# THE CODE OF CIVIL PROCEDURE.

CONTENTS.

PREAMBLE.

PRELIMINARY.

### SECTIONS.

- 1. Short title. Commencement. Local extent.
- 2. Interpretation-clause.
- 3. Enactments repealed. References in previous Acts. Saving of procedure in suits instituted before 1st October 1877.
- 4. Saving of certain Acts affecting Oudh, Panjáb, Central Provinces and Burma.
- 5. Sections extending to Mufassal Small Cause Courts.
- 6. Saving of jurisdiction and procedure-(a) of Military Courts of Request;
  - (b) of officers appointed to try small suits in Bombay;
  - (c) of village Munsifs and village Panchayats in Madras; (d) of Recorder of Rangoon sitting as an Insolvent Court.
- 7. Saving of certain Bombay laws.
- 8. Presidency Small Cause Courts.
- 9. Division of Code.

# PART I. OF SUITS IN GENERAL.

### CHAPTER I.

OF THE JURISDICTION OF THE COURTS AND RES JUDICATA.

- 10. No person exempt from jurisdiction by reason of descent or place of birth. 11. Courts to try all civil suits unless specially barred.
- 12. Pending suits.
- 13. Res judicata.
- 14. When foreign judgment no bar to suit in British India. CHAPTER II.

### CHAPTER II.

### OF THE PLACE OF SUING.

#### SECTIONS.

15. Court in which suit to be instituted.

16. Suits to be instituted where subject matter situate.

17. Suits to be instituted where defendants reside or cause of action arose.

18. Suits for compensation for wrongs to person or move-

19. Suits for immoveable property situate in single district, but within jurisdictions of different Courts.

Suits for immoveable property situate in different districts.

20. Power to stay proceedings where all defendants do not reside within jurisdiction. Application when to be made.

21. Remission of court-fee where suit instituted in another Court.

22. Procedure where Courts in which suit may be instituted are subordinate to the same appellate Court.

23. Procedure where they are not so subordinate.

24. Procedure where they are subordinate to different High Courts.

25. Transfer of suits.

#### CHAPTER III.

# OF PARTIES AND THEIR APPEARANCES, APPLICATIONS AND ACTS.

26. Persons who may be joined as plaintiffs.

27. Court may substitute or add plaintiff for or to plaintiff

28. Persons who may be joined as defendants.

29. Joinder of parties liable on same contract.

30. One party may sue or defend on behalf of all in same

31. Suit not to fail by reason of misjoinder.

32. Court may dismiss or add parties. Consent of person added as plaintiff or next friend. Parties to suits instituted or defended under section 30. Defendants added to be served. Conduct of suit.

33. Where defendant added, plaintiff to amend.

34. Time for taking objections as to non-joinder or misjoinder.

35. Each

35. Each of several plaintiffs or defendants may authorize any other to appear, &c., for him.

Authority to be in writing signed and filed.

### Recognized Agents and Pleaders.

- 36. Appearances, &c., may be in person, by recognized agent or by pleader.
- Recognized agents.
   Persons holding powers-of-attorney from parties out of jurisdiction.
  - Certificated mukhtárs.
  - Persons carrying on trade or business for parties out of jurisdiction.
  - Recognized agents in Panjáb, Oudh and Central Provinces.
- 38. Service of process on recognized agent.
- 39. Appointment of pleader.
- 40. Service of process on pleader.
- 41. Agent to receive process.

  His appointment to be in writing and to be filed in court.

### CHAPTER IV.

### OF THE FRAME OF THE SUIT.

- 42. Suit how to be framed.
- 43. Suit to include the whole claim.
  - Relinquishment of part of claim.

    Omission to sue for one of several remedies.
- 44. Only certain claims to be joined with suit for recovery of land.
- Claims by or against executor, administrator, or heir.
- 45. Plaintiff may join several causes of action. Court may order separation.
- 46. Defendant may apply to confine suit.
- 47. Court on hearing application may exclude some causes and order amendment.

#### CHAPTER V.

### OF THE INSTITUTION OF SUITS.

- 48. Suits to be commenced by plaint.
- 49. Language of plaint.
- 50. Particulars to be contained in plaint.

In money-suits.

Where plaintiff sues as a representative.

Defendant's interest and liability to be shewn.

Grounds of exemption from limitation-law.

51. Plaints

51. Plaints to be subscribed and verified.

52. Contents of verification.

Verification to be signed and attested.

53. When the plaint may be rejected, returned for amendment, or amended.

Proviso.

Attestation of amendment.

54. When the plaint shall be rejected.

55. Procedure on rejecting a plaint.

56. When rejection of plaint does not preclude presentation of fresh plaint.

57. When the plaint shall be returned to be presented to the proper Court.

Procedure on returning plaint.

58. Procedure on admitting plaint. Concise statements.

Register of suits.

59. Production of document on which plaintiff sues. Delivery of document or copy. List of other documents.

60. Statement in case of documents not in his possession or power.

61. Suits on lost negotiable instruments.

62. Production of shop-book.

Original entry to be marked and returned.

Inadmissibility of document not produced when plaint filed.

#### CHAPTER VI.

### OF THE ISSUE AND SERVICE OF SUMMONS.

### Issue of Summons.

64. Summons.

65. Copy or statement annexed to summons.

66. Court may order defendant or plaintiff to appear in person.

67. No party to be ordered to appear in person unless resident within 50 or, where there is a railway, 200 miles.

68. Summons to be either to settle issues or for final disposal.

69. Fixing day for appearance of defendant.

70. Summons to order defendant to produce documents required by plaintiff or relied on by defendant.

71. On issue of summons for final disposal, defendant to be directed to produce his witnesses.

Service

### Service of Summons.

#### SECTIONS.

- 72. Delivery of summons for service.
- 73. Mode of service.
- 74. Service on several defendants.
- 75. Service to be on defendant in person, when practicable, or on his agent.
- 76. Service on agent by whom defendant carries on business.
- Service on agent in charge, in suits for immoveable property.
- When service may be on male member of defendant's family.
- 79. Person served to sign acknowledgment.
- 80. Procedure when defendant refuses to accept service, or cannot be found.
- 81. Endorsement of time and manner of service.
- 82. Examination of serving-officer. Substituted service.
- 83. Effect of substituted service.
- 84. When service is substituted, time for appearance to be fixed.
- 85. Service of summons when defendant resides within jurisdiction of another Court and has no agent to accept service.
- 86. Service within Presidency-towns and Rangoon, of process issued by Mufassal Courts.
- 87. Service on defendant in jail.
- 88. Procedure if jail be in a different district.
- 89. Service when defendant resides out of British India and has no agent to accept service.
- 90. Service through British Resident or agent of Government.
- 91. Substitution of letter for summons.
- 92. Mode of sending such letter.

### Service of Process.

- Process to be served at expense of party issuing it. Costs of service.
- 94. Notices and orders in writing how served.

### Postage.

95. Postage.

### CHAPTER VII.

# OF THE APPEARANCE OF THE PARTIES AND CONSEQUENCE OF NON-APPEARANCE.

- 96. Parties to appear on day fixed in summons for defendant to appear and answer.
  - 97. Dismissal

97. Dismissal of suit where summons not served in consequence of plaintiff's failure to pay fee for issuing it. Proviso.

98. If neither party appears, suit to be dismissed.

99. In such case plaintiff may bring fresh suit; or Court may restore the suit to its file.

100. Procedure if only plaintiff appears,

(a) when summons was duly served,(b) when summons not duly served,

(c) when summons served, but not in due time.

101. Procedure where defendant appears on day of adjourned hearing, and assigns good cause for previous non-appearance.

102. Procedure where defendant only appears.

103. Decree against plaintiff by default bars fresh suit.

- 104. Procedure where defendant residing out of British India does not appear.
- 105. Procedure in case of non-attendance of one or more of several plaintiffs.
- 106. Procedure in case of non-attendance of one or more of several defendants.
- 107. Consequence of non-attendance, without sufficient cause shewn, of party ordered to appear in person.

# Of setting aside Decrees ex parte.

108. Setting aside decree ex parte against defendant.

109. No decree to be set aside, without notice to opposite party.

### CHAPTER VIII.

### OF WRITTEN STATEMENTS AND SET-OFF.

110. Written statements.

- 111. Particulars of set-off to be given in written statement.
  Inquiry.
  Effect of set-off.
- 112. No written statement to be received after first hearing. Provisoes.
- 113. Procedure when party fails to present written statement called for by Court.

114. Frame of written statements.

115. Written statements to be subscribed and verified.

116. Power

116. Power of Court as to argumentative, prolix or irrelevant written statements.

Attestation of amendments.

Effect of rejection.

### CHAPTER IX.

OF THE EXAMINATION OF THE PARTIES BY THE COURT.

- 117. Ascertainment whether allegations in plaint and written statements are admitted or denied.
- 118. Oral examination of party, or companion of himself or his pleader.

119. Substance of examination to be written.

120. Consequence of refusal or inability of pleader to answer.

### CHAPTER X.

OF DISCOVERY AND OF THE ADMISSION, INSPECTION, PRODUCTION, IMPOUNDING AND RETURN OF DOCUMENTS.

121. Power to deliver interrogatories.

122. Service of interrogatories.

123. Inquiry into propriety of exhibiting interrogatories.

124. Service of interrogatories on officer of Corporation or Company.

125. Power to refuse to answer interrogatories as irrelevant, &c.

126. Time for filing affidavit in answer.

- 127. Procedure where a party omits to answer sufficiently.
- 128. Power to demand admission of genuineness of documents.
- 129. Power to order discovery of document.

  Affidavit in answer to such order.

130. Power to order production of documents during suit.

131. Notice to produce for inspection documents referred to in plaint, &c.Consequence of non-compliance with such notice.

132. Party receiving such notice to deliver notice when and where inspection may be had.

133. Application for order of inspection.

134. Application to be founded on affidavit.

135. Power to order issue or question on which right to discovery depends to be first determined.

136. Consequences of failure to answer or give inspection.

- 137. Court may send for papers from its own records or from other Courts.
- 138. Documentary evidence to be in readiness at first hearing.

139. Effect of non-production of documents.

140. Documents

140. Documents to be received by Court.

Rejection of irrelevant or inadmissible documents.

141. No documents to be placed on record unless proved. Proved documents to be marked and filed. Entries in shop-books.

142. Rejected documents to be marked, and returned.

143. Court may order any document to be impounded.

144. When document admitted in evidence may be returned.

When document may be returned before time limited.

Certain documents not to be returned.

Receipt to be given for returned document.

145. Provisions as to documents applied to material objects.

### CHAPTER XI.

### OF THE SETTLEMENT OF ISSUES.

146. Framing of issues.

147. Allegations from which issues may be framed.

148. Court may examine witnesses or documents before framing issues.

149. Power to amend, add and strike out issues.

150. Questions of fact or law may by agreement be stated in the form of an issue.

151. Court if satisfied that the agreement was executed in good faith may pronounce judgment.

### CHAPTER XII.

DISPOSAL OF THE SUIT AT THE FIRST HEARING.

152. If parties are not at issue on any question of law or fact.

153. If one of several defendants be not at issue with the plaintiff.

154. If parties are at issue on questions of law or fact, Court may determine issue,

and pronounce judgment.

155. If either party fails to produce his evidence, Court may pronounce judgment, or adjourn suit.

### CHAPTER XIII.

### Of Adjournments.

156. Court may grant time, and adjourn hearing. Costs of adjournment.

157. Procedure

- 157. Procedure if parties fail to appear on day fixed.
- 158. Court may proceed notwithstanding either party fails to produce his evidence, &c.

### CHAPTER XIV.

OF THE SUMMONING AND ATTENDANCE OF WITNESSES.

- 159. Summons to attend to give evidence or produce documents.
- 160. Expenses of witnesses to be paid into court on applying for summons. Scale of expenses.
- 161. Tender of expenses to witness.
- 162. Procedure where insufficient sum paid in.
- Expenses if witness detained more than one day.

  163. Time, place, and purpose of attendance to be specified in summons.
- 164. Summons to produce document.
- 165. Power to require persons present in Court to give evidence.
- 166. Summons how served.
- 167. Time for serving summons.
- 168. Attachment of property of absconding witness.
- 169. If witness appears, attachment may be withdrawn.
- 170. Procedure if witness fails to appear.
- 171. Court may of its own accord summon as witnesses strangers to suit.
- 172. Duty of persons summoned to give evidence or produce document.
- 173. When they may depart.
- 174. Consequences of failure to comply with summons.

  Procedure when witness apprehended cannot give evidence or produce documents.
- 175. Procedure when witness absconds.
- 176. Persons bound to attend in person.
- 177. Consequence of refusal of party to give evidence when called on by the Court.
- 178. Rules as to witnesses to apply to parties summoned.

### CHAPTER XV.

OF THE HEARING OF THE SUIT AND EXAMINATION OF WITNESSES.

- 179. Statement and production of evidence by party having right to begin.
  - Rules as to right to begin.
- 180. Statement and production of evidence by other party. Reply by party beginning.

181. Witnesses

- 181. Witnesses to be examined in open Court.
- 182. How evidence shall be taken in appealable cases. 183. When deposition to be interpreted.
- 184. Memorandum when evidence is not taken down by Judge.
- 185. When evidence may be taken in English.
- 186. Any particular question and answer may be taken down.
- 187. Questions objected to and allowed by Court.
- 188. Remarks on demeanour of witnesses.
- 189. Memorandum of evidence in unappealable cases.
- 190. Judge unable to make such memorandum to record reason of his inability.
- 191. Power to deal with evidence taken down by Judge removed before conclusion of suit.
- 192. Power to examine witness immediately.
- 193. Court may recall and examine witness.

### CHAPTER XVI.

### OF AFFIDAVITS.

- 194. Power to order any point to be proved by affidavit.
- 195. Power to order attendance of declarant for examination.
- 196. Matters to which affidavits shall be confined.
- 197. Oath of declarant by whom to be administered.

### CHAPTER XVII,

# OF JUDGMENT AND DECREE.

- 198. Judgment when pronounced.
- 199. Power to pronounce judgment written by Judge's predecessor.
- 200. Language of judgment.201. Translation of judgment.
- 202. Judgment to be dated and signed.
- 203. Judgments of Small Cause Courts. Judgments of other Courts.
- 204. Court to state its decision on each issue. Exception.
- 205. Date of decree.
- 206. Contents of decree.
  - Power to amend decree.
- 207. Decree for recovery of portion of immoveable property.
- 208. Decree for delivery of moveable property.
- 209. In suits for money, decree may order certain interest to be paid on principal sum adjudged.

210. Decree

- 210. Decree may direct payment by instalments.

  Order, after decree, for payment by instalments.
- In suits for land, Court may decree payment of mesne profits with interest.
- 212. Court may determine amount of mesne profits prior to suit, or may reserve inquiry.
- 213. Administration-suit.
- 214. Suit to enforce right of pre-emption.
- 215. Suit for dissolution of partnership.
- 216. Decree when set-off is allowed. Effect of decree as to sum awarded to defendant.
- 217. Certified copies of judgment and decree to be furnished.

### CHAPTER XVIII.

### OF Costs.

- 218. Costs of applications.
- 219. Judgment to direct by whom costs are to be paid.
- 220. Power of Court as to costs.
- 221. Costs may be set-off against sum admitted or found to be due.
  - Saving of pleader's lien.
- 222. Interest on costs.
  - Payment of costs out of subject-matter.

#### CHAPTER XIX.

### OF THE EXECUTION OF DECREES.

- A.—Of the Court by which Decrees may be executed.
- 223. Court by which decree may be executed.
- 224. Procedure when Court desires that its own decree shall be executed by another Court.
- 225. Court receiving copies of decree, &c., to file same without proof.
- 226. Execution of decree or order by Court to which it is
- 227. Execution by High Court, of decree transmitted by other Court.
- 228. Powers of Court in executing transmitted decree.

  Appeal from orders in executing such decrees.
- 229. Decrees of Courts established by Government of India in Native States.

### B.—Of Application for Execution.

- 230. Application for execution.
- 231. Application by joint decree-holder.

232. Application

232. Application by transferee of decree.

233. Transferee to hold subject to equities enforceable against original holder.

234. If judgment-debtor die before execution, application may be made against his representative.

235. Contents of application for execution of decree.

236. Application for attachment of moveable property to be accompanied with inventory.

237. Further particulars when application is for attachment of immoveable property.

238. When application must be accompanied by extract from Collector's register.

# C .- Of staying Execution.

239. When Court may stay execution.

240. Power to require security from, or impose conditions upon, judgment-debtor.

241. Liability of judgment-debtor discharged to be retaken.

242. Order of Court passing decree or of appellate Court to be binding upon Court applied to.

243. Stay of execution pending suit between decree-holder and judgment-debtor.

# D.—Questions for Court executing Decree.

244. Questions to be decided by Court executing decree.

# E .- Of the Mode of executing Decrees.

245. Procedure on receiving application for execution of decree.

Procedure on admitting application.

246. Cross-decrees.

247. Cross-claims under same decree.

248. Notice to show cause why decree should not be executed. Proviso.

249. Procedure after issue of notice.

250. Warrant when to issue.

251. Date, signature, seal and delivery.

252. Decree against representative of deceased for money to be paid out of deceased's property.

253. Decree against surety.

254. Decree for money.

255. Decree for mesne profits or other matter, amount of which to be subsequently ascertained.

256. Power to direct immediate execution of decree for money not exceeding rupees 1,000.

257. Modes of paying money under decree.

258. Payment of money out of court to decree-holder.

259. Decrees

- 259. Decrees for specific moveables, or recovery of wives.
- 260. Decree for specific performance or restitution of conjugal rights.
- 261. Decree for execution of conveyances, or endorsement of negotiable instruments.
- 262. Form and effect of execution of conveyance by Court.
- 263. Decree for immoveable property.
- 264. Delivery of immoveable property when in occupancy of tenant.
- 265. Partition of estate or separation of share.

### F.—Of Attachment of Property.

- 266. Property liable to attachment and sale in execution of decree.
- 267. Power to summon and examine persons as to property liable to be seized.
- 268. Attachment of debt, share and other property not in possession of judgment-debtor.
- Attachment of moveable property in possession of judgment-debtor.
  - Proviso.
  - Power to make rules for maintenance of attached livestock.
- 270. Attachment of negotiable instruments.
- 271. Seizure of property in house. Seizure of property in zanánás.
- 272. Attachment of property deposited in court or with Government officer.
  - Proviso.
- 273. Attachment of decree for money.
  Attachment of other decrees.
  Decree-holders to give information.
- 274. Attachment of immoveable property.
- 275. Order for withdrawal of attachment after satisfaction of decree.
- 276. Private alienation of property after attachment to be void.
- 277. Court may direct coin or currency-notes attached to be paid to party entitled.
- 278. Investigation of claims to, and objections to attachment of, attached property.

  Postponement of sale.
- 279. Evidence to be adduced by claimant.
- 280. Release of property from attachment.
- 281. Disallowance of claim to release of property attached.
- 282. Continuance of attachment subject to claim of incumbrancer.
- 283. Saving of suits to establish right to attached property.

284. Power

284. Power to order property attached to be sold, and proceeds to be paid to person entitled.

285. Property attached in execution of decrees of several

Courts.

# G.—Of Sale and Delivery of Property.

# (a). General Rules.

286. Sales by whom conducted and how made.

287. Proclamation of sales by public auction. Rules to be made by High Court.

288. Indemnity of Judges, &c.

289. Mode of making proclamation.

290. Time of sale.

291. Power to adjourn sale. Stoppage of sale on tender of debt and costs, or on proof of payment.

292. Officers concerned in execution-sales not to bid for or buy

property sold.

293. Defaulting purchaser answerable for loss by re-sale.

294. Decree-holder not to bid for or buy property without permission.

If decree-holder purchase, amount of decree may be taken

as payment.

295. Proceeds of execution-sale to be divided rateably among

decree-holders.

Proviso where property is sold subject to mortgage.

# (b). Rules as to Moveable Property.

296. Rules as to negotiable securities and shares in public Companies.

297. Payment for other moveable property sold.

298. Irregularity not to vitiate sale of moveable property, but any person injured may sue.

299. Delivery of moveable property actually seized.

300. Delivery of moveable property to which judgment-debtor is entitled subject to lien.

301. Delivery of debts and of shares in public Companies. 302. Transfer of negotiable instruments and shares.

303. Vesting order in case of other property.

# (c). Rules as to Immoveable Property,

304. What Courts may order sales of land.

305. Postponement of sale of land to enable defendant to raise amount of decree.

Certificate to judgment-debtor.

306. Deposit

- 306. Deposit by purchaser of immoveable property.
- 307. Time for payment in full.
- 308. Procedure in default of payment.
- 309. Notification on re-sale of immoveable property.
- 310. Co-sharer of share of undivided estate sold in execution to have preference in bidding.
- 311. Application to set aside sale of land on ground of irregularity.
- 312. Effect of objection being disallowed and of its being allowed.
- 313. Application to set aside sale on ground of judgment-debtor having no saleable interest.
- 314. Confirmation of sale.
- 315. If sale set aside, price to be returned to purchaser.
- 316. Certificate to purchaser of immoveable property.
- 317. Bar to suit against purchaser buying benámí.
- 318. Delivery of immoveable property in occupancy of judgment-debtor.
- 319. Delivery of immoveable property in occupancy of tenant.
- 320. Power to prescribe rules for transferring to Collector execution of certain decrees.

  Power to prescribe rules as to transmission, execution
- and re-transmission of decrees.

  321. Power of Collector as to sale of land in execution of
- decree.
  322. Powers of Collector as to execution of certain money-decrees so transferred.
- 323. Procedure of Collector.
- 324. Sale by Collector.
- 325. Sale, &c., to be reported to Court by Collector. Application of balance.
- 326. When Court may authorize Collector to stay public sale of land.
- 327. Local rules as to sales of land in execution of decrees for money.

### H.—Of Resistance to Execution.

- 328. Procedure in case of obstruction to execution of decree.
- 329. Procedure in case of obstruction by judgment-debtor or at his instigation.
- 330. Procedure when obstruction continues.
- 331. Procedure in case of obstruction by claimant in good faith, other than judgment-debtor.
- 332. Procedure in case of person dispossessed of property disputing right of decree-holder to be put into possession.

333. Orders

333. Orders passed under sections 331 and 332 to have force of decrees, and to be subject to appeal.

334. Resisting or obstructing purchasers in obtaining possession of immoveable property.

335. Obstruction by claimant other than judgment-debtor.

# I .- Of Arrest and Imprisonment.

336. Place of judgment-debtor's imprisonment.
Arrest in houses.
Proviso.

337. Warrant for arrest to direct judgment-debtor to be brought up.

338. Scales of subsistence-allowances.

339. Judgment-debtor's subsistence-money.

340. Subsistence-money to be costs in suit.

341. Release of judgment-debtor.

342. Imprisonment not to exceed six months. When not to exceed six weeks.

343. Endorsement on warrant.

### CHAPTER XX.

### OF INSOLVENT JUDGMENT-DEBTORS.

344. Power to apply to be declared an insolvent.

345. Contents of application.

346. Subscription and verification of application.

347. Service on decree-holder of copy of application and notice.

348. Power to serve other creditors.

349. Powers of Court as to applicant under arrest.

350. Procedure at hearing.

351. Declaration of insolvency and appointment of Receiver.

352. Creditors to prove their debts. Schedule to be framed.

353. Applications by unscheduled creditors.

354. Effect of order appointing Receiver.

355. Receiver to give security and collect assets.

Discharge of insolvent.

356. Duty of Receiver.

His right to remuneration.

Delivery of surplus.

357. Effect of discharge.

358. When Court may declare insolvent absolved from further liability.

359. Procedure in case of dishonest applicant.

360. Investment of other Courts with powers of District Courts.

Transfer of cases.

PART II.

# PART II. OF INCIDENTAL PROCEEDINGS.

### CHAPTER XXI.

Of the Death, Marriage and Insolvency of Parties, Sections.

- 361. No abatement by party's death, if cause of action survive.
- 362. Procedure in case of death of one of several plaintiffs or defendants, if cause of action survive.
- 363. Procedure in case of death of one of several plaintiffs where cause of action survives to survivors and representative of deceased.
- 364. Procedure where no application made by representative of deceased plaintiff.
- 365. Procedure in case of death of sole, or sole surviving, plaintiff.
- 366. Abatement where no application by representative of deceased plaintiff.
- 367. Procedure in case of dispute as to representative of deceased plaintiff.
- 368. Procedure in case of death of one of several defendants, or of sole or sole surviving defendant.
- 369. Suit not abated by marriage of female party.
- 370. When plaintiff's bankruptcy or insolvency bars suit.

  Procedure when assignee fails to continue suit or give security.
- 371. Effect of abatement or dismissal.

  Application to set aside abatement or dismissal.
- 372. Procedure in case of assignment pending the suit.

### CHAPTER XXII.

Of the Withdrawal and Adjustment of Suits#

- 373. Power to allow plaintiff to withdraw with liberty to bring fresh suit.
- 374. Limitation-law not affected by first suit.
- 375. Compromise of suits.

### CHAPTER XXIII.

### OF PAYMENT INTO COURT.

- 376. Deposit by defendant of amount in satisfaction of claim.
- 377. Notice of deposit.

378. Interest

378. Interest on deposit not allowed to plaintiff after notice.

379. Procedure where plaintiff accepts deposit as satisfaction in part.

Procedure where he accepts it as satisfaction in full.

### CHAPTER XXIV.

# OF REQUIRING SECURITY FOR COSTS.

380. When security for costs may be required from plaintiff at any stage of suit.

381. Effect of failure to furnish security.

382. Residence out of British India.

### CHAPTER XXV.

#### OF COMMISSIONS.

# A .- Commissions to examine Witnesses.

383. Cases in which Court may issue commission to examine witness.

384. Order for commission.

385. When witness resides within Court's jurisdiction.

386. Persons for whose examination commission may issue. Court to which commission to issue in case of resident within Presidency-town or Rangoon.

387. Commission to examine witness not within British India.

388. Court to examine witness pursuant to commission. 389. Return of commission with depositions of witnesses.

390. When depositions may be read in evidence.

391. Provisions as to execution and return of commissions to apply to commissions issued by Foreign Courts.

# B.—Commissions for Local Investigations.

392. Commission to make local investigations. 393. Procedure of Commissioner.

Report and depositions to be evidence in suit. Commissioner may be examined in person.

### C .- Commissions to examine Accounts.

394. Commission to examine or adjust accounts.

395. Court to give Commissioner necessary instructions. Court to receive Commissioner's proceedings or direct further enquiry.

D.—Commission

# D .- Commission to make Partition.

# SECTIONS.

396. Commission to make partition of non-revenue-paying Procedure of Commissioners.

# E.—General Provisions.

397. Expenses of commission to be paid into Court.

398. Powers of Commissioners.

399. Attendance, examination and punishment of witnesses

400. Court to direct parties to appear before Commissioner.

# PART III.

# OF SUITS IN PARTICULAR CASES.

# CHAPTER XXVI.

# SUITS BY PAUPERS.

401. Suits may be brought in formá pauperis.

402. What suits excepted.
403. Application to be in writing. Contents of application.
404. Presentation of application.

405. Rejection of application.

406. Examination of applicant.

If presented by agent, Court may order applicant to be 407. Rejection of application.

408. Notice of day for receiving evidence of applicant's 409. Procedure at hearing.

410. Procedure if application admitted.

411. Costs when pauper succeeds. Recovery of court-fees.

412. Procedure when pauper fails.

413. Refusal to allow applicant to sue as pauper to bar subsequent application of like nature. 414. Dispaupering.

415. Costs.

# CHAPTER XXVII.

SUITS BY OR AGAINST GOVERNMENT OR PUBLIC OFFICERS.

416. Suits by or against Secretary of State in Council.

417, Persons authorized to act for Government.

418. Plaints

418. Plaints in suits by Secretary of State in Council.

419. Agent of Government to receive process.

- 420. Appearance and answer by Secretary of State in Council.
- 421. Attendance of person able to answer questions relating to suit against Government.

422. Service on public officers.

- 423. Extension of time to enable officer to make reference to Government.
- 424. Notice previous to suing Secretary of State in Council or public officer.

425. Arrests in such suits.

426. Application where Government undertakes defence.

427. Procedure where no such application made.

Defendant not liable to arrest before judgment.

- 428. Exemption of public officers from personal appearance.
- 429. Procedure where decree is against Government or a public officer.

### CHAPTER XXVIII.

SUITS BY ALIENS AND BY OR AGAINST FOREIGN AND NATIVE RULERS.

430. When aliens may sue.

431. When a foreign State may sue.

- 432. Persons specially appointed by Government to prosecute or defend for Princes or Chiefs.
- 433. Suits against Sovereign Princes, &c. Sovereign Princes, &c., exempt from arrest. When their property may be attached.
- 434. Execution in British India of decrees of Courts of Native States.

#### CHAPTER XXIX.

SUITS BY AND AGAINST CORPORATIONS AND COMPANIES.

- 435. Subscription and verification of plaint.
- 436. Service on Corporation or Company.

### CHAPTER XXX.

SUITS BY AND AGAINST TRUSTEES, EXECUTORS AND ADMINISTRA-

- 437. Representation of beneficiaries in suits concerning property vested in trustees, &c.
- 438. Joinder of executors and administrators.
- 439. Husband of married executrix not to join.

CHAPTER XXXI.

### CHAPTER XXXI.

Suits by and against Minors and Persons of unsound  $M_{\text{IND}}$ . Sections.

- 440. Minor must sue by next friend.
- 441. Applications to be made by next friend or guardian ad litem.
- 442. Plaint filed without next friend to be taken off the file.
- 443. Guardian ad litem to be appointed by the Court.
- 444. Order obtained without next friend or guardian may be discharged.

  Costs.
- 445. Who may be next friend.
- 446. Removal of next friend.
- 447. Retirement of next friend.
  Application for appointment of new next friend.
- 448. Stay of proceedings on death or removal of next friend.
- 449. Application for appointment of new next friend.
- 450. Course to be followed by minor plaintiff or applicant on coming of age.
- 451. Where he elects to proceed.
- 452. Where he elects to abandon. Costs.
- 453. Making and proving applications under sections 451, 452.
- 454. When minor co-plaintiff coming of age desires to repudiate suit.

  Costs.
- 455. When suit unreasonable or improper.
- 456. Petition for appointment of guardian ad litem.
- 457. Who may be guardian ad litem.
- 458. Guardian neglecting his duty may be removed.
- 459. Appointment in place of guardian dying pendente lite.
- 460. Guardian ad litem of minor representative of deceased judgment-debtor.
- 461. Before decree, next friend or guardian ad litem not to receive money without leave of Court and giving security.
- 462. Next friend or guardian ad litem not to compromise without leave of Court.
- Compromise without leave voidable.

  463. Application of sections 440 to 462 to persons of unsound mind.
- 464. Wards of Court.

### CHAPTER XXXII.

# SUITS BY AND AGAINST MILITARY MEN.

#### SECTIONS.

465. Officers or soldiers who cannot obtain leave may authorize any person to sue or defend for them.

466. Person so authorized, may act personally or appoint pleader.

467. Service on person so authorized, or on his pleader, to be good service.

468. Service on officers and soldiers.

469. Execution of warrant of arrest in cantonments, &c.

### CHAPTER XXXIII.

### INTERPLEADER.

470. When interpleader-suit may be instituted.

471. Plaint in such suit.

472. Payment of thing claimed into Court. 473. Procedure at first hearing.

474. When agents and tenants may institute interpleadersuits.

475. Charge of plaintiff's costs.

476. Procedure where defendant is suing stakeholder.

# PART IV. PROVISIONAL REMEDIES.

### CHAPTER XXXIV.

### OF ARREST AND ATTACHMENT BEFORE JUDGMENT.

### A .- Arrest before Judgment.

477. When plaintiff may apply that security be taken.

478. Order to bring up defendant to show cause why he should not give security.

479. If defendant fail to show cause, Court may order him to make deposit or give security.

480. Procedure in case of application by surety to be discharged.

481. Procedure where defendant fails to give security or find fresh security.

482. Subsistence of defendants arrested.

B .- Attachment

# B.—Attachment before Judgment.

#### SECTIONS.

- 483. Application before judgment for security from defendant to satisfy decree, and in default, for attachment of property.

  Contents of application.
- 484. Court may call on defendant to furnish security or show
- 485. Attachment if cause not shown or security not furnished. Withdrawal of attachment.
- 486. Mode of making attachment.
- 487. Investigation of claims to property attached before judgment.
- 488. Removal of attachment when security furnished.
- 489. Attachment not to affect rights of strangers, or bar decree-holder from applying for sale.
- 490. Property attached under chapter, not to be re-attached in execution of decree.

### C .- Compensation for improper Arrests or Attachments.

491. Compensation for obtaining arrest or attachment on insufficient grounds.

Proviso.

### CHAPTER XXXV.

# OF TEMPORARY INJUNCTIONS AND INTERLOCUTORY ORDERS.

### A .- Temporary Injunctions.

- 492. Cases in which temporary injunction may be granted.
- 493. Injunction to restrain repetition or continuance of breach.
- 494. Before granting injunction, Court to direct notice to opposite party.
- 495. Injunction to Corporation binding on its members and officers.
- 496. Order for injunction may be discharged, varied or set aside.
- 497. Compensation to defendant for issue of injunction on insufficient grounds.

  Proviso.

### B.—Interlocutory Orders.

- 498. Power to order interim sale of perishable articles.
- 499. Power to make order for detention, &c., of subjectmatter, and to authorise entry, taking of samples and experiments.
- 500. Application for such orders to be after notice.

501. When

- 501. When party may be put in immediate possession of land, the subject of suit.
- 502. Deposit of money, &c., in Court.

### CHAPTER XXXVI.

### APPOINTMENT OF RECEIVERS.

- 503. Power of Court to appoint Receivers. Receiver's liabilities.
- 504. When Collector may be appointed Receiver.
- 505. Courts empowered under this chapter.

# PART V.

### OF SPECIAL PROCEEDINGS.

# CHAPTER XXXVII.

## REFERENCE TO ARBITRATION.

- 506. Parties to suit may apply for order of reference.
- 507. Nomination of arbitrator.
  - When Court to nominate arbitrator.
- 508. Order of reference.
- 509. When reference is to two or more, order to provide for difference of opinion.
- 510. Death, incapacity, &c., of arbitrators or umpire.
- 511. Appointment of umpire by Court.
  512. Powers of arbitrator appointed under sections 509, 510, 511.
- 513. Summoning witnesses.
- Punishment for default, &c. 514. Extension of time for making award.
  - Supersession of arbitration.
- 515. When umpire may arbitrate in lieu of arbitrators.
- 516. Award to be signed and filed.
- 517. Arbitrators or umpire may state special case.
- 518. Court may, on application, modify or correct award in certain cases.
- 519. Order as to costs of arbitration.
- 520. When award or matter referred to arbitration may be remitted.
- 521. Grounds for setting aside award.
- 522. Judgment to be according to award. Decree to follow.
- 523. Agreement to refer to arbitration may be filed in Court. Application to be numbered and registered. Notice to show cause against filing it.

524. Provisions

- 524. Provisions of this chapter applicable to proceedings
- 525. Filing award in matter referred to arbitration without

Application to be numbered and registered. Notice to parties to arbitration.

526. Filing and enforcement of such award.

# CHAPTER XXXVIII.

OF PROCEEDINGS ON AGREEMENT OF PARTIES.

- 527. Power to state case for Court's opinion.
- 528. When value of subject-matter must be stated.
- 529. Agreement to be filed and numbered as a suit.
- 530. Parties to be subject to Court's jurisdiction.
- 531. Hearing and disposal of the case.

# CHAPTER XXXIX.

OF SUMMARY PROCEDURE ON NEGOTIABLE INSTRUMENTS.

- 532. Institution of summary suits upon bills of exchange, &c. Payment into Court of sum mentioned in summons.
- 533. Defendant showing defence on merits to have leave to 534. Power to set aside decree.
- 535. Power to order bill to be deposited with officer of Court.
- 536. Recovery of cost of noting non-acceptance of dishonour-
- 537. Procedure in suits under this chapter. 538. Application of chapter.

# CHAPTER XL.

OF SUITS RELATING TO PUBLIC CHARITIES.

539. When suit relating to public charities may be brought.

# PART VI. OF APPEALS.

# CHAPTER XLI.

OF APPEALS FROM ORIGINAL DECREES.

540. Appeal to lie from all original decrees, except when ex-

541. Form

1877.7

541. Form of appeal.

What to accompany memorandum.

Contents of memorandum.

542. Appellant confined to grounds set out.

543 Rejection or amendment of memorandum.

544. One of several plaintiffs or defendants may obtain reversal of whole decree if it proceed on ground common to all.

# Of staying and executing Decrees under Appeal.

545. Execution of decree not stayed solely by reason of appeal.

Stay of execution of appealable decree before time for appealing has expired.

546. Security in case of order for execution of decree appealed against.

547. No such security to be required from Government or public officers.

# Of Procedure in Appeal from Decrees.

548. Registry of memorandum of appeal.

Register of appeals.

549. Appellate Court may require appellant to give security for costs.

When appellant resides out of British India.

550. Appellate Court to give notice to Court whose decree is appealed against.

Transmission of papers to appellate Court.

Copies of exhibits in Court whose decree is appealed against.

551. Power to confirm decision of lower Court without sending it notice.

552. Day for hearing appeal.

553. Publication and service of notice of day for hearing appeal.

Appellate Court may itself cause notice to be served,

554, Contents of notice.

# Procedure on Hearing.

555. Right to begin.

556. Dismissal of appeal for appellant's default.

Hearing appeal ex parte.

557. Dismissal of appeal where notice not served in consequence of appellant's failure to deposit cost. Proviso.

558. Re-

- 558. Re-admission of appeal dismissed for default.
- 559. Power to adjourn hearing, and direct persons appearing interested to be made respondents.
- 560. Re-hearing on application of respondent against whom
- 561. Upon hearing, respondent may object to decree as if he had preferred separate appeal. Form of notice, and provisions applicable thereto.
- 562. Remand of case by appellate Court.
- 563. When further evidence barred. 564. Limit to remand.
- 565. When evidence on record sufficient, appellate Court shall determine case finally.
- 566. When appellate Court may frame issues and refer them for trial to Court whose decree is appealed against.
- 567. Finding and evidence to be put on record. Objections to finding.
- Determination of appeal.
- 568. Production of additional evidence in appellate Court.
- 569. Mode of taking additional evidence.
- 570. Points to be defined and recorded.

# Of the Judgment in Appeal.

- 571. Judgment when and where pronounced.
- 572. Language of judgment.
- 573. Translation of judgment.
- 574. Contents of judgment. Date and signature.
- 575. Decision when appeal is heard by two or more Judges.
- 576. Dissent to be recorded.
- 577. What judgment may direct.
- 578. No decree to be reversed or modified for error or irregularity not affecting merits or jurisdiction.

# Of the Decree in Appeal.

- 579. Date and contents of decree.
  - Judge dissenting from judgment need not sign decree.
- 580. Copies of judgment and decree to be furnished to
- 581. Certified copy of decree to be sent to Court whose decree
- 582. Appellate Court to have same powers as Courts of original jurisdiction.
- 583. Execution of decree of appellate Court.

CHAPTER XLII.

### CHAPTER XLII.

### OF APPEALS FROM APPELLATE DECREES.

### SECTIONS.

- 584. Second appeals to High Court. Grounds of second appeal.
- 585. Second appeal on no other grounds.
- 586. No second appeal in certain suits.
- 587. Provisions as to second appeals.

### CHAPTER XLIII.

### OF APPEALS FROM ORDERS.

- 588. Orders appealable.
- 589. Court which shall hear appeals.
- 590. Procedure in appeals from orders.
- 591. No other appeal from orders; but error therein may be set forth in memorandum of appeal against decree.

### CHAPTER XLIV.

# OF PAUPER APPEALS.

- 592. Who may appeal as pauper.
- Procedure on application for admission of appeal.
- 593. Enquiry into pauperism.
  - Proviso.

### CHAPTER XLV.

### OF APPEALS TO THE QUEEN IN COUNCIL.

- 594. 'Decree' defined.
- 595. When appeals lie to Queen in Council. 596. Value of subject-matter.
- 597. Bar of certain appeals.
- 598. Application to Court whose decree is complained of.
- 599. Time within which application must be made.
- 600. Certificate as to value or fitness.
- 601. Effect of refusal of certificate.
- 602. Security and deposit required on grant of certificate.
- 603. Admission of appeal and procedure thereon.
- 604. Revocation of acceptance of security.
- 605. Power to order further security or payment.
- 606. Effect of failure to comply with order.
- 607. Refund of balance of deposit,

608. Powers

- 608. Powers of Court pending appeal.
- 609. Increase of security found inadequate.
- 610. Procedure to enforce orders of Queen in Council.
- 611. Appeal against order relating to execution.
- 612. Power to make rules. Publication of rules.
- 613. Legalization of existing rules.
- 614. Recorder of Rangoon.
- 615. Construction of Bengal Regulation III of 1828, section 4, clause 5.
- 616. Saving of Her Majesty's pleasure, and of rules for conduct of business before Judicial Committee.

# PART VII.

### CHAPTER XLVI.

OF REFERENCE TO AND REVISION BY THE HIGH COURT.

- 617. Reference of question to High Court.
- 618. Court may pass decree contingent upon opinion of High Court.
- Judgment of High Court to be transmitted, and case disposed of accordingly.
- 620. Costs of reference to High Court.
- 621. Power to alter, &c., decrees of Court making reference.
- 622. Power to call for record of cases not appealable to High Court.

# PART VIII.

### CHAPTER XLVII.

### OF REVIEW OF JUDGMENT.

- 623. Application for review of judgment.
- 624. To whom applications for review may be made.
- 625. Form of applications for review.
- 626. Application when rejected.
  Application when granted.
  Proviso.
- 627. Application for review in Court consisting of two or more Judges,
- 628. Application when rejected.

629. Order

629. Order of rejection final. Objections to admission.

630. Registry of application granted, and order for re-hearing.

# PART IX.

### CHAPTER XLVIII.

SPECIAL RULES RELATING TO THE CHARTERED HIGH COURTS.

631. This chapter to apply only to certain High Courts.

632. Application of Code to High Courts.

- 633. High Court to record judgments according to its own
- 634. Power to order execution of decree before ascertainment of costs, and execution for costs subsequently.
- 635. Unauthorized persons not to address Court.
- 636. Who may serve process of High Courts.

637. Non-judicial acts may be done by Registrar.

638. Sections not applying to High Court in original civil jurisdiction.

Code not to affect High Court in exercise of insolvent jurisdiction.

639. Power to frame forms.

# PART X.

### CHAPTER XLIX.

#### MISCELLANEOUS.

- 640. Exemption of certain women from personal appearance.
- 641. Local Government may exempt certain persons from personal appearance.

List of names of persons exempted to be kept in subordinate Court.

Costs of commission rendered necessary by claiming privilege.

642. Persons exempt from arrest.

- 643. Procedure in case of certain offences.
- 644. Use of forms in fourth schedule. 645. Language of subordinate Courts.

646. Power of Registrars of Small Cause Courts to state cases.

647. Miscellaneous proceedings. Admission of affidavits as evidence.

648. Procedure

648. Procedure when person to be savested or property to be

649. Rules applicable to all civil process for arrest, sale or

650. Application of rules as to witnesses.

651. Penalty for resisting apprehension or escaping from custody under Code or civil process. 652. Power to make subsidiary rules of procedure.

THE FIRST SCHEDULE.—A.—Statute repealed.

B.—Acts repealed.
C.—Regulations repealed.

THE SECOND SCHEDULE.—Chapters and sections of this Code extending to Mufassal Courts of Small Causes.

THE THIRD SCHEDULE.—Bombay Enactments. THE FOURTH SCHEDULE. - Forms.

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# ACT No. X of 1877.

PASSED BY THE GOVERNOR GENERAL OF INDIA IN COUNCIL.

(Received the assent of the Governor General on the 30th March 1877).

An Act to consolidate and amend the Laws relating to the Procedure of the Courts of Civil Judicature.

WHEREAS it is expedient to consolidate and amend Preamble. the laws relating to the procedure of the Courts of Civil Judicature; It is hereby enacted as follows:--

### PRELIMINARY.

1. This Act may be cited as "The Code of Civil Short title. Procedure:" and it shall come into force on the first Commenceday of October 1877.

This section and section 3 extend to the whole Local extent. of British India. The other sections extend to the whole of British India except the Scheduled Districts as defined in Act No. XIV of 1874.

2. In this Act, unless there be something Interpretarepugnant in the subject or context—

tion-clause.

"chapter" means a chapter of this Code:

"chapter"

"district" means the local limits of the juris- "district." diction of a principal civil Court of original jurisdic- "District tion (hereinafter called a 'District Court'), and includes the local limits of the ordinary original civil jurisdiction of a High Court: every Court of a grade inferior to that of a District Court and every Court of Small Causes shall, for the purposes of this Code, be deemed to be subordinate to the High Court and the District Court:

"pleader"

"pleader."

"pleader" means every person entitled to appear and plead for another in Court, and includes an advocate, a vakil and an attorney of a High Court:

"Government Pleader." "Government Pleader" includes also any officer appointed by the Local Government to perform all or any of the functions expressly imposed by this Code on the Government Pleader:

"Collector."

"Collector" means every officer performing the duties of a Collector of land-revenue:

"judgment."

"judgment" means the statement given by the Judge as the grounds of the order or decree by which a suit or other judicial proceeding is determined:

"decree."

"decree" means the formal order of the Court in which the result of the decision of the suit or other judicial proceeding is embodied. An order on appeal, remanding a suit for re-trial, is not within this definition:

"Judge."

"Judge" means the presiding officer of a Court:

"judgment-debtor."

"judgment-debtor" means any person against whom a decree or order has been made:

" decree-holder." "decree-holder" means any person in whose favour a decree or any order capable of execution has been made, and includes any person to whom such decree or order is transferred:

" written."

"written" includes printed and lithographed, and "writing" includes print and lithography:

" signed."

"signed" includes "marked" when the person making the mark is unable to write his name:

" foreign Court." "foreign Court" means a Court situate beyond the limits of British India and not having authority in British India nor established by the Governor General in Council:

"foreign judgment." "foreign judgment" means the judgment of a foreign Court:

" public officer." "public officer" means a person falling under any of the following descriptions (namely):—

every Judge;

every covenanted servant of Her Majesty;

every commissioned officer in the military or naval forces of Her Majesty while serving under Government:

every officer of a Court of Justice whose duty it is, as such officer, to investigate or report on any matter of law or fact, or to make, authenticate or keep any document, or to take charge or dispose of any property, or to execute any judicial process, or to administer any oath, or to interpret, or to preserve order in the Court, and every person specially authorized by a Court of Justice to perform any of such duties:

every person who holds any office by virtue of which he is empowered to place or keep any person in confinement;

every officer of Government whose duty it is, as such officer, to prevent offences, to give information of offences, to bring offenders to justice, or to protect the public health, safety or convenience;

every officer whose duty it is, as such officer, to take, receive, keep or expend any property on behalf of Government, or to make any survey, assessment or contract on behalf of Government, or to execute any revenue-process, or to investigate, or to report on, any matter affecting the pecuniary interests of Government, or to make, authenticate or keep any document relating to the pecuniary interests of Government, or to prevent the infraction of any law for the protection of the pecuniary interests of Government, and every officer in the service or pay of Government, or remunerated by fees or commission for the performance of any public duty.

And in any part of British India in which this "Govern-Code operates, "Government" includes the Government of India as well as the Local Government.

3. The enactments specified in the first schedule Enactments hereto annexed are hereby repealed to the extent repealed, mentioned in the third column of the same schedule.

But when in any Act, Regulation or notification References passed or issued prior to the day on which this Code in previous

comes

comes into force, reference is made to Act VIII of 1859, Act XXIII of 1861, or the 'Code of Civil Procedure,' or to any other Act hereby repealed, such reference shall, so far as may be practicable, be read as applying to this Code or the corresponding part thereof.

Saving of procedure in suits instituted before 1st October 1877.

Saving of certain Acts affecting Oudh, Panjáb, Central Provinces and Burma. Nothing herein contained shall affect the procedure prior to decree in any suit instituted or appeal presented before this Code comes into force.

4. Save as provided in the second paragraph of section 3, nothing herein contained shall be deemed to affect the following enactments (namely):—

The Central Provinces Courts Act, 1865:

The Panjáb Courts Act, 1865:

Act No. XXVII of 1867:

The Oudh Civil Courts Act, 1871:

The Panjáb Appeals Act, 1873:

The Burma Courts Act, 1875:

or any local law prescribing a special procedure for suits between landlord and tenant,

or any local law providing for the partition of immoveable property.

And where under any of the said Acts concurrent civil jurisdiction is given to the Commissioner and the Deputy Commissioner, the Local Government may declare which of such officers shall for the purposes of this Code be deemed to be the District Court.

Sections extending to Mufassal Small Cause Courts. 5. The chapters and sections of this Code specified in the second schedule hereto annexed extend (so far as they are applicable) to Courts of Small Causes constituted under Act No. XI of 1865. The other chapters and sections of this Code do not extend to such Courts. And nothing herein contained shall be deemed to enlarge the powers which such Courts now possess for the purposes of effecting attachments or executing decrees.

6. Nothing

- 6. Nothing in this Code affects the jurisdiction Saving of or procedure—
  - (a) of Military Courts of Request;
- (b) of a single officer duly appointed in the Pre- (b) of officers sidency of Bombay to try small suits in military appointed to bázárs at cantonments and stations occupied by the suits in troops of that Presidency; or
- (c) of Village Munsifs or Village Pancháyats (c) of Village under the provisions of the Madras Code;
- (d) of the Recorder of Rangoon sitting as an (d) of Insolvent Court in Rangoon, Maulmain, Akyab or Bassein,

or shall operate to give any Court jurisdiction Court. over suits of which the amount or value of the subject-matter exceeds the pecuniary limits (if any) of its ordinary jurisdiction.

7. With respect to

(a) the jurisdiction exercised by certain jágírdárs Saving of and other authorities invested with powers under the certain Bombay provisions of Bombay Regulation XIII of 1830 and laws. Act XV of 1840 in the cases therein mentioned; and

(b) cases of the nature defined in the enactments specified in the third schedule hereto annexed,

the procedure in such cases and in the appeals to the civil Courts allowed therein, shall be according to the rules laid down in this Code, except where those rules are inconsistent with any specific provisions contained in the enactments mentioned or referred to in this section.

8. Save as provided in sections 3, 25, 86, 223, Presidency 225, 386 and chapter XXXIX, this Code shall not Courts. extend to any suit or proceeding in any Court of Small Causes established in the towns of Calcutta, Madras and Bombay.

But the Local Government may, by notification published in the official Gazette, extend to any such

jurisdiction and procedure-(a) of Military Courts of Request;

try small Bombay;

Munsifs and Village Paucháyats in Madras;

Recorder of Rangoon sitting as an Insolvent

Court

Court this Code or any part thereof, except so far as relates to appeals and reviews of judgment.

Division of Code.

9. This Code is divided into ten Parts as follows:—

The first Part: Suits in General.

The second Part: Incidental Proceedings.
The third Part: Suits in particular Cases.
The fourth Part: Provisional Remedies.

The fifth Part: Special Proceedings.

The sixth Part: Appeals.

The seventh Part: Reference to and Revision by

the High Court.

The eighth Part: Review of Judgment.

The ninth Part: Special Rules relating to the Chartered High Courts.

The tenth Part: Certain Miscellaneous Matters.

## PART I.

## OF SUITS IN GENERAL. CHAPTER I.

OF THE JURISDICTION OF THE COURTS AND RES JUDICATA.

No person exempt from jurisdiction by reason of descent or place of birth.

Courts to try all civil suits unless specially barred.

- 10. No person shall, by reason of his descent or place of birth, be in any civil proceeding exempted from the jurisdiction of any of the Courts.
- 11. The Courts shall (subject to the provisions herein contained) have jurisdiction to try all suits of a civil nature excepting suits of which their cognizance is barred by any enactment for the time being in force.

Explanation.—A suit in which the right to property or to an office is contested is a suit of a civil nature, notwithstanding that such right may depend entirely on the decision of questions as to religious rites or ceremonies.

Pending suits.

12. Except where a suit has been stayed under section 20, the Court shall not try any suit in which the matter in issue is also directly and substantially

in issue in a previously instituted suit for the same relief between the same parties, or between parties under whom they or any of them claim, pending in the same or any other Court, whether superior or in-ferior, in British India having jurisdiction to grant such relief, or in any Court beyond the limits of British India established by the Governor General in Council and having like jurisdiction, or before Her Majesty in Council.

Explanation.—The pendency of a suit in a foreign Court does not preclude the Courts in British India from trying a suit founded on the same cause of action.

13. No Court shall try any suit or issue in which Resjudicata. the matter directly and substantially in issue has been heard and finally decided by a Court of competent jurisdiction, in a former suit between the same parties, or between parties under whom they or any of them claim, litigating under the same title.

Explanation I.—The matter above referred to must in the former suit have been alleged by one party and either denied or confessed, expressly or impliedly, by the other.

Explanation II.—Any matter which might and ought to have been made ground of defence or attack in such former suit shall be deemed to have been a matter directly and substantially in issue in such suit.

Explanation III.—Any relief claimed in the plaint, which is not expressly granted by the decree, shall, for the purpose of this section, be deemed to have been refused.

Explanation IV.—A decision is final within the meaning of this section when it is such as the Court making it could not alter (except on review) on the application of either party or reconsider of its own A decision liable to appeal may be final within the meaning of this section until the appeal is made.

Explanation V.—Where persons litigate bond fide in respect of a private right claimed in common for themselves and others, all persons interested in such

right shall, for the purpose of this section, be deemed to claim under the persons so litigating.

Explanation VI.—Where a foreign judgment is relied on, the production of the judgment duly authenticated is presumptive evidence that the Court which made it had competent jurisdiction, unless the contrary appear on the record; but such presumption may be removed by proving the want of jurisdiction.

When foreign judgment no bar to suit in British India.

- 14. No foreign judgment shall operate as a bar to a suit in British India—
- (a) if it has not been given on the merits of the case:
- (b) if it appears on the face of the proceedings to be founded on an incorrect view of international law or of any law in force in British India:
- (c) if it is in the opinion of the Court before which it is produced contrary to natural justice:
  - (d) if it has been obtained by fraud:
- (e) if it sustains a claim founded on a breach of any law in force in British India.

## CHAPTER II.

## OF THE PLACE OF SUING.

Court in which suit to be instituted. Suits to be instituted where subject-matter situate.

- 15. Every suit shall be instituted in the Court of the lowest grade competent to try it.
- 16. Subject to the pecuniary or other limitations prescribed by any law, suits
  - (a) for the recovery of immoveable property,
  - (b) for the partition of immoveable property,
- (c) for the foreclosure or redemption of a mortgage of immoveable property,
- (d) for the determination of any other right to or interest in immoveable property,
- (e) for compensation for wrong to immoveable property,
- (f) for the recovery of moveable property actually under distraint or attachment,

shall

shall be instituted in the Court within the local limits of whose jurisdiction the property is situate:

Provided that suits to obtain relief respecting, or compensation for wrong to, immoveable property held by or on behalf of the defendant may, when the relief sought can be entirely obtained through his personal obedience, be instituted either in the Court within the local limits of whose jurisdiction the property is situate, or in the Court within the local limits of whose jurisdiction he actually and voluntarily resides, or carries on business, or personally works for gain.

Explanation.—In this section 'property' means property situate in British India.

- 17. Subject to the limitations aforesaid, all other suits shall be instituted in a Court within the local limits of whose jurisdiction—

  Suits to be instituted where defendants referedants referedants referedants.
  - (a) the cause of action arises, or
- (b) all the defendants, at the time of the commencement of the suit, actually and voluntarily reside, or carry on business, or personally work for gain; or
- (c) any of the defendants, at the time of the commencement of the suit, actually and voluntarily resides, or carries on business, or personally works for gain: provided that either the leave of the Court is given, or the defendants who do not reside, or carry on business, or personally work for gain, as aforesaid, acquiesce in such institution.

Explanation I.—Where a person has a permanent dwelling at one place and also a lodging at another place for a temporary purpose only, he shall be deemed to reside at both places in respect of any cause of action arising at the place where he has such temporary lodging.

Explanation II.—A Corporation or Company shall be deemed to carry on business at its sole or principal office in British India or, in respect of any cause of action arising at any place where it has also a subordinate office, at such place.

Illustrations.

#### Illustrations.

- (a.) A is a tradesman in Calcutta. B carries on business in Dehli. B, by his agent in Calcutta, buys goods of A, and requests A to deliver them to the East Indian Railway Company. A delivers the goods accordingly in Calcutta. A may sue B for the price of the goods either in Calcutta, where the cause of action has arisen, or in Dehli, where B carries on business.
- (b.) A resides at Simla, B at Calcutta, and C at Dehli. A, B and C being together at Benares, B and C make a joint promissory-note payable on demand, and deliver it to A. A may sue B and C at Benares, where the cause of action arose. He may also sue them at Calcutta, where B resides, or at Dehli, where C resides; but in each of these cases, if the non-resident defendant objects, the suit cannot be maintained without the leave of the Court.

Suits for compensation for wrongs to person or moveables. 18. In suits for compensation for wrong done to person or moveable property, if the wrong was done within the local limits of the jurisdiction of one Court and the defendant resides, or carries on business, or personally works for gain, within the local limits of the jurisdiction of another Court, the plaintiff may at his option sue in either of the said Courts.

#### Illustrations.

- (a.) A, residing in Dehli, beats B in Calcutta. B may sue A either in Calcutta or in Dehli.
- (b.) A, residing in Dehli, publishes in Calcutta statements defamatory of B. B may sue A either in Calcutta or in Dehli.
- (c.) A, travelling on the line of a Railway Company whose principal office is at Howrah, is upper and injured at Allahabad by negligence imputable to the Company. He may sue the Company either at Howrah or at Allahabad.
- 19. If the suit be to obtain relief respecting, or compensation for wrong to, immoveable property situate within the limits of a single district, but within the jurisdiction of different Courts, the suit may be instituted in the Court within whose jurisdiction any portion of the property is situate; provided that, in respect of the value of the subject-matter of the suit, the entire claim be cognizable by such Court.

Suits for immoveable property situate in

Suits for im-

moveable property

situate in

single district, but

within juris-

dictions of

different Courts.

If the immoveable property be situate within the limits of different districts, the suit may be instituted in any Court, otherwise competent to try it, within

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whose jurisdiction any portion of the property is different situate.

districts.

20. If a suit which may be instituted in more Power to than one Court is instituted in a Court within the stay proceedlocal limits of whose jurisdiction the defendant or all all defendthe defendants does not or do not actually and volun- ants do not tarily reside, or carry on business, or personally work reside within jurisdiction. for gain, the defendant or any defendant may, after giving notice in writing to the other parties of his intention to apply to the Court to stay proceedings, apply to the Court accordingly;

and if the Court, after hearing such of the parties as desire to be heard, is satisfied that justice is more likely to be done by the suit being instituted in some other Court, it may stay proceedings either finally or till further order, and make such order as it thinks fit as to the costs already incurred by the parties or any of them.

In such case, if the plaintiff so requires, the Court shall return the plaint with an endorsement thereon of the order staying proceedings.

Every such application shall be made at the Application earliest possible opportunity, and in all cases before when to be the issues are settled; and any defendant not so applying shall be deemed to have acquiesced in the institution of the suit.

21. Where the Court, under section 20, stays Remission of proceedings, and the plaintiff re-institutes his suit in court-fee another Court, the plaint shall not be chargeable with instituted in any court-fee; provided that the proper fee has been another levied on the institution of the suit in the former Court, and that the plaint has been returned by such Court.

22. Where a suit may be instituted in more Procedure Courts than one, and such Courts are subordinate to where Courts in which suit the same appellate Court, any defendant, after giving may be instinotice in writing to the other parties of his intention tuted are subto apply to such Court to transfer the suit to another ordinate to the same ap-Court, may apply accordingly; and the appellate pellate Court. Court, after hearing the other parties, if they desire

to be heard, shall determine in which of the Courts having jurisdiction the suit shall proceed.

Procedure where they are not so subordinate. 23. Where such Courts are subordinate to different appellate Courts, but are subordinate to the same High Court, any defendant, after giving notice in writing to the other parties of his intention to apply to the High Court to transfer the suit to another Court having jurisdiction, may apply accordingly. If the suit is brought in any Court subordinate to a District Court, the application, together with the objections, if any, filed by the other parties, shall be submitted through the District Court to which such Court is subordinate. The High Court may, after considering the objections, if any, of the other parties, determine in which of the Courts having jurisdiction the suit shall proceed.

Procedure where they are subordinate to different High Courts.

24. Where such Courts are subordinate to different High Courts, any defendant may, after giving notice in writing to the other parties of his intention to apply to the High Court within whose jurisdiction the Court in which the suit is brought is situate, apply accordingly.

If the suit is brought in any Court subordinate to a District Court, the application, together with the objections, if any, filed by the other parties, shall be submitted through the District Court to which such Court is subordinate;

and such High Court shall, after considering the objections, if any, of the other parties, determine in which of the several Courts having jurisdiction the suit shall proceed.

Transfer of suits.

25. The High Court or District Court may, on the application of any of the parties, after giving notice to the parties and hearing such of them as desire to be heard, or of its own motion without giving such notice, withdraw any suit whether pending in a Court of first instance or in a Court of appeal subordinate to such High Court or District Court, as the case may be, and try the suit itself, or transfer it for trial to any other such subordinate Court compe-

tent

tent to try the same in respect of its nature and the amount or value of its subject-matter.

For the purposes of this section, the Courts of Additional and Assistant Judges shall be deemed to be subordinate to the District Court.

The Court trying any suit withdrawn under this section from a Court of Small Causes shall, for the purposes of such suit, be deemed to be a Court of Small Causes.

## CHAPTER III.

OF PARTIES AND THEIR APPEARANCES, APPLICATIONS AND ACTS.

26. All persons may be joined as plaintiffs in Persons who whom the right to any relief claimed is alleged to may be joined exist, whether jointly, severally or in the alternative, in respect of the same cause of action. And judgment may be given for such one or more of the plaintiffs as may be found to be entitled to relief, for such relief as he or they may be entitled to, without any amendment. But the defendant, though unsuccessful, shall be entitled to his costs occasioned by so joining any person who is not found entitled to relief, unless the Court in disposing of the costs of the suit otherwise directs.

27. Where a suit has been instituted in the name Court may of the wrong person as plaintiff, or where it is doubtful whether it has been instituted in the name of the for or to right plaintiff, the Court may, if satisfied that the plaintiff suit has been so commenced through a bond fide mistake, and that it is necessary for the determination of the real matter in dispute so to do, order any other person or persons to be substituted or added as plaintiff or plaintiffs upon such terms as the Court thinks iust.

substitute or

28. All persons may be joined as defendants Persons who against whom the right to any relief is alleged to may be joined as defend. exist, whether jointly, severally or in the alternative, ants. in respect of the same matter. And judgment may

be given against such one or more of the defendants as may be found to be liable, according to their respective liabilities, without any amendment.

Joinder of parties liable on same contract.

29. The plaintiff may, at his option, join as parties to the same suit all or any of the persons several. ly, or jointly and severally, liable on any one contract, including parties to bills of exchange, hundís and promissory notes.

One party may sue or defend on behalf of all in same interest.

**30**. Where there are numerous parties having the same interest in one suit, one or more of such parties may, with the permission of the Court, sue or be sued, or may defend, in such suit, on behalf of all parties so interested. But the Court shall in such case give, at the plaintiff's expense, notice of the institution of the suit to all such parties either by personal service or (if from the number of parties or any other cause such service is not reasonably practicable) by public advertisement, as the Court in each case may direct.

Suit not to of misjoinder.

31. No suit shall be defeated by reason of the fail by reason misjoinder of parties, and the Court may in every suit deal with the matter in controversy so far as regards the rights and interests of the parties actually before it.

> Nothing in this section shall be deemed to enable laintiffs to join in respect of distinct causes of action.

Court may dismiss or add parties.

**32**. The Court may, on or before the first hearing, upon the application of either party, and on such terms as the Court thinks just, order that the name of any party, whether as plaintiff or as defendant, improperly joined, be struck out;

and the Court may at any time, either upon or without such application, and on such terms as the Court thinks just, order that any plaintiff be made a defendant or that any defendant be made a plaintiff, and that the name of any person who ought to have been joined whether as plaintiff or defendant, or whose presence before the Court may be necessary in order to enable the Court effectually and completely to adjudicate upon and settle all the questions involved in the suit, be added.

No person shall be added as a plaintiff, or as the Consent of next friend of a plaintiff, without his own consent person added thereto.

as plaintiff or next friend.

Any person on whose behalf a suit is instituted Parties to or defended under section 30 may apply to the Court to be made a party to such suit.

suits instituted or defended under section 30.

All parties whose names are so added as defend- Defendants ants shall be served with a summons in manner hereinafter mentioned, and (subject to the provisions of the Indian Limitation Act, section 22) the proceedings as against them shall be deemed to have begun only on the service of such summons.

The Court may give the conduct of the suit to Conduct of such plaintiff as it deems proper.

33. Where a defendant is added, the plaint, if Where depreviously filed, shall, unless the Court direct otherwise, be amended in such manner as may be necessary, plaintiff to and an amended copy of the summons shall be served on the new defendant and the original defendants.

34. All objections for want of parties, or for Time for joinder of parties who have no interest in the suit, or taking objections a for misjoinder as co-plaintiffs or co-defendants, shall to nonbe taken at the earliest possible opportunity, and in joinder or all cases before the first hearing; and any such objection not so taken shall be deemed to have been waived by the defendant.

35. When there are more plaintiffs than one, any Each of one or more of them may be authorized by any other several of them to appear, plead or act for such other in any defendants proceeding under this Code: and in like manner when may there are more defendants than one, any one or any other to more of them may be authorized by any other of appear, &c., them to appear, plead or act for such other in any such proceeding.

The

Authority to be in writing signed and filed. The authority shall be in writing signed by the party giving it, and shall be filed in court.

Recognized Agents and Pleaders.

Appearances, &c., may be in person, by recognized agent or by pleader.

36. Any appearance, application or act in or to any Court, required or authorized by law to be made or done by a party to a suit or appeal in such Court, may, except when otherwise expressly provided by any law for the time being in force, be made or done by the party in person, or by his recognized agent, or by a pleader duly appointed to act on his behalf:

Provided that any such appearance shall be made by the party in person if the Court so direct.

Recognized agents.

**37.** The recognized agents of parties by whom such appearances, applications and acts may be made or done are—

Persons holding powers-ofattorney from parties out of jurisdiction. (a.) persons holding general powers-of-attorney from parties not resident within the local limits of the jurisdiction of the Court within which limits the appearance, application or act is made or done, authorizing them to make and do such appearances, applications and acts on behalf of such parties;

Certificated mukhtárs. (b.) mukhtárs duly certificated under any law for the time being in force, and holding special powersof-attorney authorizing them to do, on behalf of their principals, such acts as may legally be done by mukhtárs;

Persons carrying on trade or business for parties out of jurisdiction. (c.) persons carrying on trade or business for and in the names of parties not resident within the local limits of the jurisdiction of the Court within which limits the appearance, application or act is made or done, in matters connected with such trade or business only, where no other agent is expressly authorized to make and do such appearances, applications and acts.

Recognized agents in Panjáb, Oudh and Central Provinces. Nothing in the former part of this section applies to the territories now administered respectively by the Lieutenant Governor of the Panjab, and the Chief Commissioners of Oudh and the Central Provinces; but in those territories the recognized agents of parties by whom such appearances, applications and acts may be made and done shall be such persons as the Local Government may from time to time, by notification in the official Gazette, declare in this behalf.

38. Processes served on the recognized agent of Service of a party to a suit or appeal shall be as effectual as if process on the same had been seemed at the same had been s the same had been served on the party in person, un- agent. less the Court otherwise directs.

The provisions of this Code for the service of process on a party to a suit shall apply to the service of process on his recognized agent.

39. The appointment of a pleader to make or do Appointment any appearance, application or act as aforesaid shall be in writing, and such appointment shall be filed in

When so filed, it shall be considered to be in force until revoked with the leave of the Court, by a writing signed by the client and filed in court, or until the client or the pleader dies, or all proceedings in the suit are ended so far as regards the client.

No advocate of any High Court established by Royal Charter shall be required to present any document empowering him to act.

40. Processes served on the pleader of any party Service of or left at the office or ordinary residence of such process on pleader, relative to a suit or appeal, and whether the same be for the personal appearance of the party or not, shall be presumed to be duly communicated and made known to the party whom the pleader represents; and, unless the Court otherwise directs, shall be as effectual for all purposes in relation to the suit or appeal as if the same had been given to or served on the party in person.

41. Besides the recognized agents described in Agent to resection 37, any person residing within the jurisdiction ceive process. of the Court may be appointed an agent to accept service of process.

Such appointment may be special or general and His appointshall be made by an instrument in writing signed by ment to be

and to be filed in court. the principal, and such instrument, or, if the appointment be general, a duly attested copy thereof, shall be filed in court.

### CHAPTER IV.

## OF THE FRAME OF THE SUIT.

Suit how to be framed. 42. Every suit shall, as far as practicable, be so framed as to afford ground for a final decision upon the subjects in dispute, and so to prevent further litigation concerning them.

Suit to include the whole claim. 43. Every suit shall include the whole of the claim arising out of the cause of action; but a plaintiff may relinquish any portion of his claim in order to bring the suit within the jurisdiction of any Court.

Relinquishment of part of claim. If a plaintiff omit to sue for, or intentionally relinquish, any portion of his claim, he shall not afterwards sue for the portion so omitted or relinquished.

Omission to sue for one of several remedies. A person entitled to more than one remedy in respect of the same claim may sue for all or any of his remedies; but if he omits (except with the leave of the Court obtained before the first hearing) to sue for any of such remedies, he shall not afterwards sue for the remedy so omitted.

### Illustration.

A lets a house to B at a yearly rent of Rs. 1,200. The rent for the whole of the years 1874 and 1875 is due and unpaid. A sues B only for the rent due for 1875. A shall not afterwards sue B for the rent due for 1874.

Only certain claims to be joined with suit for recovery of land.

- 44. Rule a.—No cause of action shall, unless with the leave of the Court, be joined with a suit for the recovery of immoveable property, or to obtain a declaration of title to immoveable property, except—
- (a) claims in respect of mesne profits or arrears of rent in respect of the property claimed,
- (b) damages for breach of any contract under which the property or any part thereof is held, and
- (c) claims by a mortgagee to enforce any of his remedies under the mortgage.

Rule b.—

Rule b.—No claim by or against an executor, ad- Claims by or ministrator or heir as such, shall be joined with against executor, adclaims by or against him personally, unless the last-ministrator, mentioned claims are alleged to arise with reference or heir. to the estate in respect of which the plain iff or defendant sues or is sued as executor, admin strator or

45. Subject to the rules contained in section 44, Plaintiff may the plaintiff may unite in the same suit several causes of of action, and any plaintiffs having causes of action action. against the same defendant or defendants, nay unite such causes of action in the same suit.

But if it appear to the Court that any such causes Court may of action cannot be conveniently tried or disposed of order separatogether, the Court may, at any time before the first hearing, of its own motion or on the application of the defendant, order separate trials of any such causes of action to be had, or make such other order as may be necessary or expedient for the separate disposal thereof.

When causes of action are united, the jurisdiction of the Court as regards the suit shall depend on the amount or value of the aggregate subject-natters at the date of instituting the suit, whether er not an order has been made under the second paragraph of

46. Any defendant alleging that the pl: intiff has Defendant united in the same suit several causes of act on which may apply to cannot be conveniently disposed of in one suit may at any time before the first hearing, or, where issues are settled, before any evidence is recorded apply to the Court for an order confining the suit to such of the causes of action as may be conveniently disposed of in one suit.

47. If, on the hearing of such application, it ap- court on pears to the Court that the causes of action are such hearing apas cannot all be conveniently disposed of in one suit, may exclude the Court may order any of such causes of action to some causes be excluded, and may direct the plaint to be amended and order amendment. accordingly, and may make such order as to costs as may be just.

Every

Every amendment made under this section shall be attested by the signature of the Judge.

#### CHAPTER V.

OF THE INSTITUTION OF SUITS.

Suits to be commenced by plaint. 48. Every suit shall be instituted by presenting a plaint to the Court or such officer as it appoints in this behalf.

Language of plaint.

49. The plaint must be distinctly written in the language of the Court; provided that if such language is not English, the plaint may (with the permission of the Court) be written in English; but in such case, if the defendant so require, a translation of the plaint into the language of the Court shall be filed in court.

Particulars to be contained in plaint.

- **50**. The plaint must contain the following particulars:—
- (a) the name of the Court in which the suit is brought;
- (b) the name, description and place of abode of the plaintiff;
- (c) the name, description and place of abode of the defendant, so far as they can be ascertained;
- (d) a plain and concise statement of the circumstances constituting the cause of action, and where and when it arose;
- (e) a demand of the relief which the plaintiff claims; and
- (f) if the plaintiff has allowed a set-off or relinquished a portion of his claim, the amount so allowed or relinquished.

In money-

If the plaintiff seeks the recovery of money, the plaint must state the precise amount, so far as the case admits.

In a suit for mesne profits, and in a suit for the amount which will be found due to the plaintiff on taking unsettled accounts between him and the defendant,

defendant, the plaint need only state approximately the amount sued for.

When the plaintiff sues in a representative charac- Where plainter, the plaint should shew, not only that he has an tiff sues as a actual existing interest in the subject-matter, but tive. that he has taken the steps necessary to enable him to institute a suit concerning it.

#### Illustrations.

- (a) A sues as B's executor. The plaint must state that A has proved B's will.
- (b) A sues as C's administrator. The plaint must state that A has taken out administration to C's estate.
- (c) A sues as guardian of D, a Muhammadan minor. A is not D's guardian according to Muhammadan law and usage. The plaint must state that A has been specially appointed D's guardian.

The plaint must shew that the defendant is or Defendant's claims to be interested in the subject-matter, and that liability to be he is liable to be called upon to answer the plaintiff's shewn. demand.

#### Illustration.

A dies leaving B his executor, C his legatee, and D a debtor to A's estate. C sues D to compel him to pay his debt in satisfaction of C's legacy. The plaint must shew that B has causelessly refused to sue D, or that B and D have colluded for the purpose of defrauding C, or other such circumstances rendering D liable

If the cause of action arose beyond the period Grounds of ordinarily allowed by any law for instituting the suit, exemption from limitathe plaint must shew the ground upon which exemption law. tion from such law is claimed.

51. The plaint shall be subscribed by the plaintiff Plaints to be and his pleader (if any), and shall be verified at the foot by the plaintiff or, with the permission of the Court, by some other person proved to the satisfaction of the Court to be acquainted with the facts of the case.

52. The verification must be to the effect that Contents of the same is true to the knowledge of the person mak- verification. ing it, except as to matters stated on information and

belief,

belief, and that as to those matters he believes it to be true.

Verification to be signed and attested. The verification shall be signed by the person making it, and when he makes it out of court he shall sign it in the presence of a witness, who shall also sign it.

The Court shall examine such witness as to the fact of the signature, unless the person making the verification is present.

When the plaint may be rejected, returned for amendment, or amended.

- 53. The plaint may, at the discretion of the Court and at or before the first hearing, be rejected, returned for amendment within a time to be fixed by the Court, or amended then and there, upon such terms as to the payment of costs occasioned by the amendment as the Court thinks fit,
- (a) if it does not state correctly and without prolixity the several particulars hereinbefore required to be specified therein; or
- (b) if it contains any particulars other than those so required; or
- (c) if it is not subscribed and verified as hereinbefore required; or
  - (d) if it does not disclose a cause of action; or
- (e) if it is not framed in accordance with section 42; or
- (f) if it is wrongly framed by reason of nonjoinder or misjoinder of parties, or because the plaintiff has joined causes of action which ought not to be joined in the same suit:

Proviso.

Provided that a plaint cannot be altered so as to convert a suit of one character into a suit of another and inconsistent character.

Attestation of amendment.

When a plaint is amended, the amendment shall be attested by the signature of the Judge.

When the plaint shall be rejected.

- 54. The plaint shall be rejected in the following cases:—
- (a) if the relief sought is undervalued, and the plaintiff, on being required by the Court to correct the

the valuation within a time to be fixed by the Court, fails to do so:

- (b) if the relief sought is properly valued, but the plaint is written upon paper insufficiently stamped, and the plaintiff, on being required by the Court to supply the requisite stamp-paper within a time to be fixed by the Court, fails to do so:
- (c) if the suit appears from the statement in the plaint to be barred by any positive rule of law:
- (d) if the plaint, having been returned for amendment within a time fixed by the Court, is not amended within such time.
- 55. When a plaint is rejected, the Judge shall Procedure on record with his own hand an order to that effect with rejecting a the reason for such order.

56. The rejection of the plaint on any of the When rejecgrounds hereinbefore mentioned shall not of its own tion of plaint force preclude the plaintiff from presenting a fresh clude preplaint in respect of the same cause of action.

57. The plaint shall be returned to be presented when the to the proper Court in the following cases:

- (a) if a suit has been instituted in a Court whose to be pregrade is lower or higher than that of the Court competent to try it, where such Court exists, or where no option as to the selection of the Court is allowed by
- (b) if, in a suit relating to immoveable property, but not coming under the proviso to section 16, it appears that no part of such property is situate within the local limits of the jurisdiction of the Court to which the plaint is presented:
- (c) if, in any other case, it appears that the cause of action did not arise, and that none of the defendants are dwelling or carrying on business, or personally working for gain, within such local limits.

On returning a plaint, the Judge shall, with his Procedure on own hand, endorse thereon the date of its presentation returning and return, the name of the party presenting it, and a brief statement of the reason for returning it.

does not presentation of fresh plaint.

plaint shall be returned sented to the proper Court.

Procedure on admitting plaint.

58. The plaintiff shall endorse on the plaint, or annex thereto, a memorandum of the documents (if any) which he has filed along with it; and if the plaint be admitted, shall present as many copies on plain paper of the plaint as there are defendants, unless the Court by reason of the length of the plaint or the number of the defendants, or for any other sufficient reason, permits him to present a like number of concise statements of the nature of the claim made, or of the relief or remedy required, in the suit, in which case he shall present such statements.

Concise statements.

> If the plaintiff sues, or the defendant or any of the defendants is sued, in a representative capacity, such statements shall show in what capacity the plaintiff or defendant sues or is sued.

> The plaintiff may, by leave of the Court, amend such statements so as to make them correspond with the plaint.

The chief ministerial officer of the Court shall sign such memorandum and copies or statements if, on examination, he finds them to be correct.

Register of suits.

The Court shall also cause the particulars mentioned in section 50 to be entered in a book to be kept for the purpose and called the Register of civil suits. Such entries shall be numbered in every year according to the order in which the plaint is admitted.

Production of document on which plaintiff sues. Delivery of document or copy. 59. If a plaintiff sues upon a document in his possession or power, he shall produce it in Court when the plaint is presented, and shall at the same time deliver the document or a copy thereof to be filed with the plaint.

List of other documents.

If he rely on any other documents (whether in his possession or power or not) as evidence in support of his claim, he shall enter such documents in a list to be added or annexed to the plaint.

Statement in case of documents not in his possession or power.

60. In the case of any such document not in his possession or power, he shall, if possible, state in whose possession or power it is.

or power.
Suits on lost negotiable instruments.

61. In case of any suit founded upon a bill of exchange or other negotiable instrument, if it be proved

proved that the instrument is lost, and if an indemnity be given by the plaintiff, to the satisfaction of the Court, against the claims of any other person upon such instrument, the Court may make such decree as it would have made if the plaintiff had produced the instrument in court when the plaint was presented, and had at the same time delivered a copy of the instrument to be filed with the plaint.

62. If the document on which the plaintiff sues Production of be an entry in a shop-book or other book in his pos- shop-book. session or power, the plaintiff shall produce the book at the time of filing the plaint, together with a copy of the entry on which he relies.

The Court, or such officer as it appoints in this Original behalf, shall forthwith mark the document for the entry to be marked and purpose of identification; and after examining and returned. comparing the copy with the original and attesting the copy if found correct, shall return the book to the plaintiff and cause the copy to be filed.

63. A document which ought to be produced in Inadmissibicourt by the plaintiff when the plaint is presented, or to be entered in the list to be added or annexed to not produced the plaint, and which is not produced or entered when plaint accordingly, shall not, without the leave of the Court, be received in evidence on his behalf at the hearing of the suit.

Nothing in this section applies to documents produced for cross-examination of the defendant's witnesses, or in answer to any case set up by the defendant, or handed to a witness merely to refresh his memory.

#### CHAPTER VI.

OF THE ISSUE AND SERVICE OF SUMMONS.

Issue of Summons.

64. When the plaint has been registered, and the Summons. copies or concise statements required by section 58 have been filed, a summons may be issued to each defendant

defendant to appear and answer the claim on a day to be therein specified, or as soon thereafter as may be practicable,

- (a) in person, or
- (b) by a pleader duly instructed and able to answer all material questions relating to the suit, or
- (c) by a pleader accompanied by some other person able to answer all such questions.

Every such summons shall be signed by the Judge or such officer as he appoints, and shall be sealed with the seal of the Court:

Provided that no such summons shall be issued when the defendant has appeared at the presentation of the plaint and admitted the plaintiff's claim.

- 65. Every such summons shall be accompanied with one of the copies or concise statements mentioned in section 58.
- 66. If the Court sees reason to require the personal appearance of the defendant, the summons shall order him to appear in person in court on the day therein specified.

If the Court sees reason to require the personal appearance of the plaintiff on the same day, it may make an order for such appearance.

- 67. No party shall be ordered to appear in person unless he resides
- (a) within the local limits of the Court's ordinary original jurisdiction, or
- (b) without such limits and at a place less than fifty, or, where there is railway-communication for five-sixths of the distance between the place where he resides and the place where the court is situate, two hundred miles from the court-house.
- 68. The Court shall determine, at the time of issuing the summons, whether it shall be for the settlement of issues only, or for the final disposal of the suit; and the summons shall contain a direction accordingly:

Copy or statement annexed to summons.

Court may order defendant or plaintiff to appear in person.

No party to be ordered to appear in person unless resident within 50 or, where there is a railway, 200 miles.

Summons to be either to settle issues or for final disposal.

Provided

Provided that, in every suit cognizable by Courts of Small Causes, the summons shall be for the final disposal of the suit.

69. The day for the appearance of the defendant Fixing day shall be fixed by the Court with reference to its for current business, the place of residence of the defend- appearance of defendant. ant and the time necessary for the service of the summons; and the day shall be so fixed as to allow the defendant sufficient time to enable him to appear and answer on such day.

What shall be deemed 'sufficient time' must be determined with reference to the circumstances of the case.

- 70. The summons to appear and answer shall Summons to order the defendant to produce any document in his possession or power, containing evidence relating to produce the merits of the plaintiff's case, or upon which the document defendant intends to rely in support of his case.
- 71. When the summons is for the final disposal of On issue of the suit, it shall direct the defendant to produce, on the day fixed for his appearance, the witnesses upon defendant to whose evidence he intends to rely in support of his be directed to

order defendant to documents required by plaintiff or relied on by defendant.

summons for final disposal, produce his witnesses.

# Service of Summons.

72. The summons shall be delivered to the proper Delivery of officer of the Court, to be served by him or one of summons for his subordinates.

service.

73. Service of the summons shall be made by Mode of delivering or tendering a copy thereof signed by the Judge or such officer as he appoints in this behalf. and sealed with the seal of the Court.

74. When there are more defendants than one, Service on service of the summons shall be made on each defend-several ant:

defendants.

Provided that, if the defendants are partners, and the suit relates to a partnership-transaction or to an actionable wrong in respect of which relief is claimable from the firm, the service may be made, unless

the Court directs otherwise, either (a) on one defendant for himself and for the other defendants, or (b) on any person having the management of the business of the partnership at the principal place, within the local limits of the Court's ordinary original civil jurisdiction, of such business.

Service to be on defendant in person, when practicable, or on his agent.

Service on agent by whom defendant carries on busi-

- 75. Whenever it may be practicable, the service shall be made on the defendant in person, unless he have an agent empowered to accept the service, in which case service on such agent shall be sufficient.
- 76. In a suit relating to any business or work against a person who does not reside within the local limits of the jurisdiction of the Court from which the summons issues, service on any manager or agent, who, at the time of service, personally carries on such business or work for such person within such limits, shall be deemed good service.

For the purpose of this section, the master of a ship is the agent of his owner or charterer.

Service on agent in charge, in suits for immoveable property. 77. In a suit to obtain relief respecting, or compensation for wrong to, immoveable property, if the service cannot be made on the defendant in person, and the defendant have no agent empowered to accept the service, it may be made on any agent of the defendant in charge of the property.

When service may be on male member of defendant's family.

78. If in any suit the defendant cannot be found and if he have no agent empowered to accept the service of the summons on his behalf, the service may be made on any adult male member of the family of the defendant who is residing with him.

Explanation.—A servant is not a member of the family within the meaning of this section.

Person served to sign acknowledgment. 79. When the serving-officer delivers or tenders a copy of the summons to the defendant personally, or to an agent or other person on his behalf, he shall require the signature of the person to whom the copy is so delivered or tendered to an acknowledgment of service endorsed on the original summons.

80. If

80. If the defendant or other person refuses to Procedure sign the acknowledgment or to receive the copy of the summons.

ant refuses to accept service.

or if the serving-officer cannot find the defendant, or cannot be and there is no agent empowered to accept the service of the summons on his behalf, nor any other person on whom the service can be made,

the serving-officer shall affix a copy of the summons on the outer door of the house in which the defendant ordinarily resides and then return the original to the Court from which it issued, with an endorsement thereon stating that he has so affixed the copy and the circumstances under which he did so.

81. The serving-officer shall, in all cases in which Endorsement the summons has been served under section 79, of time and manner of endorse or cause to be endorsed on the original summons, the time when and the manner in which the summons was served.

82. When a summons is returned under section Examination 80, the Court shall examine the serving-officer on of servingoath touching his proceedings and may make such further enquiry in the matter as it thinks fit; and shall either declare that the summons has been duly served or order such service as it thinks fit.

Where the Court is satisfied that there is reason Substituted to believe that the defendant is keeping out of the service. way for the purpose of avoiding the service, or that for any other reason the summons cannot be served in the ordinary way, the Court shall order the summons to be served by affixing a copy thereof in some conspicuous place in the court-house, and also upon some conspicuous part of the house, if any, in which the defendant is known to have last resided, or in such other manner as the Court thinks fit.

- 83. The service substituted by order of the Effect of sub-Court, shall be as effectual as if it had been made on stituted serthe defendant personally.
- 84. Whenever service is substituted by order of the Court, the Court shall fix such time for the appearance of the defendant as the case may require.

When service

85. If

Service of summons when defendant resides within jurisdiction of another Court and has no agent to accept service.

85. If the defendant resides within the jurisdiction of any Court other than the Court in which the suit is instituted, and has no agent resident within the local limits of the jurisdiction of the latter Court empowered to accept the service of the summons, such Court shall send the summons, either by one of its officers or by post, to any Court, not being a High Court, having jurisdiction at the place where the defendant resides, by which it can be conveniently served, and shall fix such time for the appearance of the defendant as the case may require.

The Court to which the summons is sent shall, upon receipt thereof, proceed as if it had been issued by such Court and shall then return the summons to the Court from which it originally issued, together with the record (if any) made under this paragraph.

Service within Presidencytowns and Rangoon, of process issued by Mufassal Courts.

86. Whenever any process issued by any Court established beyond the limits of the towns of Calcutta, Madras, Bombay and Rangoon is to be served within any such town, it shall be sent to the Court of Small Causes within whose jurisdiction the process is to be served,

and such Court of Small Causes shall deal with such process in the same manner as if the process had been issued by itself,

and shall then return the process to the Court from which it issued.

Service on defendant in jail.

87. If the defendant be in jail, the summons shall be delivered to the officer in charge of the jail in which the defendant is confined, and such officer shall cause the summons to be served upon the defendant.

The summons shall be returned to the Court from which it issued, with a statement of the service endorsed thereon and signed by the officer in charge of the jail and by the defendant.

Procedure if jail be in a different district.

88. If the jail in which the defendant is confined is not in the district in which the suit is instituted, the summons may be sent by post or otherwise to the officer in charge of such jail, and such officer shall cause the summons to be served upon the defendant,

defendant, and shall return the summons to the Court from which it issued, with a statement of the service endorsed thereon, and signed as provided in section

89. If the defendant resides out of British India, Service when and has no agent in British India empowered to accept the service, the summons shall be addressed British India to the defendant at the place where he is residing, and forwarded to him by post if there be postal com- accept sermunication between such place and the place where vice. the Court is situate.

defend ant resides out of and has no agent to

90. If there be a British Resident or Agent of Service Government in or for the territory in which the defendant resides, the summons may be sent to such or Agent of Resident or Agent, by post or otherwise, for the pur- Government. pose of being served upon the defendant; and if the Resident or Agent return the summons with an endorsement under his hand that the summons has been served on the defendant in manner hereinbefore directed, such endorsement shall be conclusive evidence of the service.

through British Resident

91. The Court may, notwithstanding anything Substitution hereinbefore contained, substitute for the summons a of letter for letter signed by the Judge or such officer as he appoints in this behalf, when the defendant is, in the opinion of the Court, of a rank which entitles him to such mark of consideration.

summons.

The letter shall contain all the particulars required to be stated in the summons, and, subject to the provisions contained in section 92, shall be treated in all respects as a summons.

92. When a letter is so substituted for a sum- Mode of sendmons, it may be sent to the defendant by post or by a special messenger selected by the Court, or in any other manner which the Court thinks fit; unless the defendant has an agent empowered to accept service of summons, in which case the letter may be delivered or sent to such agent.

Service

# Service of Process.

Process to be served at expense of party issuing it.

93. Every process issued under this Code shall be served at the expense of the party on whose behalf it is issued, unless the Court otherwise directs.

Costs of service.

The court-fee leviable for such service shall be levied before the process is issued.

Notices and orders in writing how served.

94. All notices and orders required by this Code to be given to or served on any person shall be in writing, and shall be served in the manner hereinbefore provided for the service of summons.

## Postage.

Postage.

95. Postage, where chargeable on any notice, summons or letter issued under this Code and forwarded by post, and the fee for registering the same, shall be paid before the communication is forwarded.

## CHAPTER VII.

OF THE APPEARANCE OF THE PARTIES AND CONSEQUENCE OF NON-APPEARANCE.

Parties to appear on day fixed in summons for defendant to appear and answer. 96. On the day fixed in the summons for the defendant to appear and answer, the parties shall be in attendance at the court-house in person or by their respective pleaders, and the suit shall then be heard, unless the hearing be adjourned to a future day fixed by the Court.

Dismissal of suit where summons not served in consequence of plaintiff's failure to pay fee for issuing it. 97. If on the day so fixed for the defendant to appear and answer, it be found that the summons has not been served upon him in consequence of the failure of the plaintiff to pay the court-fee leviable for such service, the Court may order that the suit be dismissed:

Proviso.

Provided that no such order shall be passed, although the summons has not been served upon the defendant, if, on the day fixed for him to appear and answer, he attends in person or by a duly authorized agent, when he is allowed to appear by agent.

98. If

98. If on the day fixed for the defendant to ap. If neither pear and answer, or on any other subsequent day to partyappears, which the hearing of the suit is adjourned, neither dismissed. party appears, the suit shall be dismissed, unless the Judge, for reasons to be recorded under his hand, otherwise directs.

99. Whenever a suit is dismissed under section In such case 97 or section 98, the plaintiff may (subject to the law plaintiff may of limitation) bring a fresh suit; or if, within the suit; period of thirty days from the date of the order dismissing the suit, he satisfies the Court that there was a sufficient excuse for his not paying the court-fee or Court may required within the time allowed for the service of the summons, or for his non-appearance, as the case may be, the Court shall pass an order to set aside the dismissal and appoint a day for proceeding with the suit.

suit to its file.

100. If the plaintiff appears and the defendant Procedure does not appear, the procedure shall be as follows:

if only plain. tiff appears,

(a) if it is proved that the summons was duly served, the Court may proceed ex parte:

when summons was duly served,

(b) if it is not proved that the summons was duly when sumserved, the Court shall direct a second summons to be issued and served on the defendant:

mons not duly served,

(c) if it is proved that the summons was served on when sumthe defendant, but not in sufficient time to enable mons served, him to appear and answer on the day fixed in the due time. summons, the Court shall postpone the hearing of the suit to a future day to be fixed by the Court, and shall direct notice of such day to be given to the defendant.

If it is owing to the plaintiff's default that the summons was not served in sufficient time, the Court shall order him to pay the costs occasioned by such postponement.

101. If the Court has adjourned the hearing of Procedure the suit ex parte, and the defendant, at or before such where defendant ant appears hearing, appears and assigns good cause for his pre- on day of vious non-appearance, he may, upon such terms as adjourned hearing, and

the assigns good

cause for previous nonappearance.

the Court directs as to costs or otherwise, be heard in answer to the suit, as if he had appeared on the day fixed for his appearance.

Procedure where defendant only appears.

102. If the defendant appears and the plaintiff does not appear, the Court shall dismiss the suit, unless the defendant admits the claim, or part thereof, in which case the Court shall pass a decree against the defendant upon such admission, and where part only of the claim has been admitted, shall dismiss the suit so far as it relates to the remainder.

Decree tiff by default bars fresh suit.

103. When a suit is wholly or partially dismissed against plain under section 102, the plaintiff shall be precluded from bringing a fresh suit in respect of the same cause of action. But he may apply for an order to set the dismissal aside; and if it be proved that he was prevented by any sufficient cause from appearing when the suit was called on for hearing, the Court shall set aside the dismissal upon such terms as to costs or otherwise as it thinks fit, and shall appoint a day for proceeding with the suit.

> No order shall be made under this section unless the plaintiff has served the defendant with notice in writing of his application.

Procedure where defendant residing out of British India does not appear.

104. If, on the day fixed for the hearing of suit against a defendant residing out of British India. who has no agent empowered to accept service of summons, or on any day to which the hearing has been adjourned, the defendant does not appear, the plaintiff may apply to the Court for permission to proceed with his suit, and the Court may direct that the plaintiff be at liberty to proceed with his suit in such manner and subject to such conditions as the Court thinks fit.

Procedure in case of nonattendance of one or more of several plaintiffs.

105. If there be more plaintiffs than one, and one or more of them appear, and the others do not appear, the Court may, at the instance of the plaintiff or plaintiffs appearing, permit the suit to proceed in the same way as if all the plaintiffs had appeared, and pass such order as it thinks fit.

106. If

106. If there be more defendants than one, and Procedure in one or more of them appear, and the others do not case of nonone or more of them appear, and the others do not attendance of appear, the suit shall proceed, and the Court shall, at one or more the time of passing judgment, make such order as of several it thinks fit with respect to the defendants who do not

defendants.

appear. 107. If a plaintiff or defendant, who has been Consequence ordered to appear in person under the provisions of of non-attendance, section 66 or section 436, does not appear in person, without suffior shew sufficient cause to the satisfaction of the cient cause Court for failing so to appear, he shall be subject to shewn, of party ordered all the provisions of the foregoing sections applicable to appear in to plaintiffs and defendants, respectively, who do not person.

appear.

Of setting aside Decrees ex parte.

108. In any case in which a decree is passed Setting aside ex parte against a defendant under section 100, he may apply to the Court by which the decree was defendant. made for an order to set it aside;

and if it be proved to the satisfaction of the Court that the defendant was prevented by any sufficient cause from appearing when the suit was called on for hearing, the Court shall pass an order to set aside the decree upon such terms as to costs, payment into court, or otherwise, as it thinks fit, and shall appoint a day for proceeding with the suit.

109. No decree shall be set aside on any such No decree to application as aforesaid, unless notice thereof in writ- be set aside, without ing has been served on the opposite party.

opposite party.

# CHAPTER VIII.

OF WRITTEN STATEMENTS AND SET-OFF.

110. The parties may, at any time before or at Written the first hearing of the suit, tender written statements of their respective cases, and the Court shall receive such statements and place them on the record.

111. If in a suit for the recovery of money the Particulars defendant claims to set-off against the plaintiff's de- of set-off to be given in mand any ascertained sum of money legally recover- written state-

able by him from the plaintiff, and if in such claim of the defendant against the plaintiff both parties fill the same character as they fill in the plaintiff's suit, the defendant may, at the first hearing of the suit, but not afterwards unless permitted by the Court, tender a written statement containing the particulars of the debt sought to be set-off.

Inquiry.

The Court shall thereupon inquire into the same, and if it finds that the case fulfils the requirements of the former part of this section, and that the amount claimed to be set-off does not exceed the pecuniary limits of its jurisdiction, the Court shall set-off the one debt against the other.

Effect of set-off.

Such set-off shall have the same effect as a plaint in a cross-suit, so as to enable the Court to pronounce a final judgment in the same suit, both on the original and on the cross-claim; but it shall not affect the lien upon the amount decreed, of any pleader in respect of the costs payable to him under the decree.

#### Illustrations.

- (a) A bequeaths Rs. 2,000 to B, and appoints C his executor and residuary legatee. B dies and D takes out administration to B's effects. C pays Rs. 1,000 as surety for D. Then D sues C for the legacy. C cannot set-off the debt of Rs. 1,000 against the legacy, for neither C nor D fills the same character with respect to the legacy as they fill with respect to the payment of the Rs. 1,000.
- (b) A dies intestate and in debt to B. C takes out administration to A's effects, and B buys part of the effects from C. In a suit for the purchase-money by C against B, the latter cannot set-off the debt against the price, for C fills two different characters, one as the vendor to B, in which he sues B, and the other as representative to A.
- (c) A sues B on a bill of exchange. B alleges that A has wrongfully neglected to insure B's goods and is liable to him in compensation which he claims to set-off. The amount not being ascertained cannot be set-off.
- (d) A sues B on a bill of exchange for Rs. 500. B holds a judgment against A for Rs. 1,000. The two claims being both definite pecuniary demands may be set-off.
- (e) A sues B for compensation on account of a trespass. B holds a promissory note for Rs. 1,000 from A and claims to set-

off that amount against any sum that A may recover in the suit. B may do so, for as soon as A recovers, both sums are definite pecuniary demands.

- (f) A and B sue C for Rs. 1,000. C cannot set-off a debt due to him by A alone.
- (g) A sues B and C for Rs. 1,000. B cannot set-off a debt due to him alone by A.
- (h) A owes the partnership-firm of B and C Rs. 1,000. B dies leaving C surviving. A sues C for a debt of Rs. 1,500 due in his separate character. C may set off the debt of Rs. 1,000.
- 112. Except as provided in the last preceding No written section, no written statement shall be received after be received the first hearing of the suit:

statement to after first hearing.

Provided that the Court may at any time require Provisoes. a written statement, or additional written statement, from any of the parties, and fix a time for presenting the same:

Provided also that a written statement, or an additional written statement, may, with the permission of the Court, be received at any time for the purpose of answering written statements so required and presented.

113. If any party from whom a written statement Procedure is so required fails to present the same within the when party time fixed by the Court the Court may pass a decree fails to pretime fixed by the Court, the Court may pass a decree sent written against him, or make such other order in relation to statement the suit as it thinks fit.

called for by Court.

114. Written statements shall be as brief as the Frame of nature of the case admits, and shall not be argumen- written ments. tative, but shall be confined as much as possible to a simple narrative of the facts which the party by whom or on whose behalf the written statement is made believes to be material to the case, and which he either admits or believes he will be able to prove.

Every such statement shall be divided into paragraphs, numbered consecutively, and each paragraph containing as nearly as may be a separate allegation.

115. Written statements shall be subscribed and Written verified in the manner hereinbefore provided for subbe subscribed

scribing and verified.

scribing and verifying plaints, and no written statement shall be received unless it be so subscribed and verified.

The provisions of section 52 as to examining witnesses as to the fact of signature shall apply in the case of written statements.

Power of Court as to argumentative, prolix or irrelevant written statements. 116. If it appears to the Court that any written statement, whether called for by the Court or spontaneously tendered, is argumentative or prolix, or contains matter irrelevant to the suit, the Court may amend it then and there, or may, by an order to be endorsed thereon, reject the same, or return it to the party by whom it was made for amendment within a time to be fixed by the Court, imposing such terms as to costs or otherwise as the Court thinks fit.

Attestation of amendments.
Effect of

rejection.

When any amendment is made under this section, the Judge shall attest it by his signature.

When a statement has been rejected under this section, the party making it shall not present another written statement, unless it be expressly called for or allowed by the Court.

# CHAPTER IX.

OF THE EXAMINATION OF THE PARTIES BY THE COURT.

Ascertainment whether allegations in plaint and written statements are admitted or denied. 117. At the first hearing of the suit, the Court shall ascertain from the defendant or his pleader whether he admits or denies the allegations of fact made in the plaint and shall ascertain from each party or his pleader whether he admits or denies such allegations of fact as are made in the written statement (if any) of the opposite party, and as are not expressly or by necessary implication admitted or denied by the party against whom they are made. The Court shall record such admissions and denials.

Oral examination of party, or companion of himself 118. At the first hearing of the suit, or at any subsequent hearing, any party appearing in person or present in court, or any person able to answer any material questions relating to the suit by whom such

party

party or his pleader is accompanied, may be examined or his orally by the Court; and the Court may, if it thinks fit, put in the course of such examination questions suggested by either party.

119. The substance of the examination shall be Substance of reduced to writing by the Judge, and shall form part examination to be written. of the record.

120. If the pleader of any party who appears by Consequence a pleader refuses or is unable to answer any material question relating to the suit which the Court is of pleader to opinion that the party whom he represents ought to answer. answer, and is likely to be able to answer if interrogated in person, the Court may postpone the hearing of the suit to a future day, and direct that such party shall appear in person on such day.

inability of

If such party fails without lawful excuse to appear in person on the day so appointed, the Court may pass a decree against him, or make such order in relation to the suit as it thinks fit.

## CHAPTER X.

OF DISCOVERY AND OF THE ADMISSION, INSPECTION, PRODUCTION, IMPOUNDING AND RETURN OF DOCUMENTS.

121. Any party may at any time by leave of the Power to Court, deliver through the Court interrogatories in deliver writing for the examination of the opposite party, or ries. where there are more opposite parties than one, any one or more of such parties, with a note at the foot thereof stating which of such interrogatories each of such persons is required to answer:

Provided that no party shall deliver more than one set of interrogatories to the same person without the permission of the Court, and that no defendant shall deliver interrogatories for the examination of the plaintiff unless such defendant has previously tendered a written statement and such statement has been received and placed on the record.

122. Interrogatories

Service of interrogatories.

122. Interrogatories delivered under section 121 shall be served on the pleader (if any) of the party interrogated, or in the manner hereinbefore provided for the service of summons, and the provisions of sections 79, 80, 81 and 82 shall, in the latter case, apply so far as may be practicable.

Inquiry into propriety of exhibiting interrogatories. 123. The Court, in adjusting the costs of the suit, shall, at the instance of any party, inquire or cause inquiry to be made into the propriety of delivering such interrogatories; and if it thinks that such interrogatories have been delivered unreasonably, vexatiously or at improper length, the costs occasioned by the said interrogatories and the answers thereto shall be borne by the party in fault.

Service of interrogatories on officer of corporation or company.

124. If any party to a suit be a body corporate or a joint stock company, whether incorporated or not, or any other body of persons empowered by law to sue or be sued, whether in its own name or in the name of any officer or other person, any opposite party may apply to the Court for an order allowing him to deliver interrogatories to any member or officer of such corporation, company or body, and an order may be made accordingly.

Power to refuse to answer interrogatories as irrelevant, &c. 125. Any party called upon to answer interrogatories, whether by himself or by any such member or officer, may refuse to answer any interrogatory on the ground that it is irrelevant, or is not put boná fide for the purposes of the suit, or that the matter inquired after is not sufficiently material at that stage of the suit, or on any other like ground.

Time for filing affidavit in answer.

126. Interrogatories shall be answered by affidavit to be filed in court within ten days from the service thereof or within such further time as the Judge may allow.

Procedure where a party omits to answer sufficiently.

127. If any person interrogated omits or refuses to answer, or answers insufficiently, any interrogatory, the party interrogating may apply to the Court for an order requiring him to answer or to answer further, as the case may be. And an order may be made requiring him to answer or to answer further

either

either by affidavit or by vivá voce examination as the Judge may direct: Provided that the Judge shall not require an answer to any interrogatory which in his opinion need not have been answered under section 125.

128. Either party may, by a notice through the Power to de-Court, within a reasonable time not less than ten mand admisdays before the hearing, require the other party to incress of admit (saving all just exceptions to the admissibility documents. of such document in evidence) the genuineness of any document material to the suit.

The admission shall also be made in writing, signed by the other party or his pleader and filed in court.

If such notice be not given, no costs of proving such document shall be allowed, unless the Judge otherwise orders.

If such notice is not complied with within four days after its being served, and the Judge thinks it reasonable that the admission should have been made, the party refusing shall bear the expense of proving such document, whatever may be the result of the suit.

129. The Court may, at any time during the Power to pendency therein of any suit, order any party to the order discovery of suit to declare by affidavit all the documents which document. are or have been in his possession or power relating to any matter in question in the suit, and any party to the suit may, at any time before the first hearing, apply to the Court for a like order.

Every affidavit made under this section shall specify Affidavit in which, if any, of the documents therein mentioned answer to the declarant objects to produce, together with the grounds of such objection.

130. The Court may, at any time during the Power to pendency therein of any suit, order the production order producby any party thereto of such of the documents in his tion of documents during possession or power relating to any matter in question; suit, in such suit or proceeding as the Court thinks right: and the Court may deal with such documents when produced in such manner as appears just.

**131**. Every

Notice to produce for inspection documents referred to in plaint, &c.

131. Every party to a suit may at any time before or at the hearing thereof give notice through the Court to any other party in whose plaint, written statement or affidavits reference is made to any document, to produce such document in the presence of such officer as the Court appoints in this behalf, for the inspection of the party giving such notice or of his pleader, and to permit such party or pleader to take copies thereof.

Consequence of non-compliance with such notice. No party failing to comply with such notice shall afterwards be at liberty to put any such document in evidence on his behalf in such suit, unless he satisfies the Court that such document relates only to his own title, or that he had some other and sufficient cause for not complying with such notice.

Party receiving such notice to deliver notice when and where inspection may be had.

132. The party to whom such notice is given shall, within ten days from the receipt thereof, deliver through the Court to the party giving the same a notice stating a time within three days from such delivery at which the documents, or such of them as he does not object to produce, may be inspected at his pleader's office or some other convenient place, and stating which, if any, of the documents he objects to produce, and on what grounds.

Application for order of inspection.

133. If any party served with notice under section 131 omits to give notice under section 132 of the time for inspection, or objects to give inspection, or names an inconvenient place for inspection, the party desiring it may apply to the Court for an order of inspection.

Application to be founded on affidavit.

134. Except in the case of documents referred to in the plaint, written statement or affidavit of the party against whom the application is made, or disclosed in his affidavit of documents, such application shall be founded upon an affidavit shewing (a) of what documents inspection is sought, (b) that the party applying is entitled to inspect them, and (c) that they are in the possession or power of the party against whom the application is made.

Power to order issue or question 135. If the party from whom discovery of any kind or inspection is sought objects to the same or

any

any part thereof, and if the Court is satisfied that the on which right to such discovery or inspection depends on the determination of any issue or question in dispute in pends to be the suit, or that for any other reason it is desirable that any such issue or question should be determined before deciding upon the right to the discovery or inspection, the Court may order that the issue or question be determined first and reserve the question as to the discovery or inspection.

right to disfirst deter-

136. If any party fails to comply with any order Consequences under this chapter, to answer interrogatories or for of failure to discovery or inspection, which has been duly served, give inspeche shall, if a plaintiff, be liable to have his suit dismissed for want of prosecution, and if a defendant, to have his defence, if any, struck out, and to be placed in the same position as if he had not appeared and answered;

and the party interrogating or seeking discovery or inspection may apply to the Court for an order to that effect, and the Court may make such order accordingly.

Any party failing to comply with any order under this chapter, to answer interrogatories or for discovery or inspection, which has been served personally upon him, shall also be deemed guilty of an offence under section 188 of the Indian Penal Code.

137. The Court may of its own accord, and may in its discretion upon the application of any of the send for parties to a suit, send for, either from its own records or from any other Court, the record of any other suit cords or from or proceeding, and inspect the same.

Court may papers from its own reother Courts.

Every application made under this section shall (unless the Court otherwise directs) be supported by an affidavit of the applicant or his pleader, shewing how the record is material to the suit in which the application is made, and that the applicant cannot without unreasonable delay or expense obtain a duly authenticated copy of the record or of such portion thereof as the applicant requires, or that the production of the original is necessary for the purposes of justice.

Nothing

Nothing contained in this section shall be deemed to enable the Court to use in evidence any document which under the Indian Evidence Act would be inadmissible in the suit.

Documentary evidence to be in readiness at first hearing. 138. The parties or their pleaders shall bring with them and have in readiness at the first hearing of the suit, to be produced when called for by the Court, all the documentary evidence of every description in their possession or power, on which they intend to rely, and which has not already been filed in court, and all documents which the Court at any time before such hearing has ordered to be produced.

Effect of nonproduction of documents. 139. No documentary evidence in the possession or power of any party the production of which has been called for under section 138 and which has not been produced, shall be received at any subsequent stage of the proceedings unless good cause be shewn to the satisfaction of the Court for the non-production thereof. And the Judge receiving any such evidence shall record his reasons for so doing.

Documents to be received by Court. 140. The Court shall receive the documents respectively produced by the parties at the first hearing, provided that the documents produced by each party be accompanied by an accurate list thereof prepared in such form as the High Court may from time to time direct.

Rejection of irrelevant or inadmissible documents.

The Court may at any stage of the suit reject any document which it considers irrelevant or otherwise inadmissible, recording the grounds of such rejection.

No documents to be placed on record unless proved. 141. No document shall be placed on the record unless it has been proved or admitted in accordance with the law of evidence for the time being in force. Every document so proved or admitted shall be endorsed with the number and title of the suit, the name of the person producing it, and the date on which it was produced. The Judge shall then endorse with his own hand a statement that it was proved against or admitted by (as the case may be) the person against whom it is used. The document shall then be filed as part of the record:

Proved documents to be marked and filed.

Provided

Provided that, if the document be an entry in a Entries in shop-book or other book, the party on whose behalf such book is produced may furnish a copy of the entry, which may be endorsed as aforesaid, and shall be filed as part of the record, and the Court shall mark the entry, and shall then return the book to the person producing it.

All documents produced at the first hearing and not so proved or admitted shall be returned to the parties respectively producing them.

142. When a document so proved or admitted is Rejected relied on as evidence by either party, but the Court documents to considers it inadmissible, it shall be further endorsed with the addition of the word "rejected," and the endorsement shall be signed by the Judge.

The document shall then be returned to the party and returned. who produced it.

143. Notwithstanding anything contained in Court may sections 62, 141 and 142, the Court may, if it sees order any document to book probe impoundduced before it in any suit to be impounded and kept ed. in the custody of an officer of the Court, for such period and subject to such conditions as the Court thinks fit.

144. In suits in which an appeal is not allowed, When docuwhen the suit has been disposed of, and in suits in ment admitwhich an appeal is allowed, when the time for prefer- dence may be ing an appeal from the decree has elapsed, or, if an returned. appeal has been preferred, then after the appeal has been disposed of, any person, whether a party to the suit or not, desirous of receiving back any document produced by him in the suit, and placed on the record, shall, unless the document is impounded under section 143. be entitled to receive back the same:

ted in evi-

Provided that a document may be returned at any When docutime before either of such events, if the person applying for such return delivers to the proper officer a before time certified copy of such document to be substituted for limited. the original:

Provided

Certain documents not to be returned.

Provided also that no document shall be returned which, by force of the decree, has become void or useless.

Receipt to be given for returned document.

On the return of a document which has been admitted in evidence, a receipt shall be given by the party receiving it, in a receipt-book to be kept for the purpose.

Provisions as to documents applied to material objects. 145. The provisions herein contained as to documents shall, so far as may be, apply to all other material objects producible as evidence.

#### CHAPTER XI.

OF THE SETTLEMENT OF ISSUES.

Framing of issues.

146. Issues arise when a material proposition of fact or law is affirmed by the one party and denied by the other.

Material propositions are those propositions of law or fact which a plaintiff must allege in order to shew a right to sue.

Each material proposition affirmed by one party and denied by the other must form the subject of a distinct issue.

Issues are of two kinds: (a) issues of fact, (b) issues of law.

At the first hearing of the suit, the Court shall, after reading the plaint and the written statements, if any, and after such examination of the parties as may appear necessary, ascertain upon what material propositions of fact or of law the parties are at variance, and shall thereupon proceed to frame and record the issues on which the right decision of the case appears to the Court to depend.

When issues both of law and of fact arise in the same suit, and the Court is of opinion that the case may be disposed of on the issues of law only, it shall try those issues first, and for that purpose may, if it thinks fit, postpone the settlement of the issues of fact until after the issues of law have been determined.

Nothing in this section requires the Court to frame and record issues when the defendant at the first hearing of the suit makes no defence.

147. The Court may frame the issues from all or Allegations any of the following materials:—

from which issues may bo

- (a) allegations made on oath by the parties, or by framed. any persons present on their behalf, or made by the pleaders of such parties or persons;
- (b) allegations made in the plaint or in the written statements (if any) tendered in the suit, or in answer to interrogatories delivered in the suit;
- (c) the contents of documents produced by either party.
- 148. If the Court be of opinion that the issues Court may cannot be correctly framed without the examination examine witof some person not before the Court, or without the inspection of some document not produced in the suit, it may adjourn the framing of the issues to a future day, to be fixed by the Court, and may (subject to the rules contained in the Indian Evidence Act) compel the attendance of any person or the production of any document by the person in whose hands it may be, by summons or other process.

nesses or doing issues.

149. The Court may at any time before passing Power to a decree amend the issues or frame additional issues amend, add on such terms as it thinks fit, and all such amend- issues. ments or additional issues as may be necessary for determining the controversy between the parties shall be so made or framed.

The Court may also, at any time before passing a decree, strike out any issues that appear to it to be wrongly framed or introduced.

- 150. When the parties to a suit are agreed as to Questions of the question of fact or of law to be decided between fact or law them, they may state the same in the form of an issue, may by a ment be and enter into an agreement in writing
- (a) that upon the finding of the Court in the issue. affirmative or the negative of such issue, a sum of money specified in the agreement, or to be ascertained

form of an

by the Court, or in such manner as the Court may direct, shall be paid by one of the parties to the other of them, or that one of them be declared entitled to some right or subject to some liability specified in the agreement,

- (b) that upon such finding some property specified in the agreement and in dispute in the suit shall be delivered by one of the parties to the other of them, or as that other may direct, or
- (c) that upon such finding one or more of the parties shall do or abstain from doing some particular act, specified in the agreement, and relating to the matter in dispute.

Court if satisfied that the agreement was executed in good faith may pronounce judgment.

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- 151. If the Court be satisfied, after making such inquiry as it deems proper,
- (a) that the agreement was duly executed by the parties,
- (b) that they have a substantial interest in the decision of such question as aforesaid, and
  - (c) that the same is fit to be tried and decided,

it may proceed to record and try the issue, and state its finding or opinion thereon in the same manner as if the issue had been framed by the Court;

and may, upon the finding or decision on such issue, pronounce judgment according to the terms of the agreement;

and upon the judgment so given, decree shall follow and may be executed in the same way as if the judgment had been pronounced in a contested suit.

### CHAPTER XII.

DISPOSAL OF THE SUIT AT THE FIRST HEARING.

If parties are not at issue on any question of law or fact. 152. If at the first hearing of a suit it appears that the parties are not at issue on any question of law or of fact, the Court may at once pronounce judgment.

153. Where

153. Where there are more defendants than one, If one of and any one of the defendants is not at issue with several defendants by the plaintiff on any question of law or fact, the Court not at issue may at once pronounce judgment for or against such with the defendant, and the suit shall proceed only against the plaintiff. other defendants.

154. When the parties are at issue on some If parties are question of law or of fact, and issues have been at issue on questions of framed by the Court as hereinbefore provided, if the law or fact. Court be satisfied that no further argument or evidence than the parties can at once supply is required upon such of the issues as may be sufficient for the decision of the suit, and that no injustice will result Court may from proceeding with the suit forthwith, the Court determine may proceed to determine such issues,

and if the finding thereon is sufficient for the and prodecision, may pronounce judgment accordingly, whe- judgment. ther the summons has been issued for the settlement of issues only or for the final disposal of the suit:

Provided that, where the summons has been issued for the settlement of issues only, the parties or their pleaders are present and none of them object.

If the finding is not sufficient for the decision, the Court shall postpone the further hearing of the suit, and shall fix a day for the production of such further evidence, or for such further argument as the case requires.

155. If the summons has been issued for the If either final disposal of the suit, and either party fails with- party fails to final disposal of the suit, and either party tails with produce his out sufficient cause to produce the evidence on which evidence, he relies, the Court may at once pronounce judg- Court may ment.

judgment,

or may if it thinks fit, after framing and recording or adjourn issues under section 146, adjourn the suit for the production of such evidence as may be necessary to its decision upon such issues.

#### CHAPTER XIII.

#### OF ADJOURNMENTS.

Court may grant time, and adjourn hearing. 156. The Court may, if sufficient cause be shewn, at any stage of the suit grant time to the parties, or to any of them, and may from time to time adjourn the hearing of the suit.

Costs of adjournment.

In all such cases the Court shall fix a day for the further hearing of the suit, and may make such order as it thinks fit with respect to the costs occasioned by the adjournment:

Provided that, when the hearing of evidence has once begun, the hearing of the suit shall be continued from day to day until all the witnesses in attendance have been examined, unless the Court finds the adjournment of the hearing to be necessary for reasons to be recorded by the Judge with his own hand.

Procedure if parties fail to appear on day fixed.

157. If, on any day to which the hearing of the suit is adjourned, the parties or any of them fail to appear, the Court may proceed to dispose of the suit in one of the modes directed in that behalf by chapter VII, or make such other order as it thinks fit.

Court may proceed notwithstanding either party fails to produce his evidence, &c. 158. If any party to a suit to whom time has been granted fails to produce his evidence, or to cause the attendance of his witnesses, or to perform any other act necessary to the further progress of the suit, for which time has been allowed, the Court may, notwithstanding such default, proceed to decide the suit forthwith.

#### CHAPTER XIV.

OF THE SUMMONING AND ATTENDANCE OF WITNESSES.

Summons to attend to give evidence or produce documents.

159. The parties may, after the summons has been delivered for service on the defendant, whether it be for the settlement of issues only, or for the final disposal of the suit, obtain, on application to the

Court

Court or to such officer as it appoints in this behalf, before the day fixed for such settlement or disposal, as the case may be, summonses to persons whose attendance is required either to give evidence or to produce

160. The party applying for a summons shall Expenses of before the summons is granted and within a period be paid into to be fixed by the Court, pay into court such a sum court on apof money as appears to the Court to be sufficient to plying for defray the travelling and other expenses of the person summoned, in passing to and from the court in which he is required to attend, and for one day's attendance.

witnesses to

If the Court be subordinate to a High Court, Scale of exregard shall be had, in fixing the scale of such ex- penses. penses, to the rules (if any) laid down by competent authority.

161. The sum so paid into court shall be tender- Tender of ed to the person summoned, at the time of serving expenses to witness. the summons if it can be served personally.

162. If it appear to the Court or to such officer Procedure as it appoints in this behalf that the sum paid into where incourt is not sufficient to cover such expenses, the sum paid in. Court may direct such further sum to be paid to the person summoned as appears to be necessary on that account; and, in case of default in payment, may order such sum to be levied by attachment and sale of the moveable property of the party obtaining the summons; or the Court may discharge the person summoned without requiring him to give evidence; or may both order such levy and discharge such person as aforesaid.

If it be necessary to detain the person summoned Expenses if for a longer period than one day, the Court may from witness detained more time to time order the party at whose instance he than one was summoned, to pay into court such sum as is day. sufficient to defray the expenses of his detention for such further period, and in default of such deposit being made, may order such sum to be levied by attachment and sale of the moveable property of the party at whose instance he was summoned; or the

Court may discharge the person summoned without requiring him to give evidence; or may both order such levy and discharge such person as aforesaid.

Time, place, and purpose of attendance to be specified in summons, 163. Every summons for the attendance of a person to give evidence or produce a document shall specify the time and place at which he is required to attend, and also whether his attendance is required for the purpose of giving evidence or to produce a document, or for both purposes; and any particular document which the person summoned is called on to produce, shall be described in the summons with reasonable accuracy.

Summons to produce document. 164. Any person may be summoned to produce a document, without being summoned to give evidence; and any person summoned merely to produce a document shall be deemed to have complied with the summons, if he cause such document to be produced instead of attending personally to produce the same.

Power to require persons present in Court to give evidence.

165. Any person present in Court may be required by the Court to give evidence or to produce any document then and there in his actual possession or power.

Summons how served.

166. Every summons to a person to give evidence or produce a document shall be served as nearly as may be in manner hereinbefore prescribed for the service of summons on the defendant; and the rules contained in chapter VI as to proof of service shall apply in the case of all summonses served under this section.

Time for serving summons. 167. The service shall in all cases be made a sufficient time before the time specified in the summons for the attendance of the person summoned, to allow him a reasonable time for preparation and for travelling to the place at which his attendance is required.

Attachment of property of absconding witness. 168. If the serving-officer certify to the Court that the summons for the attendance of a person, either to give evidence or to produce a document, cannot

be served, the Court shall examine the serving-officer on oath touching the non-service:

and upon being satisfied that such evidence or production is material, and that the person for whose attendance the summons has been issued is absconding or keeping out of the way for the purpose of avoiding the service of the summons, may issue a proclamation requiring him to attend to give evidence, or produce the document, at a time and place to be named therein; and a copy of such proclamation shall be affixed on the outer door of the house in which he ordinarily resides.

If he does not attend at the time and place named in such proclamation, the Court may in its discretion, at the instance of the party on whose application the summons was issued, make an order for the attachment of the property of the person whose attendance is required, to such amount as the Court thinks fit, not exceeding the amount of the costs of attachment and of the fine which may be imposed under section 170:

Provided that no Court of Small Causes shall make an order for the attachment of immoveable

property.

169. If, on the attachment of his property, such If witness person appears and satisfies the Court that he did not appears, atabscond or keep out of the way to avoid service of the may be withsummons, and that he had not notice of the procla-drawn. mation in time to attend at the time and place named therein, the Court shall direct that the property be released from attachment, and shall make such order as to the costs of the attachment as it thinks fit.

170. If such person does not appear, or appearing, Procedure if fails to satisfy the Court that he did not abscond or witness fails to appear. keep out of the way to avoid service of the summons, and that he had not notice of the proclamation in time to attend at the time and place named therein, the Court may impose upon him such fine not exceeding five hundred rupees as the Court thinks fit, having regard to his condition in life and all the circumstances

circumstances of the case, and may order the property attached, or any part thereof, to be sold for the purpose of satisfying all costs incurred in consequence of such attachment, together with the amount of the said fine, if any:

Provided that if the person whose attendance is required pays into court the costs and fine as aforesaid, the Court shall order the property to be released from attachment.

Court may of its own accord summon as witnesses strangers to suit. 171. Subject to the rules of this Code as to attendance and appearance and to the provisions of the Indian Evidence Act, if the Court at any time thinks it necessary to examine any person other than a party to the suit and not named as a witness by a party to the suit, the Court may, of its own motion, cause such person to be summoned as a witness to give evidence, or to produce any document in his possession, on a day to be appointed, and may examine him as a witness or require him to produce such document.

Duty of persons summoned to give evidence or produce document.

172. Subject as last aforesaid, whoever is summoned to appear and give evidence in a suit must attend at the time and place named in the summons for that purpose, and whoever is summoned to produce a document must either attend to produce it, or cause it to be produced, at such time and place.

When they may depart.

173. No person so summoned and attending shall depart unless and until (a) he has been examined or has produced the document and the Court has risen, or (b) he has obtained the Court's leave to depart.

Consequences of failure to comply with summons. 174. If any person on whom a summons to give evidence or produce a document has been served fails to comply with the summons, or if any person so summoned and attending departs in contravention of section 173, the Court may order him to be arrested and brought before the Court:

Provided that no such order shall be made when the Court has reason to believe that the person so failing had a lawful excuse for such failure.

When

When any person so brought before the Court fails to satisfy it that he had a lawful excuse for not complying with the summons, the Court may sentence him to fine not exceeding five hundred rupees.

Explanation.—Non-payment or non-tender of a sum sufficient to defray the expenses mentioned in section 160 shall be deemed a lawful excuse within the meaning of this section.

If any person so apprehended and brought before Procedure the Court cannot, owing to the absence of the parties when witness apprehended or any of them, give the evidence or produce the cannot give document which he has been summoned to give or evidence or produce, the Court may require him to give reasonable produce documents. bail or other security for his appearance at such time and place as it thinks fit, and on such bail or security being given, may release him.

175. If any person so failing to comply with a Procedure summons absconds or keeps out of the way, so that when witness absconds. he cannot be apprehended and brought before the Court, the provisions of sections 168, 169 and 170 shall, mutatis mutandis, apply.

176. No one shall be bound to attend in person Persons to give evidence or to be examined in Court unless he bound to resides-

attend in

- (a) within the local limits of its ordinary original jurisdiction, or
- (b) without such limits and at a place less than fifty or (where there is railway-communication for five-sixths of the distance between the place where he resides and the place where the Court is situate) two hundred miles distant from the court-house.
- 177. If any party to a suit present in Court re- Consequence fuses, without lawful excuse, when required by the of refusal of Court, to give evidence, or to produce any document evidence then and there in his actual possession or power, the when called Court may in its discretion either pass a decree against court. him, or make such other order in relation to the suit as the Court thinks fit.

178. Whenever

Rules as to witnesses to apply to parties summoned. 178. Whenever any party to a suit is required to give evidence or to produce a document, the rules as to witnesses contained in this Code shall apply to him so far as they are applicable.

#### CHAPTER XV.

OF THE HEARING OF THE SUIT AND EXAMINATION OF WITNESSES.

Statement and production of evidence by party having right to begin.

Rules as to

Rules as to right to begin.

179. On the day fixed for the hearing of the suit, or on any other day to which the hearing is adjourned, the party having the right to begin shall state his case and produce his evidence in support of the issues which he is bound to prove.

Explanation.—The plaintiff has the right to begin unless where the defendant admits the facts alleged by the plaintiff and contends that either in point of law or on some additional facts alleged by the defendant the plaintiff is not entitled to any part of the relief which he seeks, in which case the defendant has the right to begin.

180. The other party shall then state his case and produce his evidence (if any).

Statement and production of evidence by other party. Reply by party beginning.

The party beginning is then entitled to reply.

Where there are several issues, the burden of proving some of which lies on the other party, the party beginning may, at his option, either produce his evidence on those issues or reserve it by way of answer to the evidence produced by the other party. In the latter case the party beginning may produce evidence on those issues after the other party has produced all his evidence, and the other party may then reply specially on the evidence so produced by the party beginning; but the party beginning will then be entitled to reply generally on the whole case.

Witnesses to be examined 181. The evidence of the witnesses in attendance shall be taken orally in open Court in the presence,

and

and under the personal direction and superintendence, in open of the Judge.

182. In cases in which an appeal is allowed, the How evidence evidence of each witness shall be taken down in shall be writing, in the language of the Court, by or in the taken in appealable presence and under the personal direction and super- cases. intendence of the Judge, not ordinarily in the form of question and answer, but in that of a narrative, and, when completed, shall be read over in the presence of the Judge and of the witness, and also in the presence of the parties or their pleaders, and the Judge shall, if necessary, correct the same and shall sign it.

183. If the evidence is taken down under section When depo-182 in a language different from that in which it was given, and the witness does not understand the language in which it is taken down, the evidence as taken down in writing shall be interpreted to him in the language in which it was given.

sition to be interpreted.

184. In cases in which the evidence is not taken Memorandown in writing by the Judge, he shall be bound, as the examination of each witness proceeds, to make a not taken memorandum of the substance of what each witness down by deposes, and such memorandum shall be written and signed by the Judge with his own hand, and shall form part of the record.

185. Where English is not the language of the When evi-Court, but all the parties to the suit who appear in dence may be taken in person, and the pleaders of such as appear by pleaders, English. do not object to have such evidence as is given in English taken down in English, the Judge may so take it down with his own hand.

186. The Court may of its own motion or on Any particuthe application of any party or his pleader take lar question and answer down, or cause to be taken down, any particular may be taken question and answer, or any objection to any tion, if there appear any special reason for so do

187. If any question put to a witness be ob- Questions jected to by a party or his pleader, and the Court objected to allows the same to be put, the Judge shall take down by Court.

the

the question, the answer, the objection and the name of the person making it, together with the decision of the Court thereon.

Remarks on demeanour of witnesses. 188. The Court may record such remarks as it thinks material respecting the demeanour of any witness while under examination.

Memorandum of evidence in unappealable cases. 189. In cases in which an appeal is not allowed, it shall not be necessary to take down the evidence of the witnesses in writing at length; but the Judge, as the examination of each witness proceeds, shall make a memorandum of the substance of what he deposes, and such memorandum shall be written and signed by the Judge with his own hand, and shall form part of the record.

Judge unable to make such memorandum to record reason of his inability.

190. If the Judge be rendered unable to make a memorandum as above required by this chapter, he shall cause the reason of such inability to be recorded, and shall cause the memorandum to be made in writing from his dictation in open Court.

Every memorandum so made shall form part of the record.

Power to deal with evidence taken down by Judge removed before conclusion of suit. 191. Where the Judge taking down any evidence, or causing any memorandum to be made under this chapter, dies or is removed from the Court before the conclusion of the suit, his successor may, if he thinks fit, deal with such evidence or memorandum as if he himself had taken it down or caused it to be made.

Power to examine witness immediately.

192. If a witness be about to leave the jurisdiction of the Court, or if other sufficient cause be shewn to the satisfaction of the Court why his evidence should be taken immediately, the Court may, upon the application of either party or of the witness, at any time after the institution of the suit, take the evidence of such witness in manner hereinbefore provided.

Where such evidence is not taken forthwith and in the presence of the parties, such notice as the Court thinks sufficient, of the day fixed for the examination, shall be given to the parties.

The

The evidence so taken shall be read over to the witness, and, if he admits it to be correct, shall be signed by him, and may then be read at any hearing of the suit.

193. The Court may at any stage of the suit re- Court may call any witness who has been examined and who has recall and examine witnot departed in accordance with section 173, and ness. may (subject to the provisions of the Indian Evidence Act) put such questions to him as the Court thinks fit.

### CHAPTER XVI.

#### OF AFFIDAVITS.

194. Any Court of first instance and any appel- Power to late Court may at any time for sufficient reason order order any that any particular fact or facts may be proved by proved by affidavit, or that the affidavit of any witness may be affidavit. read at the hearing, on such conditions as the Court thinks reasonable:

Provided that where it appears to the Court that either party bona fide desires the production of a witness for cross-examination, and that such witness can be produced, an order shall not be made authorizing the evidence of such witness to be given by affidavit.

195. Upon any application evidence may be Power to given by affidavit, but the Court may at the instance order attendof either party order the attendance for cross-examination of the declarant.

cross-examin-

Such attendance shall be in Court unless the declarant is exempted under this Code from personal appearance in Court, or the Court otherwise directs.

196. Affidavits shall be confined to such facts Matters to as the declarant is able of his own knowledge to which affidates the declarant is able of his own knowledge to which affidates the declarant is able of his own knowledge to which affidates the declarant is able of his own knowledge to which affidates the declarant is able of his own knowledge to which affidates the declarant is able of his own knowledge. prove, except on interlocutory applications, on which confined. statements of his belief may be admitted, provided that reasonable grounds thereof be set forth.

The costs of every affidavit which shall unnecessarily set forth matters of hearsay or argumentative matter, or copies of or extracts from documents, shall

(unless

(unless the Court otherwise directs) be paid by the party producing the same.

Oath of declarant by whom to be administered.

- 197. In the case of any affidavit under this Code—
  - (a) any Court or Magistrate, or
- (b) any officer whom a High Court may appoint in this behalf, or
- (c) any officer appointed by any other Court which the Local Government has generally or specially empowered in this behalf,

may administer the oath of the declarant.

#### CHAPTER XVII.

#### OF JUDGMENT AND DECREE.

Judgment when pronounced. 198. The Court, after the evidence has been duly taken and the parties have been heard either in person or by their respective pleaders or recognized agents, shall pronounce judgment in open Court, either at once or on some future day, of which due notice shall be given to the parties or their pleaders.

199. A Judge may pronounce a judgment writ-

Power to pronounce judgment written by Judge's predecessor.

ten by his predecessor, but not pronounced, and in such case he shall not be bound by section 198, except as to giving notice.

Language of judgment.

200. The judgment shall be written in the language of the Court, or in English, or in the Judge's mother-tongue.

Translation of judgment.

201. Whenever the judgment is written in any language other than that of the Court, the judgment shall, if any of the parties so require, be translated into the language of the Court, and the translation shall also be signed by the Judge or such officer as he appoints in this behalf.

Judgment to be dated and signed. 202. The judgment shall be dated and signed by the Judge in open Court at the time of pronouncing it, and shall not be altered or added to, save to correct verbal errors or to supply some accidental defect not affecting a material part of the case, or on review.

**203**. The

203. The judgments of the Courts of Small Judgments of Causes need not contain more than the points for Small Cause Courts. determination and the decision thereupon.

The judgments of all other Courts shall contain Judgments of a concise statement of the case, the points for determination, the decision thereon, and the reasons for such decision.

other Courts.

204. In suits in which issues have been framed, Court to state the Court shall state its finding or decision, with the its decision on each issue. reasons thereof, upon each separate issue, unless the Exception. finding upon any one or more of the issues be sufficient for the decision of the suit.

205. The decree shall bear date the day on Date of which the judgment was pronounced; and when the decree. Judge has satisfied himself that the decree has been drawn up in accordance with the judgment, he shall sign the decree.

206. The decree must agree with the judgment: Contents of it shall contain the number of the suit, the names and decree. descriptions of the parties, and particulars of the claim, as stated in the register, and shall specify clearly the relief granted or other determination of

The decree shall also state the amount of costs incurred in the suit, and by what parties and in what proportions such costs are to be paid.

If the decree is found to be at variance with the Power to judgment, or if any clerical or arithmetical error be amend decree. found in the decree, the Court shall, of its own motion or on that of any of the parties, amend the decree so as to bring it into conformity with the judgment or to correct such error: provided that reasonable notice have been given to the parties or their pleaders of the proposed amendment.

207. When the subject-matter of the suit is Decree for immoveable property, and such property is identified recovery of by boundaries or numbers in a record of settlement or immoveable survey, if the decree be for the recovery of a portion property. only of such property, it shall specify the boundaries or number of such portion.

208. When

Decree for delivery of moveable property. 208. When the suit is for moveable property, if the decree be for the delivery of such property, it shall also state the amount of money to be paid as an alternative if delivery cannot be had.

In suits for money, decree may order certain interest to be paid on principal sum adjudged. 209. When the suit is for a sum of money due to the plaintiff, the Court may, in the decree, order interest at such rate as the Court deems reasonable to be paid on the principal sum adjudged, from the date of the suit to the date of the decree, in addition to any interest adjudged on such principal sum for any period prior to the institution of the suit, with further interest at such rate as the Court deems reasonable on the aggregate sum so adjudged, from the date of the decree to the date of payment, or to such earlier date as the Court thinks fit.

Decree may direct payment by instalments. 210. In all decrees for the payment of money, the Court may for any sufficient reason order that the amount shall be paid by instalments, with or without interest.

Order, after decree, for payment by instalments. And after the passing of any such decree the Court may, on the application of the judgment-debtor and with the consent of the decree-holder, order that the amount decreed be paid by instalments on such terms as to the payment of interest, the attachment of the property of the defendant, or the taking of security from him, or otherwise, as it thinks fit:

Save as provided in this section and section 206, no decree shall be altered at the request of parties.

In suits for land, Court may decree payment of mesne profits with interest. 211. When the suit is for land or other property yielding rent or other profit, the Court may provide in the decree for the payment of rent or mesne profits in respect of such property from the institution of the suit until the delivery of possession to the party in whose favour the decree is made, or until the expiration of three years from the date of the decree (whichever event first occurs), with interest thereupon at such rate as the Court thinks fit.

Explanation.—'Mesne profits' of property mean those profits which the person in wrongful possession

of such property actually received, or might with ordinary diligence have received, therefrom.

212. When the suit is for immoveable property and for mesne profits which have accrued on the property during a period prior to the institution of the mesne profits suit, and the amount of such profits is disputed, the prior to suit, Court may either determine the amount by the decree serve inquiry. itself, or may pass a decree for the property and direct an inquiry into the amount of mesne profits, and dispose of the same on further orders.

Court may determine amount of

213. When the suit is for an account of any property and for its due administration under the decree tion-suit. of the Court, the Court, before making the decree, shall order such accounts and inquiries to be taken and made, and give such other directions, as it thinks fit.

In the administration by the Court of the property of any person who dies after this Code comes into force, if such property proves to be insufficient for the payment in full of his debts and liabilities, the same rules shall be observed as to the respective rights of secured and unsecured creditors and as to debts and liabilities proveable, and as to the valuation of annuities and future and contingent liabilities respectively, as may be in force for the time being with respect to the estates of persons adjudged insolvent;

and all persons who in any such case would be entitled to be paid out of such property may come iu under the decree for its administration, and make such claims against the same as they may respectively be entitled to by virtue of this Code.

Applications under section 265 of the Indian Contract Act, 1872, shall be deemed to be suits within the meaning of this section.

214. When the suit is to enforce a right of preemption in respect of a particular sale of property, and the Court finds for the plaintiff, if the amount of purchase-money has not been paid into court, the decree shall specify a day on or before which it shall be so paid, and shall declare that on payment of such purchase-money,

Suit to enforce right of pre-emption.

purchase-money, together with the costs (if any) decreed against him, the plaintiff shall obtain possession of the property, but that if such money and costs are not so paid, the suit shall stand dismissed with costs.

Suit for dissolution of partnership. 215. When the suit is for the dissolution of a partnership, the Court, before making its decree, may pass an order fixing the day on which the partnership shall stand dissolved, and directing such accounts to be taken and other acts to be done as it thinks fit.

Decree when set-off is allowed.

216. If the defendant has set-off the amount of a debt against the claim of the plaintiff, and such set-off has been allowed, the decree shall state what amount is due to the plaintiff and what amount (if any) is due to the defendant, and shall be for the recovery of any sum which appears to be due to either party.

Effect of decree as to sum awarded to defendant. The decree of the Court with respect to any sum awarded to the defendant shall have the same effect, and be subject to the same rules in respect of appeal or otherwise, as if such sum had been claimed by the defendant in a separate suit against the plaintiff.

Certified copies of judgment and decree to be furnished. 217. Certified copies of the judgment and decree shall be furnished to the parties on application to the Court, and at their expense.

#### CHAPTER XVIII.

#### Of Costs.

Costs of applications.

218. When disposing of any application under this Code, the Court may give to either party the costs of such application, or may reserve the consideration of such costs for any future stage of the proceedings.

Judgment to direct by whom costs are to be paid.

219. The judgment shall direct by whom the costs of each party are to be paid, whether by himself or by any other party to the suit, and whether in whole or in what part or proportion.

Power of Court as to costs. 220. The Court shall have full power to give and apportion costs of every application and suit in any manner it thinks fit, and the fact that the Court has

no jurisdiction to try the case is no bar to the exercise of such power:

Provided that, if the Court directs that the costs of any application or suit shall not follow the event, the Court shall state its reasons in writing.

221. The Court may direct that the costs payable Costs may be to one party by another shall be set-off against a sum set-offagainst sum admitted which is admitted or is found in the suit to be due or found to be from the former to the latter;

but such direction shall not affect the lien upon the Saving of amount decreed of any pleader in respect of the costs pleader's lien. payable to him under the decree.

The Court may give interest on costs at any Interest on rate not exceeding six per cent. per annum, and may costs. Payment of direct that costs, with or without interest, be paid out costs out of of, or charged upon, the subject-matter of the suit.

Payment of

# CHAPTER XIX.

# OF THE EXECUTION OF DECREES.

A.—Of the Court by which Decrees may be executed.

223. A decree may be executed either by the Court by Court which passed it or by the Court to which it is which decree may be exesent for execution under the provisions hereinafter cuted. contained.

The Court which passed a decree may, on the application of the decree-holder, send it for execution to another Court,

(a) if the person against whom the decree is passed actually and voluntarily resides or carries on business, or personally works for gain, within the local limits of the jurisdiction of such other Court, or

(b) if such person has not property within the local limits of the jurisdiction of the Court which passed the decree sufficient to satisfy such decree and has property within the local limits of the jurisdiction of such other Court, or

(c) if

- (c) if the decree directs the sale of immoveable property situate outside the district within which the Court which passed it is situate, or
- (d) if the Court which passed the decree considers for any other reason, which it shall record in writing, that the decree should be executed by such other Court.

The Court which passed a decree may of its own motion send it for execution to any Court subordinate thereto.

The Court to which a decree is sent under this section for execution shall certify to the Court which passed it, the fact of such execution, or where the former Court fails to execute the same, the circumstances attending such failure.

If the decree has been passed in a case cognizable by a Court of Small Causes and the Court which passed it wishes it to be executed in Calcutta, Madras, Bombay or Rangoon, such Court may send to the local Court of Small Causes the copies and certificate respectively mentioned in clauses (a), (b) and (c) of section 224; and such Court of Small Causes shall thereupon execute the decree as if it had been passed by itself.

If the Court to which a decree is to be sent for execution is situate within the same district as the Court which passed such decree, such Court shall send the same directly to the former Court. But if the Court to which the decree is to be sent for execution is situate in a different district, the Court which passed it shall send it to the District Court of the district in which the decree is to be executed.

- 224. The Court sending a decree for execution under section 223 shall send therewith
  - (a) a copy of the decree;
- (b) a certificate setting forth that satisfaction of the decree has not been obtained by execution within the jurisdiction of the Court by which it was passed, or, where the decree has been executed in part, the

Procedure when Court desires that its own decree shall be executed by another Court.

A

extent to which satisfaction has been obtained and what part of the decree remains unexecuted; and

- (c) a copy of any order for the execution of the decree, and if no such order has been made, a certificate to that effect.
- 225. The Court to which a decree is so sent shall Court cause such copies and certificate to be filed, without copies of any further proof of the decree or order for execution, decree, &c., or of the copies thereof, or of the jurisdiction of the without Court which passed it, unless the former Court, for proof. any special reasons to be recorded under the hand of the Judge, requires such proof.

226. When such copies are so filed, the decree Execution of or order may, if the Court to which it is sent be the decree or District Court, be executed by such Court or by any Court to subordinate Court which it directs to execute the which it is

227. If the Court to which the decree is sent for Execution by execution be a High Court, the decree shall be executed by such Court in the same manner as if it had transmitted been made by such Court in the exercise of its ordi-by other nary original civil jurisdiction.

228. The Court executing a decree sent to it Powers of under this chapter shall have the same powers in executing such decree as if it had been passed by itself. Court in executing transmitted All persons disobeying or obstructing the execution of decree. the decree shall be punishable by such Court in the same manner as if it had passed the decree. And its Appeal from orders in executing such decree shall be subject to orders in executing the same rules in respect of appeal, as if the decree such decrees. had been passed by itself.

229. A decree of any Court established by the Decrees of

authority of the Governor General in Council in the Courts territories of any Native Prince or State in India, by Govern-which cannot be executed within the jurisdiction of the Court by which it was made, may be executed Native in manner herein provided within the jurisdiction States. of any Court in British India.

B - Of

### B.—Of Application for Execution.

Application for execution.

230. When the holder of a decree desires to enforce it, he shall apply to the Court which passed the decree or to the officer, if any, appointed in this behalf, or if the decree has been sent under the provisions hereinbefore contained to another Court, then to such Court or to the proper officer thereof.

The Court may in its discretion refuse execution at the same time against the person and property of the judgment-debtor.

Where an application to execute a decree for the payment of money or delivery of other property has been made under this section and granted, no subsequent application to execute the same decree shall be granted unless the Court is satisfied that on the last preceding application due diligence was used to procure complete satisfaction of the decree; and the order of the Court granting any such subsequent application shall be conclusive evidence that due diligence was used to procure such satisfaction.

And no such subsequent application shall be granted after the expiration of twelve years from any of the following dates (namely)—

- (a) the date of the decree sought to be enforced, or of the decree (if any) on appeal affirming the same, or
- (b) where the decree or any subsequent order directs the payment of money or the delivery of property by instalments,—the date of the default in paying or delivering the instalment in respect of which the applicant seeks to enforce the decree.

Nothing in this section shall prevent the Court from granting an application for execution of a decree after the expiration of the said term of twelve years, where the judgment-debtor has by fraud or force prevented the execution of the decree at some time within twelve years immediately before the date of the application.

Notwithstanding

Notwithstanding anything herein contained, proceedings may be taken to enforce any decree within three years after the passing of this Code, unless when the period prescribed for taking such proceedings by the law in force immediately before the passing of this Code shall have expired before the completion of the said three years.

231. If a decree has been passed jointly in favour Application of more persons than one, any one or more of such by joint persons, or his or their representatives, may apply for the execution of the whole decree for the benefit of them all, or, where any of them has died, for the benefit of the survivors and the representative in interest of the deceased.

If the Court sees sufficient cause for allowing the decree to be executed on an application so made, it shall pass such order as it deems necessary for protecting the interests of the persons who have not joined in the application.

232. If a decree be transferred by assignment in Application writing or by operation of law from the decree-holder of decree. to any other person, the transferree may apply for its execution to the Court which passed it; and if that Court thinks fit, the decree may be executed in the same manner and subject to the same conditions as if the application were made by such decreeholder:

Provided that where the decree has been transferred by assignment, notice in writing of such application shall be given to the transferor and the judgment-debtor, and the decree shall not be executed until the Court has heard their objections (if any) to such execution:

Provided also that where a decree against several persons has been transferred to one of them, it shall not be executed against the others.

233. Every transferree of a decreee shall hold Transferree 233. Every transferree of a decree shall hold sub-the same subject to the equities (if any) which the to hold sub-ject to judgment-debtor might have enforced against the equities en-234. If ginal holder. original decree-holder.

If judgment-debtor die before execution, application may be made against his representative. 234. If a judgment-debtor dies before the decree has been fully executed, the holder of the decree may apply to the Court which passed it to execute the same against the legal representative of the deceased.

Such representative shall be liable only to the extent of the property of the deceased which has come to his hands and has not been duly disposed of; and for the purpose of ascertaining such liability, the Court executing the decree may, of its own motion or on the application of the decree-holder, compel the said representative to produce such accounts as it thinks fit.

Contents of application for execution of decree.

- 235. The application for the execution of a decree shall be in writing verified in manner hereinbefore provided for the verification of plaints, and shall contain in a tabular form the following particulars (namely)—
  - (a) the number of the suit;
  - (b) the names of the parties;
  - (c) the date of the decree;
  - (d) whether any appeal has been preferred from the decree;
  - (e) whether any and what adjustment of the matter in dispute has been made between the parties subsequently to the decree;
  - (f) whether any and what previous applications have been made for execution of the decree and with what result;
  - (g) the amount of the debt or compensation, with the interest, if any, due upon the decree, or other relief granted thereby;
  - (h) the amount of costs, if any, awarded;
  - (i) the name of the person against whom the enforcement of the decree is sought; and
  - (j) the mode in which the assistance of the Court is required, whether by the delivery of property specifically decreed, by the arrest and imprisonment of the person named in the application, or by the attachment of his property,

property, or otherwise as the nature of the relief sought may require.

236. If the application be for the attachment Application of any moveable property belonging to the judgmentdebtor but not in his possession, the decree-holder moveable shall annex to the application an inventory of the property to property to be attached, containing a reasonably accurate description of the same.

for attachbe accompanied with inventory.

237. If the application be for the attachment of Further any immoveable property belonging to the judgmentdebtor, it shall contain at the foot a description of the cation is for property sufficient to identify it, and also a specifica- attachment tion of the judgment-debtor's share or interest therein able property. to the best of the belief of the applicant and so far as he has been able to ascertain the same.

when appli-

Every such description and specification shall be verified in manner hereinbefore provided for the verification of plaints.

238. If the property be land registered in the When appli-Collector's office, the application for attachment shall be accompanied by an authenticated extract from the register of such office, specifying the persons registract from tered as proprietors of, or as possessing any transferable interest in, the land or its revenue, or as liable to pay revenue for such land, and the shares of the registered proprietors.

cation must

# C.—Of staying Execution.

239. The Court to which a decree has been sent When Court for execution under this chapter, shall upon sufficient may stay execause being shewn, stay the execution of such decree for a reasonable time, to enable the judgment-debtor to apply to the Court by which the decree was made, or to any Court having appellate jurisdiction in respect of the decree or the execution thereof, for an order to stay the execution, or for any other order relating to the decree or execution which might have been made by such Court of first instance or appellate Court if execution had been issued thereby, application for execution had been made thereto;

and

and in case the property or person of the judgment-debtor has been seized under an execution, the Court which issued the execution may order the restitution or discharge of such property or person pending the result of the application for such order.

Power to require security from, or impose conditions upon, judgmentdebtor.

Liability of judgmentdebtor disretaken.

Order of Court passing decree or of appellate Court to be binding upon Court applied

Stay of execution pending suit between decree-holder and judgment-debtor.

- **240.** Before passing an order under section 239 to stay execution, or for the restitution of property or the discharge of the judgment-debtor, the Court may require such security from, or impose such conditions upon, the judgment-debtor as it thinks fit.
- **241.** No discharge under section 239 of the property or person of a judgment-debtor, shall prevent it charged to be or him from being retaken in execution of the decree sent for execution.
  - **242.** Any order of the Court by which the decree was passed, or of such Court of appeal as aforesaid, in relation to the execution of such decree, shall be binding upon the Court to which the decree was sent for execution.
  - 243. If a suit be pending in any Court against the holder of a decree of such Court, on the part of the person against whom the decree was passed, the Court may (if it think fit) stay execution on the decree, either absolutely or on such terms as it thinks fit, until the pending suit has been decided.

# D.—Questions for Court executing Decree.

Questions to be decided by Court executing de-

- 244. The following questions shall be determined by order of the Court executing a decree and not by separate suit (namely)—
- (a) questions regarding the amount of any mesne profits as to which the decree has directed inquiry:
- (b) questions regarding the amount of any mesne profits or interest which the decree has made payable in respect of the subject-matter of a suit, between the date of its institution and the execution of the decree, or the expiration of three years from the date of the decree;

(c) any

(c) any other questions arising between the parties to the suit in which the decree was passed, or their representatives, and relating to the execution of the decree.

Nothing in this section shall be deemed to bar a separate suit for mesne profits accruing between the institution of the first suit and the execution of the decree therein, where such profits are not dealt with by such decree.

### E.—Of the Mode of executing Decrees.

245. The Court, on receiving an application for Procedure on the execution of a decree, shall ascertain whether it receiving contains the particulars mentioned in section 235, or application such of them as may be applicable to the case, and of decree. whether it is accompanied by the inventory mentioned in section 236; and if such particulars or inventory are or is wanting, it shall reject the application or return it for amendment or for the addition of the inventory, as the case may be, or amend it then and there. Every amendment made under this section shall be attested by the signature of the Judge.

When the application is admitted, the Court shall Procedure on enter in the register of the suit a note of the application and the date on which it was made, and shall order execution of the decree according to the nature of the application:

Provided that, in the case of a decree for money, the value of the property attached shall as nearly as may be correspond with the amount for which the decree has been made.

246. If cross-decrees between the same parties Cross-decrees. for the payment of money be produced to the Court, execution shall be taken out only by the party who holds a decree for the larger sum, and for so much only as remains after deducting the smaller sum, and satisfaction for the smaller sum shall be entered on the decree for the larger sum as well as satisfaction on the decree for the smaller sum.

Ιf

If the two sums be equal, satisfaction shall be entered upon both decrees.

Explanation I.—The decrees contemplated by this section are (a) decrees made by the same Court, (b) decrees sent to the same Court for execution, and (c) decrees of which one is made by the Court and the other is sent to the same Court for execution; but not (d) decrees of which one is made by one Court and the other is made by another Court and not sent for execution to the former Court.

Explanation II.—This section applies where either party is an assignee of one of the decrees and as well in respect of judgment-debts due by the original assignor as by the assignee himself.

Explanation III.—This section does not apply unless

- (e) both decrees are capable of execution at the same time;
- (f) the decree-holder in one of the suits in which the decrees have been made is the judgment-debtor in the other and each party fills the same character in both suits; and
  - (g) the sums due under the decrees are definite.

#### Illustrations.

- (a) A holds a decree against B for Rs. 1,000. B holds a decree against A for the payment of Rs. 1,000 in case A fails to deliver certain goods at a future day. B cannot treat his decree as a cross-decree under this section.
- (b) A and B, co-plaintiffs, obtain a decree for Rs. 1,000 against C, and C obtains a decree for Rs. 1,000 against B. C cannot treat his decree as a cross-decree under this section.
- (c) A obtains a decree against B for Rs. 1,000. C, who is a trustee for B, obtains a decree on behalf of B against A for Rs. 1,000. B cannot treat C's decree as a cross-decree under this section.

Cross-claims under same decree. 247. When two parties are entitled under the same decree to recover from each other sums of different amounts, the party entitled to the smaller sum shall not take out execution against the other

party;

party; but satisfaction for the smaller sum shall be entered on the decree.

When the amounts are equal, neither party shall take out execution, but satisfaction for each sum shall be entered on the decree.

248. The Court shall issue a notice to the party Notice to against whom execution is applied for, requiring him show cause to shew cause, within a period to be fixed by the should not Court, why the decree should not be executed against be executed. him,

- (a) if more than one year has elapsed between the date of the decree and the application for its execution, or
- (b) if the enforcement of the decree be applied for against the legal representative of a party to the suit in which the decree was made:

Provided that no such notice shall be necessary

Proviso.

in consequence of more than one year having elapsed between the date of the decree and the application for execution, if the application be made within one year from the date of any decree passed on appeal from the decree sought to be executed, or of the last order against the party against whom execution is applied for, passed on any previous application for execution, or

in consequence of the application being against the legal representative of the judgment-debtor, if upon a previous application for execution against the same person, the Court has ordered execution to issue against him.

Explanation.—In this section the phrase "the Court' means the Court by which the decree was passed, unless the decree has been sent to another Court for execution, in which case it means such other Court.

249. If the person to whom notice is issued Procedure under the last preceding section does not appear, or after issue of does not shew cause to the satisfaction of the Court

why

why the decree should not be executed, the Court shall order the decree to be executed.

If he offers any objection to the enforcement of the decree, the Court shall consider such objection and pass such order as it thinks fit.

Warrant when to issue. 250. When the preliminary measures (if any) required by the foregoing provisions have been taken, the Court, unless it sees cause to the contrary, shall issue its warrant for the execution of the decree.

Date, signature, seal and delivery.

251. Such warrant shall be dated the day on which it is issued, signed by the Judge or such officer as the Court appoints in this behalf, sealed with the seal of the Court, and delivered to the proper officer to be executed.

And a day shall be specified in such warrant on or before which it must be executed, and the proper officer shall endorse thereon the day and manner in which it was executed, or if it was not executed, the reason why it was not executed, and shall return it with such endorsement to the Court from which it issued.

Degree against representative of deceased for money to be paid out of deceased's property. 252. If the decree be against a party as the legal representative of a deceased person, and the decree be for money to be paid out of the property of the deceased, it may be executed by the attachment and sale of any such property.

If no such property can be found, and the judgment-debtor fails to satisfy the Court that he has duly applied such property of the deceased as is proved to have come into his possession, the decree may be executed against the judgment-debtor to the extent of the property not duly applied by him, in the same manner as if the decree had been against him personally.

Decree against surety. 253. Whenever a person has, before the passing of a decree in an original suit, become liable as surety for the performance of the same or of any part thereof, the decree may be executed against him to the extent to which he has rendered himself liable, in the

same

same manner as a decree may be executed against a defendant:

Provided that such notice in writing as the Court in each case thinks sufficient has been given to the surety.

254. Every decree or order directing a party to Decree for pay money, as compensation or costs, or as the alter- money. native to some other relief granted by the decree or order, or otherwise, may be enforced by the imprisonment of the judgment-debtor, or by the attachment and sale of his property in manner hereinafter provided, or by both.

255. If the decree be for mesne profits or any Decree for other matter the amount of which in money is to be mesne profits subsequently determined, the property of the judg-matter, ment-debtor may, before the amount due from him amount of under the decree has been ascertained, be attached as which to be subsequently in the case of an ordinary decree for money.

256. When a decree is passed for a sum of money Power to only, and the amount decreed does not exceed the direct immediate execusum of one thousand rupees, the Court may, when tion of decree passing the decree on the oral application of the for money decree-holder, order immediate execution thereof by ing Rs. 1,000. the issue of a warrant directed either against the person of the judgment-debtor if he is within the local limits of the jurisdiction of the Court, or against his moveable property within the same limits.

257. All money payable under a decree shall be Modes of paid as follows (namely)—

money under

- (a) into the Court whose duty it is to execute the decree. decree; or
  - (b) out of court to the decree-holder; or
- (c) otherwise as the Court which made the decree directs.

258. If the money is paid out of court or the Payment of decree is otherwise adjusted to the satisfaction of the money out of decree-holder, he shall certify the payment or adjust-decree holder. ment to the Court whose duty it is to execute the decree; and no satisfaction of a decree in part or in whole

whole by such payment or adjustment shall be recognized by such Court unless the payment or adjustment be certified as aforesaid. Where the decree-holder fails to certify as aforesaid, the judgment-debtor may apply to such Court for an order directing the decree-holder to certify as aforesid, and the Court, after hearing the decree-holder, may make such order, and if the decree-holder disobeys the same, may refuse further to execute the decree.

Decrees for specific moveables, or recovery of wives. 259. If the decree be for any specific moveable, or for any share in a specific moveable, or for the recovery of a wife, it may be enforced by the seizure, if practicable, of the moveable or share, and by the delivery thereof to the party to whom it has been adjudged, or to such person as he appoints to receive delivery on his behalf, or by the imprisonment of the judgment-debtor, or by attaching his property and keeping the same under attachment until the further order of the Court, or by both imprisonment and attachment, if necessary.

No attachment under this section shall remain in force for more than six months, at the end of which time, if the judgment-debtor has not obeyed the decree, the property attached may be sold, and out of the proceeds the Court may award to the decree-holder such compensation as it thinks fit, and pay the balance, if any, to the judgment-debtor on his application.

Decree for specific performance or restitution of conjugal rights. 260. When the party against whom a decree for the specific performance of a contract, or for restitution of conjugal rights, or for the performance of any other particular act, has been made, has had an opportunity of obeying the decree or injunction and has wilfully failed to obey it, the decree may be enforced by his imprisonment, or by the attachment of his property, or by both.

No attachment under this section shall remain in force for more than one year, at the end of which time, if the judgment-debtor has not obeyed the decree, the property attached may be sold and out of the proceeds the Court may award to the decree-holder such

compensation

compensation as it thinks fit and may pay the balance, if any, to the judgment-debtor on his application.

261. If the decree be for the execution of a con- Decree for veyance, or for the endorsement of a negotiable in-strument, and the judgment-debtor neglects or refuses to comply with the decree, the decree-holder ment of may prepare the draft of a conveyance or endorse-instruments. ment in accordance with the terms of the decree, and deliver the same to the Court.

The Court shall thereupon cause the draft to be served on the judgment-debtor in manner hereinbefore provided for serving a summons, together with a notice in writing stating that his objections, if any, thereto shall be made within such time (mentioning it) as the Court fixes in this behalf.

The decree-holder may also tender a duplicate of the draft to the Court for execution, upon the proper stamp-paper if a stamp is required by law.

On proof of such service, the Court, or such officer as it appoints in this behalf, shall execute the duplicate so tendered, or may, if necessary, alter the same, so as to bring it into accordance with the terms of the decree, and execute the duplicate so altered:

Provided that if any party object to the draft so served as aforesaid, his objections shall, within the time so fixed, be stated in writing and argued before the Court, and the Court shall thereupon pass such order as it thinks fit, and execute, or alter and execute, the duplicate in accordance therewith.

262. The execution of a conveyance or the en- Form and dorsement of a negotiable instrument by the Court effect of execution of conunder the last preceding section may be in the follow-veyance by ing form: "C.D., Judge of the Court of as the case may be), for A. B., in a suit by E. F., against A. B.," or in such other form as the High Court may from time to time prescribe, and shall have the same effect as the execution of the convevance or endorsement of the instrument by the party ordered to execute or endorse the same.

Decree for immoveable property.

263. If the decree be for the delivery of any immoveable property, possession thereof shall be delivered over to the party to whom it has been adjudged, or to such person as he appoints to receive delivery on his behalf, and, if need be, by removing any person bound by the decree who refuses to vacate the property.

Delivery of immoveable property when in occupancy of tenant.

264. If the decree be for the delivery of any immoveable property in the occupancy of a tenant or other person entitled to occupy the same, the Court shall order delivery to be made by affixing a copy of the warrant in some conspicuous place on the property, and proclaiming to the occupant by beat of drum, or in such other mode as is customary, at some convenient place, the substance of the decree in regard to the property:

Provided that if the occupant can be found, a notice in writing containing such substance shall be served upon him, and in such case no proclamation need be made.

Partition of estate or separation of share.

265. If the decree be for the partition or for the separate possession of a share of an undivided estate paying revenue to Government, the partition of the estate or the separation of the share shall be made by the Collector.

## F.—Of Attachment of Property.

Property liable to attachment and sale in execution of decree.

266. The following property is liable to attachment and sale in execution of a decree, (namely), lands, houses or other buildings, goods, money, banknotes, cheques, bills of exchange, hundís, promissorynotes, Government securities, bonds or other securities for money, debts, shares in the capital or joint-stock of any railway, banking or other public Company or Corporation, and, except as hereinafter mentioned, all other saleable property, moveable or immoveable, belonging to the judgment-debtor or over which, or the profits of which, he has a disposing power which he may exercise for his own benefit, and whether the same be held in the name of the judg-

ment-

ment-debtor or by another person in trust for him or on his behalf:

Provided that the following particulars shall not be liable to such attachment or sale (namely)—

- (a) the necessary wearing apparel of the judgment-debtor, his wife and children;
- (b) tools of artizans, implements of husbandry and such cattle as may in the opinion of the Court be necessary to enable the judgment-debtor to earn his livelihood as an agriculturist;
- (c) the materials of houses and other buildings belonging to and occupied by agriculturists;
- (d) books of account;
- (e) mere rights to sue for damages;
- (f) any right of personal service;
- (g) stipends allowed to military and civil pensioners of Government, and political pensions;
- (h) one moiety of the salary of a public officer or of the servant of a Railway Company;
- (i) the pay and allowances of persons to whom the Native Articles of War apply;
- (j) the wages of labourers and domestic servants;
- (k) an expectancy of succession by survivorship or other merely contingent or possible right or interest;
- (l) a right to future maintenance.
- Explanation.—The particulars mentioned in clauses (g), (h), (i) and (j) are exempt from attachment or sale whether before or after they are actually payable:
- Provided also that nothing in this section shall be deemed
- (a) to exempt the materials of houses and other buildings from attachment or sale in execution of decrees for rent, or

(b) to 113 (b) to affect the Statute for the time being in force for punishing mutiny and desertion and for the better payment of the Army and their quarters.

Power to summon and examine persons as to property liable to be seized. 267. The Court may of its own motion or on the application of the decree-holder, summon any person whom it thinks necessary, and examine him in respect to any property liable to be seized in satisfaction of the decree, and may require the person summoned to produce any document in his possession or power relating to such property, and before issuing the summons of its own motion, shall declare the person on whose behalf the summons is so issued.

Attachment of debt, share and other property not in possession of judgmentdebtor.

- **268.** In the case of (a) a debt not secured by a negotiable instrument, (b) a share in the capital of any public Company or Corporation, (c) other moveable property not in the possession of the judgment-debtor, except property deposited in, or in the custody of, any Court, the attachment shall be made by a written order prohibiting,
- (a) in the case of the debt, the creditor from recovering the debt and the debtor from making payment thereof until the further order of the Court;
- (b) in the case of the share, the person in whose name the share may be standing, from transferring the same or receiving any dividend thereon;
- (c) in the case of the other moveable property except as aforesaid, the person in possession of the same from giving it over to the judgment-debtor.

A copy of such order shall be fixed up in some conspicuous part of the court-house, and another copy of the same shall be sent, in the case of the debt, to the debtor, in the case of the share, to the proper officer of the Company or Corporation, and in the case of the other moveable property (except as aforesaid), to the person in possession of the same.

A debtor prohibited under clause (a) of this section may pay the amount of his debt into Court, and such payment shall discharge him as effectually as payment to the party entitled to receive the same.

No attachment under this section shall remain in force for more than six months; at the end of which time, if the judgment-debtor has not obeyed the decree, the property attached may be sold, and out of the proceeds the Court may award to the decree-holder such compensation as it thinks fit, and pay the balance, if any, to the judgment-debtor on his application.

269. If the property be moveable property in Attachment the possession of the judgment-debtor, other than the of moveable property mentioned in the first proviso to section possession of 266, the attachment shall be made by actual seizure, judgmentand the attaching officer shall keep the property in his own custody or in the custody of one of his subordinates, and shall be responsible for the due custody thereof:

Provided that when the property seized is subject Proviso. to speedy and natural decay, or when the expense of keeping it in custody will exceed its value, the proper officer may sell it at once.

The Local Government may from time to time Power to make rules for the maintenance and custody, while make rules for maintenance and other matters. under attachment, of live-stock and other moveable ance of property, and the officer attaching property under attached live-stock this section shall, notwithstanding the provisions of the former part of this section, act in accordance with such rules.

270. If the property be a negotiable instrument Attachment not in deposit in a Court, the attachment shall be instruments. made by actual seizure, and the instrument shall be brought into Court and held subject to the further orders of the Court.

271. If the person executing any process under Seizure of this Code directing or authorizing seizure of moveable property in house. property, has gained access to a house or other building, he may unfasten and open the door of any room in which he has reason to believe any such property

Provided that if the room be in the actual occu- Seizure of to be: pancy of a woman, who according to the customs of property in pancy of a woman, who according to the customs of property in zanánás.

the country does not appear in public, the person executing the process shall give notice to her that she is at liberty to withdraw; and after allowing a reasonable time for such woman to withdraw, and giving her every reasonable facility for withdrawing, he may enter such room for the purpose of seizing the property, using at the same time every precaution, consistent with these provisions, to prevent its clandestine removal.

Attachment of property deposited in Court or with Government officer. 272. If the property be deposited in, or be in the custody of, any Court or public officer, the attachment shall be made by a notice to such Court or officer, requesting that such property, and any interest or dividend becoming payable thereon, may be held subject to the further orders of the Court from which the notice issues:

Proviso.

Provided that, if such property is deposited in, or is in the custody of, a Court, any question of title or priority arising between the decree-holder and any other person, not being the judgment-debtor, claiming to be interested in such property by virtue of any assignment, attachment or otherwise, shall be determined by such Court.

Attachment of decree for money.

273. If the property be a decree for money passed by the Court which passed the decree sought to be executed, the attachment shall be made by an order of the Court directing the proceeds of the former decree to be applied in satisfaction of the latter decree.

If the property be a decree for money passed by any other Court, the attachment shall be made by a notice in writing to such Court under the hand of the Judge of the Court which passed the decree sought to be executed, requesting the former Court to stay the execution of its decree until such notice is cancelled by the Court from which it was sent. The Court receiving such notice shall stay execution accordingly, unless and until

(a) the Court which passed the decree sought to be executed cancels the notice, or

(b) the

(b) the holder of the decree sought to be executed applies to the Court receiving such notice to execute its own decree.

On receiving such application, the Court shall proceed to execute the decree and apply the proceeds in satisfaction of the decree sought to be executed.

In the case of all other decrees the attachment Attachment shall be made by a notice in writing, under the hand of other of the Judge of the Court which passed the decree sought to be executed, to the holder of the decree sought to be attached, prohibiting him from transferring or charging the same in any way; and, when such decree has been passed by any other Court, also by sending to such Court a like notice in writing to abstain from executing the decree sought to be attached until such notice is cancelled by the Court from which it was sent. Every Court receiving such notice shall give effect to the same until it is so cancelled.

The holder of any decree attached under this sec- Decree-holdtion shall be bound to give the Court executing the ers to give same such information and aid as may reasonably be required.

274. If the property be immoveable, the attach- Attachment ment shall be made by an order prohibiting the judg- of immovement-debtor from transferring or charging the property in any way, and all persons from receiving the same from him by purchase, gift or otherwise.

The order shall be proclaimed at some place on or adjacent to such property by beat of drum or other customary mode, and a copy of the order shall be fixed up in a conspicuous part of the property and of the court-house.

When the property is land paying revenue to Government, a copy of the order shall also be fixed up in the office of the Collector of the District in which the land is situate.

275. If the amount decreed with costs and all Order for charges and expenses resulting from the attachment withdrawal of any property be paid into court, or if satisfaction ment after

satisfaction of decree.

of the decree be otherwise made through the Court, or if the decree is set aside or reversed, an order shall be issued, on the application of any person interested in the property, for the withdrawal of the attachment.

Private alienation of property after attachment to be void.

276. When an attachment has been made by actual seizure or by written order duly intimated and made known in manner aforesaid, any private alienation of the property attached, whether by sale, gift, mortgage or otherwise, and any payment of the debt or dividend or a delivery of the share to the judgment-debtor during the continuance of the attachment, shall be void as against all claims enforceable under the attachment.

Court may direct coin or currencynotes attached to be paid to party entitled. 277. If the property attached is coin or currencynotes, the Court may, at any time during the continuance of the attachment, direct that such coin or notes, or a part thereof sufficient to satisfy the decree, be paid over to the party entitled under the decree to receive the same.

Investigation of claims to, and objections to attachment of, attached property:

278. If any claim be preferred to, or any objection be made to the attachment of, any property attached in execution of a decree, on the ground that such property is not liable to such attachment, the Court shall proceed to investigate the claim or objection with the like power as regards the examination of the claimant or objector, and in all other respects, as if he was a party to the suit:

Provided that no such investigation shall be made where the Court considers that the claim or objection was designedly or unnecessarily delayed.

Postponement of sale. If the property to which the claim or objection applies has been advertised for sale, the Court ordering the sale may postpone it pending the investigation of the claim or objection.

Evidence to be adduced by claimant.

279. The claimant or objector must adduce evidence to show that at the date of the attachment he had some interest in, or was possessed of, the property attached.

Release of property from attachment.

280. If upon the said investigation the Court is satisfied that, for the reason stated in the claim or objection,

objection, such property was not, when attached, in the possession of the judgment-debtor or of some person in trust for him, or in the occupancy of a tenant or other person paying rent to him, or that, being in the possession of the judgment-debtor at such time, it was so in his possession, not on his own account or as his own property, but on account of or in trust for some other person, or partly on his own account and partly on account of some other person, the Court shall pass an order for releasing the property wholly or to such extent as it thinks fit, from attachment.

281. If the Court is satisfied that the property Disallowance was, at the time it was attached, in possession of the of claim to judgment-debtor as his own property and not on ac- property atcount of any other person, or was in the possession of fached. some other person in trust for him, or in the occupancy of a tenant or other person paying rent to him, the Court shall disallow the claim.

282. If the Court is satisfied that the property is subject to a mortgage or lien in favour of some of attachperson not in possession, and thinks fit to continue to claim of the attachment, it may do so, subject to such mort- incumbrangage or lien.

Continuance

283. The party against whom an order under saving of section 280, 281 or 282 is passed may institute a suit suits to esto establish the right which he claims to the property to attached in dispute, but subject to the result of such suit, if property. any, the order shall be conclusive.

284. Any Court may order that any property Power to which has been attached, or such portion thereof as order propermay seem necessary to satisfy the decree, shall be to be sold, sold, and that the proceeds of such sale, or a sufficient and proceeds portion thereof, shall be paid to the party entitled under the decree to receive the same.

to be paid to person entitled.

285. Where property not in the custody of any Property at-Court has been attached in execution of decrees of more Courts than one, the Court which shall receive decrees of or realize such property and shall determine any several claim thereto and any objection to the attachment

thereof

thereof shall be the Court of highest grade, or where there is no difference in grade between such Courts, the Court under whose decree the property was first attached.

## G.—Of Sale and Delivery of Property.

(a) General Rules.

Sales by whom conducted and how made. 286. Sales in execution of decrees shall be conducted by an officer of the Court or by any other person whom the Court may appoint, and, except as provided in section 296, shall be made by public auction in manner hereinafter mentioned.

Proclamation of sales by public auction.

- 287. When any property is ordered to be sold by public auction in execution of a decree, the Court shall cause a proclamation of the intended sale to be made in the language of such Court. Such proclamation shall state the time and place of sale; and shall specify as fairly and accurately as possible—
  - (a) the property to be sold;
- (b) the revenue assessed upon the estate or part of the estate, when the property to be sold is an interest in an estate or a part of an estate paying revenue to Government;
- (c) any incumbrance to which the property is liable;
  - (d) the amount for the recovery of which the sale is ordered; and
  - (e) every other thing which the Court considers material for the purchaser to know in order to judge of the nature and value of the property.

For the purpose of ascertaining the matters so to be specified, the Court may summon any person whom it thinks necessary, and examine him in respect to any such matters, and require him to produce any document in his possession or power relating thereto.

Rules to be made by High Court. The High Court shall, as soon as may be after this Code comes into force, make rules for the guidance of the Courts in exercise of their duties under

this

this section. The High Court may from time to time alter any rules so made. All such rules shall be published in the local official Gazette and shall thereupon have the force of law. As regards his own Court and the Court of Small Causes at Rangoon, the Recorder of Rangoon shall be deemed to be a 'High Court' within the meaning of this paragraph.

Nothing in this section shall apply to cases in which the execution of the decree has been transferred to the Collector.

288. No Judge or other public officer shall be Indemnity of answerable for any error, misstatement or omission in Judges, &c. any proclamation under section 287, unless the same has been committed or made dishonestly.

289. The proclamation shall be made, in manner  $_{ ext{Mode}}$  of prescribed by section 274, on the spot where the pro- making property is attached.

If the Court so direct, such proclamation shall also be published in the local official Gazette and in some local newspaper, and the costs of such publication shall be deemed to be costs of the sale.

- 290. Except in the case of property mentioned Time of sale. in the proviso to section 269, no sale under this chanter shall, without the consent in writing of the judgment-debtor, take place until after the expiration of at least thirty days in the case of immoveable property, and of at least fifteen days in the case of moveable property, calculated from the date on which the notification has been affixed in the court-house of the Judge ordering the sale.
- 291. The officer conducting any sale under this Power to chapter may in his discretion adjourn the sale, re- adjourn sale. cording his reasons for such adjournment: Provided that when the sale is made in, or within the precincts of, the court-house, no such adjournment shall be made without the leave of the Court. Every such sale Stoppage of shall be stopped if, before the lot is knocked down, the sale on tendebt and costs (including the costs of the sale) are and costs, or tendered to such officer, or proof is given to his satis- on proof of

payment.

faction

faction that the amount of such debt and costs has been paid into the Court that ordered the sale.

Officers conecerned in execution-sales not to bid for or buy property sold.

292. No officer having any duty to perform in connection with any sale under this chapter shall either directly or indirectly bid for, acquire, or attempt to acquire, any interest in any property sold at such sale.

Defaulting purchaser answerable for loss by resale. 293. The deficiency of price (if any) which may happed on a re-sale under this Code by reason of the purchaser's default, and all expenses attending such re-sale, shall be certified to the Court by the officer holding the sale,

and shall, at the instance of either the judgment-creditor or the judgment-debtor, be recoverable from the defaulter under the rules contained in this chapter for the execution of a decree for money.

Decree-holder not to bid for or buy property without permission. 294. No holder of a decree in execution of which property is sold, shall, without the express permission of the Court, bid for or purchase the property.

If decreeholder purchase, amount of decree may be taken as payment.

When a decree-holder purchases with such permission, the purchase-money and the amount due on the decree may, if he so desires, be set-off against one another, and the Court executing the decree shall enter up satisfaction of the decree in whole or in part accordingly.

Proceeds of executionsale to be divided rateably among decreeholders. 295. Whenever assets are realized by sale or otherwise in execution of a decree, and more persons than one have, prior to the realization, applied to the Court by which such assets are held for execution of decrees for money against the same judgment-debtor, and have not obtained satisfaction thereof, the assets, after deducting the costs of the realization, shall be divided rateably among all such persons:

Proviso where property is sold subject to mortgage. Provided that, when any property is sold subject to a mortgage or charge, the mortgagee or incumbrancer shall not be entitled to share in any surplus arising from such sale:

Provided

Provided also that when any property liable to be sold in execution of a decree is subject to a mortgage or charge, the Court may, with the assent of the mortgagee or incumbrancer, order that the property be sold free from the mortgage or charge, giving to the mortgagee or incumbrancer the same right against the proceeds of the sale as he had against the property sold.

If all or any of such assets be paid to a person not entitled to receive the same, any person so entitled may sue such person to compel him to refund

the assets.

Nothing in this section affects any right of the Government.

# (b).—Rules as to Moveable Property.

296. If the property to be sold be a negotiable Rules as to instrument or a share in any public Company or negotiable instruments Corporation, he Court may, instead of directing the and shares in sale to be made by public auction, authorize the sale public Companies. of such instrument or share through a broker at the market-rate of the day.

297. In the case of other moveable property, the Payment for price of each lot shall be paid for at the time of sale, other moveor as soon after as the officer holding the sale directs, sold and in default of payment, the property shall forthwith be again put up and sold.

On payment of the purchase-money, the officer holding the sale shall grant a receipt for the same, and the sale shall become absolute.

298. No irregularity in publishing or conducting Irregularity the sale of moveable property shall vitiate the sale; not to vitiate but any person sustaining any injury by reason of able propersuch irregularity at the hand of any other person ty, but any may institute a suit against him for compensation, or person in-(if such other person be the purchaser) for the re- sue. covery of the specific property and for compensation in default of such recovery.

299. When the property sold is a negotiable Delivery of instrument or other moveable property of which ac- moveable pro-

actually seized. tual seizure has been made, the property shall be delivered to the purchaser.

Delivery of moveable property to which judgment-debtor is entitled subject to lien. 300. When the property sold is any moveable property to which the judgment-debtor is entitled subject to the possession of some other person, the delivery thereof to the purchaser shall be made by giving notice to the person in possession prohibiting him from delivering possession of the property to any person except the purchaser.

Delivery of debts and of shares in public Companies. 301. When the property sold is a debt not secured by a negotiable instrument, or is a share in any public Company, the delivery thereof shall be made by a written order of the Court prohibiting the creditor from receiving the debt or any interest thereon, and the debtor from making payment thereof to any person except the purchaser, or prohibiting the person in whose name the share may be standing from making any transfer of the share to any person except the purchaser, or receiving payment of any dividend or interest thereon, and the Manager, Secretary or other proper officer of the Company from permitting any such transfer or making any such payment to any person except the purchaser.

Transfer of negotiable instruments and shares. 302. If the endorsement or conveyance of the party in whose name a negotiable instrument or a share in any public Company is standing, is required to transfer such instrument or share, the Judge may endorse the instrument or the certificate of the share, or may execute such other document as may be necessary.

The endorsement or execution shall be in the following form or to the like effect:—"A. B., by C. D., Judge of the Court of (or as the case may be); in a suit by E. F. against A. B."

Until the transfer of such instrument or share, the Court may, by order, appoint some person to receive any interest or dividend due thereon, and to sign a receipt for the same; and any endorsement made, or document executed, or receipt signed, as aforesaid, shall be as valid and effectual for all purposes

poses as if the same had been made or executed or signed by the party himself.

303. In the case of any moveable property not Vesting order hereinbefore provided for, the Court may make an in case of other proorder vesting such property in the purchaser or as he perty. may direct; and such property shall vest accordingly.

(c).—Rules as to Immoveable Property.

304. Sales of immoveable property in execution What Courts of a decree may be ordered by any Court other than may order sales of land. a Court of Small Causes.

305. When an order for the sale of immoveable Postponeproperty has been made, if the judgment-debtor can ment of sale of land to satisfy the Court that there is reason to believe that enable dethe amount of the decree may be raised by mortgage fendant to or lease or private sale of such property, or some part of decree. thereof, or of any other immoveable property of the judgment-debtor, the Court may on his application postpone the sale of property comprised in the order for sale, for such period as it thinks proper, to enable him to raise the amount.

In such case the Court shall grant a certificate Certificate to to the judgment-debtor authorizing him, within a judgmentperiod to be mentioned therein, to make the proposed mortgage, lease or sale: provided that all moneys payable under such mortgage, lease or sale, shall be paid into court and not to the judgment-debtor.

Where such certificate has been granted and so long as it remains in force, the provisions of section 248 shall not apply.

306. On every sale of immoveable property Deposit by under this chapter, the person declared to be the purchaser of purchaser shall pay immediately after such declaration a deposit of twenty-five per centum on the amount of his purchase-money to the officer conducting the sale, and, in default of such deposit, the property shall forthwith be put up again and sold.

307. The full amount of purchase money shall Time for be paid by the purchaser before the Court closes on payment in full.

the fifteenth day after the sale of the property, exclusive of such day, or if the fifteenth day be a Sunday or other holiday, then on the first office-day after the fifteenth day.

Procedure in default of payment.

308. In default of payment within the period mentioned in the last preceding section, the deposit, after defraying the expenses of the sale, shall be forfeited to Government, and the property shall be re-sold, and the defaulting purchaser shall forfeit all claim to the property or to any part of the sum for which it may subsequently be sold.

Notification on re-sale of immoveable property. 309. Every re-sale of immoveable property in default of payment of the purchase-money within the period allowed for such payment, shall be made after the issue of a fresh notification in the manner and for the period hereinbefore prescribed for the sale.

Co-sharer of share of undivided estate sold in execution to have preference in bidding.

Application to set aside sale of land on ground of irregularity. 310. When the property sold in execution of a decree is a share of undivided immoveable property, and two or more persons, of whom one is a co-sharer, respectively advance the same sum at any bidding at such sale, such bidding shall be deemed to be the bidding of the co-sharer.

311. The decree-holder, or any person whose immoveable property has been sold under this chapter, may apply to the Court to set aside the sale on the ground of a material irregularity in publishing or conducting it;

but no sale shall be set aside on the ground of irregularity unless the applicant proves to the satisfaction of the Court that he has sustained substantial injury by reason of such irregularity.

Effect of objection being disallowed and 312. If no such application as is mentioned in the last preceding section be made, or if such application be made and the objection be disallowed, the Court shall pass an order confirming the sale as regards the parties to the suit and the purchaser.

of its being allowed.

If such application be made, and if the objection be allowed, the Court shall pass an order setting aside the sale.

No suit to set aside, on the ground of such irregularity, an order passed under this section shall be brought by the party against whom such order has been made.

313. The purchaser at any such sale may apply to Application the Court to set aside the sale, on the ground that the person whose property purported to be sold had no ground of saleable interest therein, and the Court may make judgmentsuch order as it thinks fit: provided that no order to no saleable set aside a sale shall be made, unless the judgment- interest. debtor and the decree-holder have had opportunity of being heard against such order.

314. No sale of immoveable property shall become Confirmation absolute until it has been confirmed by the Court.

of sale.

315. When a sale of immoveable property is set If sale set aside under section 312 or 313,

aside, price to be returned to

or when it is found that the judgment-debtor had purchaser. no saleable interest in the property which purported to be sold and the purchaser is for that reason deprived of it,

the purchaser shall be entitled to receive back his purchase-money (with or without interest as the Court may direct) from any person to whom the purchase-money has been paid.

The repayment of the said purchase-money and of the interest (if any) allowed by the Court may be enforced against such person under the rules provided by this Code for the execution of a decree for money.

316. When a sale of immoveable property has Certificate to become absolute in manner aforesaid, the Court shall purchaser of grant a certificate stating the name of the person property. who, at the time of sale, is declared to be the purchaser and the date of such sale.

317. No suit shall be maintained against the Bar to suit certified purchaser on the ground that the purchase against purwas made on behalf of any other person, or on behalf chaser buying of some one through whom such other person claims.

Nothing

Nothing in this section shall bar a suit to obtain a declaration that the name of the certified purchaser was inserted in the certificate fraudulently or without the consent of the real purchaser.

Delivery of immoveable property in occupancy of judgmentdebtor. 318. When the property sold is in the occupancy of the judgment-debtor or of some person on his behalf, or of some person claiming under a title created by the judgment-debtor subsequently to the attachment of such property, and a certificate in respect thereof has been granted under section 316, the Court shall, on application by the purchaser, order delivery to be made by putting the purchaser or any person whom he may appoint to receive delivery on his behalf in possession of the property, and, if need be, by removing any person who refuses to vacate the same.

Delivery of immoveable property in occupancy of tenant.

319. When the property sold is in the occupancy of a tenant or other person entitled to occupy the same, and a certificate in respect thereof has been granted under section 316, the Court shall order delivery thereof to be made by affixing a copy of the certificate of sale in some conspicuous place on the property, and proclaiming to the occupant by beat of drum or in such other mode as may be customary, at some convenient place, that the interest of the judgment-debtor has been transferred to the purchaser.

Power to prescribe rules for transferring to Collector execution of certain decrees. 320. The Local Government may, with the sanction of the Governor General in Council, declare by notification in the official Gazette that in any local area the execution of decrees in cases in which a Court has ordered any immoveable property to be sold, or the execution of any particular kind of such decrees, or the execution of decrees ordering the sale of any particular kind of, or interest in, immoveable property, shall be transferred to the Collector; and rescind or modify any such declaration.

Power to prescribe rules as to transmission, The Local Government may also from time to time prescribe rules for the transmission of the decree from the Court to the Collector, and for regulating

the

the procedure of the Collector and his subordinates execution and in executing the same, and for retransmitting the sion of decree from the Collector to the Court.

decrees.

321. Whenever the execution of a decree has Power of been so transferred, the Collector may-

Collector as to sale of cution of

(a) sell the property comprised in the decree by land in exepublic auction and either in one or more lots as he decree. thinks fit:

- (b) fix a reasonable reserved price for each lot:
- (c) adjourn the sale for a reasonable time, whenever he deems the adjournment necessary for the purpose of obtaining a fair price for the property, recording his reasons for such adjournment:
- (d) buy-in the property offered for sale and resell the same.
- **322.** Whenever the execution of a decree, not Powers of being a decree directing the sale of immoveable property in pursuance of a contract specifically affecting of certain the same, but being a decree for money, in satisfaction moneyof which the Court has ordered the sale of immoveable property, has been so transferred, the Collector may either proceed as the Court would proceed under section 305, or if he has reason to believe that the judgment-debts of the judgment-debtor can be discharged without a sale of the whole of such property, the Collector may (notwithstanding any order under section 304, but subject to such rules as may from time to time be made in this behalf by the Chief Controlling Revenue Authority) raise the amount necessary to discharge such debts with interest thereon according to the decree, or, if the decree makes no provision as to interest, then with interest (if any) at such rate as he thinks fit.

to execution decrees so transferred.

- (a) by letting in perpetuity, or for a term, on payment of a premium equivalent to such amount, the whole or any part of the judgment-debtor's immove. able property: or
- (b) by mortgaging the whole or any part of such property: or

(c) by

(c) by selling part of such property: or

- (d) by letting on farm or managing by himself or another the whole or any part of such property for any term not exceeding twenty years from the date of the order of sale; or
- (e) partly by one of such modes and partly by another or others of them.

For the purpose of managing under this section the whole or any part of such property, the Collector may exercise all the powers of its owner.

Procedure of Collector.

323. In the case of a decree for money, if the Collector proposes to proceed under section 322, he shall publish a notice in the language of the district, calling upon all persons holding decrees against the judgment-debtor to notify the same in writing to the Collector within sixty days from the date of such publication.

Such notice shall be published by being posted in the court-house of the Court which made the order under section 304, and at such other places (if any) as the Collector thinks fit.

So long as any letting or management under section 322 continues, the judgment-debtor and his representative in interest shall be incompetent to mortgage, charge, lease or alienate the property so let or managed, or any part thereof.

Sale by Collector. 324. If on the expiration of the letting or management, the amount necessary to discharge such debts in full with the interest (if any) payable thereon has not been raised, the Collector shall notify the fact in writing to the judgment-debtor or his representative, stating at the same time that, if the balance necessary to discharge such debts and interest is not paid to the Collector within six weeks of the date of such notice, the Collector will proceed to sell the said property; and if on the expiration of the said six weeks the said balance is not so paid, the Collector shall sell such property accordingly.

325. Whenever

325. Whenever the Collector sells any property Sale, &c., to pursuant to the said order of sale, or exercises any of to Court by the powers conferred upon him by section 321 or 322, Collector. he shall inform the Court which made such order of the fact of such sale or exercise, and shall render accounts to such Court of his receipts and payments in respect of the said property, and shall hold the balance at the disposal of such Court.

Such balance (after deducting therefrom any debts Application due or liabilities incurred to Government by the judgment-debtor) shall be applied rateably in discharging the claims of all the decree-holders who have complied with the said notice; and no other person making any claim against the property so let or managed, or against such proceeds, shall be entitled to be paid thereout.

326. When, in any local area in which no decla- When Court ration under section 320 is in force, the property may authorattached consists of land or of a share in land, and the to stay pub-Collector represents to the Court that the public sale lic sale of of the land or share is objectionable, and that satisfaction of the decree may be made within a reasonable period by a temporary alienation or management of the land or share, the Court may authorize the Collector to provide for such satisfaction in the manner recommended by him, instead of proceeding to a sale of the land or share. The provisions of sections 322 to 325 (both inclusive) shall in such case apply to the Collector.

327. The Local Government may from time to Local rules as time, with the sanction of the Governor General in to sales of land in exe-Council, make special rules for any local area impose ention of deing conditions in respect of sale of any class of inter- erees for ests in land in execution of decrees for money, where such interests are so uncertain or undetermined as in the opinion of the Local Government to make it impossible to fix their value:

and if, when this Code comes into operation in any local area, any special rules as to sale of land in execution of decrees are in force therein, the Local Government may continue such rules in force, or may

from

from time to time, with the sanction of the Governor General in Council, modify the same.

All rules so made or continued, and all such modifications of the same, shall be published in the local official Gazette, and shall thereupon have the force of law.

### H.—Of Resistance to Execution.

Procedure in case of obstruction to execution of decree. 328. If in the execution of a decree for the possession of property, the officer charged with the execution of the warrant is resisted or obstructed by any person, the decree-holder may complain to the Court at any time within one month from the time of such resistance or obstruction.

The Court shall fix a day for investigating the complaint, and shall summon the party against whom the complaint is made to answer the same.

Procedure in case of obstruction by judgment-debtor or at his instigation.

329. If the Court is satisfied that the obstruction or resistance was occasioned by the judgment-debtor or by some person at his instigation, the Court shall inquire into the matter of the complaint, and pass such order as it thinks fit.

Procedure when obstruction coutinues.

330. If the Court is satisfied that the resistance or obstruction was without any just cause, and that the complainant is still resisted or obstructed in obtaining possession of the property by the judgment-debtor or some other person at his instigation, the Court may, at the instance of the decree-holder and without prejudice to any penalty to which such judgment-debtor or other person may be liable, under the Indian Penal Code or any other law, for such resistance or obstruction, commit the judgment-debtor or such other person to jail for a term which may extend to thirty days, and direct that the decree-holder be put into possession of the property.

Procedure in case of obstruction by claimant in good faith, other than

331. If the resistance or obstruction has been occasioned by any person other than the judgment-debtor claiming in good faith to be in possession of the property on his own account or on account of some person other than the judgment-debtor, the

claim shall be numbered and registered as a suit judgmentbetween the decree-holder as plaintiff and the claimant as defendant;

and the Court shall, without prejudice to any proceedings to which the claimant may be liable under the Indian Penal Code or any other law for the punishment of such resistance or obstruction, proceed to investigate the claim in the same manner and with the like power as if a suit for the property had been instituted by the decree-holder against the claimant under the provisions of the Specific Relief Act, 1877, section 9.

and shall pass such order as it thinks fit for executing or staying execution of the decree.

332. If any person other than the defendant is Procedure dispossessed of any property in execution of a decree, and such person disputes the right of the decree-holder possessed of to dispossess him of such property under the decree, property dison the ground that the property was bond fide in his of decree. possession on his own account or on account of some holder to be person other than the judgment-debtor, and that it put into was not comprised in the decree, or that, if it was comprised in the decree, he was not a party to the suit in which the decree was passed, he may apply to the Court.

person dis-

If, after examining the applicant, it appears to the Court that there is probable cause for making the application, the application shall be numbered and registered as a suit between the applicant as plaintiff and the decree-holder as defendant, and the Court shall proceed to investigate the matter in dispute in the same manner and with the like power as if a suit for the property had been instituted by the applicant against the decree-holder under the provisions of the Specific Relief Act, 1877, section 9,

and shall pass such order as it thinks fit for executing or staying execution of the decree.

In hearing applications under this section, the Court shall confine itself to the grounds of dispute above specified.

Nothing

Nothing in this section or section 331 applies to a person to whom the judgment-debtor has transferred the property after the institution of the suit in which the decree is made.

Orders passed under sections 331 and 332 to have force of decrees, and to be subject to appeal. Resisting or obstructing purchasers in obtaining possession of immoveable property.

Obstruction

by claimant

other than

judgmentdebtor.

- 333. The order passed under either of sections 331 and 332 shall be in the nature of, and shall have the same force as, a decree in a suit, and shall be subject to the same conditions as to appeal or otherwise.
- 334. If the purchaser of any immoveable property sold in execution of a decree be resisted or obstructed by the judgment-debtor or any one on his behalf in obtaining possession of the property, the provisions of this chapter relating to resistance or obstruction to a decree-holder in obtaining possession of the property adjudged to him, shall be applicable.

335. If it appear that the resistance or obstruction was occasioned by any person other than the judgment-debtor, not in possession of the property sold, but claiming a right thereto as proprietor, mortgagee, lessee or under any other title, the Court, on the complaint of the purchaser, shall enquire into the matter of the resistance or obstruction, and pass such order thereon as it thinks fit.

The party against whom such order is passed may institute a suit to establish the right which he claims to the present possession of the property; but subject to the result of such suit, if any, the order shall be conclusive.

## I.—Of Arrest and Imprisonment.

Place of judgment-debtor's imprisonment. 336. A judgment-debtor may be arrested in execution of a decree at any hour and on any day, and shall as soon as practicable be brought before the Court, and his imprisonment may be in the civil jail of the district in which the Court ordering the imprisonment is situate, or, when such jail does not afford suitable accommodation, in any other place which the Local Government may appoint for the confinement of

persons

persons ordered to be imprisoned by the Courts of such district:

Provided that no house shall be entered after Arrest in sunset and before sunrise for the purpose of making an arrest under this section:

Provided also that when the decree in execution Proviso. of which a judgment-debtor is arrested is a decree for money and the judgment-debtor pays the amount of the decree and the costs of the arrest to the officer arresting him, such officer shall at once release him.

The Local Government may, by notification published in the official Gazette, direct that whenever a judgment-debtor is arrested in execution of a decree for money and brought before the Court under this section, the Court shall inform him that he may apply under chapter XX to be declared an insolvent, and that he will be discharged if he has not committed any act of bad faith regarding the subject of his application and if he places all his property in possession of a receiver appointed by the Court.

If after such publication the judgment-debtor express his intention so to apply, and if he furnish sufficient security that he will appear when called upon, and that he will within one month apply under section 344 to be declared an insolvent, the Court shall release him from arrest:

But if he fails so to apply, the Court may either direct the security to be realised or commit him to jail in execution of the decree.

337. Every warrant for the arrest of the judg- warrant for ment-debtor shall direct the officer entrusted with its arrest to execution to bring him before the Court with all ment-debtor convenient speed, unless the amount which he has to be brought been ordered to pay, together with the interest thereon and the costs, if any, to which he is liable, be sooner paid.

338. The Local Government may from time to Scales of subtime prescribe scales, graduated according to rank, sistencerace and nationality, of monthly allowances payable for the subsistence of judgment-debtors.

339. No

Judgmentdebtor's subsistencemoney. 339. No judgment-debtor shall be arrested in execution of a decree unless and until the decree-holder pays into court such sum as, having regard to the scales so fixed, the Judge thinks sufficient for the subsistence of the judgment-debtor from his arrest until he can be brought before the Court.

When a judgment-debtor is committed to jail in execution of a decree, the Court shall fix for his subsistence such monthly allowance as he may be entitled to according to the said scales, or where no such scales have been fixed, as it considers sufficient with reference to the class to which he belongs.

The monthly allowance fixed by the Court shall be supplied by the party on whose application the decree has been executed, to the proper officer of the Court by monthly payments in advance before the first day of each month.

The first payment shall be made for such portion of the current month as remains unexpired before the judgment-debtor is committed to jail.

Subsistencemoney to be costs in suit. **340.** Sums disbursed by the decree-holder for the subsistence of the judgment-debtor in jail shall be deemed to be costs in the suit:

Provided that the judgment-debtor shall not be detained in jail or arrested on account of any sum so disbursed.

Release of judgment-debtor.

- **341**. The judgment-debtor shall be discharged from jail,
  - (a) on the decree being fully satisfied, or
- (b) at the request of the person on whose application he has been imprisoned, or
- (c) on such person omitting to pay the allowance as hereinbefore directed, or
- (d) if the judgment-debtor be declared an insolvent, as hereinafter provided, or
- (e) when the term of his imprisonment as limited by section 342 is fulfilled:

Provided that in the first, second, third and fourth cases mentioned in this section, the judgment-debtor shall

shall not be discharged without the order of the Court.

A judgment-debtor discharged under this section is not thereby discharged from his debt; but he cannot be re-arrested under the decree in execution of which he was imprisoned.

**342**. No person shall be imprisoned in execution Imprisonof a decree for a longer period than six months;

ment not to exceed six months.

or for a longer period than six weeks if the decree When not to be for the payment of a sum of money not exceeding fifty rupees.

exceed six

343. The officer entrusted with the execution of Endorsement the warrant shall endorse thereupon the day on, and on warrant. the manner in, which it was executed; and if the latest day specified in the warrant for the return thereof has been exceeded, the reason of the delay; or if it was not executed, the reason why it was not executed, and shall return the warrant with such endorsement to the Court.

If the endorsement is to the effect that such officer is unable to execute the warrant, the Court shall examine him on oath touching his alleged inability, and may, if it think fit, summon and examine witnesses as to such inability and shall record the result.

#### CHAPTER XX.

#### OF INSOLVENT JUDGMENT-DEBTORS.

344. Any person arrested or imprisoned in exe- Power to cution of a decree for money may apply in writing to apply to be be declared an insolvent.

declared an insolvent.

Such application shall be made to the District Court which ordered his arrest or imprisonment, or when the District Court did not make such order, then to the District Court to which the Court that made the order is subordinate.

**345**. The

Contents of application.

- **345**. The application shall set forth—
- (a) the fact of such person's arrest or imprisonment, the Court by whose order he was arrested or imprisoned, and the place in which he is in custody;
- (b) the amount, kind and particulars of his property, and the value of any such property not consisting of money;
  - (c) the place or places in which such property is to be found;
  - (d) his willingness to put it at the disposal of the Court;
  - (e) the amount and particulars of all pecuniary claims against him; and
- (f) the names and residences of his creditors, so far as they are known to or can be ascertained by him.

Subscription and verification of application.

Service on decree-holder of copy of application and notice.

- 346. The application shall be subscribed and verified by the applicant in manner hereinbefore prescribed for subscribing and verifying plaints.
- 347. The Court shall fix a day for hearing the application, and shall cause a copy thereof, with a notice in writing of the time and place at which it will be heard, to be stuck up in Court and served at the applicant's expense on the holder of the decree in execution of which he was arrested or imprisoned, or on the pleader of such decree-holder, and on the other creditors (if any) mentioned in the application.

The Court may, if it thinks fit, publish at the applicant's expense the application in such official Gazettes and public newspapers as it thinks fit.

Power to serve other creditors. 348. The Court may also, if it thinks fit, cause a like copy and notice to be served on any other person alleging himself to be a creditor of the applicant and applying for leave to be heard on the application.

Powers of Court as to applicant under arrest. 349. Where the applicant is under arrest, the Court may, pending the hearing under section 350, order him to be immediately committed to jail; or

deave him in the custody of the officer to whom the service of the warrant was entrusted.

350. On the day so fixed, or on any subsequent Procedure at day to which the Court may adjourn the hearing, the Court shall examine the applicant, in the presence of the persons on whom such notice has been served or their pleaders, as to his then circumstances and as to his future means of payment, and shall hear the said decree-holder, the other creditors mentioned in the application and the other persons (if any) alleging themselves to be creditors, in opposition to the applicant's discharge; and may, if it thinks fit, grant time to the said decree-holder and other creditors or persons to adduce evidence showing that the applicant is not entitled to be declared an insolvent.

Declaration of insolvency

ment of

receiver.

#### **351.** If the Court is satisfied-

- (a) that the statements in the application are and appointsubstantially true;
- (b) that the applicant has not, with intent to defraud his creditors, concealed, transferred or removed any part of his property since the institution of the suit in which was passed the decree in execution of which he was arrested or imprisoned or at any subsequent time:
- (c) that he has not, knowing himself to be unable to pay his debts in full, recklessly contracted debts or given an unfair preference to any of his creditors by any payment or disposition of his property;
- (d) that he has not committed any other act of bad faith regarding the matter of the application,

the Court may declare him to be an insolvent, and may also, if it think fit, make an order appointing a receiver of his property, or if it does not appoint such receiver, may discharge the insolvent.

352. The creditors mentioned in the application Creditors to and the other persons (if any) alleging themselves to prove their be creditors of the insolvent, shall then produce evidence of the amount and particulars of their respective pecuniary claims against him; and the Court shall by order determine the persons who have

proved

Schedule to be framed. proved themselves to be the insolvent's creditors and their respective debts; and shall frame a schedule of such persons and debts; and the declaration under section 351 shall be deemed to be a decree in favour of each of the said creditors for their said respective debts.

A copy of every such schedule shall be stuck up in the court-house.

Nothing in this section shall be deemed to entitle a partner in an insolvent-firm or, when he has died before the insolvency, his legal representative, to prove in competition with the creditors of the firm.

Applications by unscheduled creditors. 353. Any creditor of the insolvent who is not mentioned in such schedule may, within three months from its publication, apply to the Court for permission to produce evidence of the amount and particulars of his pecuniary claims against the insolvent, and in case the applicant proves himself to be a creditor of the insolvent, for an order directing his name to be inserted in the schedule as a creditor for the debt so proved.

Any creditor mentioned in the schedule may within three months from the publication of the schedule apply to the Court for an order altering the schedule so far as regards the amount, nature, or particulars of his own debt, or to strike out the name of another creditor, or to alter the schedule so far as regards the amount, nature, or particulars of the debt of another creditor.

In the case of any application under this section, the Court, after causing such notices as it thinks fit to be served, at the applicant's expense, on the insolvent and the other creditors and hearing their objections, if any, may comply with or reject the application.

Effect of order appointing Receiver. 354. Every order under section 351 shall be published in the local official Gazette and shall operate to vest in the Receiver all the insolvent's property (except the particulars specified in the first proviso to section 266), whether set forth in his application or not.

355. The

executed.

355. The Receiver so appointed shall give such Receiver to security as the Court may direct and shall possess and collect himself of all such property, except as aforesaid;

and on his certifying that the insolvent has placed Discharge of him in possession thereof, or has done everything in his power for that purpose, the Court may discharge the insolvent from arrest or imprisonment, as the case may be, upon such conditions (if any) as the Court thinks fit.

356. The Receiver shall proceed under direction of the Court—

the Duty of Receiver.

- (a) to convert the property into money:
- (b) to pay thereout debts, fines and penalties (if any) due by the insolvent to Government:
  - (c) to pay the said decree-holder's costs:
- (d) to distribute the balance among the scheduled creditors rateably according to the amounts of their respective debts, and without any preference;

and such Receiver may retain as a remuneration His right to for the performance of his duties a commission, to be remunerfixed by the Court, not exceeding the rate of five per centum upon the amount of the balance so distributed (the amount of the commission so retained being deemed a distribution), and shall deliver the surplus, Delivery of if any, to the insolvent or his legal representative.

shall not be arrested or imprisoned on account of any of the scheduled debts. But (subject to the provisions of section 358) his property, whether previously subsequently acquired (except the particulars specified in the first proviso to section 266 and except the property vested in the Receiver), shall, by order of the Court, be liable to attachment and sale until the decrees against him held by the scheduled credit-

surplus.

358. If the aggregate amount of the scheduled When Court debts is two hundred rupees or a less sum, the Court may declare may declare the insolvent discharged as aforesaid insolvent absolved

ors are fully satisfied or become incapable of being

357. An insolvent discharged under section 355 Effect of dis-

from further liability.

absolved from further liability in respect of such debts.

Procedure in case of dishonest applicant.

Investment

Courts with powers of

Transfer of

of other

District

Courts.

cases.

- 359. Whenever, at the hearing under section 350, it is proved that the applicant has
- (a) been guilty, in his application, of any concealment or of wilfully making any false statement as to the debts due by him, or respecting the property belonging to him, whether in possession or in expectancy, or held for him in trust;
- (b) fraudulently concealed, transferred or removed any property; or
- (c) committed any other act of bad faith regarding the matter of the application,

the Court shall, at the instance of any of his creditors, sentence him to imprisonment for a term which may extend to one year from the date of committal.

Or the Court may, if it think fit, send him to the Magistrate to be dealt with according to law.

**360.** The Local Government may, by notification in the official Gazette, invest any Court other than a District Court with the powers conferred on District Courts by sections 344 to 359 (both inclusive), and the District Judge may transfer to any Court situate in his district and so invested any case instituted under section 344.

Any Court so invested may entertain any application under section 344 by any person arrested in execution of a decree of such Court.

# PART II. OF INCIDENTAL PROCEEDINGS.

#### CHAPTER XXI.

OF THE DEATH, MARRIAGE AND INSOLVENCY OF PARTIES.

No abatement by party's death, if cause of action survive. 361. The death of a plaintiff or defendant shall not cause the suit to abate if the cause of action survives.

Illustrations.

142



#### Illustrations.

(a) A covenants with B and C to pay an annuity to B during C's life. B and C sue A to compel payment. B dies before the decree: the cause of action survives to C, and the suit does not

(b) In the same case, all the parties die before decree. cause of action survives to the representative of the survivor of B and C, and he may continue the suit against A's representative.

(c) A sues B for libel. A dies. The cause of action does not survive, and the suit abates.

(d) A, a member of a Hindú joint family under the Mitakshara law, institutes a suit for partition of the familyproperty. A dies leaving B, a minor son, his heir. The cause of action survives to B, and the suit does not abate.

362. If there be more plaintiffs or defendants Procedure than one, and any of them dies, and if the cause of death of or action survives to the surviving plaintiff or plaintiffs of several alone, or against the surviving defendant or defendalone, or against the surviving defendant or defendants,
ants alone, the Court shall cause an entry to that
if cause of effect to be made on the record, and the suit shall action surproceed at the instance of the surviving plaintiff or plaintiffs, or against the surviving defendant or defendants.

363. If there be more plaintiffs than one, and Procedure any of them dies, and if the cause of action does not in case of death of one survive to the surviving plaintiff or plaintiffs alone, of several but survives to him or them and the legal represent- plaintiffs ative of the deceased plaintiff jointly, the Court may, of action on the application of such legal representative, enter survives to on the application of such legal representation of survivors and his name on the record in the place of such deceased representaplaintiff, and the suit shall proceed at the instance tive of dethe surviving plaintiff or plaintiffs and such ceased. legal representative.

364. If no application be made to the Court by Procedure any person claiming to be the legal representative of where no application a deceased plaintiff, the suit shall proceed at the made by reinstance of the surviving plaintiff or plaintiffs;

presentative

and the legal representative (if any) of the de- plaintiff. ceased plaintiff shall be made a party and shall be interested in and bound by the decree passed in the

suit, 143

does

suit, in the same manner as if the suit had proceeded at his instance conjointly with the surviving plaintiff or plaintiffs.

Procedure in case of death of sole, or sole surviving, plaintiff. 365. In case of the death of a sole plaintiff or sole surviving plaintiff, the Court may, where the cause of action survives, on the application of the legal representative of the deceased, enter his name in the place of such plaintiff on the record, and the suit shall thereupon proceed.

Abatement where no application by representative of deceased plaintiff. 366. If no such application be made to the Court by any person claiming to be the legal representative of the deceased plaintiff, the Court may pass an order that the suit shall abate, and award to the defendant the costs which he may have incurred in defending the suit, to be recovered from the estate of the deceased plaintiff;

or the Court may, if it think proper, on the application of the defendant, and upon such terms as to costs or otherwise as it thinks fit, pass such other order as it thinks fit for bringing in the legal representative of the deceased plaintiff, or for proceeding with the suit in order to a final determination of the matter in dispute, or for both those purposes.

Explanation.—A certificate of heirship, or a certificate to collect debts, does not of itself constitute the person holding it the legal representative of the deceased. But when the person holding any such certificate obtains thereby property belonging to the deceased, he may be treated as a legal representative liable in respect of such property.

Procedure in case of dispute as to representative of deceased plaintiff. 367. If any dispute arise as to who is the legal representative of a deceased plaintiff, the Court may either stay the suit until the fact has been determined in another suit, or decide at or before the hearing of the suit who shall be admitted to be such legal representative for the purpose of prosecuting the suit.

Procedure in case of death

368. If there be more defendants than one, and any of them die before decree and the cause of action

does not survive against the surviving defendant or of one of defendants alone,

several defendants. sole surviving defendant.

and also in case of the death of a sole defendant, or of sole or or sole surviving defendant, where the right to sue survives,

the plaintiff may make an application to the Court, specifying the name, description and place of abode of any person whom he alleges to be the legal representative of the deceased defendant, and whom he desires to be made the defendant in his stead.

The Court shall thereupon enter the name of such representative on the record in the place of such defendant,

and shall issue a summons to such representative to appear on a day to be therein mentioned to defend

and the case shall thereupon proceed in the same manner as if such representative had originally been made a defendant and had been a party to the former proceedings in the suit:

Provided that the person so made defendant may object that he is not the legal representative of the deceased defendant, or may make any defence appropriate to his character as such representative.

369. The marriage of a female plaintiff or Suit not adefendant shall not cause the suit to abate, but bated by marthe suit may notwithstanding be proceeded with male party. to judgment, and where the decree is against a female defendant, it may thereupon be executed against her alone.

If the case is one in which the husband is by law liable for the debts of his wife, the decree may, with the permission of the Court, be executed against the husband also; and in case of judgment for the wife, execution of the decree may with such permission be issued upon the application of the husband, where the husband is by law entitled to the subject-matter of the decree.

370. The bankruptcy or insolvency of a plaintiff When in any suit which his assignee or the receiver applaintiff's bankruptcy pointed

or insolvency bars suit. pointed under section 351 might maintain for the benefit of his creditors shall not bar the suit, unless such assignee or receiver declines to continue the suit and to give security for the costs thereof within such time as the Court may order.

Procedure when assignee fails to continue suit or give security. If the assignee or receiver neglect or refuse to continue the suit and to give such security within the time so ordered, the defendant may apply for the dismissal of the suit on the ground of the plaintiff's bankruptcy or insolvency, and the Court may dismiss the suit and award to the defendant the costs which he has incurred in defending the same, to be proved as a debt against the plaintiff's estate.

Effect of abatement or dismissal.

371. When a suit abates or is dismissed under this chapter, no fresh suit shall be brought on the same cause of action.

Application to set aside abatement or dismissal.

But the person claiming to be the legal representative of the deceased bankrupt or insolvent plaintiff, may apply for an order to set aside the order for abatement or dismissal; and if it be proved that he was prevented by any sufficient cause from continuing the suit, the Court shall set aside the abatement or dismissal upon such terms as to costs or otherwise as it thinks fit.

Procedure in case of assignment pending the suit. 372. In other cases of assignment, creation or devolution of any interest pending the suit, the suit may, with the leave of the Court, given either with the consent of all parties or after service of notice in writing upon them, and hearing their objections, if any, be continued by or against the person to whom such interest has come, either in addition to or in substitution for the person from whom it has passed, as the case may require.

#### CHAPTER XXII.

OF THE WITHDRAWAL AND ADJUSTMENT OF SUITS.

Power to allow plaintiff to withdraw **373.** If, at any time after the institution of the suit, the Court is satisfied on the application of the plaintiff (a) that the suit must fail by reason of some formal

formal defect, or (b) that there are sufficient grounds with liberty for permitting him to withdraw from the suit or to to fresh suit. abandon part of his claim with liberty to bring a fresh suit for the subject-matter of the suit or for the part so abandoned, the Court may grant such permission on such terms as to costs or otherwise as it thinks fit.

If the plaintiff withdraw from the suit, or abandon part of his claim, without such permission, he shall be liable for such costs as the Court may award, and shall be precluded from bringing a fresh suit for the same matter.

Nothing in this section shall be deemed to authorize the Court to permit one of several plaintiffs to withdraw without the consent of the others.

374. In any fresh suit instituted on permission Limitation-granted under the last preceding section, the plaintiff law not affected by shall be bound by the law of limitation in the same affected by first suit. manner as if the first suit had not been brought.

375. If a suit be adjusted by any lawful agree. Compromise ment or compromise, or if the defendant satisfy the of suits. plaintiff in respect to the matter of the suit, such agreement, compromise or satisfaction shall be recorded, and the Court shall pass a decree in accordance therewith so far as it relates to the suit, and such decree shall be final.

## CHAPTER XXIII.

#### OF PAYMENT INTO COURT.

376. The defendant in any suit to recover a debt Deposit by or damages, may, at any stage of the suit, deposit in defendant of amount in court such sum of money as he considers a satisfac-satisfacion tion in full of the claim.

377. Notice of the deposit shall be given by the Notice of defendant to the plaintiff, and the amount of the deposit. deposit shall (unless the Court otherwise directs) be paid to the plaintiff on his application.

378. No interest shall be allowed to the plaintiff Interest on on any sum deposited by the defendant from the date deposit not allowed to of the receipt of such notice, whether the sum deposit- plaintiff af. ed be in full of the claim or fall short thereof.

379. If

Procedure where plaintiff accepts deposit as satisfaction in part.

379. If the plaintiff accept such amount only as satisfaction in part of his claim, he may prosecute his suit for the balance; and if the Court decides that the deposit by the defendant was a full satisfaction of the plaintiff's claim, the plaintiff must pay the costs of the suit incurred after the deposit and the costs incurred previous thereto, so far as they were caused by excess in the plaintiff's claim.

Procedure where he accepts it as satisfaction in full. If the plaintiff accept such amount as satisfaction in full of his claim, he shall present to the Court a statement to that effect, and such statement shall be filed and the Court shall pass judgment accordingly, and in directing by whom the costs of each party are to be paid, the Court shall consider which of the parties is most to blame for the litigation.

#### Illustrations.

- (a) A owes B Rs. 100. B sues A for the amount, having made no demand for payment and having no reason to believe that the delay caused by making a demand would place him at a disadvantage. On the plaint being filed, A pays the money into court. B accepts it in full satisfaction of his claim, but the Court should not allow him any costs, the litigation being presumably groundless on his part.
- (b) B sues A under the circumstances mentioned in illustration (a). On the plaint being filed, A disputes the claim. Afterwards A pays the money into court. B accepts it in full satisfaction of his claim. The Court should also give B his costs of suit, A's conduct having shewn that the litigation was necessary.
- (c) A owes B Rs. 100 and is willing to pay him that sum without suit. B claims Rs. 150 and sues A for that amount. On the plaint being filed, A pays Rs. 100 into court and disputes only his liability to pay the remaining Rs. 50. B accepts the Rs. 100 in full satisfaction of his claim. The Court should order him to pay A's costs.

## CHAPTER XXIV.

# OF REQUIRING SECURITY FOR COSTS.

When security for costs may be required from plaintiff at

380. If, at the institution or at any subsequent stage of a suit, it appears to the Court that a sole plaintiff is, or (when there are more plaintiffs than one) that all the plaintiffs are, residing out of British

India

India, and that such plaintiff does not, or that no one any stage of of such plaintiffs does, possess any sufficient immoveable property within British India independent of the property in suit, the Court may, either of its own motion or on the application of any defendant, order the plaintiff or plaintiffs, within a time to be fixed by the order, to give security for the payment of all costs incurred and likely to be incurred by any defendant.

381. In the event of such security not being Effect of failfurnished within the time so fixed, the Court shall ure to furnish dismiss the suit unless the plaintiff or plaintiffs be permitted to withdraw therefrom under the provisions

382. Whoever leaves British India under such Residence circumstances as to afford reasonable probability that out of British India. he will not be forthcoming whenever he may be called upon to pay costs shall be deemed to be residing out of British India, within the meaning of section 380.

# CHAPTER XXV.

#### OF COMMISSIONS.

## A.—Commissions to examine Witnesses.

383. Any Court may in any suit issue a commis- Cases in sion for the examination on interrogatories or otherwise of persons resident within the local limits of its commission jurisdiction, who are exempted under this Code from to examine attending the Court, or who are from sickness or infirmity unable to attend it.

384. Such order may be made by the Court Order for either of its own motion, or on the application, sup-commission. ported by affidavit, of any party to the suit or of the witness to be examined.

385. The commission for the examination of a When witperson who resides within the local limits of the juris- ness resides diction of the Court issuing the same, may be issued within Court's juristo any person whom the Court thinks fit to execute diction. the same.

386. Any 149 Persons for whose examination commission may issue.

- 386. Any Court may in any suit issue a commission for the examination of—
- (a) any person resident beyond the local limits of its jurisdiction;
- (b) persons who are about to leave such limits before the date on which they are required to be examined in Court; and
- (c) civil and military officers of Government who cannot, in the opinion of the Judge, attend the Court without detriment to the public service.

Such commission shall ordinarily be issued to any Court not being a High Court, within the local limits of whose jurisdiction such person resides, and which can most conveniently execute the same:

Court to which commission to issue in case of resident within Presidency-town or Rangoon.

Provided that if he resides beyond the local limits of the jurisdiction of the Court issuing the commission and within the towns of Calcutta, Madras, Bombay or Rangoon, the commission shall be issued to the Court of Small Causes within whose jurisdiction he resides:

Provided also that, under special circumstances, the commission may be directed to any person whom the Court issuing the commission thinks fit to appoint.

The Court on issuing any commission under this section shall direct whether the commission shall be returned to itself or to any subordinate Court.

Commission to examine witness not within British India. 387. When any Court to which application is made for the issue of a commission for the examination of a person residing at any place not within British India is satisfied that his evidence is necessary, the Court may issue such commission.

Court to examine witness pursuant to commission.

388. Every Court receiving a commission for the examination of any person shall examine him pursuant thereto.

Return of commission with depositions of witnesses. 389. After the commission has been duly executed, it shall be returned, together with the evidence taken under it, to the Court out of which it issued, unless the order for issuing the commission has other-

wise

wise directed, in which case the commission shall be returned in terms of such order; and the commission and the return thereto, and the evidence taken under it, shall (subject to the provisions of the next following section) form part of the record of the suit.

390. Evidence taken under a commission shall not When depobe read as evidence in the suit without the consent of sitions may be read in the party against whom the same is offered, unless

evidence.

- (a) the person who gave the evidence is beyond the jurisdiction of the Court, or dead, or unable from sickness or infirmity to attend to be personally examined, or exempted from personal appearance in Court, or
- (b) the Court in its discretion dispenses with the proof of any of the circumstances mentioned in the last preceding clause, and authorizes the evidence of any person being read as evidence in the suit, notwithstanding proof that the cause for taking such evidence by commission has ceased at the time of reading the same.
- 391. The provisions hereinhefore contained as to Provisions the execution and return of commissions shall apply to commissions issued by
- (a) Courts situate beyond the limits of British India commission to apply to and established by the authority of Her Majesty or of commissions the Governor General in Council, or
- (b) Courts situate in any part of the British Empire Courts. other than British India, or
- (c) Courts of any foreign country for the time being in alliance with Her Majesty.
  - B.—Commissions for local Investigations.
- 392. In any suit or proceeding in which the Court Commission deems a local investigation to be requisite or proper to make local investigation to be requisite or proper to make for the purpose of elucidating any matter in dispute, tigations. or of ascertaining the market-value of any property, or the amount of any mesne profits or damages or annual nett profits, and the same cannot be conveniently conducted by the Judge in person, the Court may issue a commission to such person as it thinks fit, directing him to make such investigation and to report thereon to the Court:

tion and return of commissions issued by foreign

Provided

Provided that, when the Local Government has made rules as to the persons to whom such commission shall be issued, the Court shall be bound by such rules.

Procedure of Commissioner. **393.** The Commissioner, after such local inspection as he deems necessary, and after reducing to writing the evidence taken by him, shall return such evidence, together with his report in writing, subscribed with his name, to the Court.

Report and depositions to be evidence in suit.

The report of the Commissioner and the evidence taken by him (but not the evidence without the report) shall be evidence in the suit and shall form part of the record; but the Court, or, with the permission of the Court, any of the parties to the suit, may examine the Commissioner personally in open Court touching any of the matters referred to him or mentioned in his report, or as to the manner in which he has made the investigation.

Commissioner may be examined in person.

# C .- Commissions to examine Accounts.

Commission to examine or adjust accounts. 394. In any suit in which an examination or adjustment of accounts is necessary, the Court may issue a commission to such person as it thinks fit directing him to make such examination or adjustment.

Court to give Commissioner necessary instructions. 395. The Court shall furnish the Commissioner with such part of the proceedings and such detailed instructions as appear necessary,

and the instructions shall distinctly specify whether the Commissioner is merely to transmit the proceedings which he may hold on the inquiry, or also to report his own opinion on the point referred for his examination.

Court to receive Commissioner's proceedings or direct further inquiry. The proceedings of the Commissioner shall be received in evidence in the suit, unless the Court has reason to be dissatisfied with them, in which case the Court shall direct such further inquiry as is requisite.

# D.—Commission to make Partition.

Commission to make partition of 396. In any suit in which the partition of immoveable property not paying revenue to Government appears

appears to the Court to be necessary, the Court, after non-revenue. ascertaining the several parties interested in such pro- paying imperty and their several rights therein, may issue a property. commission to such persons as it thinks fit to make a partition according to such rights.

The Commissioners shall ascertain and inspect Procedure of the property, and shall divide the same into as many shares as may be directed by the order under which the commission issues, and shall allot such shares to the parties, and may, if authorized thereto by the said order, award sums to be paid for the purpose of equalizing the value of the shares.

The Commissioners shall then prepare and sign a report, or (if they cannot agree) separate reports, appointing the share of each party, and distinguishing each share (if so directed by the said order) by metes and bounds. Such report or reports shall be annexed to the commission and transmitted to the Court: and the Court, after hearing any objections which the parties may make to the report or reports, shall either quash the same and issue a new commission, or (where the Commissioners agree in their report) pass a decree in accordance therewith.

## E—General Provisions.

397. Before issuing any commission under this Expenses of chapter, the Court may order such sum (if any) as it commission to be reid thinks reasonable for the expenses of the commission into Court. to be paid into court by the party at whose instance or for whose benefit the commission is issued.

398. Any Commissioner appointed under this Powers of chapter may, unless otherwise directed by the order commissionof appointment.

- (a) examine the parties themselves and any witness whom they or any of them may produce, and any other person whom the Commissioner thinks proper to call upon to give evidence in the matter referred to him:
- (b) call for and examine documents and other things relevant to the subject of inquiry:
- (c) at any reasonable time enter upon or into any land or building mentioned in the order.

**399**. The

Attendance, examination and punishment of witnesses before Commissioner.

399. The provisions of this Code relating to the summoning, attendance and examination of witnesses and to the remuneration of, and penalties to be imposed upon, witnesses, shall apply to persons required to give evidence or to produce documents under this chapter, whether the commission in execution of which they are so required has been issued by a Court situate within, or by a Court situate beyond, the limits of British India.

Court to direct parties to appear before Commissioner. 400. Whenever a commission is issued under this chapter the Court shall direct that the parties to the suit shall appear before the Commissioner in person or by their agents or pleaders.

Procedure ex parte.

If the parties do not so appear, the Commissioner may proceed ex parte.

## PART III.

# OF SUITS IN PARTICULAR CASES: CHAPTER XXVI.

SUITS BY PAUPERS.

Suits may be brought in formá pauperis.

401. Subject to the following rules, any suit may be brought by a pauper.

Explanation.—A person is a 'pauper' when he is not possessed of sufficient means to enable him to pay the fee prescribed by law for the plaint in such suit, or, where no such fee is prescribed, when he is not entitled to property worth one hundred rupees other than his necessary wearing apparel and the subjectmatter of the suit.

What suits a excepted.

402. No suit shall be brought by a pauper to recover compensation for loss of caste, libel, slander, abusive language or assault.

Application to be in writing. Contents of application.

403. The application for permission to sue by a pauper shall be in writing, and shall contain the particulars required by section 50 in regard to plaints in suits: a schedule of any moveable or immoveable property belonging to the petitioner, with the estimated value thereof, shall be annexed thereto; and it shall be subscribed and verified in the manner herein-

before

before prescribed for the subscription and verification

- 404. Notwithstanding anything contained in sec- Presentation tion 36, the application shall be presented to the of application. Court by the applicant in person unless he is exempted from appearing in Court under section 640 or 641, in which case the application may be presented by a duly authorized agent, who can answer all material questions relating to the application, and who may be examined in the same manner as the party represented by him might have been examined had such party attended
- 405. If the application be not framed or presented Rejection of in the manner prescribed by sections 403 and 404, the application. Court shall reject it.
- 406. If the application be in proper form and Examination duly presented, the Judge shall examine the petitioner, of applicant. or his agent when the applicant is allowed to appear by agent, regarding the merits of the claim and the property of the applicant.

When the application is presented by an agent, If presented the Court may, if it thinks fit, order that the by agent, applicant be examined by a commission in the manner order appliin which the examination of an absent witness may be cant to be taken under the provisions of this Code.

407. If it appear to the Court upon such examin- Rejection of ation

(a) that the applicant is not a pauper, or

- (b) that he has, within the two months next before the presentation of the application, disposed of any property fraudulently or with a view to obtain the benefit of this chapter, or
- (c) that his allegations do not shew a right to sue in such Court, or
- (d) that he has entered into any agreement with reference to the subject-matter of the proposed suit under which any other person has obtained an interest in such subject-matter, the Court shall reject the

examined by application.

or

Sec-

**408**. If

Notice of day for receiving evidence of applicant's pauperism.

408. If upon such examination the Court sees no reason to refuse the application on any of the grounds stated in section 407, it shall fix a day (of which at least ten days' previous notice shall be given to the opposite party and the Government Pleader) for receiving such evidence as the applicant may adduce in proof of his pauperism, and for hearing any evidence which may be adduced in disproof thereof.

Procedure at hearing.

409. On the day so fixed, or as soon thereafter as may be convenient, the Court shall examine the witnesses (if any) produced by either party, and may cross-examine the applicant or his agent, and shall make a memorandum of the substance of their evidence.

The Court shall also hear any argument which the parties may desire to offer on the question whether, on the face of the application and of the evidence (if any) taken by the Court as herein provided, the applicant is or is not subject to any of the prohibitions specified in section 407.

The Court shall then either allow or refuse to allow the applicant to sue as a pauper.

Procedure if application admitted.

410. If the application be granted, it shall be numbered and registered, and shall be deemed the plaint in the suit, and the suit shall proceed in all other respects as a suit instituted under chapter V, except that the plaintiff shall not be liable to any court-fee (other than fees payable for service of process) in respect of any petition, appointment of a pleader, or other proceeding connected with the suit.

Costs when pauper succeeds.

411. If the plaintiff succeed in the suit, the Court shall calculate the amount of court-fees which would have been paid by the plaintiff if he had not been permitted to sue as a pauper; and such amount shall be a first charge on the subject-matter of the suit, and shall also be recoverable by the Government from any party ordered by the decree to pay the same, in the same manner as costs of suit are recoverable under this Code.

Recovery of court-fees.

Procedure when pauper

fails.

412. If the plaintiff fails in the suit, or if he is dispaupered, the Court shall order the plaintiff, or any

person made under section 32 co-plaintiff to the suit, to pay the court-fees which would have been paid by the plaintiff if he had not been permitted to sue as a

pauper;

and if it find that the suit was frivolous or vexatious, it may also punish the plaintiff with fine not exceeding one hundred rupees, or with imprisonment for a term which may extend to a month, or with both.

413. Refusal to allow the applicant to sue as a Refusal to pauper shall be a bar to any subsequent application of allow applithe like nature by him in respect of the same right to pauper to bar sue; but the applicant shall be at liberty to institute a subsequent sue; but the applicant shall be at theirly to matter a application of suit in the ordinary manner in respect of such right, application of like nature. provided that he first pays the costs (if any) incurred by Government in opposing his application for leave to sue as a pauper.

cant to sue as

414. The Court may, on motion by the defend- Dispauperant, or by the Government Pleader, of which one week's notice in writing has been given to the plaintiff, order the plaintiff to be dispaupered-

- (a) if he is guilty of vexatious or improper conduct in the course of the suit;
- (b) if it appears that his means are such that he ought not to continue to sue as a pauper, or
- (c) if he has entered into any agreement with reference to the subject-matter of the suit, under which any other person has obtained an interest in such subject-matter.

415. The costs of an application for permission to Costs. sue as a pauper and of an inquiry into pauperism are costs in the suit.

# CHAPTER XXVII.

SUITS BY OF AGAINST GOVERNMENT OR PUBLIC OFFICERS.

416. Suits by or against the Government shall be Suits by or instituted by or against (as the case may be) the against Sec-Secretary of State for India in Council.

State in Council.

417. Persons

Persons authorized to act for Government.

417. Persons being ex officio or otherwise authorized to act for Government in respect of any judicial proceeding, shall be deemed to be the recognized agents by whom appearances, acts and applications under this Code may be made or done on behalf of Government.

Plaints in suits by Secretary of State in Council. 418. In suits by the Secretary of State for India in Council, instead of inserting in the plaint the name and description and place of abode of the plaintiff, it shall be sufficient to insert the words "The Secretary of State for India in Council."

Agent of Government to receive process. 419. The Government Pleader in any Court shall be the agent of the Government for the purpose of receiving processes against the said Secretary of State in Council issuing out of such Court.

Appearance and answer by Secretary of State in-Council. 420. The Court, in fixing the day for the said Secretary of State in Council to answer to the plaint, shall allow a reasonable time for the necessary communication with the Government through the proper channels, and for the issue of instructions to the Government Pleader to appear and answer on behalf of the said Secretary of State in Council or the Government, and may extend the time at its discretion.

Attendance of person able to answer questions relating to suit against Government. 421. The Court may also in any case in which the Government Pleader is not accompanied by any person on the part of the said Secretary of State in Council, who may be able to answer any material questions relating to the suit, direct the attendance of such a person.

Service on public officers.

422. Where the defendant is a public officer, the Court may send a copy of the summons to the head of the office in which the defendant is employed, for the purpose of being served on him, if it appear to the Court that the summons may be most conveniently so served.

Extension of time to enable officer to make reference to Government. 423. If the public officer on receiving the summons considers it proper to make a reference to the Government before answering to the plaint, he may apply to the Court to grant such extension of the time fixed in the summons as may be necessary to enable

him

him to make such reference and to receive orders thereon through the proper channel;

and the Court upon such application may extend the time for so long as appears to be requisite.

424. No suit shall be instituted against the said Notice pre-Secretary of State in Council or against a public offi-vious to suing Secrecer until the expiration of two months next after tary of State notice in writing has been in the case of the Secretary or public of State in Council delivered to, or left at the office of, officer. a Secretary to the Local Government or the Collector of the District, and, in the case of a public officer, delivered to him or left at his office, stating the cause of action and the name and place of abode of the intending plaintiff; and the plaint must contain a statement that such notice has been so delivered or left.

425. No warrant of arrest shall be issued in Arrests in such suit without the consent in writing of the District Judge.

426. If the Government undertake the defence Application of a suit against a public officer, the Government where Government un-Pleader, upon being furnished with authority to apdertakes depear and answer to the plaint, shall apply to the fence. Court, and upon such application the Court shall cause a note of his authority to be entered in the register.

427. If such application is not made by the Gov- Procedure ernment Pleader on or before the day fixed in the where no such applicanotice for the defendant to appear and answer to the tion made. plaint, the case shall proceed as in a suit between Defendant praint, the case shall proceed as the private parties, except that the defendant shall not be arrest before liable to arrest, nor his property to attachment, other- judgment. wise than in execution of a decree.

428. In a suit against a public officer the Court Exemption of shall exempt the defendant from appearing in person from personal when he satisfies the Court that he cannot absent appearance. himself from his duty without detriment to the public service.

429. When the decree is against the said Secre-Procedure tary of State in Council or against a public officer, a where decree is against time

Government or a public officer.

time shall be specified in the decree within which it shall be satisfied; and if the decree is not satisfied within the time so specified, the Court shall report the case for the orders of the Local Government.

Execution shall not issue on any such decree unless it remains unsatisfied for the period of three months computed from the date of the report.

#### CHAPTER XXVIII.

SUITS BY ALIENS AND BY OR AGAINST FOREIGN AND NATIVE RULERS.

When aliens may sue.

430. Alien enemies residing in British India with the permission of the Governor General in Council and alien friends may sue in the Courts of British India as if they were subjects of Her Majesty.

No alien enemy residing in British India without such permission, or residing in a foreign country, shall sue in any of such Courts.

Explanation.—Every person residing in a foreign country, the Government of which is at war with the United Kingdom of Great Britain and Ireland and carrying on business in that country without a license in that behalf under the hand of one of Her Majesty's Secretaries of State or of a Secretary to the Government of India, shall, for the purpose of the second paragraph of this section, be deemed to be an alien enemy residing in a foreign country.

When a foreign State may sue.

- 431. A foreign State may sue in the Courts of British India, provided that—
- (a) it has been recognized by Her Majesty or the Governor General in Council, and
- (b) the object of the suit is to enforce the private rights of the head or of the subjects of the foreign State.

The Court shall take judicial notice of the fact that a foreign State has not been recognized by Her Majesty or by the Governor General in Council.

432. Persons

432. Persons specially appointed by order of Persons Government at the request of any Sovereign Prince or specially apruling Chief, whether in subordinate alliance with the Government British Government or otherwise, and whether resid- to prosecute ing within or without British India, to prosecute or Princes or defend any suit on his behalf, shall be deemed to be Chiefs. the recognized agents by whom appearances, acts and applications under this Code may be made or done on behalf of such Prince or Chief.

or defend for

433. Any such Prince or Chief, and any ambas- Suits against sador or envoy of a foreign State may, with the consent of Government certified by the signature of one of its Secretaries (but not without such consent) be sued in any competent Court not subordinate to a District Court;

Sovereign

Such consent shall not be given unless—

- (a) the Prince, Chief, ambassador or envoy has instituted a suit in such Court against the person desiring to sue him; or
- (b) the Prince, Chief, ambassador or envoy by himself or another trades within the local limits of the jurisdiction of such Court; or
- (c) the subject-matter of the suit is immoveable property situate within the said local limits and in the possession of the Prince, Chief, ambassador or envoy.

No such Prince, Chief, ambassador or envoy shall be arrested under this Code; and no decree shall be exempt from executed against the property of any such Prince, arrest. Chief, ambassador or envoy unless with consent of When their Government certified as aforesaid.

434. The Governor General in Council may from time to time, by notification in the Gazette of India.

- (a) declare that the decrees of any Courts situate in the territories of any Native Prince or State in States. alliance with Her Majesty, and not established by the authority of the Governor General in Council, may be executed in British India as if they had been made by the Courts of British India, and
  - (b) cancel any such declaration.

Sovereign

property may be attached. Execution in British India of decrees of Courts of

So

So long as such declaration remains in force, the said decrees may be executed accordingly.

#### CHAPTER XXIX.

SUITS BY AND AGAINST CORPORATIONS AND COM-PANIES.

Subscription and verification of plaint. 435. In suits by a Corporation, or by a Company authorized to sue and be sued in the name of an officer or of a trustee, the plaint may be subscribed and verified on behalf of the Corporation or Company by any director, secretary or other principal officer of the Corporation or Company, who is able to depose to the facts of the case.

Service on Corporation or Company.

- 436. When the suit is against a Corporation, or against a Company authorized to sue and be sued in the name of an officer or of a trustee, the summons may be served
- (a) by leaving it at the registered office (if any) of the Corporation or Company, or
- (b) by sending it by post in a letter addressed to such officer or trustee at the office (or if there be more offices than one, at the principal office in British India) of the Corporation or Company, or
- (c) by giving it to any director, secretary or other principal officer of the Corporation or Company,

and the Court may require the personal appearance of any director, secretary or other principal officer of the Corporation or Company who may be able to answer material questions relating to the suit.

## CHAPTER XXX.

SUITS BY AND AGAINST TRUSTEES, EXECUTORS AND ADMINISTRATORS.

Representation of beneficiaries in suits concerning property 437. In all suits concerning property vested in a trustee, executor or administrator, the trustee, executor or administrator shall represent the persons beneficially interested in such property; and it shall not ordinarily

ordinarily be necessary to make such persons parties vested in But the Court may, if it think fit, order trustees, &c. them or any of them to be made such parties.

438. When there are several executors or admin- Joinder of istrators, they shall all be made parties to a suit executors and against one or more of them:

Provided that executors who have not proved their testator's will, and executors and administrators beyond the local limits of the jurisdiction of the Court, need not be made parties.

439. Unless the Court directs otherwise, the hus- Husband of band of a married administratrix or executrix shall married exnot be a party to a suit by or against her.

ecutrix not to

# CHAPTER XXXI.

SUITS BY AND AGAINST MINORS AND PERSONS OF UNSOUND MIND.

440. Every suit by a minor shall be instituted in Minor must his name by an adult person, who in such suit shall be sue by next called the next friend of the minor, and may be ordered to pay any costs in the suit as if he were the costs. plaintiff.

441. Every application to the Court on behalf of Applications a minor (other than an application under section 449) to be made shall be made by his next friend, or his guardian for the suit.

by next friend or guardian ad litem.

442. If a plaint be filed by or on behalf of a Plaint filed minor without a next friend, the defendant may apply without next friend to be to have the plaint taken off the file, with costs to be taken off the paid by the pleader or other person by whom it was file. Notice of such application shall be given Costs. to such person by the defendant; and the Court, after hearing his objections, if any, may make such order in the matter as it thinks fit.

443. Where the defendant to a suit is a minor, Guardian ad the Court, on being satisfied of the fact of his minori- litem to be the Court, on being satisfied of the lact of his intholia appointed by ty, shall appoint a proper person to be guardian for the Court. the suit for such minor, to put in the defence for such

minor.

minor, and generally to act on his behalf in the conduct of the case.

A guardian for the suit is not a guardian of person or property within the meaning of the Indian Majority Act, 1875, section 3.

Order obtained without next friend or guardian may be discharged. 444. Every order made in a suit or on any application before the Court, in or by which a minor is in any way concerned or affected, without such min r being represented by a next friend or guardian for the suit, as the case may be, may be discharged, and, if the pleader of the party at whose instance such order was obtained knew, or might reasonably have known, the fact of such minority, with costs to be paid by such pleader.

Who may be

next friend.

Costs.

445. Any person being of sound mind and full age may act as next friend of a minor, provided his interest is not adverse to that of such minor, and he is not a defendant in the suit.

Removal of next friend.

446. If the interest of the next friend of a minor is adverse to that of such minor, or if he is so connected with a defendant whose interest is adverse to that of the minor, as to make it unlikely that the minor's interest will be properly protected by him, or if he does not do his duty, or, pending the suit, ceases to reside within British India, or for any other sufficient cause, application may be made on behalf of the minor or by a defendant for his removal; and the Court (if satisfied of the sufficiency of the cause assigned) may order the next friend to be removed accordingly.

Retirement of next friend.

447. Unless otherwise ordered by the Court, a next friend shall not retire at his own request without first procuring a fit person to be put in his place, and giving security for the costs already incurred.

Application for appointment of new next friend. The application for the appointment of a new next friend shall be supported by affidavit shewing the fitness of the person proposed, and also that he has no interest adverse to the minor.

**448**. On

- 448. On the death or removal of the next friend Stay of proof a minor, further proceedings shall be stayed until the appointment of a next friend in his place.
  - ceedings on death or removal of next friend. 449. If the pleader of such minor omits, within Application

followed by minor plain.

cant on com-

ing of age.

proceed.

- reasonable time, to take steps to get a new next for appointfriend appointed, any person interested in the minor next friend. or the matter at issue may apply to the Court for the appointment of one, and the Court may appoint such person as it thinks fit.
- 450. A minor plaintiff, or a minor not a party to Course to be a suit on whose behalf an application is pending, on coming of age must elect whether he will proceed tiff or appliwith the suit or application.
- 451. If he elects to proceed with it, he shall where he apply for an order discharging the next friend, and elects to for leave to proceed in his own name.

The title of the suit or application shall in such case be corrected so as to read thenceforth thus:

- "A. B., late a minor, by C. D., his next friend. but now of full age."
- 452. If he elects to abandon the suit or application, he shall, if a sole plaintiff, or sole applicant, apply for an order to dismiss the suit or application on repayment of the costs incurred by the defendant Costs. or respondent, or which may have been paid by his next friend.

- 453. Any application under section 451 or sec- Making and tion 452 may be made ex parte; and it must be proved proving apby affidavit that the late minor has attained his full age.
  - plications under sections 451, 452.coming of age desires to

454. A minor co-plaintiff on coming of age, and when minor desiring to repudiate the suit must apply to have his co-plaintiff name struck out as co-plaintiff; and the Court, if it find that he is not a necessary party, shall dismiss him repudiate from the suit on such terms as to costs or otherwise as it thinks fit.

Notice of the application shall be served on the next friend, as well as on the defendant; and it must be proved by affidavit that the late minor has attained

his

Costs.

his full age. The costs of all parties of such application, and of all or any proceedings theretofore had in the suit, shall be paid by such persons as the Court directs.

If the late minor be a necessary party to the suit, the Court may direct him to be made a defendant.

When suit unreasonable or improper.

455. If any minor on attaining majority can prove to the satisfaction of the Court that a suit instituted in his name by a next friend was unreasonable or improper, he may, if a sole plaintiff, apply to have the suit dismissed.

Notice of the application shall be served on all the parties concerned: and the Court, upon being satisfied of such unreasonableness or impropriety, may grant the application, and order the next friend to pay the costs of all parties in respect of the application and of anything done in the suit.

Costs.

Petition for appointment of guardian ad litem. 456. An order for the appointment of a guardian for the suit may be obtained upon application in the name of the minor. Such application must be supported by an affidavit verifying the fact that the proposed guardian has no interest in the matters in question in the suit adverse to that of the minor, and that he is a fit person to be so appointed.

Who may be guardian ad litem.

457. A co-defendant of sound mind and of full age may be appointed guardian for the suit, if he has no interest adverse to that of the minor; but neither a plaintiff, nor a married woman, can be so appointed.

Guardian neglecting his duty may be removed. Costs. 458. If the guardian for the suit of a minor defendant does not do his duty, or if other sufficient ground be made to appear, the Court may remove him, and may order him to pay such costs as may have been occasioned to any party by his breach of duty.

Appointment in place of guardian dying pendente lite.

459. If the guardian for the suit dies pending such suit or is removed by the Court, the Court shall appoint a new guardian in his place.

Guardian, ad litem of minor repre460. When the enforcement of a decree is applied for against the heir or representative, being a minor,

minor, of a deceased party, a guardian for the suit of sentative of such minor shall be appointed by the Court, and the judgment-decree-holder shall serve on such guardian notice of debtor.

such application.

461. No sum of money or other thing shall Before decree, be received or taken by a next friend or guardian or guardian for the suit on behalf of a minor, at any time ad litem not before decree or order, unless he has first obtained the money withleave of the Court, and given security to its satisfac-out leave of tion that such money or other thing shall be duly Court and accounted for to, and held for the benefit of, such rity. minor.

462. No next friend or guardian for the suit shall, Next friend without the leave of the Court, enter into any agreement or compromise on behalf of a minor, with re- to comproference to the suit in which he acts as next friend or mise with-

or guardian ad litem not out leave of Court.

Any such agreement or compromise entered into Compromise without the leave of the Court shall be voidable against all parties other than the minor.

without leave voidable.

463. The provisions contained in sections 440 to Application 462 (both inclusive) shall, mutatis mutandis, apply in the case of persons of unsound mind, adjudged to be to persons of so under Act No. XXXV of 1858, or under any other law for the time being in force.

of sections 440 to 462

464. Nothing in sections 442 to 462 applies to any minor or person of unsound mind, for whose person or property a guardian or manager has been appointed by the Court of Wards or by the Civil Court under any local law.

Wards of

## CHAPTER XXXII.

SUITS BY AND AGAINST MILITARY MEN.

465. When any officer or soldier actually serving Officers or the Government in a military capacity is a party to a suit, and cannot obtain leave of absence for the purpose of prosecuting or defending the suit in person, he may authorize any person to sue or defend in his to sue or stead.

soldiers who cannot obtain leave may authorize any person defend for them.

 $\operatorname{The}$ 

The authority shall be in writing and shall be signed by the officer or soldier in the presence of (a) his commanding officer or of the next subordinate officer, if the party be himself the commanding officer, or (b) where the officer or soldier is serving in military staff employment, the head or other superior officer of the office in which he is employed. Such commanding or other officer shall countersign the authority which shall be filed in court.

When so filed, the countersignature shall be sufficient proof that the authority was duly executed, and that the officer or soldier by whom it was granted could not obtain leave of absence for the purpose of prosecuting or defending the suit in person.

Explanation.—In this chapter the expression commanding officer, means the officer in actual command for the time being of any regiment, corps, detachment or depôt to which the officer or soldier belongs.

Person so authorized, may act personally or appoint pleader. 466. Any person authorized by an officer or soldier to prosecute or defend a suit in his stead may prosecute or defend it in person in the same manner as the officer or soldier could do if present; or he may appoint a pleader to prosecute or defend the suit on behalf of such officer or soldier.

Service on person so authorized, or on his pleader, to be good service. 467. Processes served upon any person authorized by an officer or soldier, as in section 465, or upon any pleader appointed as aforesaid by such person to act for, or on behalf of, such officer or soldier, shall be as effectual as if they had been served on the party in person or on his pleader.

Service on officers and soldiers.

468. When an officer or soldier is a defendant, the Court shall send a copy of the summons to his commanding officer for the purpose of being served on him.

The officer to whom such copy is sent, after causing it to be served on the person to whom it is addressed, if practicable, shall return it to the Court with the written acknowledgment of such person endorsed thereon.

If from any cause the copy cannot be so served, it shall be returned to the Court by which it was sent, with information of the cause which has prevented the service.

469. If, in the execution of a decree, a warrant Execution of of arrest is to be executed within the limits of a can-warrant of tonment, garrison, military station or military bázár, tonments, &c. the officer charged with the execution of such warrant shall deliver the same to the commanding officer.

The commanding officer shall back the warrant with his signature, and if the person named therein is within the limits of his command shall cause him to be arrested and delivered to the officer so charged.

#### CHAPTER XXXIII.

#### INTERPLEADER.

470. When two or more persons claim adversely when interto one another the same payment or property from pleader-suit another person, whose only interest therein is that of instituted. a mere stakeholder and who is ready to render it to the right owner, such stakeholder may institute a suit of interpleader against all the claimants for the purpose of obtaining a decision as to whom the payment or property should be made or delivered, and of obtaining indemnity for himself:

Provided that if any suit is pending in which the rights of all parties can properly be decided, the stakeholder shall not institute a suit of interpleader.

471. In every suit of interpleader the plaint must, Plaint in in addition to the other statements necessary for such suit. plaints, state

- (a) that the plaintiff has no interest in the thing claimed otherwise than as a mere stakeholder;
- (b) the claims made by the defendants severally: and
- (c) that there is no collusion between the plaintiff and any of the defendants.

472. When

Payment of thing claimed into court. 472. When the thing claimed is capable of being paid into court or placed in the custody of the Court, the plaintiff must so pay or place it before he can be entitled to any order in the suit.

Procedure at first hearing.

- 473. At the first hearing the Court may
- (a) declare that the plaintiff is discharged from all liability to the defendants in respect of the thing claimed, award him his costs, and dismiss him from the suit:
- or, if it thinks that justice or convenience so require,
- (b) retain all parties until the final disposal of the suit:

and, if it finds that the admissions of the parties or other evidence enable it,

- (c) adjudicate the title to the thing claimed; or else it may
- (d) direct the defendants to interplead one another by filing statements and entering into evidence for the purpose of bringing their respective claims before the Court.

When agents and tenants may institute interpleadersuits. 474. Nothing in this chapter shall be taken to enable agents to sue their principals, or tenants to sue their landlords, for the purpose of compelling them to interplead with any persons other than persons making claim through such principals or landlords.

#### Illustrations.

- (a) A deposits a box of jewels with B as his agent. C alleges that the jewels were wrongfully obtained from him by A, and claims them from B. B cannot institute an interpleader-suit against A and C.
- (b) A deposits a box of jewels with B as his agent. He then writes to C for the purpose of making the jewels a security for a debt due from himself to C. A afterwards alleges that C's debt is satisfied, and C alleges the contrary. Both claim the jewels from B. B may institute an interpleader-suit against A and C.

Charge of plaintiff's costs.

475. When the suit is properly instituted, the Court may provide for the plaintiff's costs by giving

him

him a charge on the thing claimed or in some other effectual way.

476. If any of the defendants in an interpleader- Procedure suit is actually suing the stakeholder in respect of the subject of such suit, the Court in which the suit suing stakeagainst the stakeholder is pending shall, on being holder. duly informed by the Court which passed the decree in the interpleader-suit in favour of the stakeholder, that such decree has been passed, stay the proceedings as against him; and his costs in the suit so stayed Costs. may be provided for in such suit; but if, and so far as, they are not provided for in that suit, they may be added to his costs incurred in the interpleader-suit.

# PART IV. PROVISIONAL REMEDIES.

## CHAPTER XXXIV.

OF ARREST AND ATTACHMENT BEFORE JUDGMENT.

# A.—Arrest before Judgment.

477. If at any stage of any suit, other than a suit When plainfor the possession of immoveable property, the plaintiff satisfies the Court by affidavit-

apply that security be taken.

that the defendant, with intent to avoid or delay the plaintiff, or to avoid any process of the Court, or to obstruct or delay the execution of any decree that may be passed against him,

- (a) has absconded or left the jurisdiction of the Court, or
- (b) is about to abscond or to leave the jurisdiction of the Court, or
- (c) has disposed of or removed from the jurisdiction of the Court his property or any part thereof, or

that the defendant is about to leave British India under circumstances affording reasonable probability that the plaintiff will or may thereby be obstructed or

delayed

delayed in the execution of any decree that may be passed against the defendant in the suit.

the plaintiff may apply to the Court that security be taken for the appearance of the defendant to answer any decree that may be passed against him in the suit.

Order to bring up defendant to show cause why he should not give security. Said,

478. If the Court, after examining the applicant, and making such further investigation as it thinks fit, is satisfied

that the defendant, with any such intent as afore-

- (a) has absconded or left the jurisdiction of the Court, or
- (b) is about to abscond or to leave the jurisdiction of the Court, or
- (c) has disposed of or removed from the jurisdiction of the Court his property or any part thereof, or

that the defendant is about to leave British India under the circumstances last aforesaid,

the Court may issue an order for bringing the defendant before the Court to show cause why he should not give security for his appearance.

If defendant fail to show cause, Court may order him to make deposit or give security. 479. If the defendant fail to show such cause, the Court shall order him either to deposit in court money or other property sufficient to answer the claim against him, or to give security for his appearance at any time when called upon while the suit is pending, and until execution or satisfaction of any decree that may be passed against him in the suit.

The surety shall bind himself, in default of such appearance, to pay any sum of money which the defendant may be ordered to pay in the suit.

Procedure in case of application by surety to be discharged.

480. The surety for the appearance of the defendant may at any time apply to the Court in which he became such surety to be discharged from his obligation.

On such application being made, the Court shall summon the defendant to appear, or, if it thinks fit,

may issue a warrant for his arrest in the first instance.

On the appearance of the defendant pursuant to the summons or warrant, or on his voluntary surrender, the Court shall direct the surety to be discharged from his obligation, and shall call upon the defendant to find fresh security.

481. If the defendant fail to comply with any order Procedure under section 479 or section 480, the Court may com- where defendant fails mit him to jail until the decision of the suit, or, if to give secujudgment be given against the defendant, until the rity or find execution of the decree: Provided that no person shall fresh security. be imprisoned under this section in any case for a longer period than six months, nor for a longer period than six weeks when the amount or value of the subject-matter of the suit does not exceed fifty rupees.

482. The provisions of section 339 as to allowances Subsistence payable for the subsistence of judgment-debtors shall of defendants apply to all defendants arrested under this chapter.

# B.—Attachment before Judgment.

**483.** If at any stage of any suit the plaintiff satisfies the Court by affidavit that the defendant, with intent to obstruct or delay the execution of any decree that may be passed against him,

(a) is about to dispose of the whole or any part of and in dehis property, or to remove the same from the jurisdiction of the Court in which the suit is pending, or

(b) has guitted the jurisdiction of the Court, leaving therein property belonging to him,

the plaintiff may apply to the Court to call upon the defendant to furnish security to satisfy any decree that may be passed against him in such suit, and, on his failing to give such security, to direct that any portion of his property shall be attached until the further order of the Court.

The application shall, unless the Court otherwise Contents of directs, specify the property required to be attached application. and the estimated value thereof.

Application before judg-ment for security from defendant to satisfy decree, fault, for attachment of property.

484. If

Court may call on defendant to furnish security or show cause. 484. If the Court, after examining the applicant and making any further investigation which it thinks fit, is satisfied that the defendant is about to dispose of or remove his property, with intent to obstruct or delay the execution of any decree that may be passed against him in the suit, the Court may require him, within a time to be fixed by the Court, either to furnish security in such sum as may be specified in the order, to produce and place at the disposal of the Court, when required, the said property or the value of the same, or such portion thereof as may be sufficient to satisfy the decree, or to appear and show cause why he should not furnish security.

The Court may also in the order direct the conditional attachment of the whole or any portion of the property specified in the application.

Attachment if cause not shown or security not furnished. 485. If the defendant fail to show cause why he should not furnish security, or fail to furnish the security required within the time fixed by the Court, the Court may order that the property specified in the application, or such portion thereof as appears sufficient to satisfy any decree which may be passed in the suit, shall be attached.

Withdrawal of attachment. If the defendant show such cause or furnish the required security, and the property specified in the application or any portion of it has been attached, the Court shall order the attachment to be withdrawn.

Mode of making attachment.

486. The attachment shall be made in the manner herein provided for the attachment of property in execution of a decree for money.

Investigation of claims to property attached before judgment. 487. If any claim be preferred to the property attached before judgment, such claim shall be investigated in the manner hereinbefore provided for the investigation of claims to property attached in execution of a decree for money.

Removal of attachment

488. When an order of attachment before judgment is passed, the Court which passed the order shall

shall remove the attachment whenever the defendant when security furnishes the security required, together with security for the costs of the attachment, or when the suit is dismissed.

489. Attachment before judgment shall not affect Attachment the rights, existing prior to the attachment, of persons not to affect rights of not parties to the suit, nor bar any person holding a strangers, or decree against the defendant from applying for the sale bar decreeof the property under attachment in execution of such applying for decree.

490. Where property is under attachment by Property atvirtue of the provisions of this chapter, and a decree is tached under given in favour of the plaintiff, it shall not be necesto be resary to re-attach the property in execution of such attached in decree.

execution of decree.

## C.—Compensation for improper Arrests or Attachments.

491. If in any suit in which an arrest or attach- Compensament has been effected, it appear to the Court that tion for such arrest or attachment was applied for on insufficient grounds.

arrest or attachment on insuffigrounds.

or if the suit of the plaintiff fails, and it appears cient to the Court that there was no probable ground for instituting the suit.

the Court may, on the application of the defendant, award against the plaintiff in its decree such amount, not exceeding one thousand rupees, as it deems a reasonable compensation to the defendant for the expense or injury caused to him by the arrest or attachment:

Provided that the Court shall not award under Proviso. this section a larger amount than it might decree in a suit for compensation.

An award under this section shall bar any suit for compensation in respect of such arrest or attachment.

CHAPTER XXXV.

## CHAPTER XXXV.

OF TEMPORARY INJUNCTIONS AND INTERLOCUTORY ORDERS.

A.—Temporary Injunctions.

Cases in which temporary injunction may be granted.

- 492. If in any suit it be proved by affidavit or otherwise
- (a) that any property in dispute in a suit is in danger of being wasted, damaged or alienated by any party to the suit, or wrongfully sold in execution of a decree, or
- (b) that the defendant threatens, or is about, to remove or dispose of his property with intent to defraud his creditors,

the Court may by order grant a temporary injunction to restrain such act, or give such other order for the purpose of staying and preventing the wasting, damaging, alienation, sale, removal or disposition of the property as the Court thinks fit, or refuse such injunction or other order.

Injunction to restrain repetition or continuance of breach. 493. In any suit for restraining the defendant from committing a breach of contract or other injury, whether compensation be claimed in the suit or not, the plaintiff may, at any time after the commencement of the suit, and either before or after judgment, apply to the Court for a temporary injunction to restrain the defendant from committing the breach of contract or injury complained of, or any breach of contract or injury of a like kind arising out of the same contract or relating to the same property or right.

The Court may by order grant such injunction on such terms as to the duration of the injunction, keeping an account, giving security, or otherwise, as the Court thinks fit, or refuse the same.

In case of disobedience, an injunction granted under this section or section 492 may be enforced by the imprisonment of the defendant for a term not exceeding six months, or the attachment of his property, or both.

No attachment under this section shall remain in force for more than one year, at the end of which time, if the defendant has not obeyed the injunction, the property attached may be sold, and out of the proceeds the Court may award to the plaintiff such compensation as it thinks fit and may pay the balance, if any, to the defendant.

494. The Court shall in all cases, except where it Before appears that the object of granting the injunction granting would be defeated by the delay, before granting an injunction, direct notice of the application for the same rect notice to to be given to the opposite party.

injunction, Court to diopposite party.

495. An injunction directed to a Corporation or Injunction to public Company is binding not only on the Corporation or Company itself, but also on all members and its members officers of the Corporation or Company whose personal and officers. action it seeks to restrain.

Corporation binding on

496. Any order for an injunction may be dis- Order for charged, or varied, or set aside by the Court, on ap-injunction plication made thereto by any party dissatisfied with charged, such order.

may be disvaried or set

497. If it appears to the Court that the injunction was applied for on insufficient grounds, or

Compensation to defendant

if, after the issue of the injunction, the suit is for issue of dismissed or judgment is given against the plaintiff injunction by default or otherwise, and it appears to the Court cient that there was no probable ground for instituting the grounds. suit.

the Court may, on the application of the defendant, award against the plaintiff in its decree such sum, not exceeding one thousand rupees, as it deems a reasonable compensation to the defendant for the expense or injury caused to him by the issue of the injunction:

Provided that the Court shall not award under Proviso. this section a larger amount than it might decree in a suit for compensation.

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An award under this section shall bar any suit for compensation in respect of the issue of the injunction.

## B.—Interlocutory Orders.

Power to order interim sale of perishable articles. 498. The Court may, on the application of any party to a suit, order the sale, by any person named in such order, and in such manner and on such terms as it thinks fit, of any moveable property being the subject of such suit, which is subject to speedy and natural decay.

Power to make order for detention, &c., of subject-matter, and to authorize entry, taking of samples and experiments.

- 499. The Court may, on the application of any party to a suit, and on such terms as it thinks fit,
- (a) make an order for the detention, preservation or inspection of any property being the subject of such suit;
- (b) for all or any of the purposes aforesaid, authorize any person to enter upon or into any land or building in the possession of any other party to such suit, and
- (c) for all or any of the purposes aforesaid, authorize any samples to be taken, or any observation to be made or experiment to be tried, which may seem necessary or expedient for the purpose of obtaining full information or evidence.

The provisions hereinbefore contained as to execution of process shall apply, mutatis mutandis, to persons authorized to enter under this section.

Application for such orders to be after notice. 500. An application by the plaintiff for an order under section 498 or section 499 may be made after notice in writing to the defendant at any time after service of the summons.

An application by the defendant for a like order may be made after notice in writing to the plaintiff, and at any time after the applicant has appeared.

When party may be put in immediate possession of land, the subject of suit, 501. When land paying revenue to Government, or a tenure liable to sale, is the subject of a suit, if the party in possession of such land or tenure neglects to pay the Government revenue, or the rent due to the proprietor of the tenure, as the case may be,

and

and such land or tenure is consequently ordered to be sold, any other party to the suit claiming to have an interest in such land or tenure may upon payment of the revenue or rent due previously to the sale (and with or without security at the discretion of the Court), be put in immediate possession of the land or tenure;

and the Court in its decree may award against the defaulter the amount so paid, with interest thereupon at such rate as the Court thinks fit, or may charge the amount so paid, with interest thereupon at such rate as the Court orders, in any adjustment of accounts which may be directed in the decree passed in the suit.

502. When the subject-matter of a suit is money Deposit of or some other thing capable of delivery, and any party money, &c., thereto admits that he holds such money or other thing as a trustee for another party, or that it belongs or is due to another party, the Court may order the same to be deposited in court or delivered to such last-named party, with or without security, subject to the further direction of the Court.

## CHAPTER XXXVI.

# APPOINTMENT OF RECEIVERS.

503. Whenever it appears to the Court to be Power of necessary for the realization, preservation or better Court to apcustody or management of any property, moveable or point receiving moveable, the subject of a suit or any property. immoveable, the subject of a suit, or under attachment, the Court may by order

- (a) appoint a receiver of such property, and, if need be,
- (b) remove the person in whose possession or custody the property may be from the possession or custody thereof;
- (c) commit the same to the custody or management of such receiver; and
- (d) grant to such receiver such fee or commission on the rents and profits of the property by way of remuneration, and all such powers as to bringing and

defending

defending suits, and for the realization, management, protection, preservation and improvement of the property, the collection of the rents and profits thereof, the application and disposal of such rents and profits, and the execution of instruments in writing, as the owner himself has, or such of those powers as the Court thinks fit.

Receiver's liabilities.

Every receiver so appointed shall

- (e) give such security (if any) as the Court thinks fit duly to account for what he shall receive in respect of the property;
- (f) pass his accounts at such periods and in such form as the Court directs;
- (g) pay the balance due from him thereon as the Court directs, and
- (h) be responsible for any loss occasioned to the property by his wilful default or gross negligence.

Nothing in this section authorizes the Court to remove from the possession or custody of property under attachment any person whom the parties to the suit, or some or one of them, have or has not a present right so to remove.

When Collector may be appointed receiver.

504. If the property be land paying revenue to Government, or land of which the revenue has been assigned or redeemed, and the Court considers that the interests of those concerned will be promoted by the management of the Collector, the Court may appoint the Collector to be receiver of such property.

Courts empowered under this chapter.

505. The powers conferred by this chapter shall be exercised only by High Courts and District Courts. Provided that whenever the Judge of a Court subordinate to a District Court considers it expedient that a receiver should be appointed in any suit before him, he shall nominate such person as he considers fit for such appointment, and submit such person's name, with the grounds for the nomination, to the District Court, and the District Court shall authorize such Judge to appoint the person so nominated or pass such other order as it thinks fit.

## PART V.

#### OF SPECIAL PROCEEDINGS.

#### CHAPTER XXXVII.

#### REFERENCE TO ARBITRATION.

506. If all the parties to a suit desire that any Parties to matter in difference between them in the suit be suit may referred to arbitration, they may, at any time before order of judgment is pronounced, apply, in person or by their reference. respective pleaders specially authorized in writing in this behalf, to the Court for an order of reference.

Every such application shall be in writing and shall state the particular matter sought to be referred.

507. The arbitrator shall be nominated by the Nomination parties in such manner as may be agreed upon be- of arbitratween them.

If the parties cannot agree with respect to such When Court nomination, or if the person whom they nominate to nominate refuses to accept the arbitration and the parties desire that the nomination shall be made by the Court, the Court shall nominate the arbitrator.

508. The Court shall, by order, refer to the arbi-Order of trator the matter in difference which he is required to determine, and shall fix such time as it thinks reasonable for the delivery of the award, and specify such time in the order.

When once a matter is referred to arbitration, the Court shall not deal with it in the same suit, except as hereinafter provided.

- 509. If the reference be to two or more arbitra- When retors, provision shall be made in the order for a difference of opinion among the arbitrators,
  - (a) by the appointment of an umpire, or
  - (b) by declaring that the decision shall be with opinion. the majority if the major part of the arbitrators agree, or

ference is to two or more, order to provide for difference of

- (c) by empowering the arbitrators to appoint an umpire, or
- (d) otherwise, as may be agreed between the parties; or, if they cannot agree, as the Court determines.

If an umpire is appointed, the Court shall fix such time as it thinks reasonable for the delivery of his award in case he is required to act.

Death, incapacity, &c., of arbitrators or umpire. 510. If the arbitrator, or, where there are more arbitrators than one, any of the arbitrators, or the umpire, dies, or refuses, or neglects, or becomes incapable to act, or leaves British India under circumstances showing that he will probably not return at an early date, the Court may in its discretion either appoint a new arbitrator or umpire in the place of the person so dying, or refusing, or neglecting, or becoming incapable to act, or leaving British India, or make an order superseding the arbitration, and in such case shall proceed with the suit.

Appointment of umpire by Court.

511. Where the arbitrators are empowered by the order of reference to appoint an umpire and fail to do so, any of the parties may serve the arbitrators with a written notice to appoint an umpire; and if, within seven days after such notice has been served, or such further time as the Court may in each case allow, no umpire be appointed, the Court, upon the application of the party who has served such notice as aforesaid, may apppoint an umpire.

Powers of arbitrator appointed under sections 509, 510, 511. Summoning witnesses.

- 512. Every arbitrator or umpire appointed under section 509, 510 or 511 shall have the like powers as if his name had been inserted in the order of reference.
- 513. The Court shall issue the same processes to the parties and witnesses whom the arbitrators or umpire desire or desires to examine, as the Court may issue in suits tried before it.

Punishment for default, &c. Persons not attending in accordance with such process, or making any other default, or refusing to give their evidence, or guilty of any contempt to the arbitrator or umpire during the investigation of the

matters

matters referred, shall be subject to the like disadvantages, penalties and punishments by order of the Court on the representation of the arbitrator or umpire, as they would incur for the like offences in suits tried before the Court.

514. If from the want of the necessary evidence Extension of or information, or from any other cause, the arbitra-time for making tors cannot complete the award within the period award. specified in the order, the Court may, if it think fit, either grant a further time, and from time to time enlarge the period for the delivery of the award, or Supersession make an order superseding the arbitration, and in tion, such case shall proceed with the suit.

515. When an umpire has been appointed, he When umpire may enter on the reference in the place of the arbitrators

may arbitrate in lieu of arbitrators.

- (a) if they have allowed the appointed time to expire without making an award, or
- (b) when they have delivered to the Court or to the umpire a notice in writing, stating that they cannot agree.
- 516. When an award in a suit has been made, Award to be the persons who made it shall sign it and cause it to signed and be filed in court, together with any depositions and documents which have been taken and proved before them; and notice of the filing shall be given to the parties.

517. Upon any reference by an order of Court, Arbitrators the arbitrators or umpire may, with the consent of the or umpire may state Court, state the award as to the whole or any part special case. thereof in the form of a special case for the opinion of the Court; and the Court shall deliver its opinion thereon; and such opinion shall be added to and form part of the award.

518. The Court may, by order, modify or correct Court may,

(a) where it appears that a part of the award is or correct upon a matter not referred to arbitration, provided award in certain cases. such part can be separated from the other part and does not affect the decision on the matter referred, or

on application, modify

(b) where

(b) where the award is imperfect in form, or contains any obvious error which can be amended without affecting such decision.

Order as to tration.

519. The Court may also make such order as it costs of arbi- thinks fit respecting the costs of the arbitration, if any question arise respecting such costs and the award contain no sufficient provision concerning them.

When award or matter referred to arbitration may be remitted.

- **520**. The Court may remit the award or any matter referred to arbitration to the reconsideration of the same arbitrators or umpire, upon such terms as it thinks fit,
- (a) where the award has left undetermined any of the matters referred to arbitration, or where it determines any matter not referred to arbitration;
- (b) where the award is so indefinite as to be incapable of execution;
- (c) where an objection to the legality of the award is apparent upon the face of it.

Grounds for setting aside award.

- 521. An award remitted under section 520 becomes void on the refusal of the arbitrators or umpire to reconsider it. But no award shall be set aside except on one of the following grounds (namely)—
- (a) corruption or misconduct of the arbitrator or umpire;
- (b) either party having been guilty of fraudulent concealment of any matter which he ought to have disclosed, or of wilfully misleading or deceiving the arbitrator or umpire;
- (c) the award having been made after the issue of an order by the Court superseding the arbitration and restoring the suit;

and no award shall be valid unless made within the period allowed by the Court.

Judgment to be according to award.

**522.** If the Court sees no cause to remit the award or any of the matters referred to arbitration for reconsideration in manner aforesaid, and if no application has been made to set aside the award, or if the Court has refused such application,

the

the Court shall, after the time for making such application has expired, proceed to give judgment according to the award,

or, if the award has been submitted to it in the form of a special case, according to its own opinion

on such case:

Upon the judgment so given a decree shall follow, Decree to and shall be enforced in manner provided in this Code for the execution of decrees. No appeal shall lie from such decree except in so far as the decree is in excess of, or not in accordance with, the award.

523. When any persons agree in writing that Agreement to any difference between them shall be referred to the refer to arbitration may arbitration of any person named in the agreement or be filed in to be appointed by any Court having jurisdiction in the court. matter to which the agreement relates, the parties thereto, or any of them, may apply that the agreement be filed in court.

The application shall be in writing and shall be Application numbered and registered as a suit between one or to be numbered and more of the parties interested or claiming to be in- registered. terested as plaintiff or plaintiffs, and the others or other of them as defendants or defendant, if the application have been presented by all the parties, or, if otherwise, between the applicant as plaintiff and the other parties as defendants.

On such application being made, the Court shall Notice to direct notice thereof to be given to any of the parties show cause to the agreement other than the applicants, requir- if. ing such parties to show cause, within the time specified in the notice, why the agreement should not be

If no sufficient cause be shown, the Court may cause the agreement to be filed, and shall make an order of reference thereon, and may also nominate the arbitrator when he is not named therein and the parties cannot agree as to the nomination.

524. The foregoing provisions of this chapter, Provisions of so far as they are consistent with any agreement so this chapter applicable to filed, shall be applicable to all proceedings under an proceedings

order

under order of reference.

order of reference made by the Court under section 523, and to the award of arbitration and to the enforcement of the decree founded thereupon.

Filing award in matter referred to arbitration without intervention of Court. 525. When any matter has been referred to arbitration without the intervention of a Court of Justice, and an award has been made thereon, any person interested in the award may apply to the Court of the lowest grade having jurisdiction over the matter to which the award relates, that the award be filed in court.

Application to be numbered and registered. The application shall be in writing and shall be numbered and registered as a suit between the applicant as plaintiff and the other parties as defendants.

Notice to parties to arbitration.

The Court shall direct notice to be given to the parties to the arbitration other than the applicant, requiring them to show cause, within a time specified, why the award should not be filed.

Filing and enforcement of such award. 526. If no ground such as is mentioned or referred to in section 520 or 521, be shown against the award, the Court shall order it to be filed, and such award shall then take effect as an award made under the provisions of this chapter.

#### CHAPTER XXXVIII.

OF PROCEEDINGS ON AGREEMENT OF PARTIES.

Power to state case for Court's opinion.

- 527. Parties claiming to be interested in the decision of any question of fact or law, may enter into an agreement in writing stating such question in the form of a case for the opinion of the Court, and providing that, upon the finding of the Court with respect to such question,
- (a) a sum of money fixed by the parties or to be determined by the Court, shall be paid by one of the parties to the other of them; or
- (b) some property, moveable or immoveable, specified in the agreement, shall be delivered by one of the parties to the other of them; or
- (c) one or more of the parties shall do, or refrain from doing, some other particular act specified in the agreement.

Every

Every case stated under this section shall be divided into consecutively numbered paragraphs, and shall concisely state such facts and documents as may be necessary to enable the Court to decide the question raised thereby.

528. If the agreement is for the delivery of any When value property, or for the doing, or the refraining from of subject-matter must doing, any particular act, the estimated value of the be stated. property to be delivered, or to which the act specified has reference, shall be stated in the agreement.

529. The agreement, if framed in accordance Agreement with the rules hereinbefore contained, may be filed in to be filed and numthe Court which would have jurisdiction to entertain bered as a a suit, the amount or value of the subject-matter of suit. which is the same as the amount or value of the subject-matter of the agreement.

The agreement, when so filed, shall be numbered and registered as a suit between one or more of the parties claiming to be interested, as plaintiff or plaintiffs, and the other or others of them as defendant or defendants; and notice shall be given to all the parties to the agreement other than the party or parties by whom it was presented.

530. When the agreement has been filed, the Parties to be parties to it shall be subject to the jurisdiction of the subject to Court's Court, and shall be bound by the statements contained jurisdiction. therein.

531. The case shall be set down for hearing as a Hearing and suit instituted under chapter V, the provisions of disposal of which shall apply to such suit so far as the same are applicable.

If the Court is satisfied, after an examination of the parties, or taking such evidence as it thinks fit,

- (a) that the agreement was duly executed by them, and
- (b) that they have a bond fide interest in the question stated therein, and
- (c) that the same is fit to be decided. it shall proceed to pronounce judgment thereon, in the 187

the same way as in an ordinary suit, and upon the judgment so given a decree shall follow, and shall be enforced in the manner provided in this Code for the execution of decrees.

### CHAPTER XXXIX.

OF SUMMARY PROCEDURE ON NEGOTIABLE INSTRU-MENTS.

Institution of summary suits upon bills of exchange, &c.

532. In any Court to which this section applies all suits upon bills of exchange, hundís or promissory notes may, in case the plaintiff desires to proceed under this chapter, be instituted by presenting a plaint in the form prescribed by this Code; but the summons shall be in the form contained in the fourth schedule hereto annexed, No. 172, or in such other form as the High Court may from time to time prescribe.

In any case in which the plaint and summons are in such forms respectively, the defendant shall not appear or defend the suit unless he obtains leave from a Judge as hereinafter mentioned so to appear and defend;

and in default of his obtaining such leave or of appearance and defence in pursuance thereof, the plaintiff shall be entitled to a decree for any sum not exceeding the sum mentioned in the summons, together with interest at the rate specified (if any) to the date of the decree, and a sum for costs to be fixed by a rule of the High Court, unless the plaintiff claims more than such fixed sum, in which case the costs shall be ascertained in the ordinary way, and such decree may be enforced forthwith.

Payment into court of sum mentioned in summons.

The defendant shall not be required to pay into court the sum mentioned in the summons, or to give security therefor, unless the Court thinks his defence not to be *primâ facie* sustainable, or feels reasonable doubt as to its good faith.

Explanation.—This section is not confined to cases in which the bill, hundi or note sued upon, together with mere lapse of time, is sufficient to establish a prima facie right to recover.

**533**. The

533. The Court shall, upon application by the Defendant defendant, give leave to appear and to defend the showing desuit, upon the defendant paying into court the sum merits to mentioned in the summons or upon affidavits satis- have leave factory to the Court, which disclose a defence or such facts as would make it incumbent on the holder to prove consideration, or such other facts as the Court may deem sufficient to support the application, and on such terms as to security, framing and recording issues, or otherwise, as the Court thinks fit.

534. After decree, the Court may, under special Power to set circumstances, set aside the decree, and if necessary aside decree. stay or set aside execution, and may give leave to appear to the summons and to defend the suit, if it seem reasonable to the Court so to do, and on such terms as the Court thinks fit.

535. In any proceeding under this chapter the Power to Court may order the bill, hundi or note on which the order bill suit is founded to be forthwith deposited with an to be de with officer of the Court, and may further order that all officer of proceedings shall be stayed until the plaintiff gives security for the costs thereof.

**536.** The holder of every dishonoured bill of ex- Recovery of change or promissory note shall have the same remedies for the recovery of the expenses incurred in noting the same for non-acceptance or non-payment, dishonoured or otherwise, by reason of such dishonour, as he has bill. under this chapter for the recovery of the amount of such bill or note.

cost of noting non-ac-

537. Except as provided by sections 532 to 536 Procedure in both inclusive, the procedure in suits under this chapter suits under shall be the same as the procedure in suits instituted under chapter V.

this chapter.

**538.** Sections 532 to 537 (both inclusive) apply only to

Application of chapter.

- (a) the High Courts of Judicature at Fort William, Madras and Bombay;
  - (b) the Court of the Recorder of Rangoon;
- (c) the Courts of Small Causes in Calcutta, Madras and Bombay;

(d) the 189 (d) the Court of the Judge of Karáchi; and

(e) any other Court having ordinary original civil jurisdiction to which the Local Government may, by notification in the official Gazette, apply them.

In case of such application the Local Government may direct by whom any of the powers and duties incident to the provisions so applied shall be exercised and performed, and make any rules which it thinks requisite for carrying into operation the provisions so applied.

Within one month after such notification has been published, such provisions shall apply accordingly, and the rules so made shall have the force of law.

The Local Government may from time to time alter or cancel any such notification.

#### CHAPTER XL.

OF SUITS RELATING TO PUBLIC CHARITIES.

When suit relating to public charities may be brought.

- 539. In case of any alleged breach of any express or constructive trust created for public charitable purposes, or whenever the direction of the Court is deemed necessary for the administration of any such trust, the Advocate General acting ex officio, or two or more persons having a direct interest in the trust and having obtained the consent in writing of the Advocate General, may institute a suit in the High Court or the District Court within the local limits of whose civil jurisdiction the whole or any part of the subject-matter of the trust is situate, to obtain a decree
  - (a) appointing new trustees of the charity:
- (b) vesting any property in the trustees of the charity:
- (c) declaring the proportions in which its objects are entitled:
- (d) authorizing the whole or any part of its property to be let, sold, mortgaged or exchanged:
  - (e) settling a scheme for its management;

or granting such further or other relief as the nature of the case may require.

The powers conferred by this section on the Advocate General may (where there is no Advocate General) be exercised by the Government Advocate or (where there is no Government Advocate) by such officer as the Local Government may appoint in this

## PART VI. OF APPEALS.

### CHAPTER XLI.

OF APPEALS FROM ORIGINAL DECREES.

540. Unless when otherwise expressly provided Appeal to lie in this Code or by any other law for the time being from all original dein force, an appeal shall lie from the decrees, or from crees, except any part of the decrees, of the Courts exercising ori- when exginal jurisdiction to the Courts authorized to hear hibited. appeals from the decisions of those Courts.

**541.** The appeal shall be made in the form of a Form of memorandum in writing presented by the appellant, appeal. and shall be accompanied by a copy of the decree What to acappealed against and (unless the appellate Court dismemoranpenses therewith) of the judgment on which it is dum. founded.

Such memorandum shall set forth, concisely and Contents of under distinct heads, the grounds of objection to the memorandecree appealed against, without any argument or narrative, and such grounds shall be numbered consecutively.

542. The appellant shall not, without the leave Appellant of the Court, urge or be heard in support of any other ground to ground set out in deciding the out. appeal shall not be confined to the grounds set forth by the appellant:

Provided that the Court shall not rest its decision on any ground not set forth by the appellant, unless the

191

the respondent has had sufficient opportunity of contesting the case on that ground.

Rejection or amendment of memorandum.

543. If the memorandum of appeal be not drawn up in the manner hereinbefore prescribed, it may be rejected, or be returned to the appellant for the purpose of being amended within a time to be fixed by the Court, or be amended then and there.

When the Court rejects under this section any memorandum, it shall record the reasons for such

rejection.

When a memorandum of appeal is amended under this section the Judge, or such officer as he appoints in this behalf, shall attest the amendment by his

One of several plaintiffs. or defendants may obtain reversal of whole decree if it proceed on ground common to all.

544. Where there are more plaintiffs or more designature. fendants than one in a suit, and the decree appealed against proceeds on any ground common to all the plaintiffs or to all the defendants, any one of the plaintiffs or of the defendants may appeal against the whole decroe, and the appellate Court may reverse or modify the decree in favour of all the plaintiffs or defendants as the case may be.

Of staying and executing Decrees under Appeal.

Execution of decree not stayed solely by reason of appeal.

Stay of execution of appealable decree before

time for

expired.

appealing has

545. Execution of a decree shall not be stayed by reason only of an appeal having been preferred against the decree; but the appellate Court may for sufficient cause order the execution to be stayed:

If an application be made for stay of execution of an appealable decree before the expiry of the time allowed for appealing therefrom, the Court which passed the decree may for sufficient cause order the execution to be stayed:

Provided that no order shall be made under this section unless the Court making it is satisfied

- (a) that substantial loss may result to the party applying for stay of execution unless the order is
- (b) that the application has been made without made; unreasonable delay; and (c) that

- (c) that security has been given by the applicant for the due performance of such decree or order as may ultimately be binding upon him.
- 546. If an order is made for the execution of a Security in decree against which an appeal is pending, the Court which passed the decree shall, on sufficient cause be- of decree ing shown by the appellant, require security to be given for the restitution of any property which may be taken in execution of the decree, or for the payment of the value of such property, and for the due performance of the decree or order of the appellate Court,

or the appellate Court may for like cause direct the Court which passed the decree to take such security.

And when an order has been passed for the sale of immoveable property in execution of a decree for money and an appeal is pending against such decree, the sale shall on the application of the judgmentdebtor be stayed until the appeal is disposed of, on such terms as to giving security or otherwise as the Court which passed the decree thinks fit.

547. No such security as is mentioned in sections No such 545 and 546 shall be required from the Secretary of security to be State for India in Council, or (when Government has Government undertaken the defence of the suit) from any public or public officer sued in respect of an act alleged to be done by him in his official capacity.

## Of Procedure in Appeal from Decrees.

548. When a memorandum of appeal is admitted, Registry of the appellate Court or the proper officer of that Court memorandum shall endorse thereon the date of presentation, and shall register the appeal in a book to be kept for the purpose.

of appeal.

Such book shall be called the Register of Appeals. Register of

549. The appellate Court may at its discretion, Appellate either before the respondent is called upon to appear and answer or afterwards on the application of the appellant to respondent, demand from the appellant security for give security for costs.

2 A

193



the costs of the appeal, or of the original suit, or of both:

When appellant resides out of British India.

Provided that the Court shall demand such security in all cases in which the appellant is residing out of British India, and is not possessed of any sufficient immoveable property within British India independent of the property (if any) to which the appeal relates.

If such security be not furnished within such time as the Court orders, the Court shall reject the

appeal.

Appellate Court to give notice to Court whose decree is appealed against. Transmission of papers to appellate Court.

550. When the memorandum of appeal is registered, the appellate Court shall send notice of the appeal to the Court against whose decree the appeal is made.

If the appeal be from a Court the records of which are not deposited in the appellate Court, the Court receiving such notice shall send with all practicable despatch all material papers in the suit, or such papers as may be specially called for by the appellate Court.

Copies of exhibits in Court whose decree is appealed against.

Either party may apply in writing to the Court against whose decree the appeal is made, specifying any of such papers in such Court of which he requires copies to be made; and copies of such papers shall be made at the expense of the applicant, and shall be deposited accordingly.

Power to confirm decision of lower Court without sending it notice.

551. The appellate Court may, if it thinks fit, after fixing a time for hearing the appellant or his pleader, and hearing him accordingly if he appears at such time, confirm the decision of the Court against whose decree the appeal is made, without sending notice of the appeal to such Court and without serving notice on the respondent or his pleader; but in such case the confirmation shall be notified to the same Court.

Day for hearing appeal.

552. The appellate Court, unless where it confirms, under section 551, the decision of the lower Court, shall fix a day for hearing the appeal.

Such day shall be fixed with reference to the current business of the Court, the place of residence of the the respondent, and the time necessary for the service of the notice of appeal, so as to allow the respondent sufficient time to appear and answer the appeal on such day.

553. Notice of the day so fixed shall be stuck up Publication in the appellate court-house, and a like notice shall be and service sent by the appellate Court to the Court against of notice of day for hearwhose decree the appeal is made, and shall be served ing appeal. on the respondent or on his pleader in the appellate Court in the manner provided in chapter VI for the service on a defendant of a summons to appear and answer; and all rules applicable to such summons and to proceedings with reference to the service thereof, shall apply to the service of such notice.

Instead of sending the notice to the Court against Appellate whose decree the appeal is made, the appellate Court Court may may itself cause the notice to be served on the re-notice to be spondent or his pleader under the rules above referred served. to.

554. The notice to the respondent shall declare contents of that, if he does not appear in the appellate Court on notice. the day so fixed, the appeal will be heard ex parte.

## Procedure on Hearing.

555. On the day so fixed, or on any other day to Right to which the hearing may be adjourned, the party having the right to begin shall be heard in support of or against the appeal, as the case may be. The other party shall then be heard, and the party having the right to begin shall then be entitled to reply.

Explanation.—If the appeal is from the whole decree, or if there are cross-appeals, the party having the right to begin is the party who had the right to begin on the hearing in the Court whose decree is appealed from.

If the appeal is from only a portion of the decree, and there is no cross-appeal, the appellant has the right to begin.

556. If on the day so fixed, or any other day to Dismissal of which the hearing may be adjourned, the appellant appeal for

does 195 appellant's default. does not attend in person or by his pleader, the appeal shall be dismissed for default.

Hearing appeal ex parte.

If the appellant attends and the respondent does not attend, the appeal shall be heard ex parte in his absence.

Dismissal of appeal where notice not served in consequence of appellant's failure to deposit cost.

557. If on the day so fixed, or any other day to which the hearing may be adjourned, it is found that the notice to the respondent has not been served in consequence of the failure of the appellant to deposit, within the period fixed by the Court, the sum required to defray the cost of issuing the notice, the Court may order that the appeal be dismissed:

Proviso.

Provided that no such order shall be passed, although the notice has not been served upon the respondent, if on the day fixed for hearing the appeal the respondent appears in person or by a pleader, or by a duly authorized agent.

Re-admission of appeal dismissed for default. 558. If an appeal be dismissed under section 556 or section 557, the appellant may apply to the appellate Court for the re-admission of the appeal; and if it be proved that he was prevented by any sufficient cause from attending when the appeal was called on for hearing or from depositing the sum so required, the Court may re-admit the appeal on such terms as to costs or otherwise as the Court thinks fit to impose upon him.

Power to adjourn hearing, and direct persons appearing interested to be made respondents.

559. If it appear to the Court at the hearing that any person who was a party to the suit in the Court against whose decree the appeal is made, but who has not been made a party to the appeal, is interested in the result of the appeal, the Court may adjourn the hearing to a future day to be fixed by the Court, and direct that such person be made a respondent.

Re-hearing on application of respondent against whom ex parte decree is made. 560. When an appeal is heard ex parte in the absence of the respondent, and judgment is given against him, he may apply to the appellate Court to re-hear the appeal; and if it be proved that the respondent was prevented by sufficient cause from attending when the appeal was called on for hearing, the

Court

Court may re-hear the appeal on such terms as to costs or otherwise as the Court thinks fit to impose upon him.

561. Any respondent, though he may not have Upon appealed against any part of the decree, may upon the respondent hearing not only support the decree on any of the may object grounds decided against him in the Court below, but to decree as if he had take any objection to the decree which he could have take any objection to the decree which he could have preferred taken by way of appeal, provided he has given to the annual. appellant or his pleader seven days' notice of such appeal.

Such objection shall be in the form of a memo- Form of objection. randum, and the provisions of section 541, so far as notice, and provisions randum, and the provisions of section 541, so iar as provisions they relate to the form and contents of the memoran-applicable dum of appeal, shall apply thereto.

562. If the Court against whose decree the Remand of appeal is made has disposed of the suit upon a preliappellate minary point so as to exclude any evidence of fact Court. which appears to the appellate Court essential to the determination of the rights of the parties, and the decree upon such preliminary point is reversed in appeal, the appellate Court may, if it thinks fit, by order remand the case, together with a copy of the order in appeal, to the Court against whose decree the appeal is made, with directions to re-admit the suit under its original number in the register and proceed to investigate the suit on the merits.

The appellate Court may, if it think fit, direct what issue or issues shall be tried in any case so

563. When a case is remanded with directions when remanded. to take any evidence so excluded, the Court to which further to take any evidence so excluded, the Court to which evidence the case is remanded shall not take any other evidence barred. in the case, except evidence tendered to contradict the evidence so taken.

564. The appellate Court shall not remand a Limit to case for a second decision, except as provided in remand. section 562.

565. When the evidence upon the record is suffi- When evicient to enable the appellate Court to pronounce dence on 197

record sufficient, appellate Court shall determine case finally.

When appellate Court may frame issues and refer them for trial to Court whose decree is appealed against.

judgment, the appellate Court shall, after re-settling the issues if necessary, finally determine the case not-withstanding that the judgment of the Court against whose decree the appeal is made has proceeded wholly upon some ground other than that on which the appellate Court proceeds.

566. If the Court against whose decree the appeal is made has omitted to frame or try any issue, or to determine any question of fact, which appears to the appellate Court essential to the right decision of the suit upon the merits, and the evidence upon the record is not sufficient to enable the appellate Court to determine such issue or question, the appellate Court may frame issues for trial, and may refer the same for trial to the Court against whose decree the appeal is made, and in such case shall direct such Court to take the additional evidence required,

and such Court shall proceed to try such issue, and shall return to the appellate Court its finding thereon together with the evidence.

567. Such finding and evidence shall become part of the record in the suit; and either party may, within a time to be fixed by the appellate Court, present a memorandum of objections to the finding.

After the expiration of the period fixed for presenting such memorandum, the appellate Court shall proceed to determine the appeal.

568. The parties to an appeal shall not be entitled to produce additional evidence, whether oral or documentary, in the appellate Court. But if

- (a) the Court against whose decree the appeal is made refused to admit evidence which ought to have been admitted, or
- (b) the appellate Court requires any document to be produced or any witness to be examined to enable it to pronounce judgment, or for any other substantial cause,

the appellate Court may allow such evidence to be produced, or document to be received, or witness to be examined.

Whenever

Finding and evidence to be put on record. Objections to finding. Determination of appeal.

Production of additional evidence in appellate Court.

Whenever additional evidence is admitted by an appellate Court, the Court shall record on its proceedings the reason for such admission.

569. Whenever additional evidence is allowed to Mode of be received, the appellate Court may either take such additional evidence, or direct the Court against whose decree the evidence. appeal is made, or any other subordinate Court, to take such evidence and to send it when taken to the appellate Court.

570. In all cases where additional evidence is Points to be directed or allowed to be taken, the appellate Court defined and shall specify the points to which the evidence is to be confined, and record on its proceedings the points so specified.

Of the Judgment in Appeal.

571. The appellate Court, after hearing the par- Judgment ties or their pleaders and referring to any part of the when and proceedings, whether on appeal or in the Court where pronounced. against whose decree the appeal is made, to which reference may be considered necessary, shall pronounce judgment in open Court, either at once or on some future day, of which notice shall be given to the parties or their pleaders.

572. The judgment shall be written in English; Language of provided that if English is not the mother-tongue of judgment. the Judge, and he is not able to write an intelligible judgment in English, the judgment shall be written in his mother-tongue or in the language of the Court.

573. When the language in which the judgment Translation is written is not the language of the Court, the judg- of judgment. ment shall, if any party so require, be translated into such language, and the translation, after it has been ascertained to be correct, shall be signed by the Judge or such officer as he appoints in this behalf.

574. The judgment of the appellate Court shall Contents of state

- (a) the points for determination;
- (b) the decision thereupon;
- (c) the reasons for the decision; and

(d) when 199 (d) when the decree appealed against is reversed or varied, the relief to which the appellant is entitled,

Date and signature.

and shall at the time that it is pronounced be signed and dated by the Judge or by the Judges concurring therein.

Decision when appeal is heard by two or more Judges.

575. When the appeal is heard by a Bench of two or more Judges, the appeal shall be decided in accordance with the opinion of such Judges or of the majority (if any) of such Judges.

If there be no such majority which concurs in a judgment varying or reversing the decree appealed against, such decree shall be affirmed:

Provided that if the Bench hearing the appeal is composed of two Judges belonging to a Court consisting of more than two Judges, and the Judges composing the Bench differ in opinion on a point of law, the appeal may be referred to one or more of the other Judges of the same Court, and shall be decided according to the opinion of the majority (if any) of all the Judges who have heard the appeal, including those who first heard it.

When there is no such majority which concurs in a judgment varying or reversing the decree appealed against, such decree shall be affirmed.

The High Court may from time to time make rules consistent with this Code to regulate references under this section.

Dissent to be recorded.

576. When the appeal is heard by more Judges than one, any Judge dissenting from the judgment of the Court shall state in writing the decision or order which he thinks should be passed on the appeal, and he may state his reasons for the same.

What judgment may direct. 577. The judgment may be for confirming, varying or reversing the decree against which the appeal is made, or, if the parties to the appeal agree as to the form which the decree in appeal shall take, or as to the order to be passed in appeal, the appellate Court may pass a decree or order accordingly.

**578**. No

578. No decree shall be reversed or substantially No decree to varied, nor shall any case be remanded in appeal, on or modified account of any error, defect or irregularity, whether for error or in the decision or in any order passed in the suit, or irregularity not affecting otherwise, not affecting the merits of the case or the merits or jurisdiction of the Court.

jurisdiction.

Of the Decree in Appeal.

579. The decree of the appellate Court shall Date and bear date the day on which the judgment was pro- decree. nounced.

The decree shall contain the number of the appeal, and the memorandum of appeal, including the names and description of the appellant and respondent, and shall specify clearly the relief granted or other determination of the appeal.

The decree shall also state the amount of costs incurred in the appeal, and by what parties and in what proportions such costs and the costs in the suit

are to be paid.

The decree shall be signed and dated by the Judge

or Judges who passed it:

Provided that where there are more Judges than Judge disone, if there be a difference of opinion among them, it shall not be necessary for any Judge dissenting need not sign from the judgment of the Court to sign the decree.

580. Certified copies of the judgment and decree in appeal shall be furnished to the parties on application to the Court and at their expense.

581. A copy of the judgment and of the decree, certified by the appellate Court or such officer as it appoints in this behalf, shall be sent to the Court sent to which passed the decree appealed against, and shall be filed with the original proceedings in the suit, and appealed an entry of the judgment of the appellate Court shall against. be made in the register of civil suits.

582. The appellate Court shall have the same Appellate powers in appeals under this chapter as are vested Court to have same by this Code in Courts of original jurisdiction in respect of suits instituted under chapter V.

senting from judgment

Copies of judgment and decree to be furnished to parties. Certified

copy of decree to be Court whose decree is

powers as Courts of original The jurisdiction.

201

The provisions hereinbefore contained shall apply to appeals under this chapter so far as such provisions are applicable.

Execution of decree of appellate Court.

**583.** When a party entitled to any benefit (by way of restitution or otherwise) under a decree passed in an appeal under this chapter desires to obtain execution of the same, he shall apply to the Court which passed the decree against which the appeal was preferred; and such Court shall proceed to execute the decree passed in appeal, according to the rules hereinbefore prescribed for the execution of decrees in suits.

#### CHAPTER XLII.

OF APPEALS FROM APPELLATE DECREES.

Second appeals to High Court.

**584**. Unless when otherwise provided in this Code or by any other law, from all decrees passed in appeal by any Court subordinate to a High Court, an appeal shall lie to the High Court on any of the following grounds (namely)—

Grounds of second appeal.

- (a) the decision being contrary to some specified law or usage having the force of law;
- (b) the decision having failed to determine some material issue of law or usage having the force of law;
- (c) a substantial error or defect in the procedure as prescribed by this Code or any other law, which may have produced error or defect in the decision of the case upon the merits.

Second appeal on no other grounds.

585. No second appeal shall lie except on the grounds mentioned in section 584.

No second appeal in

586. No second appeal shall lie in any suit of the certain suits, nature cognizable in Courts of Small Causes, when the amount or value of the subject-matter of the original suit does not exceed five hundred rupees.

Provisions as to second appeals.

587. The provisions contained in chapter XLI shall apply as far as may be to appeals under this chapter,

chapter, and to the execution of decrees passed in such appeals.

#### CHAPTER XLIII.

#### OF APPEALS FROM ORDERS.

- 588. An appeal shall lie from the following Orders orders under this Code and from no other such appealable orders:—
- (a) orders under section 20, staying proceedings in a suit;
- (b) orders under section 32, striking out or adding the name of any person as plaintiff or defendant;
- (c) orders under section 44, adding a cause of action;
- (d) orders under section 47, excluding a cause of action;
- (e) orders rejecting or returning plaints under section 53, clause (d), or section 54, clauses (b) and (d), or section 57, clauses (b) and (c);
- (f) orders rejecting applications under section 103 (in cases open to appeal), for an order to set aside the dismissal of a suit;
- (g) orders under section 120, where a party fails to appear in person;
- (h) orders under section 168, for attachment of property;
- (i) orders under section 177, where a party refuses to give evidence or produce a document called for by the Court;
- (j) orders under section 244, as to questions relating to the execution of decrees, of the same nature with appealable orders made in the course of a suit;
- (k) orders under section 258, compelling decreeholders to certify;
- (l) orders under section 261, as to objections to draft-conveyances or draft-endorsements;

(m) orders

- (m) orders under section 312, for confirming or setting aside a sale;
- (n) orders in insolvency-matters, under section 351, 352, 353 or 357;
- (o) orders rejecting applications, under section 370 for dismissal of the suit;
- (p) orders disallowing objections, under section 372:
- (q) orders as to interpleader-suits, under section 473, 475 or 476;
- (r) orders under section 479, 480, 481, 485, 492, 493, 496, 503;
- (s) orders under section 514, superseding an arbitration;
  - (t) orders under section 518, modifying an award;
- (u) orders under any of the provisions of this Code, imposing fines, or for the imprisonment of any person, except when such imprisonment is in execution of a decree;
- (v) refusals under section 558 to re-admit, or under section 560 to re-hear, an appeal;
  - (w) orders under section 562, remanding a case.

The orders passed in appeals under this section shall be final.

Court which shall hear appeals.

589. An appeal from any order specified in section 588, clause (n), shall lie to the High Court.

When an appeal from any other order is allowed by this chapter, it shall lie to the Court to which an appeal would lie from the decree in the suit in relation to which such order was made, or, when such order is passed by a Court (not being a High Court) in the exercise of appellate jurisdiction, then to the High Court.

Procedure in appeals from orders. 590. The procedure prescribed in chapter XLI shall, so far as may be, apply to appeals from orders under this Code, or under any special or local law in which a different procedure is not provided.

**591**. Except

591. Except as provided in this chapter, no No other apappeal shall lie from any order passed by any Court peal from orders: but in the exercise of its original or appellate jurisdic- error therein tion; but if any decree be appealed against, any error, may be set defect or irregularity in any such order, affecting the morandum decision of the case, may be set forth as a ground of of appeal objection in the memorandum of appeal.

forth in meagainst de-

# CHAPTER XLIV.

# OF PAUPER APPEALS.

592. Any person entitled under this Code or any Who may other law to prefer an appeal, who is unable to pay the fee required for the petition of appeal, may, on presenting an application accompanied by a memorandum of appeal, be allowed to appeal as a pauper, subject to the rules contained in chapters XXVI, XLI, XLII and XLIII, in so far as those rules are

Provided that the Court shall reject the applica- Procedure on applicable: Provided that the Court shall reject the application application unless upon a perusal thereof and of the judg- application for admission ment and decree against which the appeal is made, it of appeal. sees reason to think that the decree appealed against is contrary to law or to some usage having the force

of law, or is otherwise erroneous or unjust.

593. The inquiry into the pauperism of the appli- Inquiry into cant may be made either by the appellate Court or pauperism. by the Court against whose decision the appeal is made under the orders of the appellate Court:

Provided that, if the applicant was allowed to sue or Proviso. appeal as a pauper in the Court against whose decree the appeal is made, no further enquiry in respect of his pauperism shall be necessary, unless the appellate Court sees special cause to direct such enquiry.

# CHAPTER XLV.

OF APPEALS TO THE QUEEN IN COUNCIL.

594. In this chapter, unless there be something 'Decree' derepugnant in the subject or context, the expression fined. 'decree' includes also judgment and order.

595. Subject

When appeals lie to Queen in Council. 595. Subject to such rules as may, from time to time, be made by Her Majesty in Council regarding appeals from the Courts of British India, and to the provisions hereinafter contained—

an appeal shall lie to Her Majesty in Council

- (a) from any final decree passed on appeal by a High Court or other Court of final appellate jurisdiction;
- (b) from any final decree passed by a High Court in the exercise of original civil jurisdiction, and
- (c) from any decree, when the case, as hereinafter provided, is certified to be a fit one for appeal to Her Majesty in Council.

Value of subject-matter. 596. In each of the cases mentioned in clauses (a) and (b) of section 595,

the amount or value of the subject-matter of the suit in the Court of first instance must be ten thousand rupees or upwards, and the amount or value of the matter in dispute on appeal to Her Majesty in Council must be the same sum or upwards,

or the decree must involve, directly or indirectly, some claim or question to, or respecting, property of like amount or value,

and where the decree appealed from affirms the decision of the Court immediately below the Court passing such decree, the appeal must involve some substantial question of law.

Bar of certain appeals. 597. Notwithstanding anything contained in section 595,

no appeal shall lie to Her Majesty in Council from the judgment of one Judge of a High Court established under the twenty-fourth and twenty-fifth of Victoria, chapter 104, or of one Judge of a Division Court, or of two or more Judges of such High Court, or of a Division Court constituted by two or more Judges of such High Court, wherever such Judges are equally divided in opinion, and do not amount in number to a majority of the whole of the Judges of the High Court at the time being;

and



and no appeal shall lie to Her Majesty in Council from any decree which, under section 586, is final.

598. Whoever desires to appeal under this chap- Application ter to Her Majesty in Council must apply by petition to the Court whose decree is complained of.

whose decree is complained

599. Such application must ordinarily be made Time within within six months from the date of such decree.

which application must be made.

But if that period expires when the Court is closed, the application may be made on the day that the Court re-opens.

600. Every petition under section 598 must state Certificate as the grounds of appeal, and pray for a certificate, to value or fitness. either that, as regards amount or value and nature, the case fulfils the requirements of section 596, or that it is otherwise a fit one for appeal to Her Majesty in Council.

Upon receipt of such petition, the Court may direct notice to be served on the opposite party to show cause why the said certificate should not be granted.

601. If such certificate be refused, the petition Effect of reshall be dismissed:

fusal of certificate.

Provided that, if the decree complained of be a final decree passed by a Court other than a High Court, the order refusing the certificate shall be appealable, within thirty days from the date of the order, to the High Court to which the former Court is subordinate.

602. If the certificate be granted, the applicant Security and shall, within six months from the date of the decree deposit re-complained of, or within six weeks from the grant of grant of the certificate, whichever is the later date,

- (a) give security for the costs of the respondent, and
- (b) deposit the amount required to defray the expense of translating, transcribing, indexing and transmitting to Her Majesty in Council a correct copy of the whole record of the suit, except

(1) formal

207

- (1) formal documents directed to be excluded by any order of Her Majesty in Council in force for the time being;
- (2) papers which the parties agree to exclude;
- (3) accounts, or portions of accounts, which the officer empowered by the Court for that purpose considers unnecessary, and which the parties have not specifically asked to be included, and
- (4) such other documents as the High Court may direct to be excluded:

and when the applicant prefers to print in India the copy of the record, except as aforesaid, he shall also, within the time mentioned in the first clause of this section, deposit the amount required to defray the expense of printing such copy.

Admission of appeal and procedure thereon.

- 603. When such security has been completed and deposit made to the satisfaction of the Court, the
  - (a) declare the appeal admitted, and
- (b) give notice thereof to the respondent, and shall then
- (c) transmit to Her Majesty in Council, under the seal of the Court, a correct copy of the said record, except as aforesaid, and
- (d) give to either party one or more authenticated copies of any of the papers in the suit on his applying therefor and paying the reasonable expenses incurred in preparing them.

Revocation of acceptance of security.

604. At any time before the admission of the appeal, the Court may, upon cause shown, revoke the acceptance of any such security, and make further directions thereon.

Power to order further security or payment.

605. If at any time after the admission of the appeal, but before the transmission of the copy of the record, except as aforesaid, to Her Majesty in Council, such security appears inadequate,

or further payment is required for the purpose of translating, transcribing, printing, indexing or transmitting

mitting the copy of the record, except as aforesaid.

the Court may order the appellant to furnish, within a time to be fixed by the Court, other and sufficient security, or to make, within like time, the required payment.

606. If the appellant fail to comply with such Effect of

order, the proceedings shall be stayed,

comply with

and the appeal shall not proceed without an order order. in this behalf of Her Majesty in Council,

and in the meantime execution of the decree appealed against shall not be stayed.

607. When the copy of the record, except as Refund of aforesaid, has been transmitted to Her Majesty in balance of Council, the appellant may obtain a refund of the balance, if any, of the amount which he has deposited under section 602.

.608. Notwithstanding the admission of any ap- Powers of peal under this chapter, the decree appealed against Court pendshall be unconditionally enforced unless the Court ing appeal. shall be unconditionally enforced, unless the Court admitting the appeal otherwise directs.

But the Court may, if it think fit, on any special cause shown by any party interested in the suit, or otherwise appearing to the Court,

(a) impound any moveable property in dispute or

any part thereof, or

- (b) allow the decree appealed against to be enforced, taking such security from the respondent as the Court thinks fit for the due performance of any order which Her Majesty in Council may make on the appeal, or
- (c) stay the execution of the decree appealed against, taking such security from the appellant as the Court thinks fit for the due performance of the decree appealed against, or of any order which Her Majesty in Council may make on the appeal, or
- (d) place any party seeking the assistance of the Court under such conditions, or give such other direction respecting the subject-matter of the appeal, as it thinks fit.

609. If

Increase of security found inadequate.

609. If at any time during the pendency of the appeal, the security so furnished by either party appears inadequate, the Court may, on the application of the other party, require further security.

In default of such further security being furnished as required by the Court, if the original security was furnished by the appellant, the Court may, on the application of the respondent, issue execution of the decree appealed against as if the appellant had furnished no such security.

And if the original security was furnished by the respondent, the Court shall, so far as may be practicable, stay all further execution of the decree, and restore the parties to the position in which they respectively were when the security which appears inadequate was furnished, or give such direction respecting the subject-matter of the appeal as it thinks fit.

Procedure to enforce orders of Queen in Council. 610. Whoever desires to enforce or to obtain execution of any order of Her Majesty in Council shall apply by petition, accompanied by a certified copy of the decree or order made in appeal and sought to be enforced or executed, to the Court from which the appeal to Her Majesty was preferred.

Such Court shall transmit the order of Her Majesty to the Court which made the first decree appealed from, or to such other Court as Her Majesty by her said order may direct, and shall (upon the application of either party) give such directions as may be required for the enforcement or execution of the same; and the Court to which the said order is so transmitted shall enforce or execute it accordingly, in the manner and according to the rules applicable to the execution of its original decrees.

When any monies expressed to be payable in British currency are payable in India under such order, the amount so payable shall be estimated according to the rate of exchange for the time being fixed by the Secretary of State for India in Council, with the concurrence of the Lords Commissioners of Her Majesty's Treasury, for the adjustment of finan-

cial transactions between the Imperial and the Indian Governments.

611. The orders made by the Court which enforces Appeal or executes the order of Her Majesty in Council, relat- against order ing to such enforcement or execution, shall be appealable in the same manner and subject to the same rules as the orders of such Court relating to the enforcement or execution of its own decrees.

612. The High Court may, from time to time, Power to make rules consistent with this Act to regulate

make rules.

- (a) the service of notices under section 600;
- (b) the grant or refusal of certificates, under sections 601 and 602, by Courts of final appellate jurisdiction subordinate to the High Court;
- (c) the amount and nature of the security required under sections 602, 605 and 609;
  - (d) the testing of such security;
- (e) the estimate of the cost of transcribing the record:
- (f) the preparation, examination and certifying of such transcript;
  - (g) the revision and authentication of translations;
- (h) the preparation of indices to transcripts of records, and of lists of the papers not included therein;
- (i) the recovery of costs incurred in British India in connection with appeals to Her Majesty in Council,

and all other matters connected with the enforcement of this chapter.

All such rules shall be published in the local Publication official Gazette, and shall thereupon have the force of of rules. law in the High Court and the Courts of final appellate jurisdiction subordinate thereto.

613. All rules heretofore made and published by Legalization any High Court relating to appeal to Her Majesty in of existing Council and in force immediately before the passing of this Act, shall, so far as they are consistent with this Act, be deemed to have been made and published hereunder.

614. In

Recorder of Rungoon.

614. In sections 595 and 612, the expression 'High Court' shall be deemed to include also the Recorder of Rangoon, but not so as to empower him to make rules binding on Courts other than his own Court.

Construction of Bengal Regulation III of 1828, section 4, clause 5. 615. The rules and restrictions referred to in Bengal Regulation III of 1828, section IV, clause fifth, shall be deemed to be the rules and restrictions applicable to appeals under this Code from the decisions of the High Court of Judicature at Fort William in Bengal.

Saving of Her Majesty's pleasure,

- 616. Nothing herein contained shall be understood
- (a) to bar the full and unqualified exercise of Her Majesty's pleasure in receiving or rejecting appeals to Her Majesty in Council, or otherwise howsoever, or

and of rules for conduct of business before Judicial Committee. (b) to interfere with any rules made by the Judicial Committee of the Privy Council, and for the time being in force, for the presentation of appeals to Her Majesty in Council, or their conduct before the said Judicial Committee.

And nothing in this chapter applies to any matter of criminal or admiralty or vice-admiralty jurisdiction, nor to appeals from orders and decrees of Prize Courts.

## PART VII.

#### CHAPTER XLVI.

OF REFERENCE TO AND REVISION BY THE HIGH COURT.

Reference of question to High Court. 617. If before or on the hearing of a suit or appeal in which the decree is final, or if in the execution of any such decree, any question of law or usage having the force of law, or the construction of a document, which construction may affect the merits, arises, on which the Court trying the suit or appeal, or executing the decree, entertains reasonable doubt, the

Court

Court may, either of its own motion or on the application of any of the parties, draw up a statement of the facts of the case and the point on which doubt is entertained, and refer such statement with its own opinion on the point for the decision of the High

618. The Court may either stay the proceedings Court may Court. or proceed in the case notwithstanding such reference, or proceed in the case norwing contingent upon the upon opinion and may pass a decree or order contingent upon the upon opinion of High opinion of the High Court on the point referred;

but no execution shall be issued, property sold, or person imprisoned in any case in which such reference is made until the receipt of a copy of the judgment of the High Court upon such reference.

619. The High Court shall hear the parties to Judgment the case in which the reference is made, in person or court to be by their respective pleaders, and shall decide the point transmitted, so referred, and shall transmit a copy of its judgment and case disposed of so under the signature of the Registrar, to the Court by cordingly. which the reference was made, and such Court shall, on the receipt thereof, proceed to dispose of the case in conformity with the decision of the High Court.

- 620. Costs, if any, consequent on a reference for Costs of rethe opinion of the High Court, shall be costs in the High Court. case.
- 621. When a case is referred to the High Court Power to under this chapter, the High Court may return the decrees of case for amendment, and may alter, cancel or set aside Court any decree or order which the Court making the reference has passed in the case out of which the reference arose, and make such order as it thinks fit.

622. The High Court may call for the record of Power to call any case in which no appeal lies to the High Court, for record cases not if the Court by which the case was decided appears to appealable to have exercised a jurisdiction not vested in it by law, High Court. or to have failed to exercise a jurisdiction so vested, and may pass such order in the case as the High Court thinks fit.

making reference.

PART VIII.

### PART VIII.

#### CHAPTER XLVII.

#### OF REVIEW OF JUDGMENT.

Application for review of judgment.

623. Any person considering himself aggrieved

- (a) by a decree or order from which an appeal is hereby allowed, but from which no appeal has been preferred;
- (b) by a decree or order from which no appeal is hereby allowed; or
- (c) by a judgment on a reference from a Court of Small Causes,

and who from the discovery of new and important matter or evidence which, after the exercise of due diligence, was not within his knowledge or could not be produced by him at the time when the decree was passed or order made, or on account of some mistake or error apparent on the face of the record, or for any other sufficient reason, desires to obtain a review of the decree passed or order made against him,

may apply for a review of judgment to the Court which passed the decree or made the order, or to the Court, if any, to which the business of the former Court has been transferred,

A party who is not appealing from a decree may apply for a review of judgment notwithstanding the pendency of an appeal by some other party, except when the ground of such appeal is common to the applicant and the appellant, or when, being a respondent, he can present to the appellate Court the case on which he applies for the review.

To whom applications for review may be made.

624. Except upon the ground of the discovery of such new and important matter or evidence as aforesaid, or of some clerical error apparent on the face of the decree, no application for a review of judgment, other than that of a High Court, shall be made to any Judge other than the Judge who delivered it.

625. The

625. The rules hereinbefore contained as to the Form of form of making appeals shall apply, mutatis mutandis, for review. to applications for review.

626. If it appear to the Court that there is not Application sufficient ground for a review, it shall reject the when reject-

application.

If the Court be of opinion that the application for Application the review should be granted, it shall grant the same, when grantand the Judge shall record with his own hand his reasons for such opinion:

Provided that—

Proviso.

(a) no such application shall be granted without previous notice to the opposite party to enable him to appear and be heard in support of the decree a review of which is applied for; and

(b) no such application shall be granted on the ground of discovery of new matter, or evidence which the applicant alleges was not within his knowledge, or could not be adduced by him when the decree or order was passed, without strict proof of such alle-

627. If the Judge or Judges, or any one of the Application Judges, who passed the decree or order, a review of for review in Court conwhich is applied for, continues or continue attached sisting of to the Court at the time when the application for a two or more review is presented and is not or are not precluded by review is presented and is not or are not precluded by absence or other cause, for a period of six months next after the application, from considering the decree or order to which the application refers, such Judge or Judges or any of them shall hear the application, and no other Judge or Judges of the Court shall hear

628. If the application for a review be heard by Application more than one Judge and the Court be equally divided, when rejected. the application shall be rejected.

If there be a majority the decision shall be according to the opinion of the majority.

629. An order of the Court for rejecting the Order of reapplication shall be final; but whenever such applica- jection final.

tion

Objections to admission.

tion is admitted, the admission may be objected to on the ground that it was

- (a) in contravention of the provisions of section
- (b) in contravention of the provisions of section 626, or
- (c) after the expiration of the period of limitation prescribed therefor and without sufficient cause.

Such objection may be made at once by an appeal against the order granting the application, or may be taken in any appeal against the final decree or order made in the suit.

Where the application has been rejected in consequence of the failure of the applicant to appear, he may apply for an order to have the rejected application restored to the file, and if it be proved to the satisfaction of the Court that he was prevented by any sufficient cause from appearing when such application was called on for hearing, the Court may order it to be restored to the file upon such terms as to costs or otherwise as it thinks fit, and shall appoint a day for hearing the same.

No order shall be made under this section unless the applicant has served the opposite party with notice in writing of the latter application.

No application to review an order passed on review or on an application for a review shall be entertained.

Registry of application granted, and order for re-hearing.

**630.** When an application for a review is granted, a note thereof shall be made in the register and the Court may at once re-hear the case or make such order in regard to the re-hearing as it thinks fit.

# PART IX.

## CHAPTER XLVIII.

SPECIAL RULES RELATING TO THE CHARTERED HIGH Courts.

This chapter

631. This chapter applies only to High Courts to apply only which are or may hereafter be established under the twentytwenty-fourth and twenty-fifth of Victoria, chapter to certain 104 (An Act for establishing High Courts of Judicature in India).

High Courts.

632. Except as provided in this chapter the provisions of this Code apply to such High Courts.

High Courts.

633. The High Court shall take evidence, and High Court record judgments and orders in such manner as it by rule from time to time directs.

to record judgments according to its own rules.

634. Whenever a High Court considers it neces. Power to sary that a decree made in the exercise of its ordinary order execuoriginal civil jurisdiction should be enforced before before ascerthe amount of the costs incurred in the suit can be tainment of ascertained by taxation, the Court may order that the decree shall be executed forthwith, except as to so much thereof as relates to the costs;

and, as to so much thereof as relates to the costs, execution for that the decree may be executed as soon as the sequently, amount of the costs shall be ascertained by taxation.

635. Nothing in this Code shall be deemed to Unauthorized authorize any person on behalf of another to address persons not the Court in the exercise of its ordinary original civil Court. jurisdiction or to examine witnesses, except when the Court shall have in the exercise of the power conferred by its charter authorized him so to do, or to interfere with the power of the High Court to make rules concerning advocates, vakils and attorneys.

636. Notices to produce documents, summonses Who may to witnesses, and every other judicial process, issued serve proin the exercise of the ordinary or extraordinary original civil jurisdiction of the High Court, and of its matrimonial, testamentary and intestate jurisdictions, except summonses to defendants issued under section 64, writs of execution, and notices under section 553, may be served by the attorneys in the suit, or by persons employed by them, or by such other persons as the High Court by any rule or order from time to time directs.

High Courts.

637. Any non-judicial or quasi-judicial act which Non-judicial this Code requires to be done by a Judge, and any acts may be

act

done by Registrar.

act which may be done by a Commissioner appointed to examine and adjust accounts under section 394, may be done by the Registrar of the Court or by such other officer of the Court as the Court may direct to do such act.

The High Court may from time to time by rule declare what shall be deemed to be non-judicial and quasi-judicial acts within the meaning of this section.

Sections not applying to High Court in original civil jurisdiction. 638. The following portions of this Code shall not apply to the High Court in the exercise of its ordinary or extraordinary original civil jurisdiction, namely, sections 16 and 17, sections 54, clauses (a) and (b), 57, 119, 160, 182 to 185 (both inclusive), 187, 189, 190, 191, 192 (so far as relates to the manner of taking evidence), 198 to 206 (both inclusive), 261, and so much of section 409 as relates to the making of a memorandum;

and section 579 shall not apply to the High Court in the exercise of its appellate jurisdiction.

Code not to affect High Court in exercise of insolvent jurisdiction.

Nothing in this Code shall extend or apply to any High Court in the exercise of its jurisdiction as an Insolvent Court.

Power to frame forms.

639. The High Court may from time to time frame forms for any proceeding in such Court, and may make rules as to the books, entries and accounts to be kept by its officers.

# PART X.

# CHAPTER XLIX.

## MISCELLANEOUS.

Exemption of certain women from personal appearance.

640. Women, who according to the customs and manners of the country ought not to be compelled to appear in public, shall be exempt from personal appearance in Court.

But nothing herein contained shall be deemed to exempt such women from arrest in execution of civil process.

641. The

641. The Local Government may, by notification Local Govin the official Gazette, exempt from personal appearance in Court any person whose rank, in the opinion certain perof such Government, entitles him to the privilege of sons from exemption, and may, by like notification, withdraw appearance. such privilege.

The names and residences of the persons so ex- List of names empted shall from time to time be forwarded to the of persons High Court by the Local Government, and a list of be kept in such persons shall be kept in such Court, and a list of subordinate such persons as reside within the local limits of the jurisdiction of each Court subordinate to the High Court shall be kept in such subordinate Court.

When any person so exempted claims the privilege Costs of comof such exemption, and it is consequently necessary mission rendered to examine him by commission, he shall pay the costs necessary by of that commission, unless the party requiring his claiming evidence pays such costs.

642. No Judge, Magistrate or other judicial Persons exofficer shall be liable to arrest under this Code while going to, presiding in, or returning from, his Court.

And, except as hereinafter provided, the parties to a suit and their pleaders and recognized agents shall be exempt from arrest under this Code while going to or attending a civil Court for the purpose of such suit and while returning from such Court. Witnesses acting in obedience to a summons shall be similarly exempt.

643. When in a case pending before any Court, Procedure in there appears to the Court sufficient ground for send- case of certain ing for investigation to the Magistrate a charge of any such offence as is described in section 193, 196, 199, 200, 205, 206, 207, 208, 209, 210, 463, 471, 474, 475, 476 or 477 of the Indian Penal Code, which may be made in the course of any other suit or proceeding, or with respect to any document offered in evidence in the case, the Court may cause the person accused to be detained till the rising of the Court, and may then send him in custody to the Magistrate, or take sufficient bail for his appearance before the Magistrate.

The Court shall send to the Magistrate the evidence and documents relevant to the charge, and may bind over any person to appear and give evidence before such Magistrate.

The Magistrate shall receive such charge and proceed with it according to law.

Use of forms in fourth schedule.

644. Subject to the power conferred on the High Court by section 639 and by the twenty-fourth and twenty-fifth of Victoria, chapter 104, section 15, the forms set forth in the fourth schedule hereto annexed, with such variation as the circumstances of each case require, shall be used for the respective purposes therein mentioned.

Language of subordinate Courts.

645. The language which, when this Code comes into force, is the language of any Court subordinate to a High Court, shall continue to be the language of such subordinate Court until the Local Government otherwise orders;

but it shall be lawful for the Local Government from time to time to declare what language shall be the language of every such Court.

Power of Registrars of Small Cause Courts to state cases. 646. Whenever the Registrar of a Court of Small Causes has any doubt upon any question of law or usage having the force of law, or as to the construction of a document, which construction may affect the merits of the decision, he may state a case for the opinion of the Judge; and all the provisions herein contained relative to the stating of a case by the Judge shall apply, mutatis mutandis, to the stating of a case by the Registrar.

Miscellaneous proceedings.

647. The procedure herein prescribed shall be followed, as far as it can be made applicable, in all proceedings in any Court of civil jurisdiction other than suits and appeals.

Admission of affidavits as evidence.

The High Court may from time to time make rules to provide for the admission, in such proceedings, of affidavits as evidence of the matters to which such affidavits respectively relate; and such rules, on being published in the local official Gazette, shall have the force of law.

648. If any person to be arrested or any property Procedure to be attached under this Code, resides or is situate when person to be arrested outside the district within which the Court issuing or property to the warrant of arrest or making the order of attachment is situate, such Court shall send to the District the district. Court within the local limits of whose jurisdiction such person or property resides or is situate, a copy of the warrant or order together with the probable amount of the costs of the arrest or attachment.

The District Court shall, on receipt of such copy and amount, cause the arrest or attachment to be made by its own officers or by a Court subordinate to itself, and shall inform the Court which issued or made such warrant or order of the arrest or attachment,

and the Court making any arrest under this section shall send the person arrested to the Court by which the warrant of arrest was issued.

649. The rules contained in chapter XIX shall Rules applicaapply to the execution of any judicial process for the arrest of a person or the sale of property or payment arrest, sale or of money, which may be desired or ordered by a civil payment. Court in any civil proceeding.

650. The provisions of chapters XIV and XV Application relating to witnesses shall apply to all persons required of rules as to witnesses. to give evidence or to produce documents in any proceeding under this Code.

651. Whoever offers any resistance or illegal ob- Penalty for struction to the lawful apprehension of himself under resisting apthis Code, or under the warrant of any Court of Civil escaping Judicature, or escapes or attempts to escape from any from custody custody in which he is lawfully detained under this or civil pro-Code or under such warrant, shall, on conviction be- cess. fore a Magistrate, be punished with imprisonment for a term which may extend to six months, or with fine which may extend to one thousand rupees, or with both.

652. The High Court may from time to time Power to make rules consistent with this Code to regulate any make subsidiary rules of matter connected with the procedure of the Courts of procedure. Civil Judicature subject to its superintendence. All such rules shall be published in the local official Gazette, and shall thereupon have the force of law.

THE FIRST SCHEDULE.

# THE FIRST SCHEDULE.

(See section 3).

## A.—STATUTE REPEALED.

Year and Chapter.	Title.	Extent of repeal.  The whole.		
29 Char. II, Chap. 7	An Act for the better observance of the Lord's day commonly called Sunday.			
	B.—ACTS REPEALED.			
Number and year.	Subject or title.	Extent of repeal.		
IX of 1840	For amending the law administered in Her Majesty's Courts of Justice with reference to Arbitrations, Damages, and interested Witnesses.	So much as has not been repealed.		
XXIII of 1840	For executing within the local limits of the jurisdiction of Her Majesty's Courts legal process issued by authorities in the Mufassal.	So far as it relates to the execution of the process of Civil Courts.		
VIII of 1841	Interpleader	The whole.		
XX♥I of 1841	Extending 3 & 4 Wm. IV, c. 42	So much as has not been repealed.		
XIV of 1848	Commissions for taking affidavits	The whole.		
XVII of 1852	Special cases	The whole.		
XXXIII of 1852	Enforcement of judgments	The whole Act, except so far as it relates to the decrees of Military Courts of Requests.		
VI of 1855	Writs of execution	The whole.		
XXXIV of 1855	Execution of judgments	The whole.		
VIII of 1859	For simplyfying the procedure of the Courts of Civil Judicature not established by Royal Charter.	So much as has not been repealed.		
XXIII of 1861	To amend Act VIII of 1859	So much as has not beer repealed.		

# THE FIRST SCHEDULE—continued.

# ACTS REPEALED -continued.

Number and year.	Subject or title.	Extent of repeal.			
XX of 1862	To provide for the levy of Fees and Stamp-duties in the High Court, &c.	So much as has not been repealed.			
XXIV of 1862	To continue in force Act XX of 1862.	So much as has not been repealed.			
IX of 1863	To amend the Code of Civil Procedure.	The whole.			
XVIII of 1863	To make provision for the speedy and efficient disposal of the business, &c.	So much as has not been repealed.			
XXXII of 1863	To continue in force Act XX of 1862.	So much as has not been repealed.			
XI of 1865	Mufassal Small Cause Courts Act	Sections 8, 9, 10, 11, para. 2, 22, 23, 24, 25, 26, 27, 28, 42 and 47, and in section 32 the words "in the manner prescribed in the twenty-second section of this Act" and "contained in the twenty-second, twenty-third, twenty-fourth and twenty-fifth sections of this Act."			
XIV of 1865	Central Provinces Courts Act	Sections 17 and 18.			
XIX of 1865	. Panjáb Courts Act	Sections 13 and 17.			
V of 1866	To provide a summary procedure on Bills of Exchange, &c.	In the title, the words 'to provide a summary procedure on Bills of Exchange and'			
		The preamble down to and including the words 'Notes; and' In section 1, the definitions of 'High Court' and 'Local Government.' Sections two to eight (both inclusive). Section fourteen.			
XXIV of 1866	High Court, North-Western Provinces.	So much as has not been repealed.			

## THE FIRST SCHEDULE-concluded.

## ACTS REPEALED-concluded.

Subject or title.	Extent of repeal.			
References by Mufassal Small Cause Courts.	The whole.			
To amend the law relating to Stamp Duties.	So much as has not been repealed.			
Prisoners' Testimony Act	So much of sections 15 and 16 as relates to process issued by a Civil Court.			
Panjáb Appeals Act, 1873	Sections 9 and 10.			
The Privy Council Appeals Act, 1874.	The whole.			
C.—REGULATIONS REPEALED.				
Cantonments	So much of section XIX as relates to civil process.			
Vakíls	Section 27.			
	References by Mufassal Small Cause Courts.  To amend the law relating to Stamp Duties.  Prisoners' Testimony Act  Panjáb Appeals Act, 1873  The Privy Council Appeals Act, 1874.  C.—REGULATIONS REPEALI			

## THE SECOND SCHEDULE.

(See section 5).

Chapters and	l Sections of this Code extending to Mufassal Courts of Small Causes.
PRELIMI	NARY: Sections 1, 2, 3 and 5.
CHAPTER	I.—Of the Jurisdiction of the Courts and Res Judicata, except section 11.
CHAPTER	II.—Of the Place of Suing, except section 20, paragraph 4, and sections 22 to 24 (both inclusive).
CHAPTER	and the second control of the contro
CHAPTER	
	rule $a$ .
CHAPTER	V.—Of the Institution of Suits.
CHAPTER	VI.—Of the Issue and Service of Summons, except section 77.
CHAPTER	
•	appearance.
CHAPTEI	VIII.—Section 111, Set-off.
CHAPTER	IX.—Of the Examination of the Parties by the Court, except sec-
	tion 119.
CHAPTER	X.—Of Discovery and the Admission, &c., of Documents.
CHAPTER	
	CHAPTER XIII

# THE SECOND SCHEDULE—concluded.

Chapters and Sections of this Code extending to Mufassal Courts of Small Causes—concluded.

XIII.—Of Adjournments. CHAPTER XIV.—Of the Summoning and Attendance of Witnesses CHAPTER XV.-Of the Hearing of the Suit and Examination of Witnesses, CHAPTER except sections 182 to 188 (both inclusive). XVII.—Of Judgment and Decree, except sections 204, 207, 211, CHAPTER

212, 213, 214 and 215.

XVIII.—Sections 220, 221 and 222, Of Costs.

XIX.—Of the Execution of Decrees, sections 230 to 236 (both inclusive), 239 to 258 (both inclusive), 259 (except so far as relates to the recovery of wives), 266 (except so far as relates to the recovery of wives), 267 to 272 CHAPTER CHAPTER far as relates to immoveable property), 267 to 272 (both inclusive), 273 (so far as relates to decrees for moveable property), 275 to 280 (both inclusive), 283, 284 (so far as relates to moveable property), 285, 286, 287, 288, 289, 290, 291, 292, 293 (so far as relates to resales under 297), 294 to 303 (both inclusive), 328 to

333 (both inclusive, so far as relates to moveable property), 336 to 343 (both inclusive).

XXI.—Of the Death, Marriage and Insolvency of Parties.

XXII.—Of the Withdrawal and Adjustment of Suits. XXIII.—Of Payment into Court. CHAPTER CHAPTER

CHAPTER

XXIV.—Of requiring Security for Costs. CHAPTER

XXV.—Of Commissions. CHAPTER XXVI.—Suits by Panpers.
XXVII.—Suits by and against Government or Government Servants. CHAPTER

CHAPTER XXVIII.—Suits by Aliens and by and against Foreign and Native CHAPTER Rulers, except the first paragraph of section 433.

XXIX.—Suits by and against Corporations and Companies.
XXX.—Suits by and against Trustees, Executors and Adminis-CHAPTER CHAPTER

trators. XXXI.—Suits by and against Minors and Persons of unsound Mind. CHAPTER

XXXII.—Suits by and against Military Men. CHAPTER

XXXIII.—Interpleader. CHAPTER XXXIV.—Of Arrest and Attachment before Judgment. CHAPTER

XXXVII.—Reference to Arbitration, sections 506 to 522 (both inclu-CHAPTER

sive). CHAPTER XXXVIII. - Of Proceedings on Agreement of Parties. XLVI.—Reference to and Revision by High Court.

CHAPTER XLVII.—Of Review of Judgment. CHAPTER

XLIX.—Miscellaneous, sections 640 to 647 (both inclusive), section 648 (so far as relates to arrests), sections 649 to 652 CHAPTER (both inclusive).

## THE THIRD SCHEDULE.

(See section 7).

Bombay Enactments.

Bombay Regulation XXIX, 1827.

VII, 1830. I, 1831. XVI, 1831.

Act XIX of 1835. " XIII of 1842.

THE FOURTH SCHEDULE.

## THE FOURTH SCHEDULE.

(See section 644.)

# FORMS OF PLEADINGS AND DECREES.

A.—PART I. PLAINTS.

No. 1.

FOR MONEY LENT.

IN THE COURT OF

ΑT

Civil Suit, No.

A. B. of

against

C. D. of

A. B., the above-named plaintiff, states as follows:

1. That on the day of the defendant rupees repayable on demand [or on the day of ].

2. That the defendant has not paid the same, except rupees paid on the

day of 18.

[If the plaintiff claims exemption from any law of limitation, say:—

3. The plaintiff was a minor [ or insane ] from the day of till the day of

4. The plaintiff prays judgment for rupees, with interest at per cent. from the day of 18

[ Note.—The object of stating when the debt is to be repaid is merely to fix a date for interest. If therefore interest is not claimed, the statement may be unitted, ]

#### No. 2.

FOR MONEY RECEIVED TO PLAINTIFF'S USE.

(Title.)

A. B., and G. H., the above-named plaintiffs, state as follows:-

1. That on the day of 18, at defendant received rupees [or a cheque on the Bank for Rs.] from one E. F. for the use of the plaintiffs.

2. That the defendant has not paid [or delivered] the same accordingly.

3. The plaintiffs pray judgment for rupees, with interest at per cent. from the day of 18.

No. 3.

# FOR PRICE OF GOODS SOLD BY A FACTOR.

(Title.)

A. B., the above-named plaintiff, states as follows:-

- , be and E. F., since deceased, delivered to the defendant [one thousand barrels of flour, five hundred maunds of rice, or as the case may be for sale upon commission.
- [or, on some day unknown to ], the defendant sold the day of 2. That on the day of the plaintiff, before the rupees.
- said merchandise for 3. That the commission and expenses of the defendant thereon, amount to
- , the plaintiff demanded from rupees. 18 day of 4. That on the the defendant the proceeds of the said merchandise.
  - 5. That he has not paid the same.

[Demand of judgment.]

## No. 4.

FOR MONEY RECEIVED BY DEFENDANT THROUGH THE PLAINTIFF'S MISTAKE OF FACT. (Title.)

A. B., the above-named plaintiff, states as follows:-

- , the plaintiff , at day of annas per 1. That on the bars of silver at agreed to buy and the defendant agreed to sell
- 2. That the plaintiff procured the said bars to be assayed by one E. F., who was paid by the defendant for such assay, and that the said E. F. declared each of the said bars to contain 1,500 tolas of fine silver, and that the plaintiff accordingly paid the defendant
  - annas therefor. 3. That each of the said bars did contain only 1,200 tolas of fine silver.
  - 4. That the defendant has not repaid the sum so overpaid.

# [ Demand of judgment. ]

[ Note.—A demand of repayment is not necessary, but it may affect the question of interest or the costs.]

## No. 5.

# FOR MONEY PAID TO A THIRD PARTY AT THE DEFENDANT'S REQUEST. (Title.)

A. B., the above-named plaintiff, states as follows:-

- , at the request day of [ or by the authority ] of the defendant, the plaintiff paid to one E. F.
- 2. That, in consideration thereof, the defendant promised [ or became bound ] to pay the same to the plaintiff on demand [ or as the case may be. ]
- 18 , the plaintiff demanded payment day of of the same from the defendant, but ] he has not paid the same. 3. That [ on the

## [ Demand of judgment.]

[Note.—If the request or authority is implied, the plaint should state facts raising the implication.]

No. 6.

FOR GOODS SOLD AT A FIXED PRICE AND DELIVERED.

(Title.)

A. B., the above-named plaintiff, states as follows :--

- 1. That on the day of 18, at , E. I , deceased, sold and delivered to the defendant [one hundred barrels of flour, or, goods mentioned in the schedule hereto annexed, or, sundry goods].
- 2. That the defendant promised to pay rupees for the said goods on livery [or on the day of some day before the plaint was filed].
  - 3. That he has not paid the same.
- 4. That the said E. F. in his lifetime made his will, whereby he appointed the plaitiff executor thereof.
  - 5. That on the day of

187 the said E. F. died.

6. That on the day of tiff by the Court of

probate of the said will was granted to the plain

7. The plaintiff as executor as aforesaid [Demand of judgment].

[ Note,—If a day was fixed for payment it should be stated as furnishing a date for the commencement of in terest.]

### No. 7.

## GOODS SOLD AT A REASONABLE PRICE AND DELIVERED.

A. B., the above-named plaintiff, states as follows:

- 1. That on the day of 18, at , plaintiff sold and delivered to the defendant [sundry articles of house-furniture] but no express agreement was made as to the price.
  - 2. That the same were reasonably worth

rupees.

3. That the defendant has not paid the same.

[Demand of judgment.]

[Note.-The law implies a promise to pay so much as the goods are reasonably worth.]

### No. 8.

For Goods delivered to a third Party at Defendant's Request at a fixed Price.

(Title.)

- A. B., the above-named plaintiff, states as follows:
- 1. That on the day of 18, at plaintiff sold to the defendant [one hundred barrels of flour] and, at the request of the, defendant, delivered the same to one E. F.
  - 2. That the defendant promised to pay to the plaintiff

rupees therefor.

3. That he has not paid the same.

[Demand of judgment.]

# THE FOURTH SCHEDULE-continued.

No. 9.

FOR NECESSARIES FURNISHED TO THE FAMILY OF DEFENDANT'S TESTATOR WITHOUT HIS EXPRESS REQUEST, AT A REASONABLE PRICE.

## (Title.)

A. B., the above-named plaintiff, states as follows:

- , plaintiff furnished to [Mary Jones] the wife of [James Jones] deceased, at her request, sundry articles of [food and clothing], but no express agreement was made as to the price.
  - 2. That the same were necessary for her.

3. That the same were reasonably worth

4. That the said James Jones refused to pay the same.

5. That the defendant is the executor of the last will of the said James Jones.

# [Demand of judgment.]

No. 10.

# FOR GOODS SOLD AT A FIXED PRICE.

(Title.)

A. B., the above-named plaintiff, states as follows:-

, the plaintiff sold , at 18 day of , deceased, [all the crops then growing on his farm in to E. F. of

rupees for the same. 2. That the said E. F. promised to pay the plaintiff

3. That he did not pay the same.

4. That the defendant is administrator of the estate of the said E. F.

# [Demand of judgment.]

## No. 11.

# FOR GOODS SOLD AT A REASONABLE PRICE.

## (Title.)

A. B., the above-named plaintiff, states as follows:-

, E. F. of 18 day of 1. That on the ], but no express sold to the defendant [all the fruit growing in his orchard in agreement was made as to the price.

2. That the same was reasonably worth

rupees.

3. That the defendant has not paid the same. the High Court of Judicature at Fort William duly adjudged the said E. F. to be a lunatic and appointed the plaintiff committee

of his estate with the usual powers for the management thereof.

5. The plaintiff as committee as aforesaid [Demand of judgment.] [Note.—When the lunatic's estate is not subject to the ordinary original jurisdiction of a High Court, for paragraphs 4 and 5 substitute the following:—]

4. That on the day of the Civil Court of duly adjudged the said E. F. to be of unsound mind and incapable of managing his affairs and appointed the plaintiff Manager of his estate.

5. The plaintiff as Manager as aforesaid [Demand of judgment.]

No. 12.

No. 12.

FOR GOODS MADE AT DEFENDANT'S REQUEST, AND NOT ACCEPTED.

### (Title.)

## A. B., the above-named plaintiff, states as follows:-

- 1. That on the day of 18, at , E. F. of agreed with the plaintiff that the plaintiff should make for him [six tables and fifty chairs], and that the said E. F. should pay for the same upon delivery thereof rupees.
- 2. That the plaintiff made the said goods, and on the day of offered to deliver the same to the said  $E.\ F.$ , and has ever since been ready and willing so to do.
  - 3. That the said E. F. has not accepted the said goods or paid for the same.
- 4. That on the day of 18 the High Court of Judicature at Fort William duly adjudged the said E. F. to be a lunatic and appointed the defendant committee of his estate.
- 5. The plaintiff prays judgment for rupees with interest from the day of , at the rate of per cent. per annum, to be paid out of the estate of the said E. F. in the hands of the defendant.

### No. 13.

## FOR DEFICIENCY UPON A RE-SALE [GOODS SOLD AT AUCTION].

### (Title.)

## A. B., the above-named plaintiff, states as follows:-

- 1. That on the day of 18, at , plaintiff put up at auction sundry [articles of merchandise], subject to the condition that all goods not paid for and removed by the purchaser thereof within [ten days] after the sale, should be re-sold by auction on his account, of which condition the defendant had notice.
- 2. That the defendant purchased [one crate of crockery] at the said auction at the price of rupees.
- 3. That the plaintiff was ready and willing to deliver the same to the defendant on the said day and for [ten days] thereafter, of which the defendant had notice.
- 4. That the defendant did not take away the said goods purchased by him, nor pay therefor, within [ten days] after the sale, nor afterwards.
- 5. That on the day of 18, at , the plaintiff re-sold the said [crate of crockery], on account of the defendant, by public auction, for rupees.
  - 6. That the expenses attendant upon such re-sale amounted to rupees.
  - 7. That the defendant has not paid the deficiency thus arising, amounting to rupees.

## [ Demand of judgment.]

[Nore to § 4. Unless the seller agreed to deliver, the purchaser must fetch the goods, see Act IX of 1872, sec. 93.]

No. 14.

No. 14.

FOR THE PURCHASE-MONEY OF LANDS CONVEYED.

#### (Title.)

- A. B., the above-named plaintiff, states as follows :-
- 1. That on the day of 18, at [ and conveyed ] to the defendant [ the house and compound No. or, a farm known as or, a piece of land lying, &c.]
- 2. That the defendant promised to pay the plaintiff rupees for the said [ house and compound, or farm, or land ].
  - 3. That he has not paid the same.

## [ Demand of judgment. ]

[ Note,—Where there has been no actual conveyance, say, in § 1, " sold to the defendant the house, &c., and placed him in possession of the same."]

### No. 15.

FOR THE PURCHASE-MONEY OF IMMOVEABLE PROPERTY CONTRACTED TO BE SOLD, BUT NOT CONVEYED.

#### (Title.)

- A. B., the above-named plaintiff, states as follows:-
- 1. That on the day of 18, at the plaintiff and defendant mutually agreed that the plaintiff should sell to the defendant, and that the defendant should purchase from the plaintiff [ the house No. in the town of formula to the defendant should purchase from the plaintiff [ the house No. for one hundred bighás of land in the defendant should by the East Indian railroad, and by other lands of the plaintiff ] for the rupees.
- 2. That on the day of 18, at , the plaintiff tendered [or, was ready and willing, and offered to execute] a sufficient instrument of conveyance of the said property to the defendant, on payment of the said sum, and still is ready and willing to execute the same.
  - 3. That the defendant has not paid the said sum.

[ Demand of judgment. ]

### No. 16.

## FOR SERVICES AT A FIXED PRICE.

## (Title.)

- A. B., the above-named plaintiff, states as follows:-
- 1. That on the day of 18 defendant [hired plaintiff as a clerk, at the salary of rupees per year].
- 2. That from the [said day] until the day of 18, the plaintiff served the defendant as his clerk].
  - 3. That the defendant has not paid the said salary.

[ Demand of judgment.]

No. 17.

51

## THE FOURTH SCHEDULE-continued.

No. 17.

FOR SERVICES AT A REASONABLE PRICE.

(Title.)

A. B., the above-named plaintiff, states as follows:-

- 1. That between the day of 18, and the day of 18, at , plaintiff [executed sundry drawings, designs and diagrams] for the defendant, at his request; but no express agreement was made as to the sum to be paid for such services.
  - 2. That the said services were reasonably worth rupees.
  - 3. That the defendant has not paid the same.

[ Demand of judgment. ]

No. 18.

For Services and Materials at a fixed Price.

(Title.)

A. B., the above-named plaintiff, states as follows:—

- 1. That on the day of 18, at plaintiff furnished the paper for and printed one thousand copies of a book called defendant, at his request [ and delivered the same to him ].
  - 2. That the defendant promised to pay rupees therefor.
  - 3. That he has not paid the same.

[ Demand of judgment. ]

No. 19.

FOR SERVICES AND MATERIALS AT A REASONABLE PRICE.

(Title.)

A. B., the above-named plaintiff, states as follows:-

- 1. That on the day of 18, at , plaintiff built a house [known as No., in ], and furnished the materials therefor, for the defendant, at his request; but no express agreement was made as to the price to be paid for such work and materials.
  - 2. That the said work and materials were reasonably worth

rupees.

3. That the defendant has not paid the same.

[Demand of judgment.]

No. 20.

No. 20.

### FOR RENT RESERVED IN A LEASE.

## (Title.)

A. B., the above-named plaintiff, states as follows:—

1. That on the day of 18, at defendant entered into a covenant with the plaintiff, under their hands, a copy of which is hereto annexed.

[Or state the substance of the agreement.]

2. That the defendant has not paid the rent of the [month] ending on the of 18, amounting to rupees.

[Demand of judgment.]

### Another Form.

- 1. That the plaintiff let to the defendant a house No. 27 Chowringhee for seven years to hold from the day of 187, at rupees a year, payable quarterly.
  - 2. That of such rent quarters are due and unpaid.

[Demand of judgment.]

### No. 21.

## FOR USE AND OCCUPATION AT A FIXED RENT.

#### (Title.)

A. B., the above-named plaintiff, states as follows:-

- 1. That on the day of 18, at the defendant hired from the plaintiff [the house No., street], at the rent of rupees, payable on the first days of
- 2. That the defendant occupied the said premises from the day of to the day of 18 .
- 3. That the defendant has not paid due on the first day of 18 rupees, being the part of said rent

[Demand of judgment.]

### No. 22.

## FOR USE AND OCCUPATION AT A REASONABLE RENT.

## (Title.)

- A. B., the above-named plaintiff, executor of the will of X. Y., deceased, states as follows:—
- 1. That the defendant occupied the [house No street], by permission of the said X. Y., from the day of 18 , until the day of use of the said premises.
  - 2. That the use of the said premises for the said period was reasonably worth rupees,
  - 3. That the defendant has not paid the same.
  - 4. The plaintiff as such executor as aforesaid prays judgment for

rupees.
No. 23.

2 F

No. 23.

FOR BOARD AND LODGING.

(Title.)

 ${\it A.~B.}$ , the above-named plaintiff, states as follows:—

1. That from the day of 18, until the day of 18, the defendant occupied certain rooms in the house [No. , street], by permission of the plaintiff, and was furnished by the plaintiff, at his request, with meat, drink, attendance and other necessaries.

2. That in consideration thereof, the defendant promised to pay, [or that no agreement was made as to payment for such meat, drink, attendance or necessaries, but the same were reasonably worth] the sum of rupees.

3. That the defendant has not paid the same.

[Demand of judgment.]

No. 24.

### FOR FREIGHT OF GOODS.

(Title.)

A. B., the above-named plaintiff, states as follows:—

1. That on the day of 18, at , plaintiff transported in [his barge, or otherwise] [one thousand barrels of flour, or sundry goods], from to , at the request of the defendant.

2. That the defendant promised to pay the plaintiff the sum of [one rupee per barrel] as freight thereon. [Or, that no agreement was made as to payment for such transportation, but that such transportation was reasonably worth rupees.]

3. That the defendant has not paid the same.

[Demand of judgment.]

No. 25.

## FOR PASSAGE-MONEY.

(Title.)

A. B., the above-named plaintiff, states as follows:-

I. That on the day of 18, plaintiff conveyed the defendant in his ship, called the at his request.

2. That the defendant promised to pay the plaintiff rupees, therefor. [Or that no agreement was made as to the price of the said passage; but that the said passage was reasonably worth rupees.]

3. That the defendant has not paid the same.

[Demand of judgment.]

No. 26.

# THE FOURTH SCHEDULE-continued.

No. 26.

On an Award.

(Title.)

A. B., the above-named plaintiff, states as follows:

1. That on the day of 18, at the plaintiff and defendant, having a controversy between them concerning [a demand of the plaintiff for the price of ten barrels of oil, which the defendant refused to pay], agreed to submit the same to the award of E. F. and G. H., as arbitrators [or, entered into an agreement, a copy of which is hereto annexed].

2. That on the day of 18, at trators awarded that the defendant should [pay the plaintiff rupees].

3. That the defendant has not paid the same.

[Demand of judgment.]

[Note,-This will apply where the agreement to refer is not filed in court.]

No. 27.

### ON A FOREIGN JUDGMENT.

(Title.)

A. B., the above-named plaintiff, states as follows:-

1. That on the day of 18, at , in the State [or Kingdom] of , the Court of that State [or Kingdom], in a suit therein pending between the plaintiff and the defendant, duly adjudged that the defendant should pay to the plaintiff rupees, with interest from the said date.

2. That the defendant has not paid the same.

[Demand of judgment.]

PLAINTS UPON INSTRUMENTS FOR THE PAYMENT OF MONEY ONLY.

No. 28.

On an Annuity Bond.

(Title.)

A. B., the above-named plaintiff, states as follows:-

1. That on the day of 18, at , the defendant by his bond became bound to the plaintiff in the sum of rupees to be paid by the defendant to the plaintiff; subject to a condition that if the defendant should pay to the plaintiff rupees half-yearly on the day of and the day of in every year during the life of the plaintiff, the said bond should be void.

2. That afterwards, on the day of 18, the sum of rupees for of the said half-yearly payments of the said annuity, became due to the plaintiff and is still unpaid.

[Demand of judgment.]

No. 29

No. 29.

# PAYEE AGAINST MAKER.

(Title.)

A. B., the above-named plaintiff, states as follows:-

day of by his promissory note now overdue, promised to pay to the plaintiff [days] after date.

, the defendant rupees

2. That he has not paid the same [except

rupees, paid on the

day of

# [Demand of judgment.]

[Note.—Where the note is payable after notice, for paragraphs 1 and 2 substitute.—]

, the defendant by his promissory , at months after notice. day of 1. That on the rupees note promised to pay to the plaintiff

2. That notice was afterwards given by the plaintiff to the defendant to pay the same months after the said notice.

3. That the said time for payment has elapsed, but the defendant has not paid the same.

# [ Where the note is payable at a particular place, say-]

at , the defendant by his promis-the plaintiff [at Messrs. A. and Co. day of 1.-That on the sory note now overdue promised to pay to mouths after date. Madras]

2.—That the said note was duly presented for payment [at Messrs. A. and Co.] aforesaid, but has not been paid.

# Written Statement of the Defendant.

In the Court, &c.

 $C.\ D.$ , the above named defendant, states as follows:-

1. The defendant made the note sued upon under the following circumstances: The 1. The defendant made the note such upon under the following circumscances: The plaintiff and defendant had for some years been in partnership as indigo-manufacturers, and it had been agreed between them that they should dissolve partnership, that the plaintiff should retire from the business, that the defendant should take over the whole of the partnership-assets and liabilities and should pay the plaintiff the value of his share in the assets after deducting the liabilities.

2. The plaintiff thereupon undertook to examine the partnership books and enquire into the state of the partnership-assets and liabilities; and he did accordingly examine the said books and make the said enquiries, and he thereupon represented to the defendant that the assets of the firm exceeded Rs. 1,00,000 and that the liabilities of the firm were less than Rs. 30,000, whereas the fact was that the assets of the firm were less than Rs. 50,000 and the liabilities of the firm largely exceeded the assets.

3. The misrepresentations mentioned in the second paragraph of this statement induced the defendant to make the note now sued on, and there never was any other consideration for the making of such note.

No. 30.

## THE FOURTH SCHEDULE-continued.

No. 30.

FIRST INDORSEE AGAINST MAKER.

(Title.)

A. B., the above-named plaintiff, states as follows:

- 1. That on the day of defendant, by his promissory note, now overdue, promised to pay to the order of E. F. [or to E. F. or order] rupees [ days after date].
  - 2. That the said E. F. indorsed the same to the plaintiff.
  - 3. That the defendant has not paid the same.

[Demand of judgment.]

No. 31.

SUBSEQUENT INDORSEE AGAINST MAKER.

(Title.)

A. B., the above-named plaintiff, states as follows:-

1. [As in the preceding form.]

2. That the same was, by the indorsement of the said E. F. and of G. H. and I. J. [or and others] transferred to the plaintiff.

[Demand of judgment.]

No. 32.

FIRST INDORSEE AGAINST FIRST INDORSER.

(Title.)

A. B., the above-named plaintiff, states as follows:-

1. That E. F., on the day of 18, at , by his promissory note, now overdue, promised to pay to the defendant or order months after date.

2. That the defendant indorsed the same to the plaintiff.

3. That on the day of payment, but was not paid.

[Or state facts excusing want of presentment.]

- 4. That the defendant had notice thereof.
- 5. That he has not paid the same.

.[Demand of judgment.]

No. 33.

No. 33.

Subsequent Indorsee against first Indorser; the Indorsement being special.

### (Title.)

A. B., the above named plaintiff, states as follows:-

- 1. That the defendant indersed to one E. F. a promissory note, now overdue, made [or purporting to have been made] by one G. H., on the day of 18, at , to the order of the defendant, for the sum of rupees [payable days after date].
- 2. That the same was, by the indorsement of the said E. F. [and others], transferred to the plaintiff. [Or, that the said E. F. indorsed the same to the plaintiff.]
  - 3, 4 and 5. [Same as 3, 4 and 5 of the preceding form.]

[Demand of judgment.]

### No. 34.

SUBSEQUENT INDORSEE AGAINST HIS IMMEDIATE INDORSER.

### (Title.)

A. B., the above-named plaintiff, states as follows:-

1. That the defendant indersed to him a promissory note, now overdue, made [or purporting to have been made] by one  $E.\ F.$ , on the day of to the order of one  $G.\ H.$ , for the sum of rupees [payable days after date], and indersed by the said  $G.\ H.$  to the defendant.

2, 3 and 4. [As in No. 33.]

[Demand of judgment.]

### No. 35.

SUBSEQUENT INDORSEE AGAINST INTERMEDIATE INDORSER.

#### (Title.)

A. B., the above-named plaintiff, states as follows:-

1. That a promissory note, now overdue, made [or purporting to have been made] by one E. F., on the day of 18, at , to the order of one G. H., for the sum of rupees [payable days after date], and indorsed by the said G. H. to the defendant, was by the indorsement of the defendant [and others] transferred to the plaintiff.

2, 3 and 4. [As in No. 33.]

[Demand of judgment.]

No. 36.

No. 36.

Subsequent Indorsee against Maker, first and second Indorser.

IN THE COURT OF

ΑT

Civil Suit, No.

A. B. of

against

C. D. of

E, F, of

and

G, H. of

 $m{A}.~m{B}.,$  the above-named plaintiff, states as follows:-

1. That on the day of ant, C. D., by his promissory note, now overdue, promised to pay to the order of the rupees [ defendant, E. F.,

2. That the said E. F. indorsed the same to the defendant, G. H., who indorsed it to

the plaintiff. , the same was presented [or 18 state facts excusing want of presentment] to the said C. D. for payment, but was not paid.

4. That the said E. F. and G. H. had notice thereof.

5. That they have not paid the same.

[Demand of judgment.]

No. 37.

# DRAWER AGAINST ACCEPTOR.

(Title.)

A. B., the above named plaintiff, states as follows:-

, by his bill of day: of exchange, now overdue, the plaintiff required the defendant to pay to him 1. That on the rupees days after date, or sight, thereof ].

2. That the defendant accepted the said bill. [ If the bill is payable at a certain time after sight, the date of acceptance should be stated, otherwise it is not necessary.]

That he has not paid the same.

4. That by reason thereof the plaintiff incurred expenses in and about the presenting and noting of the bill, and incidental to the dishonour thereof.

## [ Demand of judgment.]

[NOTE.—Where the bill is payable to a third party, for paragraphs 1, 2, 3, say-]

1. That on &c., at &c., by his bill of exchange, now overdue, directed to the defendant, the plaintiff required the defendant to pay to E. F. or order months after date. rupees

2. That the plaintiff delivered the said bill to the said E. F. on

3. That the defendant accepted the said bill, but did not pay the same, whereupon the same was returned to the plaintiff.

No. 38

# THE FOURTH SCHEDULE-continued.

No. 38.

## PAYEE AGAINST ACCEPTOR.

(Title.)

A. B., the above-named plaintiff, states as follows:

1. That on the day of 18, the defendant accepted a bill of exchange, now overdue, made [or purporting to have been made] by one E. F., on the day of 18, at rupees after sight thereof.

2. That he has not paid the same.

[Demand of judgment.]

No. 39.

## FIRST INDORSEE AGAINST ACCEPTOR.

(Title.)

A. B., the above-named plaintiff, states as follows:—

1. That on the day of 18, the defendant accepted a bill of exchange, now overdue, made [or purporting to have been made] by one E. F., on the day of 18, at , requiring the defendant to pay to the order of one G. H. rupees after sight thereof.

- 2. That the said G. H. indorsed the same to the plaintiff.
- 3. That the defendant has not paid the same.

[ Demand of judgment.]

No. 40.

# SUBSEQUENT INDORSEE AGAINST ACCEPTOR.

(Title.)

A. B., the above-named plaintiff, states as follows:-

1. [ As in the preceding form, to the end of article 1.]

2. That by the indorsement of the said G. H. [ and others], the same was transferred to the plaintiff.

3. That the defendant has not paid the same.

[Demand of judgment.]

No. 41.

## PAYEE AGAINST DRAWER FOR NON-ACCEPTANCE,

(Title.)

A. B., the above-named plaintiff, states as follows:

1. That on the day of fendant, by his bill of exchange, directed to E. F., required the said E. F. to pay to the plaintiff rupees [ days after sight].

## THE FOURTH SCHEDULE-continued.

- 2. That on the day of 18 , the same was duly presented to the said E. F. for acceptance, and was dishonoured.
  - 3. That the defendant had due notice thereof.
  - 4. That he has not paid the same.

## [ Demand of judgment. ]

[Note.-Notice of dishonour by non-acceptance must be given at once.]

### No. 42.

FIRST INDORSEE AGAINST FIRST INDORSER.

## (Title.)

A. B., the above-named plaintiff, states as follows:-

- 1. That the defendant indorsed to the plaintiff a bill of exchange, now overdue, made [or purporting to have been made] by one E. F, on the day of 18, at requiring one G. H. to pay to the order of the defendant rupces [days] after sight [or after date, or at sight,] thereof, [and accepted by the said G. H. on the day of
- 2. That on the day of 18 , the same was presented to the said G.H. for payment, and was dishonoured.
  - 3. That the defendant had due notice thereof.
  - 4. That he has not paid the same.

[Demand of judgment.]

#### No. 43.

Subsequent Indorsee against first Indorser; the Indorsement being special.

### (Title.)

## A. B., the above-named plaintiff, states as follows:-

- 1. That the defendant indorsed to one *E. F.* a bill of exchange, now overdue, made [or purporting to have been made] by one *G. H.*, on the day of 18, at requiring one *I. J.* to pay to the order of the defendant rupees days after sight thereof [or otherwise], and accepted by the said *I. J.* on the day of 18. [This clause may be omitted, if not according to the fact.]
- 2. That the same was, by the indorsement of the said E. F. [and others], transferred to the plaintiff.
- 3. That on the day of 18 the same was presented to the said I. J. for payment, and was dishonoured.
  - 4. That the defendant had due notice thereof.
  - 5. That he has not paid the same.

[Demand of judgment.]

No. 44.

No. 44.

SUBSEQUENT INDORSEE AGAINST HIS IMMEDIATE INDORSER.

(Title.)

A. B., the above-named plaintiff, states as follows:-

- 1. That the defendant indorsed to plaintiff a bill of exchange, now overdue, made [or purporting to have been made] by one E. F., on the day of 18, at, requiring one G. H. to pay to the order of I. J. rupees days after sight thereof [or otherwise], [accepted by the said G. H.] and indorsed by the said I. J. to the defendant.
- 2. That on the day of 18 , the same was presented to the said  $G.\ H.$  for payment, and was dishonoured.
  - 3. That the defendant had due notice thereof.
  - 4. That he has not paid the same.

[Demand of judgment.]

No. 45.

SUBSEQUENT INDORSEE AGAINST INTERMEDIATE INDORSEE.

(Title.)

A. B., the above-named plaintiff, states as follows:-

- 1. That a bill of exchange, now overdue, made [or purporting to have been made] by one E. F., on the day of 18, at requiring one G. H. to pay to the order of one I. J. rupees days after sight thereof [or otherwise], [accepted by the said G. H.] and indorsed by the said I. J. to the defendant, was, by the indorsement of the defendant [and others], transferred to the plaintiff.
- 2. That on the day of 18, the same was presented in the said G. H. for payment, and was dishonoured.
  - 3. That the defendant had due notice thereof.
  - 4. That he has not paid the same.

[Demand of judgment.]

No. 46.

INDORSEE AGAINST DRAWER, ACCEPTOR AND INDORSER.

IN THE COURT OF

ΑT

Civil Suit, No.

1. B. of

against

C. D. of

E. F. of

G. H. of

A, B., the above-named plaintiff, states as follows:-

1. That on the day of 18, at , the defendant, C. D., by his bill of exchange, now overdue, directed to the defendant E. F., required the said

E. F.

## THE FOURTH SCHEDULE-continued.

 $E.\ F.$  to pay to the order of the defendant  $G.\ H.$ , rupees [ days after sight thereof].

- 2. That on the day of 18, the said E. F. accepted the same.
- 3. That the said G. H. indorsed the same to the plaintiff.
- 4. That on the day of 18, the same was presented to the said E. F. for payment, and was dishonoured.
  - 5. That the other defendants had due notice thereof.
  - 6. That they have not paid the same.

[Demand of judgment.]

## No. 47.

## PAYEE AGAINST DRAWER FOR NON-ACCEPTANCE OF A FOREIGN BILL.

### (Title.)

## A. B., the above-named plaintiff, states as follows:-

- 1. That on the day of 18, at , the defendant by his bill of exchange drawn in Calcutta, required one E. F. to pay to the plaintiff in [London] pounds sterling, [sixty days] after sight thereof.
- 2. That on the day of 18, the same was presented to the said E. F. for acceptance, and was dishonoured, and was thereupon duly protested.
  - 3. That the defendant had due notice thereof.
  - 4. That he has not paid the same.
- [5. That the value of protest on the defendant, was pounds sterling, at the time of the service of notice of rupees annas.]

Wherefore the plaintiff demands judgment against the defendant for rupees, with [ten per centum] compensation and interest from the day of 18

### No. 48.

### PAYEE AGAINST ACCEPTOR.

### (Title.)

## A. B., the above-named plaintiff, states as follows:

- 1. That on the day of 18, at , one E. F., by his bill of exchange, now overdue, directed to the defendant, required the defendant to pay to the plaintiff rupees after date [or days after sight] thereof.
- 2. That on the day of 18, the defendant accepted the said bill.
  - 3. That he has not paid the same.

## [Demand of judgment.]

[Note.—This form omits to state the delivery of the bill to the plaintiff or his title to sue. See Churchill v. Gardner, 7 T. R. 596.]

No. 49.

No. 49.

ON A MARINE [OPEN] POLICY, ON VESSEL LOST BY PERILS OF THE SEA.

### (Title.)

## A. B., the above-named plaintiff, states as follows:-

- 1. That plaintiff was the owner of [or had an interest in] the ship at the time of its loss, as hereafter mentioned.
- 2. That on the day of rupees to them paid [or, which the plaintiff then promised to pay], executed to him a policy of insurance upon the said ship, a copy of which is hereto annexed; [or, whereby they promised to pay to the plaintiff, within days after proof of loss and interest, all loss and damage accruing to him by reason of the destruction or injury of the said ship, during its next voyage from to , whether by perils of the sea or by fire, or by other causes therein mentioned, not exceeding rupees].
- 3. That the said vessel, while proceeding on the voyage mentioned in the said policy, was on the day of 18, totally lost by the perils of the sea [or otherwise].
  - 4. That the plaintiff's loss thereby was ruped
- 5. That on the day of 18, he furnished the defendants with proof of his loss and interest, and otherwise duly performed all the conditions of the said policy on his part.
  - 6. That the defendants have not paid the said loss.

[Demand of judgment.]

### No. 50.

### ON CARGO, LOST BY FIRE: -- VALUED POLICY.

### (Title.)

## A. B., the above-named plaintiff, states as follows:-

- 1. That plaintiff was the owner of [or had an interest in] [one hundred bales of cotton] on board the ship at the time of its loss as hereafter mentioned.
- 2. That on the day of defendant, in consideration of rupees which the plaintiff then paid [or promised to pay], executed to him a policy of insurance npon the said goods, a copy of which is hereto annexed; [or, whereby it promised to pay to the plaintiff rupees in case of the total loss, by fire or other causes mentioned, of the said goods before their landing at ; or, in case of partial loss, such damage as the plaintiff might sustain thereby, provided the same should exceed per centum of the whole value of the goods].
- 3. That on the day of 18, at , while proceeding on the voyage mentioned in the said policy, the said goods were totally destroyed by fire.
  - 4 and 5. [As in paragraphs 5 and 6 of the last preceding Form.]

[Demand of judgment.]

No. 51

## THE FOURTH SCHEDULE—continued.

No. 51.

ON FREIGHT: -- VALUED POLICY.

(Title.)

## A. B., the above-named plaintiff, states as follows:-

1. That the plaintiff had an interest in the freight to be earned by the ship [ on her voyage from to , at the time of her loss as hereafter mentioned, and that a large quantity of goods was shipped upon freight in her at that time.

2. That on the day of 18, at, the defendant, in consideration of rupees to him paid, executed to the plaintiff a policy of insurance upon the said freight, a copy of which is hereto annexed [or state its tenor, as before].

3. That the said vessel, while proceeding upon the voyage mentioned in the said policy, was, on the day of 18, totally lost by [the perils of the sea].

4. That the plaintiff has not received any freight from the said vessel, nor did she earn any on the said voyage, by reason of her loss as aforesaid.

5 and 6. [As in Form No. 49.]

[Demand of judgment.]

No. 52.

## FOR A LOSS BY GENERAL AVERAGE.

(Title.)

## A. B., the above-named plaintiff, states as follows:

1. That plaintiff was the owner of [or] had an interest in ] [one hundred bales of cotton] shipped on board a vessel called the Y. Z., from to , at the time of the loss hereafter mentioned.

2. That on the day of 18, at , in consideration of rupees [which the plaintiff then promised to pay], the defendant executed to the plaintiff a policy of insurance upon his said goods, a copy of which is hereto annexed [or state its tenor, as before.]

3. That on the day of 18, while proceeding on the voyage mentioned in the said policy, the said vessel was so endangered by perils of the sea, that the master and crew thereof were compelled to, and did, cast into the sea a large part of her rigging and furniture.

4. That the plaintiff was, by reason thereof, compelled to, and did, pay a general average loss of

5. That on the day of 18, he furnished the defendant with proof of his loss and interest, and otherwise duly performed all the conditions of the said policy on his part.

6. That the defendant has not paid the said loss.

[Demand of judgment.]

No. 53.

No. 53.

## FOR A PARTICULAR AVERAGE LOSS.

(Title.)

A. B., the above-named-plaintiff, states as follows:-

1 and 2. [As in the preceding Form.]

3. That on the day of 18, while on the high seas, the seawater broke into the said ship, and damaged the said [cotton] to the amount of rupees.

4 and 5. [As in paragraphs 5 and 6 of the preceding Form.]

[Demand of judgment.]

### No. 54.

## On a FIRE-INSURANCE POLICY.

(Title.)

A. B., the above-named plaintiff, states as follows:-

1. That plaintiff [was the owner of, or] had an interest in a [dwelling-house, known as No., street, in the city of ,] at the time of its destruction [or, injury] by fire as hereinafter mentioned.

2. That on the day of 18, at in consideration of rupees [to it paid], the defendant executed to the plaintiff a policy of insurance on the said [premises], a copy of which is hereto annexed [or state its tenor].

3. That on the day of totally destroyed [or, greatly damaged] by fire.

18 , the said [dwelling-house] was

4. That the plaintiff's loss thereby was

rupees.

5. That on the day of 18, he furnished the defendant with proof of his said loss and interest, and otherwise duly performed all the conditions of the said policy on his part.

6. That the defendant has not paid the said loss.

[Demand of judgment.]

### No. 55.

## AGAINST SURETIES FOR PAYMENT OF RENT.

### (Title.)

A. B., the above-named plaintiff, states as follows:-

1. That on the day of 18, at E. F. hired from the plaintiff, for the term of years, the [house No.], at the annual rent of rupees, payable [monthly].

2. That [at the same time and place] the defendant agreed, in consideration of the letting of the said premises to the said E. F., to guarantee the punctual payment of the said rent.

3. That

# THE FOURTH SCHEDULE-continued.

3. That the rent aforesaid for the month of

18 , amounting to rupees, has not been paid.

[If, by the terms of the agreement, notice is required to be given to the surety, add:-

4. That on the day of the defendant of the non-payment of the said rent, and demanded payment thereof.

5. That he has not paid the same.

[Demand of judgment.]

# B.—Plaints for Compensation for Breach of Contract.

No. 56.

# FOR BREACH OF AGREEMENT TO CONVEY LAND.

(Title.)

A. B., the above-named plaintiff, states as follows:--

1. That on the day of 18, at , the plaintiff and defendant entered into an agreement, under their hands, of which a copy is hereto annexed.

[Or That on, &c., the defendant agreed with the plaintiff that, in consideration of a deposit of rupees then paid, and of the further sum of ten thousand rupees payable as hereafter mentioned, he would, on the day of 18, at , at , street, in the city of free from all incumbrances; and the plaintiff agreed to pay ten thousand rupees for the same on delivery thereof].

2. That on the day of 18, the plaintiff demanded the conveyance of the said property from the defendant and tendered rupees to the defendant [or, that all conditions were fulfilled, and all things happened and all times elapsed necessary to entitle the plaintiff to have the said agreement performed by the defendant on his part].

3. That the defendant has not executed any conveyance of the said property to the plaintiff [or That there is a mortgage upon the said property, made by to for rupees, registered in the office of , on the day of 18, and still unsatisfied, or any other defect of title].

4. That the plaintiff has thereby lost the use of the money paid by him as such deposit as aforesaid and of other moneys provided by him for the completion of the said purchase, and has lost the expenses incurred by him in investigating the title of the defendant and in preparing to perform the agreement on his part, and has incurred expense in endeavouring to procure the performance thereof by the defendant.

The plaintiff prays judgment for rupees compensation.

### No. 57.

## FOR BREACH OF AGREEMENT TO PURCHASE LAND.

### (Title.)

A. B., the above-named plaintiff, states as follows:

1. That on the day of 18, at , the plaintiff and defendant entered into an agreement, under their hands, of which a copy is hereto annexed.

[Or That on the day of 18, at , the plaintiff and defendant

247

defendant mutually agreed that the plaintiff should sell to the defendant, and that the defendant should purchase from the plaintiff, forty bighás of land in the village of for rupees].

- 2. That on the day of 18, at , the plaintiff, being then the absolute owner of the said property [and the same being free from all incumbrances, as was made to appear to the defendant], tendered to the defendant a sufficient instrument of conveyance of the same [or, was ready and willing, and offered, to convey the same to the defendant by a sufficient instrument,] on the payment by the defendant of the said sum.
  - 3. That the defendant has not paid the same.

[Demand of judgment.]

No. 58.

Another Form.

FOR NOT COMPLETING A PURCHASE OF IMMOVEABLE PROPERTY.

(Title.)

A. B., the above-named plaintiff, states as follows:—

1. That by an agreement dated the day of 18, it was agreed by and between the plaintiff and the defendant that the plaintiff should sell to the defendant and the defendant should purchase from the plaintiff a house and land at the price of rupees, upon the terms and conditions following (that is to say)—

(a) That the defendant should pay the plaintiff a deposit of rupees in part of the said purchase-money on the signing of the said agreement, and the remainder on the day of 18, on which day the said purchase should be completed.

(b) That the plaintiff should deduce and make a good title to the said premises on or before the day of 18, and ou payment of the said remainder of the said purchase money as aforesaid should execute to the defendant a proper conveyance of the said premises, to be prepared at the defendant's expense.

2. That all conditions were fulfilled, and all things happened and all times elapsed necessary to entitle the plaintiff to have the said agreement performed by the defendant on his part, yet the defendant did not pay the plaintiff the remainder of the said purchasemoney as aforesaid on his part.

3. That the plaintiff has thereby lost the expense which he incurred in preparing to perform the said agreement on his part, and has been put to expense in endeavouring to procure the performance thereof by the defendant.

[ Demand of judgment. ]

No. 59.

FOR NOT DELIVERING GOODS SOLD.

(Title.)

A. B., the above-named plaintiff, states as follows :-

1. That on the day of 18, at , the plaintiff and defendant mutually agreed that the defendant should deliver [one hundred barrels of flour]

## 1877.

## THE FOURTH SCHEDULE-continued.

to the plaintiff [on the day of rupees on delivery.

2. That on the [said] day the plaintiff was ready and willing, and offered, to pay the defendant the said sum upon delivery of the said goods.

3. That the defendant has not delivered the same, whereby the plaintiff has been deprived of the profits which would have accrued to him from such delivery.

[ Demand of judgment. ]

#### No. 60.

## FOR BREACH OF CONTRACT TO EMPLOY.

### (Title.)

## A. B., the above-named plaintiff, states as follows :-

1. That on the day of 18, at , the plaintiff and defendant mutually agreed that the plaintiff should serve the defendant as [an accountant, or in the capacity of foreman, or as the case may be], and that the defendant should employ the plaintiff as such, for the term of [one year], and pay him for his services rupees [monthly].

2. That on the day of 18, the plaintiff entered upon the service of the defendant as aforesaid, and has ever since been, and still is, ready and willing to continue in such service during the remainder of the said year, whereof the defendant always had notice.

3. That on the day of 18, the defendant wrongfully discharged the plaintiff, and refused to permit him to serve as aforesaid, or to pay him for his services.

### [ Demand of judgment.]

## No. 61.

FOR BREACH OF CONTRACT TO EMPLOY, WHERE THE EMPLOYMENT NEVER TOOK EFFECT.

## (Title.)

# A. B., the above named plaintiff, states as follows :-

1. [ As in last preceding Form.]

2. That on the day of 18, at , the plaintiff offered to enter upon the service of the defendant, and has ever since been ready and willing so to do.

3. That the defendant refused to permit the plaintiff to enter upon such service, or to pay him for his services.

## [ Demand of judgment. ]

No. 62

249

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No. 62.

FOR BREACH OF CONTRACT TO SERVE.

(Title.)

A. B., the above-named plaintiff; states as follows:-

- 1. That on the day of 18, at , the plaintiff and defendant mutually agreed that the plaintiff should employ the defendant at [an annual] compensation of rupees, and that the defendant should serve the plaintiff as [an artist] for the term of [one year].
- 2. That the plaintiff has always been ready and willing to perform his part of the said agreement [and on the day of 18 offered so to do].
- 3. That the defendant [entered upon the service of the plaintiff on the above-mentioned day, but afterwards, on the day of 18, he] refused to serve the plaintiff as aforesaid.

[ Demand of judgment. ]

No. 63.

## AGAINST A BUILDER FOR DEFECTIVE WORKMANSHIP.

(Title.)

A. B., the above-named plaintiff, states as follows:--

1. That on the day of 18, at plaintiff and defendant entered into an agreement, of which a copy is hereto annexed.

[ Or state the tenor of the contract. ]

- [2. That the plaintiff duly performed all the conditions of the said agreement on his part.]
- 3. That the defendant [built the house referred to in the said agreement in a bad and unworkmanlike manner].

  [ Demand of judgment. ]

No. 64.

### BY THE MASTER AGAINST THE FATHER OR GUARDIAN OF AN APPRENTICE.

(Title.)

A. B., the above-named plaintiff, states as follows:-

1. That on the day of 18, at , the defendant entered into an agreement, under his hand and seal,\* a copy of which is hereto annexed.

[ Or state the tenor of the covenants.]

- 2. That after the making of the said agreement the plaintiff received the said [apprentice] into his service as such apprentice for the term aforesaid, and has always performed and been ready and willing to perform all things in the said agreement on his part to be performed.
- 3. That on the day of 18, the said [apprentice] wilfully absented himself from the service of the plaintiff, and continues so to do.

[ Demand of judgment. ]

\* The form given in Act XIX of 1850 requires the seal of the father or guardian.

No. 65,

No. 65.

#### BY THE APPRENTICE AGAINST THE MASTER.

(Title.)

# A. B., the above-named plaintiff, states as follows:-

- 1. That on the day of 18, at , the defendant entered into an agreement with the plaintiff and his father, E. F, under their hands and seals, a copy of which is hereto annexed.
- 2. That after the making of the said agreement the plaintiff entered into the service of the defendant with him after the manner of an apprentice to serve for the term mentioned in the said agreement, and has always performed all things in the said agreement contained on his part to be performed.
- 3. That the defendant has not [instructed the plaintiff in the business of , or state any other breach, such as cruelty, failure to provide sufficient food, or other ill-treatment].

[Demand of judgment.]

No. 66.

#### ON A BOND FOR THE FIDELITY OF A CLERK.

(Title.)

## A. B., the above-named plaintiff, states as follows :-

1. That on the day of ployed one E. F. as a clerk.

18 , at

, plaintiff em-

- 2. That on the day of 18, at the defendant agreed with the plaintiff, that if the said E. F. should not faithfully perform his duties as a clerk to the plaintiff, or should fail to account to the plaintiff for all moneys, evidences of debt, or other property received by him for the use of the plaintiff, the defendant would pay to the plaintiff whatever loss he might sustain by reason thereof, not exceeding
- [Or, 2. That at the same time and place, the defendant bound himself to the plaintiff, by a writing under his hand, in the penal sum of rupees, conditioned that if the said E. F. should faithfully perform his duties as clerk and cashier to the plaintiff, and should justly account to the plaintiff for all moneys, evidences of debt, or other property which should be at any time held by him in trust for the plaintiff, the same should be void, but not otherwise.]
- [Or, 2. That at the same time and place, the defendant executed to the plaintiff a bond, a copy of which is annexed.]
- 3. That between the day of 18 and the day of 18, the said E. F. received money and other property, amounting to the value of rupees, for the use of the plaintiff, for which he has not accounted to him, and the same still remains due and unpaid.

[Demand of judgment.]

No. 67.

No. 67.

BY TENANT AGAINST LANDLORD, WITH SPECIAL DAMAGE.

(Title.)

A. B., the above-named plaintiff, states as follows:-

- 1. That on the day of 18, at , the defendant, by an instrument in writing, let to the plaintiff [the house No. , street], for the term of years, covenanting with the plaintiff that he, the plaintiff, and his legal representatives should quietly enjoy possession thereof for the said term.
- 2. That all conditions were fulfilled and all things happened necessary to entitle the plaintiff to maintain this suit.
- 3. That on the day of during the said term, one E. F., who was the lawful owner of the said house, lawfully evicted the plaintiff therefrom, and still withholds the possession thereof from him.
- 4. That the plaintiff was thereby [prevented from continuing the business of a tailor at the said place, was compelled to expend rupees in moving, and lost the custom of G. H. and I. J. by such removal.

[Demand of judgment.]

No. 68.

#### FOR BREACH OF WARRANTY OF MOVEABLES.

(Title.)

- A. B., the above-named plaintiff, states as follows:—

  1. That on the day of 18, at defendant warranted a steam-engine to be in good working order, and thereby induced the plaintiff to purchase the same of him, and to pay him rupes therefor.
- 2. That the said engine was not then in good working order, whereby the plaintiff incurred expense in having the said engine repaired, and lost the profits which would otherwise have accrued to him while the engine was under repair.

[Demand of judgment.]

No. 69.

#### On an Agreement of Indemnity.

(Title.)

A. B., the above-named plaintiff, states as follows:-

- 1. That on the day of 18, at the plaintiff and defendant, being partners in trade under the firm of A. B. & C. D., dissolved the said partnership, and mutually agreed that the defendant should take and keep all the partnership-property, pay all debts of the firm, and indemnify the plaintiff against all claims that might be made upon him on account of any indebtedness of the said firm.
- 2. That the plaintiff duly performed all the conditions of the said agreement on his part.

3. That on the day of 18 [a judgment was recovered against the plaintiff and defendant by one E. F., in the High Court of Judicature at , upon a debt due from the said firm to the said E. F., and on the day of 18 ] the plaintiff paid rupees [in satisfaction of the same].

4. That the defendant has not paid the same to the plaintiff.

[Demand of judgment.]

No. 70.

# BY SHIP-OWNER AGAINST FREIGHTOR FOR NOT LOADING.

· (Title.)

A. B., the above-named plaintiff, states as follows:-

, the 1. That on the day of plaintiff and defendant entered into an agreement, a copy of which is hereto annexed. the plaintiff and defe dant [Or, 1. That on agreed by charter-party that the defendant should deliver to the plaintiff's ship day of five , on the hundred tons of merchandise, which she should carry to , and there freight; and that the defendant should have days deliver, on payment of days for demurrage, if required, at days for discharge, and for loading, rupees per day.]

2. That at the time fixed by the said agreement the plaintiff was ready and willing, and offered, to receive [the said merchandise, or, the merchandise mentioned in the said agreement] from the defendant.

3. That the period allowed for loading and demurrage has elapsed, but the defendant has not delivered the said merchandise to the said vessel.

Wherefore, the plaintiff demands judgment for rupees additional for compensation.

rupees for demurrage and

# C.—PLAINTS FOR COMPENSATION UPON WRONGS.

No. 71.

FOR TRESPASS ON LAND.

(Title.)

A. B., the above-named plaintiff, states as follows:---

That on the day of 18, at , the defendant entered upon certain land of the plaintiff, known as [and depastured the same with cattle, trod down the grass, cut the timber, and otherwise injured the same].

[Demand of judgment.]

No. 72.

No. 72.

FOR TRESPASS IN ENTERING A DWELLING-HOUSE.

(Title.)

A. B., the above-named plaintiff, states as follows:-

- 1. That the defendant entered a dwelling-house of the plaintiff called a noise and disturbance therein for a long time, and broke open the doors of the said dwelling-house, and removed, took and carried away the fixtures and goods of the plaintiff therein, and disposed of the same to the defendant's own use, and expelled the plaintiff and his family from the possession of the said dwelling-house, and kept them so expelled for a long time.
- 2. That the plaintiff was thereby prevented from carrying on his business, and incurred expense in procuring another dwelling-house for himself and family.

[Demand of judgment.]

No. 73.

FOR TRESPASS ON MOVEABLES.

(Title.)

A. B., the above-named plaintiff, states as follows :-

1. That on the day of 18, at , the defendant broke open ten barrels of rum belonging to the plaintiff, and emptied their contents into the street [or seized and took the plaintiff's goods, that is to say, iron, rice and household furniture, or as the case may be], and carried away the same and disposed of them to his own use:

[or, soized and took the plaintiff's cows and bullocks, and impounded them and kept them impounded for a long time.

2. That the plaintiff was thereby deprived of the use of the cows and bullocks during that time, and incurred expense in feeding them and in getting them restored to him; and was also prevented from selling them at fair, as be otherwise would have done, and the said cows and bullocks are diminished in value to the plaintiff [otherwise state the injury according to the facts].

[Demand of judgment.]

#### No. 74.

FOR THE CONVERSION OF MOVEABLE PROPERTY.

#### (Title.)

A. B., the above-named plaintiff, states as follows:-

- 1. That on the day of 18 , plaintiff was in possession of certain goods described in the schedule hereto annexed [or of one thousand barrels of flour.]
- 2. That on that day, at , the defendant converted the same to his own use, and wrongfully deprived the plaintiff of the use and possession of the same.

[Demand of judgment.]

The Schedule.

No. 75.

AGAINST A WAREHOUSEMAN FOR REFUSAL TO DELIVER GOODS.

#### (Title.)

A. B., the above-named plaintiff, states as follows :-

- 1. That on the day of 18, at , the de fendant, in consideration of the payment to him of rupees [or, rupees per barrel, per month, &c.], agreed to keep in his godown [one hundred barrels of flour], and to deliver the same to the plaintiff on payment of the said sum.
- 2. That thereupon the plaintiff deposited with the defendant the said [hundred barrels of flour].
- 3. That on the day of 18, the plaintiff requested the defendant to deliver the said goods, and tendered him rupees [or the full amount of storage due thereon], but the defendant refused to deliver the same.
- 4. That the plaintiff was thereby prevented from selling the said goods to E. F., and the same are lost to the plaintiff.

[Demand of judgment.]

#### No. 76.

#### FOR PROCURING PROPERTY BY FRAUD.

#### (Title.)

- A. B., the above-named plaintiff, states as follows:-
- 1. That on the day of 18, at the defendant, for the purpose of inducing the plaintiff to sell him certain goods, represented to the plaintiff that [he, the defendant, was solvent, and worth rupees over all his liabilities].
- 2. That the plaintiff was thereby induced to sell [and deliver] to the defendant [dry goods] of the value of rupees.
- 3. That the said representations were false [or, state the particular falsehoods], and were then known by the defendant to be so.
- 4. That the defendant has not paid for the said goods. [Or, if the goods were not delivered] That the plaintiff, in preparing and shipping the said goods and procuring their restoration, expended rupees.

[Demand of judgment.]

#### No. 77.

# For fraudulently procuring Credit to be given to another Person.

#### (Title.)

- A. B., the above-named plaintiff, states as follows:-
- 1. That on the day of 18, at , the defendant represented to the plaintiff, that one E. F. was solvent and in good credit, and worth rupees over all his liabilities [or, that E. F. then held a responsible situation and was in good circumstances, and might safely be trusted with goods on credit].

2. That

2. That the plaintiff was thereby induced to sell to the said E. F. [rice] of the value

3. That the said representations were false and were then known by the defendant to be so, and were made by him with intent to deceive and defraud the plaintiff [or, to deceive

4. That the said E. F. [did not pay for the said goods at the expiration of the credit and injure the plaintiff]. aforesaid, or, has not paid for the said rice, and the plaintiff has wholly lost the same by reason of the premises.

[Demand of judgment.]

# No. 78.

FOR POLLUTING THE WATER UNDER THE PLAINTIFF'S LAND.

# (Title.)

# A. B., the above-named plaintiff, states as follows:

1. That he is, and at all the times hereinafter mentioned was, possessed of certain land called and situate in , and of a well therein, and of water in the said well, and was entitled to the use and benefit of the said well and of the said water therein, and to and was enduced to one use and benefit of one said well and of the said water which flowed and ran into the said well to supply have certain springs and streams of water which flowed and ran into the said well to supply the same to flow or run without being fouled or polluted.

2. That on the day of 18, the defendant wrongfully fouled and polluted the said well and the said water therein and the said springs and streams of water which flowed into the said well.

3. That by reason of the premises the said water in the said well became impure and unfit for domestic and other necessary purposes, and the plaintiff and his family are deprived of the use and benefit of the said well and water.

# [Demand of judgment.]

#### No. 79.

FOR CARRYING ON A NOXIOUS MANUFACTURE.

# (Title.)

# A. B., the above-named plaintiff, states as follows:

1. That the plaintiff is, and at all the times hereinafter mentioned was, possessed of situate in , the defendant has 18

certain lands called wrongfully caused to issue from certain smelting works carried on by the defendant large quantities of offensive and unwholesome smoke and other vapours and noxious matter, which quantities of onensive and unwholesome smoke and corrupted the air, and settled on the spread themselves over and upon the said lands, and corrupted the air, and settled on the

3. That thereby the trees, hedges, herbage and crops of the plaintiff growing on the said lands were damaged and deteriorated in value, and the cattle and live stock of the surface of the said lands. plaintiff on the said lands became unhealthy, and divers of them were poisoned and died.

4. That by reason of the premises the plaintiff was unable to depasture the said lands with cattle and sheep, as he otherwise might have done, and was obliged to remove his cattle, sheep and farming stock therefrom, and has been prevented from having so beneficial and healthy a use and occupation of the said lands as he otherwise would have had.

[Demand of judgment.]

#### No. 80.

# FOR OBSTRUCTING A WAY.

#### (Title.)

 $A.\,\,B.$ , the above-named plaintiff, states as follows:—

- 1. That plaintiff is, and at the time hereafter mentioned was, possessed of [a house in the town of
- 2. That he was accustomed to pass [with vehicles, or, on foot] along a certain way leading from his said house to [the highway].
- 3. That on the day of 18, the defendant obstructed the said way, so that the plaintiff could not pass [with vehicles, or, on foot, or, in any manner] along the said way [and has ever since obstructed the same].
  - 4. [State special damage, if any.]

# [Demand of judgment.]

# Another Form.

- 1. That the defendant wrongfully dug a trench and heaped up earth and stones in the public highway leading from to so as to obstruct it.
- 2. That thereby the plaintiff, while lawfully passing along the said highway, fell over the said earth and stones [or, into the said trench] and broke his arm, and suffered great pain, and was prevented from attending to his business for a long time, and incurred expense for medical attendance.

[Demand of judgment.]

# No. 81.

# FOR DIVERTING A WATER-COURSE.

#### (Title.)

A. B., the above-named plaintiff, states as follows:-

- 1. That the plaintiff is, and at the time hereinafter mentioned was, possessed of a mill situated on a [stream], known as the , in the village of district of
- 2. That by reason of such possession the plaintiff was entitled to the flow of the said stream for working the said mill.
- 3. That on the day of 18, the defendant, by cutting the bank of the said stream, diverted the water thereof, so that less water ran into the plaintiff's mill.
- 4. That by reason thereof, the plaintiff has been unable to grind more than sacks per day, whereas, before the said diversion of water, he was able to grind sacks per day.

[Demand of judgment.]

No. 82

No. 82.

FOR OBSTRUCTING A RIGHT TO USE WATER FOR IRRIGATION.

(Title.)

## A. B., the above-named plaintiff, states as follows:-

- 1. That the plaintiff is, and was at the time hereinafter mentioned, possessed of certain lands situate, &c., and entitled to take and use a portion of the water of a certain stream for irrigating the said lands.
- 2. That on the day of the defendant prevented the plaintiff from taking and using the said portion of the said water as aforesaid, by obstructing and diverting the said stream.

[Demand of judgment.]

No. 83.

FOR WASTE BY A LESSEE.

(Title.)

A. B., the above-named plaintiff, states as follows:-

1. That on the day of Thouse No.

18 , the defendant hired from him the street] for the term of

- 2. That the defendant occupied the same under such hiring.
- 3. That during the period of such occupation, the defendant greatly injured the premises [defaced the walls, tore up the floors, and broke down the doors; or otherwise specify the injuries as far as possible].

The plaintiff prays judgment for

rupees compensation.

No. 84.

FOR ASSAULT AND BATTERY.

(Title.)

A. B., the above-named plaintiff, states as follows:

That on the day of assaulted and beat him.

18 , at

, the defendant

The plaintiff prays judgment for

rupees compensation.

No. 85.

# Civil Procedure Code.

# THE FOURTH SCHEDULE-continued.

No. 85.

FOR ASSAULT AND BATTERY, WITH SPECIAL DAMAGE.

(Title.)

 $A.\ B.$ , the above-named plaintiff, states as follows:—

, the defendant assaulted and beat , at day of 1. That on the the plaintiff, until he became insensible.

2. That the plaintiff was thereby disabled from attending to his business for [six weeks rupees for medical attendance, and has been thereafter], and was compelled to pay rupees for medical attendance, and has been ever since disabled [from using his right arm]. [Or otherwise state the damage, as the case may be.]

[Demand of judgment.]

No. 86.

# FOR ASSAULT AND FALSE IMPRISONMENT.

(Title.)

# $A.\ B.$ , the above-named plaintiff, states as follows:—

, the defenddays [or hours]; [state day of ant assaulted the plaintiff and imprisoned him for 1. That on the

special damage, if any, thus :-] 2. That by reason thereof the plaintiff suffered great pain of body and mind and was exposed and injured in his credit and circumstances, and was prevented from carrying on his business and from providing for his family by his personal care and attention, and incurred expense in obtaining his liberation from the said imprisonment, [or otherwise as the case may be].

[Demand of judgment.]

No. 87.

FOR INJURIES CAUSED BY NEGLIGENCE ON A RAILEOAD.

(Title.)

# A. B., the above-named plaintiff, states as follows:-

, the defendants were common and day of 1. That on the carriers of passengers by railway between

2. That on that day the plaintiff was a passenger in one of the carriages of the defendants on the said road. 3. That

3. That while he was such passenger, at [or, near the station of ; or, between the stations of and ], a collision occurred on the said railway, caused by the negligence and unskilfulness of the defendants servants, whereby the plaintiff was much injured [having his leg broken, his head cut, &c., and state the special damage, if any, as], and incurred expense for medical attendance, and is permanently disabled from carrying on his former business as a salesman.

## [Demand of judgment.]

[Or thus:—2. That on that day the defendants by their servants so negligently and unskilfully drove and managed an engine and a train of carriages attached thereto upon and along the defendants' railway which the plaintiff was then lawfully crossing, that the said engine and train were driven and struck against the plaintiff, whereby,  $\&pparphicolumn{4}{c}$ c., as in § 3.]

#### No. 88.

#### FOR INJURIES CAUSED BY NEGLIGENT DRIVING.

(Title.)

#### A. B., the above-named plaintiff, states as follows:-

- 1. The plaintiff is a shoe-maker, carrying on business at The defendant is a merchant of
- 2. On the [23rd May 1875], the plaintiff was walking eastward along Chowringhee, in the city of Calcutta, at ahout three o'clock in the afternoon. He was obliged to cross Harrington Street, which is a street running into Chowringhee at right angles. While he was crossing this street, and just before he could reach the foot-pavement on the further side thereof, a carriage of the defendant's drawn by two horses, under the charge and control of the defendant's servants, was negligently, suddenly, and without any warning, turned at a rapid and dangerous pace out of Harrington Street into Chowringhee. The pole of the carriage struck the plaintiff, and knocked him down, and he was much trampled by the horses.
- 3. By the blow and fall and trampling the plaintiff's left arm was broken, and he was bruised and injured on the side and back, as well as internally, and in consequence thereof the plaintiff was for four months ill and in suffering, and unable to attend to his business, and incurred heavy medical and other expenses, and sustained great loss of business and profits.

The plaintiff claims rupees damages.

#### (Title.)

#### Written Statement of Defendant.

- 1. The defendant denies that the carriage mentioned in the plaint was the defendant's carriage, or that it was under the charge or control of the defendant's servants. The carriage belonged to [Messrs. E. F. and G. H.] of Street, Calcutta, livery stable-keepers, employed by the defendant to supply him with carriages and horses; and the person under whose charge and control the said carriage was, was the servant of the said Messrs. E. F. and G. H.
- 2. The defendant does not admit that the said carriage was turned out of Harrington Street either negligently, suddenly, or without warning, or at a rapid or dangerous pace.
- 3. The defendant says, that the plaintiff might and could, by the exercise of reasonable care and diligence, have seen the said carriage approaching him, and avoided any collision with it.
  - 4. The defendant does not admit the statements of the third paragraph of the plaint.

No. 89.

FOR LIBEL; THE WORDS BEING LIBELLOUS IN THEMSELVES.

(Title.)

A. B., the above-named plaintiff, states as follows:—

1. That on the day of 18, the defendant published in a newspaper, called the to E. F.], the following words concerning the plaintiff:—

[Set forth the words used.]

2. That the said publication was false and malicious.

[Demand of judgment.]

Note.—If the libel was in a language not the language of the Court, set out the libel verbatim in the foreign language in which it was published, and then proceed thus:—"Which said words, being translated into the language, have the meaning and effect following, and were so understood by the persons to whom they were so published, that is to say, [here set out a literal translation of the libel in the language of the Court.]

No. 90.

FOR LIBEL; THE WORDS NOT BEING LIBELLOUS IN THEMSELVES.

(Title.)

A. B., the above-named plaintiff, states as follows:-

1. That the plaintiff [is, and] was, on and before the day of a merchant, doing business in the city of

2. That on the day of 18, at, the defendant published in a newspaper, called the [or, in a letter addressed to E. F., or otherwise show how published], the following words concerning the plaintiff:—

["A. B., of this city, has modestly retired to foreign lands. It is said that creditors to the amount of rupees are anxiously seeking his address."]

3. That the defendant meant thereby that [the plaintiff had absconded to avoid his creditors, and with intent to defraud them].

4. That the said publication was false and malicious.

[Demand of judgment.]

No. 91.

FOR SLANDER; THE WORDS BEING ACTIONABLE IN THEMSELVES.

(Title.)

A. B., the above-named plaintiff, states as follows:-

1. That on the day of falsely and maliciously spoke, in the hearing of E. F. [or, sundry persons], the following words concerning the plaintiff: "He is a thief"].

2. That, in consequence of the said words, the plaintiff lost his situation as in the employ of

[Demand of judgment,]

No. 92.

261

No. 92.

FOR SLANDER; THE WORDS NOT BEING ACTIONABLE IN THEMSELVES.

(Title.)

#### A. B., the above-named plaintiff, states as follows:—

- 1. That on the day of E, at , the defendant falsely and maliciously said to one E. F. concerning the plaintiff: ["He is a young man of remarkably easy conscience"].
- 2. That the plaintiff was then seeking employment as a clerk, and the defendant meant, by the said words, that the plaintiff was not trustworthy as a clerk.
- 3. That, in consequence of the said words, [the said E. F. refused to employ the plaintiff as a clerk].

[Demand of judgment.]

No. 93.

FOR MALICIOUS PROSECUTION.

(Title.)

#### A. B., the above-named plaintiff, states as follows:-

- 1. That on the day of 18, at , the defendant obtained a warrant of arrest from [a magistrate of the said city, or, as the case may be,] on a charge of arrested thereon, and imprisoned for [days, or, hours, and gave bail in the sum of rupees to obtain his release].
- 2. That in so doing, the defendant acted maliciously and without reasonable or probable cause.
- 3. That on the day of 18, the said magistrate dismissed the complaint of the defendant, and acquitted the plaintiff.
- 4. That many persons, whose names are unknown to the plaintiff, hearing of the said arrest, and supposing the plaintiff to be a criminal, have ceased to do business with him; or, that, in consequence of the said arrest, the plaintiff lost his situation as clerk to one E. F., or, that by reason of the premises the plaintiff suffered pain of body and mind, and was prevented from transacting his business, and was injured in his credit, and incurred expense in obtaining his release from the said imprisonment and in defending himself against the said complaint.

[Demand of judgment.]

#### D.—PLAINTS IN SUITS FOR SPECIFIC PROPERTY.

#### No. 94

BY THE ABSOLUTE OWNER FOR THE POSSESSION OF IMMOVEABLE PROPERTY.

#### (Title.)

## A. B., the above-named plaintiff, states as follows:-

- 1. That X. Y. was the absolute owner of [the estate, or; the share of the estate, called situate in the district of the Government revenue of which is rupees and the estimated value rupees or, of the house No. street in the town of Calcutta, the estimated value of which is rupees ...
- 2. That on the day of 18 , Z. illegally dispossessed the said X. Y. of the said estate [or share or house].
- 3. That the said X. Y. has since died intestate, leaving the plaintiff the said A. B. his heir him surviving.
- 4. That the defendant withholds the possession of the estate [or] share or] house from the plaintiff.

## The plaintiff prays judgment:

- (1) For the possession of the said premises;
- (2) For rupees compensation for withholding the same.

#### Another Form.

#### A. B., the above-named plaintiff, states as follows:-

- 1. On the day of , the plaintiff, by an instrument in writing let to the defendant a house and premises [No. 52, Russell Street, in the for a term of five years from the day of , at the monthly rent of rupees 300.
- 2. By the said instrument the defendant covenanted to keep the said house and premises in good and tenantable repair.
- 3. The said instrument also contained a clause of re-entry, entitling the plaintiff to re-enter upon the said house and premises, in case the rent thereby reserved, whether demanded or not, should be in arrear for twenty-one days, or in case the defendant should make default in the performance of any covenant upon his part to be performed.
  - 4. On the day of 18 a month's rent became due, and on the 18 another month's rent became due; on the day of both had been in arrear for twenty-one days, and both are still due.
- 5. On the same day of 18 the house and premises were not and are not now in good or tenantable repair, and it would require the expenditure of a large sum of money to re-instate the same in good and tenantable repair, and the plaintiff's reversion is much depreciated in value. The plaintiff claims:
  - (1) Possession of the said house and premises;
  - (2) Rupees for arrears of rent;
  - (3) Rupees compensation for the defendant's breach of his covenant to repair;
  - (4) Rupees for the occupation of the house and premises from the day of to the day of recovering possession.

No. 95.

, the said E. F. let the said pre-

# THE FOURTH SCHEDULE-continued.

No. 95.

# BY THE TENANT.

(Title.)

 $A.\ B.$ , the above-named plaintiff, states as follows:-

1. That one E. F. is the absolute owner of [ a piece of land in the town of Calcutta ], the estimated , bounded as follows: value of which is rupees

2. That on the day of years, from mises to the plaintiff for

3. That the defendant withholds the possession thereof from the plaintiff.

[Demand of judgment.]

No. 96.

# FOR MOVEABLE PROPERTY WRONGFULLY TAKEN.

(Title.)

A. B., the above-named plaintiff, states as follows:-

, plaintiff owned [ or was possessed day of 1. That on the of] one hundred barrels of flour, the estimated value of which is rupees

2. That on that day, at

, the defendant took the same.

The plaintiff prays judgment: (1) for the possession of the said goods, or for

rupees in case such

possession cannot be had;

rupees compensation for the detention thereof.

No. 97.

# FOR MOVEABLES WRONGFULLY DETAINED.

(Title.)

A. B., the above-named plaintiff, states as follows:-

, plaintiff owned [or, state facts showing a right to the possession] the goods mentioned in the schedule hereto annexed [or describe the goods], the estimated value of which is rupees

2. That from that day until the commencement of this suit, the defendant has detained the same from the plaintiff.

3. That before the commencement of this suit, to wit, on the day of , the plaintiff demanded the same from the defendant, but he refused to deliver them.

The plaintiff prays judgment: rupees, in case such (1) for the possession of the said goods, or for possession cannot be had;

rupees compensation for the detention thereof.

The schedule.

No. 98.

No. 98.

#### AGAINST A FRAUDULENT PURCHASER AND HIS TRANSFEREE WITH NOTICE.

#### (Title.)

## A. B., the above-named plaintiff, states as follows:-

- 1 That on the day of 18, at , the defendant [C. D.], for the purpose of inducing the plaintiff to sell him certain goods, represented to the plaintiff that [he was solvent, and worth rupees over all his liabilities].
- 2. That the plaintiff was thereby induced to sell and deliver to the said C. D. [one hundred boxes of tea], the estimated value of which is rupees.
- 3. That the said representations were false, and were then known by the said C. D. to be so. [Or, That at the time of making the said representations, the said C. D. was insolvent, and knew himself to be so.]
- 4. That the said C. D. afterwards transferred the said goods to the defendant E. F., without consideration [or who had notice of the falsity of the representation].

The plaintiff prays judgment:

- (1) for the possession of the said goods, or for rupees, in case such possession cannot be had;
- (2) for rupees compensation for the detention thereof.

## E.—PLAINTS IN SUITS FOR SPECIAL RELIEF.

#### No. 99.

#### FOR RESCISSION OF A CONTRACT ON THE GROUND OF MISTAKE.

#### (Title.)

#### A. B., the above-named plaintiff, states as follows:

- 1. That on the day of 18, the defendant represented to the plaintiff that a certain piece of ground belonging to the defendant, situated at , contained [ten bighas].
- 2. That the plaintiff was thereby induced to purchase the same at the price of rupees in the belief that the said representation was true, and signed an instrument of agreement, of which a copy is hereto annexed. But no conveyance of the same has been executed to him.
- 3. That on the day of 18, the plaintiff paid the defendant cupies as part of such purchase-money.
  - 4. That the said piece of ground contained in fact only [ five bighas].

The plaintiff prays judgment:

- (1) for rupees, with interest from the day of 18;
- (2) that the said agreement of purchase be delivered up and cancelled.

No. 100.

2 к

265

No. 100.

FOR AN INJUNCTION RESTRAINING WASTE.

(Title.)

- A. B., the above-named plaintiff, states as follows:-
- 1. That plaintiff is the absolute owner of [describe the property].
- 2. That the defendant is in possession of the same under a lease from the plaintiff.
- 3. That the defendant has [cut down a number of valuable trees, and threatens to cut down many more for the purpose of sale] without the consent of the plaintiff.

The plaintiff prays judgment, that the defendant be restrained by injunction from committing or permitting any further waste on the said premises.

[Pecuniary compensation might also be prayed.]

No. 101.

#### FOR ABATEMENT OF A NUISANCE.

(Title.)

- A. B., the above-named plaintiff, states as follows:-
- 1. That plaintiff is, and at all the times hereinafter mentioned was, the absolute owner of [the house No. street, Calcutta].
- 2. That the defendant is, and at all the said times was, the absolute owner of [a plot of ground in the same street ].
- 3. That on the day of 18, the defendant erected upon his said lot a slaughter-house, and still maintains the same; and from that day until the present time has continually caused cattle to be brought and killed there [and has caused the blood and offal to be thrown into the street opposite the said house of the plaintiff].
- 4. That [the plaintiff has been compelled, by reason of the premises, to abandon the said house, and has been unable to rent the same].

The plaintiff prays judgment, that the said nuisance be abated.

No. 102.

FOR AN INJUNCTION AGAINST THE DIVERSION OF A WATER-COURSE.

(Title.)

A. B., the above-named plaintiff, states as follows:-

[As in No. 81.]

The plaintiff prays judgment, that the defendant be restrained by injunction from diverting the water as aforesaid.

No. 103.

No. 103.

FOR RESTORATION OF MOVEABLE PROPERTY, THREATENED WITH DESTRUCTION, AND FOR AN INJUNCTION.

(Title.)

## A. B., the above-named plaintiff, states as follows:

- 1. That plaintiff is, and at all times hereinafter mentioned was, the owner of [a portrait of his grandfather, which was executed by an eminent painter], and of which no duplicate exists [or state any facts showing that the property is of a kind that cannot be replaced by money].
- 2. That on the day of safe-keeping with the defendant.

18 , he deposited the same for

- 3. That on the day of 18, he demanded the same from the defendant, and offered to pay all reasonable charges for the storage of the same.
- 4. That the defendant refuses to deliver the same to the plaintiff and threatens to conceal, dispose of, cut or injure the same if required to deliver it up.
- 5. That no pecuniary compensation would be an adequate compensation to the plaintiff for the loss of the said [painting].

The plaintiff prays judgment:

- that the defendant be restrained by injunction from disposing of, injuring, or concealing the said [painting];
- (2) that he return the same to the plaintiff.

No. 104.

#### INTERPLEADER.

(Title.)

## A. B., the above named plaintiff, states as follows :-

- 1. That before the date of the claims hereinafter mentioned, one G. H. deposited with the plaintiff [describe the property] for [safe keeping].
- 2. That the defendant, C. D., claims the same [under an alleged assignment thereof to him from the said G. H.]
- 3. That the defendant, E. F., also claims the same [under an order of the said G. H. transferring the same to him].
  - 4. That the plaintiff is ignorant of the respective rights of the defendants.
- 5. That he has no claim upon the said property, and is ready and willing to deliver it to such persons as the Court shall direct.
  - 6. That this suit is not brought by collusion with either of the defendants.

The plaintiff prays judgment:

- that the defendants be restrained, by injunction, from taking any proceedings against the plaintiff in relation thereto;
- (2) that they be required to interplead together concerning their claims to the said property;
- [(3) that some person be authorized to receive the said property pending such litigation];
- (4) that upon delivering the same to such [person], the plaintiff be discharged from all liability to either of the defendants in relation thereto.

No. 105.

No. 105.

#### Administration by Cheditor.

(Title.)

#### A. B., the above-named plaintiff, states as follows:—

- 1. E. F., late of to the plaintiff in the sum of [here insert nature of debt and security, if any].
- 2. The said E. F. made his will, dated the day of and thereof appointed C. D. executor [or, devised his estate in trust, &c., or, died intestate, as the cuse may be].
- 3. The said will was proved by the said C. D. [or, letters of administration were granted, &c.].
- 4. The defendant has possessed himself of the moveable [and immoveable, or, the proceeds of the immoveable] property of the said E. F., and has not paid the plaintiff his said debt.
  - 5. The said E. F. died on or about the day of
- 6. The plaintiff prays that an account may be taken of the moveable [and immoveable] property of the said E. F., deceased, and that the same may be administered under the decree of the Court.

No. 106.

#### ADMINISTRATION BY SPECIFIC LEGATRES.

(Title.)

#### [Alter Form 105 thus:-]

[Omit paragraph 1 and commence paragraph 2] E. F., late of , duly made his last will, dated the day of and thereof appointed C. executor, and by such will bequeathed to the plaintiff [here state the specific legacy].

For paragraph 4, substitute-

The defendant is in possession of the moveable property of the said E. F., and, amongst other things, of the said [here name the subject of the specific bequest].

For the commencement of paragraph 6 substitute-

The plaintiff prays that the defendant may be ordered to deliver to him the said [here name the subject of the specific bequest] or that, &c.

No. 107.

#### Administration by Pecuniary Legatees.

(Title.)

[Alter Form 105 thus:-].

[Omit paragraph 1 and substitute for paragraph 2] E. F., late of , duly made his last will, dated the day of , and thereof appointed C. D. executor, and by such will bequeathed to the plaintiff a legacy of rupees

In paragraph 4, substitute "legacy" for "debt."

Another

# Civil Procedure Code.

# THE FOURTH SCHEDULE-continued.

Another Form.

Between E. F. ...

Plaintiff,

and

 $G.\ H.$  ...

Defendant.

## A. B., the above-named plaintiff, states as follows:-

- 1. A. B. of K in the duly made his last will, dated the [first day of March 1873], whereby he appointed the defendant and M. N. [who died in the testator's life-time] executors thereof, and bequeathed his property, whether moveable or immoveable, to his executors in trust, to pay the rents and income thereof to the plaintiff for his life; and after his decease, and in default of his having a son who should attain twenty-one, or a daughter who should attain that age or marry, upon trust as to his immoveable property for the persons who would be the testator's heir-at-law, and as to his moveable property for the persons who would be the testator's next-of-kin if he had died intestate at the time of the death of the plaintiff, and such failure of his issue as aforesaid.
- 2. The testator died on the [first day of July 1873], and his will was proved by the defendant on the [fourth of October 1873]. The plaintiff has not been married.
- 3. The testator was at his death entitled to moveable and immoveable property; the defendant entered into the receipt of the rents of the immoveable property and got in the moveable property; he has sold some part of the immoveable property.

The plaintiff claims-

- (1) to have the moveable and immoveable property of A. B. administered in this Court, and for that purpose to have all proper directions given and accounts taken;
- (2) such further or other relief as the nature of the case may require.

Between E. F. ... Plaintiff,

and

G. H. ... Defendant.

#### Written Statement of Defendant.

- 1. A. B.'s will contained a charge of debts; he died insolvent; he was entitled at his death to some immoveable property which the defendant sold, and which produced the nett sum of rupees , and the testator had some moveable property which the defendant got in, and which produced the nett sum of rupees.
- 2. The defendant applied the whole of the said sums and the sum of rupees which the defendant received from reals of the immoveable property in the payment of the funeral and testamentary expenses and some of the debts of the testator.
- 3. The defendant made up his accounts and sent a copy thereof to the plaintiff on the [tonth of January 1875], and offered the plaintiff free access to the vouchers to verify such accounts, but he declined to avail himself of the defendant's offer.
  - 4. The defendant submits that the plaintiff ought to pay the costs of this suit.

No. 108.

No. 108.

EXECUTION OF TRUSTS.

IN THE COURT OF

, AT

Civil Suit, No.

A. B. of

.. Plaintiff,

C. D. of

against

the beneficiary [or, one

of the beneficiaries ],

... Defendant.

A. B., the above-named plaintiff, states as follows:-

- 1. That he is one of the trustees under an instrument of settlement bearing date on or about the day of made upon the marriage of the said E. F. and G. H., effects of E. F. for the benefit of G. F., the defendant, and other the creditors of F.
- 2. The said A. B. has taken upon himself the burden of the said trust, and is in possession of [or, of the proceeds of] the moveable and immoveable property conveyed [or assigned] by the before-mentioned deed.
- 3. The said C. D. claims to be entitled to a beneficial interest under the before-mentioned deed.
- 4. The plaintiff is desirous to account for all the rents and profits of the said immoveable property [and the proceeds of the sale of the said, or of part of the said, immoveable property, or moveable, or the proceeds of the sale of, or of part of, the said moveable, property, or the profits accruing to the plaintiff as such trustee in the execution of the said trust]; and he prays that the Court will take the accounts of the said trust, and also that the whole of the said trust-estate may be administered in the Court for the benefit of the said C. D., the defendant, and all other persons who may be interested in such administration, in the presence of the said C. D. and such other persons so interested as the Court may direct, or that the said C. D. may shew good cause to the contrary.
- [N. B.—Where the suit is by a beneficiary, the plaint may be modelled, mutatis mutandis, on the plaint by a legatee.]

No. 109.

# Foreclosure or Sale.

(Title.)

A. B., the above-named plaintiff, states as follows:--

1. By an instrument of mortgage bearing date on or about the day of 18, a house with the garden and appurtenances, situated within the jurisdiction of this Gourt, were conveyed [or assigned] by the defendant to him the plaintiff, his heirs [or executors, administrators,] and assigns, for securing the principal sum of Rs. together with interest thereon after the rate of Rs. per centum per annum, subject to redemption upon payment by the said defendant of the said principal and interest at a day long since past.

2. There is now due from the defeadant to the plaintiff the sum of Rs.

 $\mathbf{for}$ 

principal and interest on the said mortgage.

3. The plaintiff prays (a) that the Court will order the defendant to pay him the said sum of Rs. , with such further interest as may accrue between the filing of the plaint and the day of payment, and also the costs of this suit, on some day to be named by the Court, and in default that the equity of redemption of the said mortgaged premises may be foreclosed and the plaintiff placed in possession of the same premises; or (b) that the said premises may be sold, and the proceeds applied in and towards the payment of the amount of the said principal, interest and costs; and (c) that if such proceeds shall not be sufficient for the payment in full of such amount, the defendant do pay to the plaintiff the amount of the deficiency with interest thereon at the rate of six per cent. per annum until realization; and (d) that for that purpose all proper directions may be given and accounts taken by the Court.

No. 110.

REDEMPTION.

(Title.)

[Alter Form 109 thus:-]

Transpose parties and also the facts in paragraph 1.

For paragraph 2, substitute-

2. There is now due from the plaintiff to the defendant, for principal and interest on the said mortgage, the sum of Rs. which the plaintiff is ready and willing to pay to the defendant, of which the defendant, before filing this plaint, had notice.

For paragraph 3, substitute-

The plaintiff prays that he may redeem the said premises and that the defendant may be ordered to re-convey [or re-assign] the same to him upon payment of the said sum of Rs. and interest, with such costs (if any), as the Court may order upon a day to be named by the Court, and that the Court will give all proper directions for the preparation and execution of such re-conveyance [or assignment], and doing such other acts as may be necessary to put him into possession of the said premises, freed from the said mortgage.

## No. 111.

#### SPECIFIC PERFORMANCE. (No. 1.)

(Title.)

#### A. B., the above-named plaintiff, states as follows:

1. By an agreement dated the day of and signed by the above-named defendant, C. D., he the said C. D. contracted to buy of [or sell to] him certain immoveable property, therein described and referred to, for the sum of Rs.

2. He has applied to the said C. D. specifically to perform the said agreement on his part, but he has not done so.

3. The said A. B. has been and still is ready and willing specifically to perform the agreement on his part, of which the said C. D. has had notice.

4. The plaintiff prays that the Court will order the said A. B. specifically to perform the said agreement, and to do all acts necessary to put the said A. B. in full possession of the said property [or to accept a conveyance and possession of the said property] and to pay the costs of the suit.

[N. B.—In suit for delivery up, to be cancelled, of any agreement, omit paragraphs 2 and 3, and substitute a paragraph stating generally the grounds for requiring the agreement to be delivered up to be cancelled—such as that the plaintiff signed it by mistake, under distress, or by the fraud of the defendant—and alter the prayer according to the relief sought.]

No. 112.

No. 112.

# SPECIFIC PERFORMANCE. (No. 2.)

(Title.)

A. B., the above-named plaintiff, states as follows:-

1. That on the day of 18 , the defendant was absolutely entitled to certain immoveable property described in the agreement hereto annexed.

2. That on the same day, the plaintiff and defendant entered into an agreement, under their hands, a copy of which is hereto annexed.

3. That on the day of , the plaintiff tendered rupees to the defendant, and demanded a conveyance of the said property.

4. That on the day of 18 , the plaintiff again demanded such conveyance. [Or, that the defendant refused to convey the same to the plaintiff.]

5. That the defendant has not executed such conveyance.

6. That the plaintiff is still ready and willing to pay the purchase-money of the said property to the defendant.

The plaintiff prays judgment:

(1) that the defendant execute to the plaintiff a sufficient conveyance of the said property [ following the terms of the agreement];

(2) for

rupees compensation for withholding the same.

No. 113.

## PARTNERSHIP.

(Title.)

A. B., the above-named plaintiff, states as follows:-

1. He and the said C. D., the defendant, have been for the space of years [or months] last past carrying on business together at within the jurisdiction of this Court, under certain articles of partnership in writing, signed by them respectively, [or, under a certain deed sealed and executed by them respectively, or, under a verbal agreement between them, the said plaintiff and defendant].

2. Divers disputes and differences have arisen between the plaintiff and defendant as such partners, whereby it has become impossible to carry on the said business in partnership with advantage to the partners.

3. The plaintiff desires to have the said partnership dissolved, and he is ready and willing to bear his share of the debts and obligations of the partnership according to the terms of the said articles [ or deed, or agreement ].

4. The plaintiff prays the Court to decree a dissolution of the said partnership, and that the accounts of the said partnership-trading may be taken by the Court, and the assets thereof realized, and that each party may he ordered to pay into court any balance due from him upon such partnership-account, and that the debts and liabilities of the said partnership may be paid and discharged, and that the costs of the suit may be paid, out of the partnership ship-assets, and that any balance remaining of such assets, after such payment and discharge, and the payment of the said costs, may be divided between the plaintiff and defendant, according to the terms of the said articles [or deed, or agreement], or that, if the said assets shall prove insufficient, he the plaintiff and the said defendant may be ordered to contribute in such proportions as shall be just to a fund to be raised for the payment and discharge of such debts, liabilities and costs. And to give such other relief as the Court shall think fit.

This plaint was filed by

, pleader

for the plaintiff,

[N. B.—In suits for winding-up of any partnership, omit the prayer for dissolution: but instead thereof insert a paragraph stating the fact of the partnership having been dissolved.

No. 114.

# Civil Procedure Code.

## THE FOURTH SCHEDULE—continued.

#### No. 114.

#### FORMS OF CONCISE STATEMENTS.

# [Code of Civil Procedure, section 58.]

Money lent. Several demands.

Rent. Salary, &c.

Interest. General average. Freight, &c. Banker's balance. Fees, &c., as pleader. Commission.

Medical attendance, &c. Return of premium. Warehouserent. Carriage of goods. Use and occupation of houses. Hire of goods. Work done. Board and lodging. Schooling.

Money received. Fees of office.

Money overpaid.

Return of money by stake-holder. Money won from stakeholder. Money entrusted to agent. Money obtained by fraud. Money paid by mistake.

The plaintiff's claim is The plaintiff's claim is price of goods sold, and interest.

The plaintiff's claim is The plaintiff's claim is the case may be ]. The plaintiff's claim is

The plaintiff's claim is The plaintiff's claim is ant as a banker.

The plaintiff's claim is

The plaintiff's claim is rs, money expended] as a pleader.

The plaintiff's claim is acter-as auctioneer, cotton-broker, &c.] The plaintiff's claim is

The plaintiff's claim is policies of insurance. The plaintiff's claim is

> The plaintiff's claim is The plaintiff's claim is

The plaintiff's claim is The plaintiff's claim is The plaintiff's claim is

The plaintiff's claim is of X. Y.

The plaintiff's claim is as pleader [ or factor, or collector, or, &c. ] of the plaintiff. The plaintiff's claim is

under colour of the office of The plaintiff's claim is the carriage of goods by railway.
The plaintiff's claim is

the defendant as The plaintiff's claim is the defendant as stake-holder.

The plaintiff's claim is as stake-holder, and become payable to plaintiff.

The plaintiff's claim is defendant as agent of the plaintiff

The plaintiff's claim is the plaintiff by fraud.

The plaintiff's claim is defendant by mistake.

rs. for money lent [and interest]. rs. is for the rs., whereof rs. for money lent, and rs. for

rs, for arrears of rent.

rs. for arrears of salary as a clerk [ or, as

rs. for interest upon money lent. rs. for a general average contribution.

rs. for freight and demurrage. rs. for money deposited with the defend-

rs. for fees for work done [and

rs. for commission earned as [state char-

rs. for medical attendances.

rs. for a return of premiums paid upon

rs. for the warehousing of goods.

rs. for the carriage of goods by railway.

rs. for the use and occupation of a house.

rs. for the hire of [furniture]. rs. for work done as a [surveyor].

rs. for board and lodging. rs. for the [board, lodging and] tuition

rs. for money received by the defendant

rs. for fees received by the defendant

rs. for a return of money overcharged for

rs. for a return of fees overcharged by

rs. for a return of money deposited with

rs. for money entrusted to the defendant

rs. for a return of money entrusted to the

rs. for a return of money obtained from

rs. for a return of money paid to the

The

# Civil Procedure Code.

# THE FOURTH SCHEDULE—continued.

#### No. 114.

# FORMS OF CONCISE STATEMENTS.

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rs. for the hire of [furniture].

rs. for work done as a [surveyor].

xs. for board and lodging.

for the [board, lodging and] tuition

rs. for money received by the defendant or, &c.\] of the plaintiff.

rs. for fees received by the defendant

rs. for a return of money overcharged for

rs. for a return of fees overcharged by

rs. for a return of money deposited with

rs. for money entrusted to the defendant as stake-holder, and become payable to plaintiff.

rs. for a return of money entrusted to the

rs, for a return of money obtained from

rs. for a return of money paid to the The

273

The plaintiff's claim is rs. for a return of money paid to the Money paid for considera defendant for [ work to be done, or, work left undone; or, a bill to be taken for considera-tion which has falled. up, or, a bill not taken up; or, &c.].

rs. for a return of money paid as a The plaintiff's claim is

deposit upon shares to be allotted. rs. for money paid for the defendant as The plaintiff's claim is his surety.

The plaintiff's claim is rs. for money paid for rent due by the

defendant. The plaintiff's claim is rs. upon a bill of exchange accepted [or indorsed] for the defendant's accommodation.

rs. for a contribution in respect of money The plaintiff's claim is paid by the plaintiff as surety.

rs. for a contribution in respect of a The plaintiff's claim is joint debt of the plaintiff and the defendant, paid by the plaintiff.

rs. for money paid for calls upon shares, The plaintiff's claim is against which the defendant was bound to indemnify the plaintiff.

rs. for money payable under an award. The plaintiff's claim is

The plaintiff's claim is of X. Y., deceased. rs. upon a policy of insurance upon the life

The plaintiff's claim is rs. upon a bond to secure payment of rs, and interest. The plaintiff's claim is

rs. upon a judgment of the Court in the Empire of Russia . The plaintiff's claim is rs. upon a cheque drawn by the defendant.

The plaintiff's claim is rs. drawn, or indorsed] by the defendant.
The plaintiff's claim is rs. rs. upon a bill of exchange accepted [or

rs. upon a promissory note made [or indorsed] by the defendant.

The plaintiff's claim is rs. against the defendant, A. B., as acceptor, and against the defendant, C. D., as drawer [or] indorser of a bill of exchange.

The plaintiff's claim is rs. against the defendant as surety for the price of goods sold.

The plaintiff's claim is rs. against the defendant, A. B., as principal, and against the defendant, C. D., as surety, for the price of goods sold [ or for arrears of rent, or for money lent, or for money received by the defendant, A. B., as traveller for the plaintiff, or, &c. ].

The plaintiff's claim is rs. for calls upon shares.

## Indorsement for Costs, &c.

[Add to the above Forms] and rs. for costs; and if the amount claimed be paid to the plaintiff or his pleader within days [or, if the summons is to be served out of the jurisdiction, insert the time for appearunce limited by the order ] from the service hereof, further proceedings will be stayed.

## Damages and other Claims.

The plaintiff's claim is for damages for breach of a contract to employ the plaintiff as traveller.

The plaintiff's claim is for damages for wrongful dismissal from the defendant's employment as traveller [and rs. for arrears of wages].

The plaintiff's claim is for damages for the defendant's wrongfully

quitting the plaintiff's employment as manager.

The plaintiff's claim is for damages for breach of duty as factor [or, &c.,] of the plaintiff [and] rs. for money received as factor, or &c.]. The

Money paid by sprety for defendant.

Rent paid.

Money paid on accommeda tion-bill. Contribution by surety By co-debtor.

Money paid for calls, Money payable nuder award

Billeof

Surety.

Calls.

Agent, &c.

Apprentices. Arbitration.

Assault, &c.

By husband and wife. Against husband and wife.

Pleader. Bailment.

Pledge.

Hire.

Banker.

Bill. Bond.

Carrier.

Charter-party.

Claim for return of goods; damages. Damages for depriving of

goods. Defamation.

Wrongful distress.

Ejectment.

To establish title and recover rents.

Fishery.

Frand.

THE FOURTH SCHEDULE—continued.

The plaintiff's claim is for damages for breach of the terms of a deed of preenticeship of X. K. to the defendant [or plaintiff]. The plaintiff's claim is for damages for non-compliance with the award of

The plaintiff's claim is for damages for assault [and false imprisonment, The plaintiff's claim is for damages for assault and false imprisonment of d for malicious prosecution].

the plaintiff, C. D.

The plaintiff's claim is for damages for assault by the defendant, C. D.

The plaintiff's claim is for damages for injury by the defendant's negligence as pleader of the plaintiff.

The plaintiff's claim is for damages for negligence in the custody of goods [and for wrongfully detaining the same].

The plaintiff's claim is for damages for negligence in the keeping of goods pawned [and for wrongfully detaining the same].

The plaintiff's claim is for damages for negligence in the custody of furniture [or, a carriage] lent on hire, [and for wrongfully, &c.].

The plaintiff's claim is for damages for wrongfully neglecting [or refusing]

to pay the plaintiff's cheque. The plaintiff's claim is for damages for breach of a contract to accept the

The plaintiff's claim is upon a bond conditioned not to carry on the plaintiff's drafts.

The plaintiff's claim is for damages for refusing to carry the plaintiff's goods by railway.

The plaintiff's claim is for damages for refusing to carry the plaintiff by railway

The plaintiff's claim is for damages for breach of duty in and about the carriage and delivery of coals by railway. The plaintiff's claim is for damages for breach of duty in and about the

carriage and delivery of machinery by sea. The plaintiff's claim is for damages for breach of charter-party of ship

The plaintiff's claim is for return of household furniture, [or, &c.,] or [Mary].their value, and for damages for detaining the same.

The plaintiff's claim is for wrongfully depriving plaintiff of goods, household furniture, &c.

The plaintiff's claim is for damages for libel. The plaintiff's claim is for damages for slander.

The plaintiff's claim is for damages for improperly distraining.

[This Form shall be sufficient whether the distress complained of be wrongful or excessive, or irregular.] in

The plaintiff's claim is to recover possession of a house, No. Street, or of a farm called Blackacre, situate in the

of in the The plaintiff's claim is to establish his title to [here describe property]

and to recover the rents thereof. [The two previous Forms may be combined.] The plaintiff's claim is for damages for infringement of the plaintiff's right of fishing.

The plaintiff's claim is for damages for fraudulent misrepresentation on the sale of a horse [or a business, or shares, or, &c.].

The plaintiff's claim is for damages for fraudulent misrepresentation of the credit of A. B. The

Guarantee.

Insurance.

Landlord and tenant.

Medical man.

Mischievous animal.

Negligence.

1865. Promise of marriage.

Sale of goods.

Sale of land.

Trespass on and.

Support.

Water-course,

Way.

The plaintiff's claim is for damages for breach of a contract of guarantee for A.  $\hat{B}$ .

The plaintiff's claim is for damages for breach of a contract to indemnify

the plaintiff as the defendant's agent to distrain.

The plaintiff's claim is for a loss under a policy upon the ship [Royal Charter], and freight of cargo [or for return of premiums].

[This Form shall be sufficient whether the loss claimed be total

or partial.] Fire-insurance.

The plaintiff's claim is for a loss under a policy of fire-insurance upon house and furniture.

The plaintiff's claim is for damages for breach of a contract to insure a

house

The plaintiff's claim is for damages for breach of a contract to keep a house in repair.

The plaintiff's claim is for damages for breaches of covenants contained

in a lease of a farm.

The plaintiff's claim is for damages for injury to the plaintiff from the defendant's negligence as a medical man.

The plaintiff's claim is for damages for injury by the defendant's dog.

The plaintiff's claim is for damages for injury to the plaintiff by the negligent driving of the defendant or his servants.

The plaintiff's claim is for damages for injury to the plaintiff while a passenger on the defendant's railway by the negligence of the defendant's servants.

The plaintiff's claim is for damages for injury to the plaintiff at the de-

The plaintiff's claim is for damages for highly to the plaintiff a claim is accreeint of A. B. deceased, for damages for the death of the said A. B, from injuries received while a passenger on the defendant's railway, by the negligence of the defendant's servants.

The plaintiff's claim is for damages for breach of promise of marriage.

The plaintiff's claim is for damages for breach of contract to accept and

pay for goods.

The plaintiff's claim is for damages for non-delivery [or short delivery, ordefective quality, or other breach of contract of sale ] of cotton [or, &c.].

The plaintiff's claim is for damages for breach of warranty of a horse. The plaintiff's claim is for damages for breach of a contract to sell [or purchase land.

The plaintiff's claim is for damages for breach of a contract to let [or

take] a house. The plaintiff's claim is for damages for breach of a contract to sell [or purchase] the lease, with good-will, fixtures, and stock-in-trade of a publicĥouse.

The plaintiff's claim is for damages for breach of covenant for title [or

for quiet enjoyment, or, &c.] in a conveyance of land.

The plaintiff's claim is for damages for wrongfully entering the plaintiff's land and drawing water from his well [ or cutting his grass, or felling his timber, or pulling down his fences, or removing his gate, or using his road or path, or crossing his field, or depositing sand there, or carrying away gravel from thence, or carrying away stones from his river].

The plaintiff's claim is for damages for wrongfully taking away the sup-

port of plaintiff's land [or house, or mine].

The plaintiff's claim is for damages for wrongfully obstructing a way

[public highway, or private way].

The plaintiff's claim is for damages for wrongfully diverting [or obstructing, or polluting, or diverting water from ] a water-course.

The plaintiff's claim is for damages for wrongfully discharging water upon the plaintiff's land [or into the plaintiff's mine].

The

276

Pasture.

The plaintiff's claim is for damages for wrongfully obstructing the plaintiff's use of a well.

The plaintiff's claim is for damages for the infringement of the plain-

tiff's right of pasture.

[This Form shall be sufficient whatever the nature of the right to pasture be.

Light.

The plaintiff's claim is for damages for obstructing the access of light to plaintiff's house.

Patent.

The plaintiff's claim is for damages for the infringement of the plaintiff's patent.

Copy-right.

The plaintiff's claim is for damages for the infringement of the plaintiff's copy-right.

The plaintiff's claim is for damages for wrongfully using [or imitating]

Trade-mark.

the plaintiff's trade-mark.

The plaintiff's claim is for damages for breach of a contract to build a

Work.

ship or to repair a house, &c.].

The plaintiff's claim is for damages for breach of a contract to employ the plaintiff to build a ship, &c.

Nuisance.

The plaintiff's claim is for damages to his house, trees, crops, &c., caused by noxious vapours from the defendant's factory [or, &c.]

The plaintiff's claim is for damages from nuisance by noise from the defendant's works [or stables, or, &c.].

Injunction.

[Add to indorsement]:—and for an injunction.

Add to indorsement where claim is to land, or to establish title, or both]:-

Mesne profits. Arrears of rent. Breach of covenant.

and for mesne profits. and for an account of rents or arrears of rent. and for breach of covenant for [repairs].

# 1. Creditor to administer Estate.

The plaintiff's claim is as a creditor of X.Y., of deceased, to have the moveable and immoveable property of the said X.Y. administered. The defendant, C.D., is sued as the administrator of the said X.Y., [and the defendants, E.F. and G.H., as his coheirs at law].

# 2. Legatee to administer Estate.

The plaintiff's claim is as a legatee under the will dated the of 18, of X. Y., deceased, to have the moveable and immoveable property of the said X. Y. administered. The defendant, C. D., is sued as the executor of the said X. Y. [and the defendants, E. F. and G. H., as

## 3. Partnorship.

The plaintiff's claim is to have an account taken of the partnership-dealings between the plaintiff and defendant [under articles of partnership dated day of ], and to have the affairs of the partnership wound up.

# 4. By Mortgages.

The plaintiff's claim is to have an account taken of what is due to him for principal, interest and costs on a mortgage dated the , made between [parties] [ar, by deposit of title-deeds], and that the mortgage may be enforced by foreclosure or sale.

5. By

#### 5. By Mortgagor.

The plaintiff's claim is to have an account taken of what, if anything, is due on a mortgage dated and made between [parties], and to redeem the property comprised therein.

#### 6. Raising Portions.

The plaintiff's claim is that the sum of Rs. which by an indenture of settlement, dated , was provided for the portions of the younger children of may be raised.

#### 7. Execution of Trusts.

The plaintiff's claim is to have the trusts of an indenture dated and made between [parties] carried into execution.

#### 8. Cancellation, or Rectification.

The plaintiff's claim is to have a deed dated between [parties] set aside or rectified.

and made

## 9. Specific Performance.

The plaintiff's claim is for specific performance of an agreement dated the day of for the sale by the plaintiff to the defendant of certain [freehold] hereditaments at

#### No. 115.

#### PROBATE.

1. By an executor or legatee propounding a will in solemn form.

The plaintiff claims to be executor of the last will dated the day of of C. W., late of , deceased, who died on the day of and to have the said will established. This summons is issued against you as one of the next-of-kin of the said deceased [or, as the case may be].

2. By an executor or legatee of a former will, or a next-of-kin, &c., of the deceased, seeking to obtain the revocation of a probate granted in common form.

The plaintiff claims to be executor of the last will dated the day of of C.D., late of , deceased, who died on the day of and to have the probate of a pretended will of the said deceased, dated the day of revoked. This summons is issued against you as the executor of the said pretended will [or, as the case may be].

3. By an executor or legatee of a will when letters of administration have been granted as in an intestacy.

The plaintiff claims to be executor of the last will of  $C.\,D.$ , late of deceased, who died on the day of dated the

The

# 1877.]

# Civil Provedure Code.

## THE FOURTH SCHEDULE—continued.

The plaintiff claims that the grant of letters of administration of the estate of the said deceased obtained by you should be revoked, and probate of the said will granted to him.

4. By a person claiming a grant of administration as a next-of-kin of the deceased, but whose interest as next-of-kin is disputed.

The plaintiff claims to be the brother and sole next-of-kin of C.D., of deceased, who died on the day of intestate, and to have as such a grant of administration to the personal estate of the said intestate. This writ is issued against you because you have entered a caveat, and have alleged that you are the sole next-of-kin of the deceased [or, as the case may be].

Indorsements of Character of Parties.

The plaintiff's claim is as executor [or administrator] of C.D., deceased, for, Gc.

The plaintiff's claim is against the defendant, A. B., as executor [or,  $\mathcal{C}C.$ ] of C.D., deceased, for,  $\mathcal{C}C.$ 

The plaintiff's claim is against the defendant, A.B., as executor of X.Y., deceased, and against the defendant, C.D, in his personal capacity, for, c.

The claim of the plaintiff, C D., is as executrix of X. Y., deceased, and the claim of the plaintiff, A.B., as her husband, for

The plaintiff's claim is as [or, the plaintiff's claim is against the defendant as trustee under the will of A.B. [or] under the settlement upon the marriage of A.B. and X. Y. his wife].

Public officer.

By husband

and wifeexecutrix.

Trustees.

The plaintiff's claim is as public officer of the

Bank, for

The plaintiff's claim is against the defendant as public officer of the Bank, for

The plaintiff's claim is against the defendant, A.B., as principal, and against the defendant, C.D., as public officer, of the Bank, as surety, for

Heir and devisee. The plaintiff's claim is against the defendant as heir-at-law of A.B., deceased.

The plaintiff's claim is against the defendant, C.D., as heir-at-law, and against the defendant, E.F., as devisee, of lands under the will of A.B.

1	HE	FOOTITE BO	IIII C DE-Consenação.
Register of Civil Suits in the year 18	RETURN OF EXECUTION.	Minute of other Return than Payment or Arrest, and date of every Return.	
		Amount paid into court.	
	ow.	Amount of Costs.	
		For what, and amoney.	
	Execution.	.monw daniszA	
	EXE	Date of Order.	
		Date of application.	
	APPBAL.	nitanentin Appeal.	
	4	Jase of Appeal.	8.011
	Judgment.	For what, or	
		For whom.	
	5	Date.	
	APPEARANCE.	Defendant.	
		Plaintiff,	
		of sarties to appear.	
	CLAIM.	When the Cause of Action accrued.	
		Amount or value.	
		Particulars.	
	Defendant.	Place of abode.	
		Description.	
		Уате,	
	PLAINTIPF.	Place of abode.	
		Description.	·
		Увто,	
	No. of Snit.		
	Date of presentation of plaint		

Courr of the

F.—MISCELLANEOUS.

No. 116.
Section 58 of the Code of Civil Procedure.

# Civil Procedure Code.

## THE FOURTH SCHEDULE—continued.

No. 117.

SUMMONS FOR DISPOSAL OF SUIT.

Sections 64 and 68 of the Code of Civil Procedure.

(Title.)

To

Notice-I. Should you apprehend your witnesses will not attend of their own accord, you can have subpœnas from this subpœnas from this Court to compel the attendance of any wit-ness, and the produc-tion of any document that you have a right to call upon the witness

money.

to call upon the witness to produce, on applying to the Court at any time before the trial, on your depositing their necessary subsistence-

money.

2.—If you admit the demand,
you should pay the
money into court with
the costs of the suit, to avoid the summary exe-cution of the decree, which may be against your person or property, or both, if necessary.

dwelling at

WHEREAS has instituted a suit against you for you are hereby summoned to appear in this Court in person or by a duly authorized pleader of the Court, duly instructed, and able to answer all material questions relating to the suit, or who shall be accompanied by some other person able to answer all such questions, on

day of 18 in the forenoon, to answer the above-named plaintiff; and as the day fixed for your appearance is appointed for the final disposal of the suit, you must be prepared to produce all your witnesses on that day; and you are hereby required to take notice that, in default of your appearance on the day before-mentioned, the suit will be heard and determined in your absence; and you will bring with you, or send by your , which the plaintiff desires to inspect, and any documents on which you intend to rely in support of your defence.

GIVEN under my hand and the seal of the Court this day of



NOTE .- If written statements are required, say-You are (or such a party is, as the case may be) required to put in a written statement by the day of

#### No. 118.

#### SUMMONS FOR SETTLEMENT OF ISSUES.

Sections 64 and 68 of the Code of Civil Procedure.

(Title.)

To

#### dwelling at

Notice.—1. Should you apprehend your witnesses will not attend of their own accord, you can have summonses from this Court to compel the attendance of any witness, and the production of any document that you have a right to call on the witness to produce, on applyto produce, on apply-ing to the Court at any time before the trial,

WHEREAS has instituted a suit against you for you are hereby summoned to appear in this Court in person or by a duly authorized pleader of the Court, duly instructed, and able to answer all material questions relating to the suit, or who shall be accompanied by some other person able to answer all such questions, on day of 18 , at o'clock in the forenoon, to answer the above-named plaintiff; and you are hereby required to take notice that, in default of your

appearance on the day before-mentioned, the issues will be

settled

on your depositing their necessary subsist-

ence-money.

2. If you admit the demand, you should pay the money into court with the costs of the suit, to avoid the summary execution of the decree, which were the costs. which may be against your person or pro-perty, or both, if nesettled in your absence; and you will bring with you, or send by your pleader by your pleader , which the plaintiff desires to inspect, and any document on which you intend to rely

in support of your defence.

GIVEN under my hand and the seal of the Court this 18



Note.-If written statements are required, say-You are [or such a party is, as the case may be] required to put in a written statement by the day of

No. 119.

SUMMONS TO APPEAR.

Section 68 of the Code of Civil Procedure.

No. of Suit.

IN THE COURT OF

ΤA

Plaintiff.

Defendant.

To

(Name, description and address.)

WHEREAS [ here enter the name, description and address of the plaintiff ] has instituted a suit in this Court against you [here state the particulars of the claim as in the register]: you are hereby summoned to appear in this Court in person on the day of

in the forenoon [ If not specially required to appear in person, state—"in person or by a pleader of the Court duly instructed and able to answer all material questions reby a pleater of the Court duty instituted and able to answer all material questions relating to the suit, or who shall be accompanied by some other person able to answer all such questions"] to answer the above-named plaintiff. [If the summons he for the final disposal of the suit, this further direction shall be added here; "and as the day fixed for disposal of the suit, this further airection shall be added noro; and as the day fixed for your appearance is appointed for the final disposal of the suit, you must be prepared to produce all your witnesses on that day"]: and you are hereby required to take notice that, in default of your appearance on the day before-mentioned, the suit will be heard and determined in your absence; and you will bring with you (or send by your agent) [here mention any document the production of which may be required by the plaintiff], which the plaintiff degines to inspect and any document on which you intend to rely in support of the plaintiff desires to inspect, and any document on which you intend to rely in support of your defence.

No. 120.

ORDER FOR TRANSMISSION OF SUMMONS FOR SERVICE IN THE JURISDICTION OF ANOTHER COURT.

Section 85 of the Code of Civil Procedure.

IN THE COURT OF

Civil Suit, No.

A. B. of

against

C. D. of

The

day of

WHEREAS it is stated in the plaint that is at present residing in

of 18

, the defendant in the above suit , but that the right to sue

accrued

# Civil Procedure Code.

# THE FOURTH SCHEDULE—continued.

accrued within the jurisdiction of this Court: it is ordered that a summons returnable on the day of 18 be forwarded for service on the said defendant, to the Court of with a duplicate of this proceeding.



Judge.

No. 121.

TO ACCOMPANY RETURN OF SUMMONS OF ANOTHER COURT.

Section 85 of the Code of Civil Procedure.

IN THE COURT OF

AT

Civil suit, No. of 18

The

day of

18

A. B. of

against C. D. of

Read proceeding from the

forwarding

for service on of that Court.

civil No. of that Court.

Read bailiff's endorsement on the back of the process stating that the and proof of the above having been duly taken by me on the [oath or] affirmation of

it is ordered that the with a copy of this proceeding.

be returned to the

L. S.

Judge.

Note.—This form will be applicable to process other than summous, the service of which may have to be effected in the same manner.

No. 122.

DEFENDANT'S STATEMENT.

Section 110 of the Code of Civil Procedure.

(Title.)

I, the undersigned defendant [or one of the defendants], disclaim all interest under the will of the said E. F. in the plaint named [or, as heir-at-law, or, as next-of-kin, or one of the next-of-kin, of E. F., deceased, in the said plaint named].

Or, I the undersigned defendant state, that I admit [or deny] [here repeat in the language of the plaint the statements admitted or denied].

Or

Or, I the undersigned defendant submit that, upon the facts stated in the plaint, it does not appear that there is any agreement which can be legally enforced [or, that it appears upon the said plaint that I am jointly liable with one E. F., who is not a party to the suit, and not severally liable as by the plaint appears, or, that it appears by the said plaint that G. H. should have been a joint plaintiff with the said A. B. in the said suit, or, as the case may be].

Or, that the plaintiff has conveyed [or assigned] his interest in the said mortgage [or equity of redemption] to one I. J. [or, that I have conveyed or assigned to H. L. by way of further charge for securing the sum of Rs. perty sought by the suit to be foreclosed].

Or, that since the dissolution of the partnership the plaintiff has executed an instrument, whereby the plaintiff covenauts to discharge all debts and liabilities of the partnership, and generally to release me from all claims and liabilities either by or to himself and others in respect of the said partnership-trading [or, as the case may be].

(Signed)

C. D.,

Defendant.

No. 123.

INTERROGATORIES.

Section 121 of the Code of Civil Procedure.

IN THE COURT OF

Civil Suit, No.

of 18

A. B.

against

C. D., E. F. and G. H.

Interrogatories on behalf of the above-named A. B. [or C. D.] for the examination of the above-named [E. F. and G. H., or A. B.].

- 1. Did not &c.
- 2. Has not &c.

The defendant E. F. is required to answer the interrogatories numbered The defendant G. H. is required to answer the interrogatories numbered

No. 124.

FORM OF NOTICE TO PRODUCE DOCUMENTS. Section 131 of the Code of Civil Procedure.

IN THE COURT OF

Civil Suit, No.

of 18

A. B.

against

C. D.

Take notice that the plaintiff [or defendant] requires you to produce for his inspection the following documents referred to in your plaint [or written statement, or affidavit], dated

Describe documents required.

X. Y., Pleader for the plaintiff [or the defendant].

Pleader for the defendant [ or plaintiff].

To Z.,

# Civil Procedure Code.

## THE FOURTH SCHEDULE continued.

No. 125.

SUMMONS TO ATTEND AND GIVE EVIDENCE.

Sections 159 and 163 of the Code of Civil Procedure.

(Title.)

To

WHEREAS your attendance is required to
on behalf of the in the above cause, you are hereby required [personally
to appear before this Court] on the day of 18, at the hour of A. M.
[and] to bring with you or to send to this Court

A sum of Rs. , being your travelling and other expenses and subsistenceallowance for one day, is herewith sent. If you do not comply with this order, you will be subject to the consequence of non-attendance laid down in the Code of Civil Procedure, section 170.

Notice—(1). If you are summoned only to produce a document and not to give evidence, you shall be deemed to have complied with the summons if you cause such document to be produced in this Court on the day and hour aforesaid.

(2). If you are to be detained beyond the day aforesaid, a sum of Rs. will be tendered to you for each day's attendance beyond the day specified.

GIVEN under my hand and the seal of the Court, this

 $\mathbf{f}$ 

18

L. S.

Judge.

No. 126.

Another Form.

No. of Suit.

IN THE COURT OF

AT.

Plaintiff. Defendant.

To

[Name, description and address.]

You are hereby summoned to appear in this Court in person on the day of at in the forenoon, to give evidence on behalf of the plaintiff [or the defendant] in the above-mentioned suit, and to produce [here describe with convenient certainty any document the production of which may be required. If the summons be only to give evidence, or if it be only to produce a document, it must be expressed accordingly], and you are not to depart thence until you have been examined [or have produced the document] and the Court has risen, or unless you have obtained the leave of the Court.

### FORMS OF DECREES.

No. 127.

#### SIMPLE MONEY-DECREE.

(Title.)

Claim for

This cause coming on part of the plaintiff, and on the part of the defendant, it is ordered that the the sum of Rs. , with interest thereon at the rate of per cent. per from to the date of realization of the said sum, and do also pay to the the costs of this suit as taxed by the officer of the Court, with interest thereon at the rate aforesaid from the date of taxation to the date of realization.

### Costs of suit.

	PLAINTIFF.	Defendant.							
1. 2. 3. 4. 5. 6. 7. 8. 9.	Stamp for plaint Do. for power Do. exhibits Pleader's fees on Rs Translation-fee Subsistence for witness for attendance Commissioner's fee Service of process &c	Rs.	A.	P.	Stamp for power Do. petition Pleader's fee Subsistence for witnesses Service of process Translation-fee Commissioner's fee		Rs.	A.	P.
	TOTAL				TOTAL	•••		The state of the s	

GIVEN under my hand and the seal of the Court, this

day of

18



Judge.

No. 128.

### THE FOURTH SCHEDULE-continued.

No. 128.

DECREE FOR SALE IN A SUIT BY A MORTGAGER OR PERSON ENTITLED TO A LIEN.

(Title.)

It is ordered that it be referred to the Registrar [or Taxing Officer] to take an account of what is due to the plaintiff for principal and interest on the mortgage [or lien] mentioned in the plaint, and to tax the plaintiff's costs of this suit, and that the Registrar do certify to the Court on the day of what he shall find to be due for principal and interest as aforesaid, and for costs; And upon the defendant paying into court what shall be certified to be due to the plaintiff for principal and interest as aforesaid, together with the said costs, within six months after the Registrar [or Taxing Officer] shall have presented his certificate; it is ordered that the plaintiff do reconvey the said mortgaged premises free and clear from all incumbrances done by him, or any claiming by, from, or under, him, and do deliver up to the Registrar [or Taxing Officer] all deeds and writings in his custody or power relating thereto, and that upon such reconveyance being made, and deeds and writings being delivered up, the Registrar [or Taxing Officer] shall pay out to the plaintiff the said sum so paid in as aforesaid for principal, interest and costs; but in default of the defendant paying into court such principal, interest and costs as aforesaid by the time aforesaid, then it is ordered that the said mortgaged premises [or the premises subject to the said lien] be sold with the approbation of the Registrar [or Taxing Officer]. And it is ordered that the money to arise by such sale be paid into court, to the end that the same may be duly applied in payment of what shall be found due to the plaintiff for principal, interest and costs as aforesaid, and that the balance (if any) shall be paid to the defendant.

#### No. 129.

### FINAL DECREE FOR FORECLOSURE.

(Title.)

WHEREAS it appears to the Court that the defendant has not paid into court the sum which was on the day of last certified by the Registrar to be due to the plaintiff for principal and interest upon the mortgage in the plaint mentioned, and for costs, pursuant to the order made in this suit on the day of last, and that the period of six months has elapsed since

the said day of

It is ordered that the defendant do stand absolutely debarred and foreclosed of and from all equity of redemption of, in, and to, the said mortgaged premises.

#### No. 130.

### PRELIMINARY ORDER-ADMINISTRATION-SUIT.

Section 213 of the Code of Civil Procedure.

#### (Title.)

IT is ordered that the following accounts and inquiries be taken and made; that is to say:-

In creditor's suit-

1. That an account be taken of what is due to the plaintiff and all other the creditors of the deceased.

In

In suits by legatees-

2. An account be taken of the legacies given by the testator's will.

In suits by next-of-kin-

An inquiry be made and account taken of what, or of what share, if any, the plaintiff is entitled to as next-of-kin [or one of the next-of-kin] of the intestate.

[After the first paragraph, the Order will, where necessary, order, in a creditor's suit, inquiry and accounts for legatees, heirs-at-law, and next-of-kin. In suits by claimants other than creditors, after the first paragraph, in all cases, an order to inquire and take an account of creditors will follow the first paragraph, and such of the others as may be necessary will follow, omitting the first formal words. The form is continued as in a creditor's suit.]

3. An account of the funeral and testamentary expenses.

4. An account of the moveable property of the deceased come to the hands of the defendant, or to the hands of any other person by his order or for his use.

5. An inquiry what part (if any) of the moveable property of the deceased is out-

standing and undisposed of.

6. And it is further ordered, that the defendant do, on or before the next, pay into court all sums of money which shall be found to have come to his hands, or to the hands of any person by his order or to his use.

7. And that if the Registrar shall find it necessary for carrying out the objects of the suit to sell any part of the moveable property of the deceased, that the same be sold accord-

ingly, and the proceeds paid into court.

8. And that Mr. E. F. be Receiver in the suit [or proceeding], and receive and get in all outstanding debts and outstanding moveable property of the deceased, and pay the same into the hands of the Registrar [and shall give security by bond for the due performance of his duties to the amount of rupees].

9. And it is further ordered, that if the moveable property of the deceased be found insufficient for carrying out the objects of the suit, then the following further inquiries be

made, and accounts taken, that is to say,

(a) an inquiry what immoveable property the deceased was seised of or entitled to at the time of his death;

(b) an inquiry what are the incumbrances (if any) affecting the immoveable property of

the deceased, or any part thereof;
(c) an account, so far as possible, of what is due to the several incumbrancers, and to include a statement of the priorities of such of the incumbrancers as shall con-

sent to the sale hereinafter directed. 10. And that the immoveable property of the decemed, or so much thereof as shall be necessary to make up the fund in court sufficient to carry out the object of the suit, be sold with the approbation of the Judge, free from incumbrances (if any) of such incumbrancers as shall consent to the sale, and subject to the incumbrances of such of them as shall not

11. And it is ordered, that G. H. shall have the conduct of the sale of the immoveable property, and shall prepare the conditions and contracts of sale subject to the approval of the Registrar, and that in case any doubt or difficulty shall arise the papers shall be submitted to the Judge to settle.

12. And it is further ordered, that, for the purpose of the inquiries hereinbefore directed, the Registrar shall advertise in the newspapers according to the practice of the Court, or shall make such inquiries in any other way which shall appear to the Registrar to give the

most useful publicity to such inquiries.

13. And it is ordered, that the above inquiries and accounts be made and taken, and that all other acts ordered to be done be completed, before the day of and that the Registrar do certify the result of the inquiries, and the accounts, and that all other acts ordered are completed, and have his certificate in that behalf ready for the inspection of the parties on the day of

14. And, lastly, it is ordered, that this suit [or matter] stand adjourned for making final

decree to the day of

[Such part only of this order is to be used as is applicable to the particular case.]

No. 131.

#### FINAL DECREE IN AN ADMINISTRATION-SUIT BY A LEGATEE.

### Section 213 of the Code of Civil Procedure.

- 1. It is ordered that the defendant do on or before the pay into court the sum of Rs. , the balance by the said certificate found to be due from the said defendant on account of the estate of also the sum of Rs. for interest, at the rate of Rs. per centum per annum, from the day of to the day of amounting together to the sum of Rs.
- 2. Let the Registrar [or Taxing Officer] of the said Court tax the costs of the plaintiff and defendant in this suit, and let the amount of the said costs, when so taxed, be paid out of the said sum of Rs. ordered to be paid into court as aforesaid, as follows:—
  - (a.)—The costs of the plaintiff to Mr.

    costs of the defendant to Mr.

    , his attorney [or pleader], and the
  - (b.)—And (if any debts are due) with the residue of the said sum of Rs. , after payment of the plaintiff's and defendant's costs as aforesaid, let the sums found to be owing to the several creditors mentioned in the schedule to the Registrar's certificate, together with subsequent interest on such of the debts as bear interest, be paid; and after making such payments, let the amount coming to the several legatees mentioned in the schedule, together with subsequent interest (to be verified as aforesaid), he paid to them.
- 3. And if there should then be any residue, let the same be paid to the residuary legatee.

## DECREE IN AN ADMINISTRATION-SUIT BY A LEGATER, WHERE AN EXECUTOR IS HELD PERSONALLY LIABLE FOR THE PAYMENT OF LEGACIES.

### Section 213 of the Code of Civil Procedure.

1. Declare that the defendant is personally liable to pay the legacy of Rs. bequeathed to the plaintiff;

2. And it is ordered, that an account be taken of what is due for principal and interest

on the said legacy;
3. And it is also ordered, that the defendant do within weeks after the date of the Registrar's certificate, pay to the plaintiff the amount of what the Registrar shall certify to be due for principal and interest;

4. And it is ordered, that the defendant do pay the plaintiff his costs of suit, the same to be taxed in case the parties differ.

### FINAL DECREE IN AN ADMINISTRATION-SUIT BY NEXT-OF-KIN.

#### Section 213 of the Code of Civil Procedure.

1. Let the Registrar of the said Court tax the costs of the plaintiff and defendant in this suit, and let the amount of the said plaintiff's costs, when so taxed, be paid by the defendant to the plaintiff out of the sum of Rs. , the balance by the said certificate found to be due from the said defendant on account of the personal estate of E. F., the intestate, within one week after the taxation of the said costs by the said Registrar, and let the defendant retain for her own use out of such sum her costs, when taxed.

2. And it is ordered, that the residue of the said sum of Rs. , after payment of the plaintiff's and defendant's costs as aforesaid, be paid and applied by defendant as follows:—

(a.)—Let the defendant, within one week after the taxation of the said costs by the Registrar as aforesaid, pay one-third share of the said residue to the plaintiffs.

A. B., and C., his wife, in her right, as the sister and one of the next-of-kin of the said E. F., the intestate.

(b.)---Let

(b.)-Let the defendant retain for her own use one other third share of the said residue, as the mother, and one other of the next-of-kin of the said E. F., the intestate. (c.)-And let the defendant, within one week after the taxation of the said costs by the Registrar as aforesaid, pay the remaining one-third share of the said residue to G. H., as the brother and the other next-of-kin of the said E. F., the intestate.

### No. 132.

ORDER-DISSOLUTION OF PARTNERSHIP. Section 215 of the Code of Civil Procedure.

(Title.)

It is declared that the partnership in the plaint mentioned between the plaintiff and defendant ought to stand dissolved as from the , and it is ordered day of that the dissolution thereof as from that day be advertised in the Gazette, &c.

And it is ordered that be the Receiver of the partnership-estate and effects

in this suit, and do get in all the outstanding book-debts and claims of the partnership.

And it is ordered that the following accounts be taken :-1. An account of the credits, property and effects now belonging to the said partner-

ship;
2. An account of the debts and liabilities of the said partnership;

1. An account of the debts and liabilities of the said partnership;

3. An account of all dealings and transactions between the plaintiff and defendant, from the foot of the settled account exhibited in this suit and marked (A), and not disturbing any subsequent settled accounts.

And it is ordered that the goodwill of the business heretofore carried on by the plaintiff and defendant as in the plaint mentioned, and the stock-in-trade, be sold on the premises, and that the Registrar may, on the application of any of the parties, fix a reserved bidding for all or any of the lots at such sale, and that either of the parties is to be at liberty to bid at the sale.

And it is ordered that the above accounts be taken and all the other acts required to be done be completed before the day of , and that the Registrar do certify the result of the accounts, and that all other acts are completed, and have his certificate in that hehalf ready for the inspection of the parties on the day of

And, lastly, it is ordered that this suit stand adjourned for making a final decree to day of

### No. 133.

PARTNERSHIP. FINAL DECREE.

Section 215 of the Code of Civil Procedure.

IN THE COURT OF

Civil Suit, No.

A. B. of

against

C. D. of

It is ordered that the fund now in court, amounting to the sum of Rs. plied as follows:

1. In payment of the debts due by the partnership set forth in the Registrar's certificate amounting in the whole to Rs.

2. In payment of the costs of all parties in this suit, amounting to Rs.

[These costs must be ascertained before the decree is drawn up]. 3. In payment of the sum of Rs. to the plaintiff as his share of the partnership-

assets, of the sum of Rs. , being the residue of the said sum of Rs. court to the defendant as his share of the partnership-assets.

### THE FOURTH SCHEDULE-continued.

[Or, And that the remainder of the said sum of Rs. tiff [or defendant] in part payment of the sum of Rs. in respect of the partnership-accounts.

be paid to the said plaincertified to be due to him

And that the defendant [or plaintiff ] do on or before the pay to the plaintiff [or defendant] the sum of Rs.

day of being the balance of the said

sum of Rs.

due to him, which will then remain due.

### No. 134.

CERTIFICATE OF NON-SATISFACTION OF DECREE.

Section 224 of the Code of Civil Procedure.

IN THE COURT OF

of 18

A. B. of

against

C. D of

CRETIFIED that no [or partial, as the case may be, and if partial, state to what extent] satisfaction of the decree of this Court, in Civil Suit No.

of 18 a copy of which is hereunto attached, has been obtained by execution within the jurisdiction of this Court.

GIVEN under my hand and the seal of the Court, this

Civil Suit, No.

18

day of

Judge.

No. 135.

NOTICE TO SHOW CAUSE WHY EXECUTION SHOULD NOT ISSUE. Section 248 of the Code of Civil Procedure.

IN THE COURT OF

Civil Suit, No.

of 18

Miscellaneous, No.

of

A. B. of

against C. D. of

To

has made application to this Court for execution of decree in Civil Suit No. 18 , this is to give you notice that you are to appear before this Court on the day of 18 , either in person or by a pleader of this Court, or agent duly authorized and instructed to show cause, if any, why execution should not be granted.

GIVEN under my hand and the seal of the Court, this

day of

L. S.

Judge.No. 136,

No. 136.

WARBANT OF ATTACHMENT OF MOVEABLE PROPERTY IN DEFENDANT'S POSSESSION IN EXECUTION OF A DECREE FOR MONEY.

Section 254 of the Code of Civil Procedure.

(Title.)

TO THE BAILIFF OF THE COURT.

on the 18 DECREE. Principal Interest Costs Costs of decree

day of

WHEREAS

Interest thereon . Total of attachment

TOTAL

was ordered, by decree of this Court, passed , in Suit No. 18 , to pay to the plaintiff the sum of Rs.

as noted in the margin; and whereas the said has not been paid sum of Rs.

THESE ARE TO COMMAND YOU to attach the moveable property of the said as set forth in the list hereunto annexed, or which shall be pointed out to you by , and unless the said shall pay to the said together you the said sum of Rs. , the costs of this attachwith Rs. ment, to hold the same until further orders from this Court. YOU ARE FURTHER COMMANDED to return this day of Warrant on or before the

and marner in which it has been executed, or why it has not been executed. GIVEN under my hand and the seal of the Court, this

SCHEDULE.

L. S.

Judge.

No. 137.

WARRANT TO THE BAILIFF TO GIVE POSSESSION OF LAND, &C.

Section 263 of the Code of Civil Procedure.

(Title.)

TO THE BAILIFF OF THE COURT.

in the occupancy of , the plaintiff in this suit: you are hereby directed to in possession of the same, and you are hereby authorized to WHEREAS has been decreed to remove any person who may refuse to vacate the same. put the said day of

GIVEN under my hand and the seal of the Court, this

L. S.

Judge.No. 138.

### THE FOURTH SCHEDULE—continued.

No. 138.

#### ATTACHMENT IN EXECUTION.

PROHIBITORY ORDER, WHERE THE PROPERTY TO BE ATTACHED CONSISTS OF MOVEABLE PROPERTY, TO WHICH THE DEFENDANT IS ENTITLED SUBJECT TO A LIEN OR RIGHT OF SOME OTHER PERSON TO THE IMMEDIATE POSSESSION THEREOF.

Section 268 of the Code of Civil Procedure.

(Title.)

To

WHEREAS on the day of has failed to satisfy a decree passed against it is ordered that the defendant for Rs. in favour of 18 be, and is hereby, prohibited and restrained, until the further order of this Court, from the following property in the possession of the said receiving from to which the defendant is

that is to say, is hereby entitled, subject to any claim of the said , and the said prohibited and restrained, until the further order of this Court, from delivering the said property to any person or persons whomsoever. day of

GIVEN under my hand and the seal of the Court, this

L. S.

Judge.

No. 139.

### ATTACHMENT IN EXECUTION.

PROHIBITORY ORDER, WHERE THE PROPERTY CONSISTS OF DEBTS NOT SECURED BY NEGOTIABLE INSTRUMENTS.

Section 268 of the Code of Civil Procedure.

( Title.)

To

WHEREAS on the day of has failed to satisfy a decree passed against , in favour of , in Civil Suit, No. of 18 18

: it is ordered that the defendant be, and hereby, prohibited and restrained, until the further order of this Court, from receiving from you a certain debt alleged now to be due from you to the said defendant, namely and that you, the said

, be, and you are hereby, prohibited and restrained, until the further order of this Court, from making payment of the said debt, or any part thereof, to any person whomsoever. 18 day of

GIVEN under my hand and the seal of the Court, this

L. S.

Judge. No. 140.

No. 140.

#### ATTACHMENT IN EXECUTION.

PROHIBITORY ORDER, WHERE THE PROPERTY CONSISTS OF SHARES IN A PUBLIC COMPANY, &c.

Section 268 of the Code of Civil Procedure.

(Title.)

To

Defendant, and to

, Manager of

Company.

WHEREAS

has failed

to satisfy a decree passed against on the day of 18

18 , in Civil Suit, No.

of 18

day of

in favour of for Rs.
it is ordered that you, the defendant, be, and you are hereby, prohibited and restrained, until the further order of this Court, from making any transfer of shares in the aforesaid Company, namely,

or from receiving payment of any dividends thereof; and you

, the Manager of the said Company, are hereby prohibited and restrained from permitting any such transfer or making any such payment.

GIVEN under my hand and the seal of the Court, this

18

L. S.

Judge.

#### No. 141.

### ATTACHMENT IN EXECUTION.

PROHIBITORY ORDER, WHERE THE PROPERTY CONSISTS OF IMMOVEABLE PROPERTY.

Section 274 of the Code of Civil Procedure.

(Title.)

 $T_0$ 

Defendant.

WHEREAS you have failed to satisfy a decree passed against you on the day of 18, in Civil Suit, No. of 18, in favour of

you, the said
you, the said
you, the said
you are hereby, prohibited and restrained,
hereunto annexed, by sale, gift, or otherwise, and that all persons be, and that they are hereby,
prohibited from receiving the same by purchase, gift, or otherwise.

GIVEN under my hand and the seal of the Court, this day of Schedule.

L. S.

Judge.

No. 142

No. 142.

### ATTACHMENT.

PROHIBITORY ORDER, WHERE THE PROPERTY CONSISTS OF MONEY OR OF ANY SECURITY IN THE HANDS OF A COURT OF JUSTICE OR OFFICER OF GOVERNMENT.

Sections 272 and 486 of the Code of Civil Procedure.

IN THE COURT OF

 $\mathbf{AT}$ 

Civil Suit, No.

of 18

A B. of against

C. D. of

C.

То

SIR,

The plaintiff having applied, under section of the Code of Civil Procedure, for an attachment of certain money now in your hands (here state how the money is supposed to be in the hands of the person addressed, on what account, &c.), I request that you will hold the said money subject to the further order of this Court.

I have the honour to be,

SIR, Your most obedient Servant,

L.S.

Dated the

day of

18

Judge.

No. 143.

ORDER FOR PAYMENT TO THE PLAINTIFF, &c., of MONEY, &c., IN THE HANDS OF A THIED PARTY.

Section 277 of the Code of Civil Procedure.

IN THE COURT OF

AΤ

Civil Suit, No.

of 18

Miscellaneous, No.

of 18

**A.B.** of

against

C. D. of

To the Bailiff of the Court and to-

tha

that the money which may be realized by such sale, or a sufficient part thereof to satisfy the said decree, shall be paid over to the said be paid to you, the said , and the remainder, if any, shall GIVEN under my hand and the seal of the Court, this

day of

Judge.

18

No. 144.

NOTICE TO ATTACHING CREDITOR.

Section 278 of the Code of Civil Procedure.

IN THE COURT OF

WHEREAS

Court for the removal of attachment on

Civil Suit, No. of 18 Miscellaneous, No. of 18 A. B. of

againstC. D. of

 $T_0$ 

has made application to this placed at your instance in execution of the decree in Civil Suit, No.

of 18

this is to give you notice to appear before this Court on a pleader of the Court duly instructed, to support your claim as attaching creditor. , either in person or by GIVEN under my hand and the seal of the Court, this day of 18

Judge.

No. 145.

WARRANT OF SALE OF PROPERTY IN EXECUTION OF A DECREE FOR MONEY. Section 287 of the Code of Civil Procedure.

IN THE COURT OF

Civil Suit, No.

Miscellaneous, No.

of 18

of 18

A. B. of against

C. D. of

TO THE BAILIFF OF THE COURT. THESE ARE TO COMMAND YOU to sell by auction, after giving days' previous notice, by affixing the same in this court-house, and after making due pro-296 clamation,

### THE FOURTH SCHEDULE continued.

clamation,\* the

property attached under a warrant from this Court y of the secution of a decree day of dated the of 18 suit No. in in favour of . ; being the so much of the said property as shall realize the sum of Rs. of the said decree and costs still remaining unsatisfied.

day of YOU ARE FURTHER COMMANDED to return this warrant on or before the , with an endorsement certifying the manner in which it has been 18 executed, or the reason why it has not been executed.

GIVEN under my hand and the seal of the Court, this

day of

18

Judge.

\* This proclamation shall specify the time, the place of sale, the property to be sold, the revenue assessed, should the property consist of land paying revenue to Government, and the amount for the recovery of which the sale is ordered.

### No. 146.

Notice to Person in Possession of Movemble Property sold in Execution.

Section 300 of the Code of Civil Procedure.

IN THE COURT OF

Civil Suit, No.

of 18

A. B. of

against

C. D. of

has been the purchaser at a sale by auction in execution of the decree in the above suit of now in your possession, you are hereby prohibited from delivering possession of the said to any person except the said

GIVEN under my hand and the seal of the Court, this day of

18

Judge. No. 147.

297

No. 147.

PROHIBITORY ORDER AGAINST PAYMENT OF DEBTS SOLD IN EXECUTION TO ANY OTHER THAN THE PURCHASER.

Section 301 of the Code of Civil Procedure.

IN THE COURT OF

Civil Suit, No.

of 18

A. B. of against C. D. of

To

WHEREAS and to

has become the purchaser at a public sale in execution of the decree in the above suit of due from you

be and you are hereby prohibited from receiving, and you from making payment of, the said debt to any person or persons except the said

GIVEN under my hand and the seal of the Court, this day of , it is ordered that

Judge

No. 148.

PROHIBITORY ORDER AGAINST THE TRANSFER OF SHARES SOLD IN EXECUTION. Section 301 of the Code of Civil Procedure.

IN THE COURT OF

Civil Suit, No.

of 18

A. B. of

against

C. D. of

To

and  $W_{HEREAS}$ Manager of tion of the decree in the above suit of certain shares in the above Company, that is to say standing in the name of you that you

any transfer of the said shares to any person except the said the purchaser aforesaid, or from receiving any dividends thereon: and you be, and you are hereby, prohibited from making

, Manager of the said Company, from permitting any such transfer or making any such payment to any person except the said , the purchaser aforesaid.

GIVEN under my hand and the seal of the Court, this

day of

18

L. S.

Judge.No. 149.

### THE FOURTH SOMEDULE—continued.

No. 149.

ORDER CONFIRMING SALE OF LAND, &c.

Section 312 of the Code of Civil Procedure.

IN THE COURT OF

Civil Suit, No.

of 18 A. B. of

against

WHEREAS the

following land [or immoveable property] was on the day of

18. sold by the Balliff of this Court in execution of the decree in this suit; and whereas thirty days have clapsed and no application has been made [or objection allowed] to the said sale, it is ordered that the said sale be, and the said sale is hereby, confirmed.

GIVEN under my hand and the seal of the Court, this day of

18

SCHEDULE.

Judge.

No. 150.

CERTIFICATE OF SALE OF LAND.

Section 316 of the Code of Civil Procedure.

IN THE COURT OF

Civil Suit, No.

of 18

A. B. of

against

C. D. of

This is to certify that at a sale by public auction on the has been declared the purchaser

day of in execution of decree in this suit, and that the said sale has been duly confirmed by the Court.

GIVEN under my hand and the seal of the Court, this day of

18

Judge. No. 151.

# THE FOURTH SCHEDULE—continued.

ORDER FOR DELIVERY TO CERTIFIED PURCHASER OF LAND AT A SALE IN EX

Section 318 of the Code of Civil Procedure.

Civil Suit, No.

of 18 A. B. of

against

C. D. of To THE BAILIFF OF THE COURT.

 $W_{HEREAS}$ 

, and whereas such land is in the possession of at a sale in execution of decree in Civil Suit, No. has become the certified purch are hereby ordered to put the said aforesaid, into possession of the said and if need be, to remove any person who may refuse to vacate the same. , the certified purcha

GIVEN under my hand and the seal of the Court, this

AUTHOBITY TO THE COLLECTOR TO STAY PUBLIC SALE OF LAND ON SECURIT IN THE COURT OF

Section 326 of the Code of Civil Procedure.

Civil Suit, No.

of 18

A. B. of

against C. D. of

To

Collector of

SIR, In answer to your communication No. ing that the sale in execution of decree in this suit of

and, lying within your district, paying revonue to Government, is objectionable, I have the and, lying within your district, paying revolue to trovernment, is objectionable, a nave the honour to inform you that you are authorized, on security to the amount of Rs. in the above suit, being given to your satisfaction, to instead of proceeding to a public sale of

I have the honour to be, SIR, Your obedient Servant,

L. S.

300

Judge. No 153,

### THE FOURTH SCHEDULE-continued.

No. 153.

ORDER FOR COMMITTAL FOR RESISTING, &c., EXECUTION OF DECREE FOR LAND. Section 329 of the Code of Civil Procedure.

(Title.)

WHEREAS it appears to the Court that has without just cause resisted [or obstructed] the execution of the decree of the Court passed against in Civil Suit, No. on the day of , whereby certain land or immoveable property , it is ordered that the said be committed to custody for a period of was adjudged to days.

GIVEN under my hand and the seal of the Court, this

L. S.

18

Judge.

No. 154.

WARRANT OF ARREST IN EXECUTION. Section 337 of the Code of Civil Procedure.

IN THE COURT OF

Civil Suit, No.

of 18

Miscellaneous, No.

of 18

A. B. of

against

C. D. of

To the BAILIFF OF THE COURT.

N'HEREAS

Principal
Interest
Costs
Execution
Total

Total

the day and manner in which it has been executed, or the reason why it has not been executed.

Given under my hand and the scal of the Court, this day of

The said defendant of the said defendant, and unless the said defendant shall pay to you the said sum to defendant shall pay to you the said sum the said defendant shall pay to you have said sum the said defendant shall pay to you the said sum the said defendant shall pay to you the said sum the said defendant shall pay to you the said sum the said defendant shall pay to you the said sum the said defendant shall pay to you have said sum the said defendant shall pay to you have said sum the said defendant shall pay to you have said sum the said defendant, and unless the said defendant shall pay to you the said sum the said defendant shall pay to you have further edmmanded to recurre the said defendant shall pay to you the said sum the said defendant shall pay to you the said sum the said defendant shall pay to you the said sum the said defendant, and unless the said defendant shall pay to you the said sum the said sum the said defendant shall pay to you the said sum the said sum the said defendant shall pay to you the said sum the said defendant shall pay to you the said sum the said sum the said defendant shall pay to you the said sum the said sum the said defendant shall pay to you the said sum the said sum the said defendant shall pay to you the said defendant shall pay to you the said sum the said su

was adjudged by a decree of the Court, in No. of 18 , dated , to pay to the plain-as noted in the martiff the sum of Rs.

gin, and whereas the said sum of Rs.

has not been paid to the said plaintiff in

Militariz

odi vili sentiselime () he i 

L. S.

Judge.No. 155.

No. 155.

NOTICE OF PAYMENT INTO COURT. Section 377 of the Code of Civil Procedure.

IN THE

B. No.

187

A. B. v. C. D.

TAKE notice that the defendant has paid into court Rs. , and says that that sum is enough to satisfy the plaintiff's claim [or the plaintiff's claim for, &c.].

To Mr. X. Z.,

the Plaintiff's Pleader.

Defendant's Pleader.

No. 156.

COMMISSION TO EXAMINE ABSENT WITNESSES.

Section 386 of the Code of Civil Procedure.

IN THE COURT OF

Civil Suit, No.

of 18 A. B. of

against

C. D. of

WHEREAS the evidence of in the above suit; and whereas

is required by the

you are requested to take the examination on interrogatories [or vivâ voce] of such witnesses and you are hereby appointed a Commissioner for that purpose, and you are further requested to make return of such examination so soon as it may be taken [process to require the attendance of the witness will be issued by this Court on your application.]\*

GIVEN under my hand and the seal of the Court, this day of

Judge.

\* Not necessary where the commission goes to another Court.

No. 157.

Commission for a local Investigation, or to examine Accounts.

Sections 392 and 394 of the Code of Civil Procedure.

IN THE COURT OF

Civil Suit, No.

of 18

A. B. of

against

C. D. of

 $T_0$ 

WHEREAS it is deemed requisite, for the purposes of this suit, that a commission for issued; you are hereby appointed Commissioner for the purpose of [process to compel the attendance before you of any

witnesses,

witnesses, or for the production of any documents which you may desire to examine or inspect, will be issued by this Court on your application.]\*

, being your fee in the above, is herewith forwarded. A sum of Rs. day of

GIVEN under my hand and the seal of the Court, this

L. S.

Judge.

18

\* Not necessary where the commission goes to another Court.

No. 158.

WARRANT OF ARREST BEFORE JUDGMENT. Section 478 of the Code of Civil Procedure.

IN THE COURT OF

these are to command you to take

Civil Suit, No.

of 18

A, B, of against

C. D. of

TO THE BAILIFF OF THE COURT.

, the plaintiff

in the above suit, has proved to the satisfaction of the Court that there is probable cause is about to for believing that the defendant

the said

before the Court, in order that he may show cause into custody, and to bring why he should not furnish security to the amount of rupees for personal appearance before the Court, until such time as the said suit shall be fully and finally dis-

posed of, and until execution or satisfaction of any decree that may be passed against in the suit.

GIVEN under my hand and the seal of the Court, this

18

L. S.

day of

Judge.

No. 159.

ORDER FOR COMMITTAL.

Section 481 of the Code of Civil Procedure.

IN THE COURT OF

ΑT

Civil Suit, No.

of 18

A. B. of

against

C. D. of

To

, plaintiff in this suit, has made application to the Court that security be taken for the appearance of the defend-

ant

security, which

to answer any judgment that may be passed against
in the suit; and whereas the Court has called upon the defendant
to furnish such security, or to offer a sufficient deposit in lieu of
has failed to do; it is ordered that the said defendant
be committed to custody until the decision of the suit; or if
t until the execution of the decree.

judgment be given against

GIVEN under my hand and the seal of the Court, this

day of

10

L. S.

Judge.

No. 160.

ATTACHMENT BEFORE JUDGMENT, WITH ORDER TO CALL FOR SECURITY FOR FULFILMENT OF DECREE.

Section 484 of the Code of Civil Procedure.

IN THE COURT OF

ΑŤ

Civil Suit, No.

of 18

A. B. of

against

C. D. of

To the Bailiff of the Court.

WHEREAS

a shove suit

to the satisfaction of the Court that the defendant in the above suit these are to command you to call upon the said defendant

on or before the furnish security for the sum of rupees day of either to of this Court when required to produce and place at the disposal

or the value thereof, or such portion of the value as may be sufficient to fulfil any decree that may be passed against , or to appear and show cause why

should not furnish security; and you are further ordered to attach the said and keep the same under safe and secure custody until the further order of the Court, and in what manner you shall have executed this warrant make appear to the Court immediately after the execution hereof, and have you here then this warrant.

GIVEN under my hand and the seal of the Court, this

day of

18

L. s.

Judge.

No. 161.

# THE FOURTH SCHEDULE-continued.

No. 161.

ATTACHMENT BEFORE JUDGMENT, ON PROOF OF FAILURE TO FURNISH SECURITY.

Section 485 of the Code of Civil Procedure.

IN THE COURT OF

AΤ

Civil Suit, No.

of 18 A. B. of

against

C. D. of

TO THE BAILIFF OF THE COURT.

WHEREAS call upon may be passed against the said

, the plaintiff in this suit, has applied to the Court to , the defendant, to furnish security to fulfil any decree that in the suit, and whereas the Court has called upon has failed to do to furnish such security which the property of ; these are to command you to attach

and keep the same under safe and secure custody until the further order of the Court, and in what manner you shall have executed this warrant make appear to this Court immediately after the execution

day of

hereof, and have you here then this warrant. GIVEN under my hand and the seal of the Court, this

L, S.

Judge.

18

No. 162.

### ATTACHMENT BEFORE JUDGMENT.

PROHIBITORY ORDER, WHERE THE PROPERTY TO BE ATTACHED CONSISTS OF MOVE-ABLE PROPERTY, TO WHICH THE DEFENDANT IS ENTITLED, SUBJECT TO A LIEN OR RIGHT OF SOME OTHER PERSONS TO THE IMMEDIATE POSSESSION THEREOF.

Section 486 of the Code of Civil Procedure.

IN THE COURT OF

Civil Suit, No.

of 18

A. B. of

against C. D. of

To

Defendant.

305

and

be, and you are hereby, prohibited and restrained until the further order of this Court from receiving the following property in the passession of the following property in the passession of t the following property in the possession of that is to say to which the defendant is entitled, subject to any claim of the said

and the said is hereby prohibited and restrained, until the further order of this Court, from delivering the said property to any persons whomsoever.

GIVEN under my hand and the seal of the Court, this

Judge.

No. 163.

ATTACHMENT BEFORE JUDGMENT.

PROHIBITORY ORDER, WHERE THE PROPERTY CONSISTS OF IMMOVEABLE PROPERTY.

Section 486 of the Code of Civil Procedure.

IN THE COURT OF

ΑТ

Civil Suit, No.

of 18

A. B. of

against

C. D. of

To

Defendant.

It is ordered that you the said be, and you are hereby, prohibited and restrained, until the further order of this Court, from alienating the property specified in the schedule hereunto annexed, by sale, gift or otherwise, and that all persons be, and that they are hereby, prohibited from receiving the same by purchase gift or otherwise.

GIVEN under my hand and the seal of the Court, this

day of

18

L. S.

Judge.

No. 164.

ATTACHMENT BEFORE JUDGMENT.

PROHIBITORY ORDER, WHERE THE PROPERTY CONSISTS OF MONEY IN THE HANDS OF OTHER PERSONS, OR OF DEBTS NOT BEING NEGOTIABLE INSTRUMENTS.

Section 486 of the Code of Civil Procedure.

IN THE COURT OF

AT

Civil Suit, No.

of 18

. A. B. of

against

C. D. of

To

It is ordered that the defendant be, and he is hereby, prohibited and restrained, until the further order of this Court, from receiving

306

fron

### THE FOURTH SCHEDULE—continued.

the [money now in

hands belonging to the said defendant, or debts, as the case may be d that the said be and describing them ] and that the said

hereby prohibited and restrained, until the further order of this Court, from making payment of the said [money, &c.], or any part thereof, to any person whomsoever.

GIVEN under my hand and the seal of the Court, this

day of

L. S.

Judge.

#### No. 165.

#### ATTACHMENT BEFORE JUDGMENT.

PROHIBITORY ORDER, WHERE THE PROPERTY CONSISTS OF SHARES IN A PUBLIC COMPANY, &c.

Section 486 of the Code of Civil Procedure.

IN THE COURT OF

Civil Suit, No.

of 18

A. B. of

against

C. D. of

To

Defendant and to

Manager of

, the defendant. It is ordered that hereby prohibited and restrained, until be and the further order of the Court, from making any transfer of in the aforesaid Company,

or from receiving payment of any dividends thereof, and you Manager of the said Company, are hereby prohibited and restrained from permitting any such transfer, or making any such payment.

GIVEN under my hand and the seal of the Court, this

day of

18

Company.

shares

Judge.

No. 166.

TEMPORARY INJUNCTIONS.

Section 492 of the Code of Civil Procedure.

, Pleader of [or Counsel for] the Upon motion made unto this Court by plaintiff, A. B., and upon reading the petition of the said plaintiff in this matter filed [this

day

day] [or the plaint filed in this cause on the statement of the said plaintiff filed on the day of , or the written hearing the evidence of day of support thereof, [if after notice and defendant not appearing: add, and also the evidence ] and upon as to service or notice of this motion upon the defendant, C.D., his servants, workmen and agents from pulling down, or suffering to be pulled down, the house in the plaint in the said suit of the plaintiff mentioned [or in the plaintiff and evidence at the housing of this motion. as to service of notice of this motion upon the written statement, or petition, of the plaintiff and evidence at the hearing of this motion mentioned ] being No. 9, Oilmongers Street, Hindúpur, in the Taluq of and from selling the materials whereof the said house is composed, until the hearing of this cause or until the further order of this Court. Dated this

day of

[ Where the injunction is sought to restrain the negotiation of a bill, note or security, the ordering part of the order may run thus: - ] the custody of them or any of them, or endorsing, assigning or negotiating the promissory to restrain the from parting with out of note in question, dated on or about the the plaintiff's plaint [or petition] and the evidence heard at this motion, until the hearing note in question, dated on or about the [ In Copyright cases ]

his servants, agents, or workmen from printing, publishing, or vending a book, called to restrain the defendant, C. D., , or any part thereof, until the, gc.

[ Where part only of a book is to be restrained] restrain the defendant, C. D., his servants, agents, or workmen, from printing, publishing, selling, or otherwise disposing of such parts of the book in the plaint [or petition and evidence, &c.] mentioned to have been published by the defendant as hereinafter specified, to page and also that part [or which is contained in page both inclusive] until the , &c.

[ In Patent cases ] his agents, servants and workmen, from making or vending any perforated bricks (or, as the nts agents, servants and workmen, from making of venting any perforated offices (or, as the case may be) upon the principle of the inventions in the plaintiff's plaint [or petition, &c., or written statement, &c.,] mentioned, belonging to the plaintiff's plaint [or petithem, during the remainder of the respective terms of the patents in the plaintiff's plaint [or, as the case may be] mentioned, and from counterfeiting, imitating or resembling the same inventions or either of them or making any addition thereto, or subtraction thereton same inventions, or either of them, or making any addition thereto, or subtraction therefrom,

[ In cases of Trade-marks ] fendant, C. D., his servants, agents or workmen, from selling, or exposing for sale, or procuring to be sold, any composition or blacking [or, as the case may be] described as or purporting to be blacking manufactured by the plaintiff, A. B., in bottles having affixed thereto such labels as in the plaintiff's plaint [or petition, &c.] mentioned, or any other labels so contrived or expressed as, by colourable imitation or otherwise, to represent the composition or blacking sold by the defendant to be the same as the composition or blacking manufactured and sold by the plaintiff, A. B., and from using trade-cards so contrived or expressed as to represent that any composition or blacking sold or proposed to be sold by the defendant is the same as the composition or blacking manufactured or sold by the plaintiff, A. B., until

[ To restrain a partner from in any way interfering in the business] ing into any contract, and from accepting, drawing, endorsing or negotiating any bill of to restrain the defendant, C. D., his agents and servants, from enterexchange, note or written security, in the name of the partnership-firm of B. & D., and from contracting any debt, buying and selling any goods, and from making or entering into any verbal or written promise, agreement or undertaking, and from doing or causing to be

### THE FOURTH SCHEDULE—continued.

done, any act, in the name or on the credit of the said partnership firm of B. & D., or whereby the said partnership-firm can or may in any manner become or be made liable to or for the payment of any sum of money, or for the performance of any contract, promise or undertaking, until the, &c.

### No. 167.

NOTICE OF APPLICATION FOR INJUNCTION.

Section 494 of the Code of Civil Procedure.

In the Court of

AT

A. B. of

against

C. D. of

Take notice that I, A. B., intend to apply at the sitting of the Court at said, on the day of for an injunction to restrain C. D. from aforesaid, on the further prosecuting a suit which he has commenced against me in damages for the breach of the contract for the specific performance of which this suit was commenced [or to restrain him from receiving and giving discharges for any of the debts due to the partnership in the matter of the partnership between us for the winding-up of which the suit was commenced, or from digging the turf from the land which was agreed to be sold by him to me by the agreement, the specific performance of which this suit is commenced to enforce, or, as the case may be ].

Dated this

day of

18

To C.D.

A. B.

[ N. B.-Where the injunction is to be applied for against a party whose name and address does not appear upon any proceeding already filed in the suit, it must be stated in full to enable the proper officer to serve the notice.]

### No. 168.

### APPOINTMENT OF A RECEIVER.

Section 503 of the Code of Civil Procedure.

IN THE COURT OF

Civil Suit, No.

of 18

A. B. of

against

C. D. of

 $T_0$ 

has been attached in execution of a WHEREAS day of decree passed in the above suit on the favour of : you are hereby (subject to your giving security to the satisfaction of the Registrar) appointed Receiver of the said property under section 503 of the Code of Civil Procedure, with full powers under the provisions of that section. .favour of

You are required to render a due and proper account of your receipts and disbursements spect of the said property on You will be entitled to remuneration in respect of the said property on per cent. upon your receipts under the authority of this appointment.

GIVEN under my hand and the seal of the Court, this

day of

Judge.

No. 169.

No. 169.

BOND TO BE GIVEN BY RECEIVER. Section 503 of the Code of Civil Procedure. IN THE COURT OF

Civil Suit, No.

A. B. of

against C. D. of

Know all men by these presents, that we, I. J. of, &c., and K. L. of, &c., and M. N. of, &c., are jointly and severally bound to G. H., Registrar of the Court of in Rs.

to be paid to the said G. H. or his attorney, executors, administrators or assigns. For which payment to be made we bind ourselves, and each of us, in the whole, our and each of our heirs, executors and administrators, jointly and severally, by these presents.

And whereas a plaint has been filed in this Court by A. B. against C. D. for the purpose of [here insert object of suit].

And whereas the said I. J. has been appointed, by order of the above-mentioned Court,

And whereas the said I. J. has been appointed, by order of the above-mentioned Court, to receive the rents and profits of the immoveable property, and to get in the outstanding moveable property of O. P., the testator in the said plaint named.

Now the condition of this obligation is such, that if the above-bounden I. J. shall duly account for all and every the sum and sums of money which he shall so receive on account of the rents and profits of the immoveable property, and in respect of the moveable property of the said O. P. [or, as may be] at such periods as the said Court shall appoint, and shall duly pay the balances which shall from time to time be cartified to be due from him. and shall duly pay the balances which shall from time to time be certified to be due from him as the said Court hath directed or shall hereafter direct, then this obligation shall be void, otherwise it shall remain in full force.

Signed and delivered by the above-bounden in the presence of Note.—If deposit of money be made, the memorandum thereof should follow the terms of the condition of the bond.

#### No. 170.

OBDER OF REFERENCE TO ARBITRATION UNDER AGREEMENT OF PARTIES. Section 508 of the Code of Civil Procedure.

(Title.)

WHEREAS the above-mentioned plaintiff and defendant have agreed to refer the matters in difference between them in the above suit to your arbitration and award, you are hereby accordingly to determine all the said matters in difference between the parties, and with power, by consent of the parties, to determine which party shall pay the costs of this reference.

You are required to deliver your award in writing to this Court on or before the Process to compel the attendance before you of any witnesses, or for the production of any documents which you may desire to examine or inspect, will be issued by this Court on your application, and you are empowered to administer to such witnesses oath or affirmation. , being your fee in the above suit, is here-

GIVEN under my hand and the seal of the Court, this day of 18

L. S.

 $T_0$ 

# THE FOURTH SCHEDULE-continued.

No. 171.

ORDER OF REFERENCE TO ARBITRATION BY COURT, WITH CONSENT.

Section 508 of the Code of Civil Procedure.

(Title.)

Upon reading a petition of the plaintiff, filed this day, and ensent of for the plaintiff and for the defendant, and upon hearing for the defendant, it is ordered and with the consent

of all the parties, that all matters in difference in this suit, including all dealings and transactions between all parties, be referred to the final determination of , who is to make

, who is to make his award in writing and submit the same to this Court, together with all proceedings, depositions, and exhibits in this suit, within one month from the date hereof. And it is ordered further, by and with the like consent, that the said arbitrator is to be at liberty to examine the parties and their witnesses upon oath or affirmation, which he is empowered to administer, and that the said arbitrator shall have all such powers or authorities as are vested in arbitrators under the Code of Civil Procedure, including therein power to call for all books of account that he may consider necessary. And it is further ordered, by and with the like consent, that the costs of this suit, together with the costs of reference to arbitration, up to and including the award of the said arbitrator, and the enforcement thereof, do abide the result of the finding of the said arbitrator. And it is further ordered, by and with the like consent, that the said arbitrator be at liberty to appoint a competent accountant to assist him in the investigation of the several matters referred to him as aforesaid, and that the remuneration of such accountant and other charges attending thereto be in the discrethe remuneration of such accountant and other charges attending thereto be in the discretion of the said arbitrator.

GIVEN under my hand and the seal of the Court, this

day of

18

Judge.

No. 172.

SUMMONS IN SUMMARY SUIT ON NEGOTIABLE INSTRUMENT.

Section 532 of the Code of Civil Procedure.

No. of suit.

IN THE COURT OF

AT

Plaintiff. Defendant.

[ Here enter the defendant's name, description and address.]

WHEREAS [ here enter the plaintiff's name, description and address ] has instituted a suit in this Court against you under Chapter XXXIX of the Code of Civil Procedure for Rs. balance of principal and interest] due

principal and interest [ or Rs. to him as the payee [or indorsee] of a bill of exchange [or hundi or promissory note], of which a copy is hereto annexed, you are hereby summoned to obtain leave from the Court

ACT X

# THE FOURTH SCHEDULE-continued.

within seven days from the service hereof, inclusive of the day of such service, to appear and defend the suit, and within such time to cause an appearance to be entered for you. In default whereof the plaintiff will be entitled at any time after the expiration of such seven days to obtain a decree for any sum not exceeding the sum of Rs. [here state the sum claimed] and

Leave to appear may be obtained on an application to the Court supported by affidavit or declaration showing that there is a defence to the suit on the merits, or that it is reasonable

[Here copy the bill of example, hundi or promissory note, and all endorsements upon it.]

No. 173.

MEMORANDUM OF APPEAL.

Section 541 of the Code of Civil Procedure.

MEMOBANDUM OF APPEAL.

(Name, &c., as in Register.) Plaintiff-Appellant.

(Name, &c., as in Register.) Defendant-Respondent.

[Name of Appellant] [plaintiff or defendant] above-named appeals to the High Court at , as the case may be] against the decree of , as the case may be] against the decree of reasons, namely, [here state the grounds of objection]. , for the following,

### THE FOURTH SCHEDULE-continued.

•		For what, ou Amount.	
	JUDGMENT	Confirmed, reversed or altered.	
		Date.	
	В.	Respondent.	
	APPEARANCE	Appellant.	
ar 18	APP	Day for par- ties to ap- pear.	
) AT the year	ROM.	Amount or Value,	
OUK Besin	ALED F	Particulars.	
GH C	DECREE APPEALED FROM.	-izirO to .oV .tiue len	
COURT (OR HIGH COURT) AT BEGISTER OF APPEALS FROM DECREES in the year 18	DECRE	Of what Court.	
	H.	Place of abode.	
COU	RESPONDENT.	Description.	
<b>E</b> EGIST	Res	Name	
	ī.	Place of abode.	
	APPELLANT.	Description.	
	Ar	Name,	
		No. of appeal,	
	-tiv.	Onte of Memor dum.	

No. 175

Register of Appeals. Section 548 of the Code of Civil Procedure.

No. 175.

NOTICE TO RESPONDENT OF THE DAY FIXED FOR THE HEARING OF THE APPEAL. Section 553 of the Code of Civil Procedure.

IN THE COURT OF

APPEAL from the

, Appellant, v.

, Respondent.

day of

of the Court of dated the

day of

18 .

Respondent. TAKE notice that an appeal from the decree of in this case has been presented by

and registered in this Court, and that the

day of 18 has been fixed by this Court for the hearing of this appeal. If no appearance is made on your behalf by yourself, your pleader, or by some one by law authorized to act for you in this appeal, it will be heard and decided ex parte in your

GIVEN under my hand and the seal of the Court, this

18

Judge.

[Note.-If a stay of execution has been ordered, intimation should be given of the fact on this notice.]

No. 176.

DECREE ON APPEAL.

Section 579 of the Code of Civil Procedure.

IN THE COURT OF

Appeal from the

ΑT

, Appellant, v. of the Court of

, Respondent. dated the

day of Memorandum of Appeal.

> , Plaintiff. , Defendant.

Plaintiff [or defendant] above-named appeals to the against the decree of day of 18 , for the following reasons, namely;

Court at in the above suit, dated the

[here state the reasons] This appeal coming on for hearing on the day of , in the presence of

for the Appellant, and of for the Respondent, it is ordered-

[here state the relief granted] The costs of this appeal, amounting to , are to be paid by

The costs of the original suit are to be paid by GIVEN under my hand, this day of

18

Judge.

No. 177.

### THE FOURTH SCHEDULE-continued.

CLL	roc	TULLI SOLLIE	O IIII
	Judgment.	P'or what, or Amount.	
		Confirmed, re- versed or sltered.	
		Date.	
	6	Respondent.	
	ANCI	Appellant.	
ES.	APPBARANCE.	Day for par- ties to ap- pear.	
в Ввскв	FROM.	A mount or Value.	
BLLAT	DECREE APPEALIED FROM.	Particulars.	
REGISTER OF APPEALS FROM APPELLATE DECREES.		lanigirO to .oV to bas tins .lsəqqA	
ALS F		Juno Jadw 10	
APPI	ENT.	Place of abode.	
TER OI	RESPONDENT.	.noidqirosəQ	
Regis		Vame.	
	A PPELLANT.	Place of abode.	·
		Description.	
		Изте.	
		No. of Appeal.	
	the of Memoran-		

No. 177.

REGISTER OF APPEALS PROM APPELLATE DECREES. Section 587 of the Code of Civil Procedure.

HIGH COURT AT

No. 178. 315

ACT

# THE FOURTH SCHEDULE-concluded.

No. 178.

NOTICE TO SHOW CAUSE WHY A REVIEW SHOULD NOT BE GRANTED.

Section 626 of the Code of Civil Procedure.

IN THE COURT OF

, Plaintiff, v.

, Defendant.

To

TAKE notice that a review of its judgment passed on the has applied to this Court for day of The day of 18 in the above Court should not grant a review of its judgment in this case. is fixed for you to show cause why the

GIVEN under my hand and the seal of the Court, this

18

day of

Judge.

No. 179.

Notice of Change of Pleader.

IN THE COURT OF

A. B. of

against

C. D. of

TO THE REGISTRAR OF THE COURT.

TARK notice that I, A. B. [or C. D.], have hitherto employed as my pleader G. H. of in the above-mentioned cause, but that I have ceased to employ him, and that my present pleader is J. R. of

A. B. [or C. D.]

No. 180.

MEMORANDUM TO BE PLACED AT FOOT OF EVERY SUMMONS, NOTICE, DECREE OR ORDER OF COURT, OR ANY OTHER PROCESS OF THE COURT.

Hours of attendance at the office of the Registrar [ place of office] from ten till four, except on [here insert the day on which the office will be closed], when the office will be